CONTENTS

Fifteenth Series, Vol.XX, Ninth Session, 2011/1933 (Saka)
No.10, Wednesday, December 7, 2011/ Agrahayana 16, 1933(Saka)

SUBJECT	PAGES
REFERENCE BY THE SPEAKER	**2**
Landmine blast in the convoy of Shri Inder Singh Namdhari, MP Lok Sabha	
STATEMENT BY MINISTER	**3-4**
Government's decision to suspend permission of 51 percent FDI in multibrand retail trade Shri Pranab Mukherjee	
OBSERVATION BY THE SPEAKER	**5**
Notice of Adjournment Motion	
ORAL ANSWERS TO QUESTIONS	
*Starred Question Nos.181 to 185	8-46
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos.186 to 200	47-81
Unstarred Question Nos.2071 to 2300	82-493

*The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

PAPERS LAID ON THE TABLE **494-498**

GOVERNMENT BILLS - INTRODUCED **499**

(i) North-Eastern Areas (Reorganisation) Amendment Bill, 2011 **499**

(ii) Constitution (Scheduled Tribes) Order (Amendment) Bill, 2011 **499**

MATTERS UNDER RULE 377 **500-513**

(i) Need to raise the matter on international fora regarding pitiable condition of Hindu/Sikh Minority people in Pakistan

Shri Jai Prakash Agarwal 500

(ii) Need to streamline the functioning of MPLADS in Pratapgarh Parliamentary Constituency, Uttar Pradesh

Rajkumari Ratna Singh 501

(iii) Need to take initiatives to release the fishermen languishing in Pakistani Jails

Shri Jagdish Thakor 502

(iv) Need to appoint Professors as per rules and regulations of UGC by Madhya Pradesh Public Service Commission

Shri Sajjan Verma 503

(v) Need to assess the loss and damage of property in Kalpeni Island of Lakshadweep due to cyclone and to provide adequate compensation to the victims at the earliest

Shri Hamdullah Sayeed 504

(vi)	Need to provide stoppage of various trains at Mavelikara railway station of Karnataka and to develop the said station as a model railway station	
	Shri Kodikunnil Suresh	505
(vii)	Need to declare the connecting road of Tholudhur-Thittakudu-Pennadam-Virudhachalam-Neyveli and Vadalur as National Highway and connect it with N.H. 45 and also connect road linking Veppur, Virudhachalam, Kammapura and Sethiyathope with N.H. 45 at the point of Sethiyathope in Tamil Nadu	
	Shri S. Alagiri	506
(viii)	Need to provide stoppage of trains running between Bhuj and Dadar at Chitrod and Anjar railway stations in Kutch district of Gujarat	
	Shrimati Poonam Veljibhai Jat	507
(ix)	Need to change the name of Silchar railway station as 'Bhasha Shaheed Station'	
	Shri Kabindra Purkayastha	507
(x)	Need to take action to make River Narmada pollution free	
	Shri Rakesh Singh	508
(xi)	Need to provide financial help to poor handicraftsmen residing in the districts in and around Kanpur and open a Marketing and Service Centre in Kanpur, Uttar Pradesh.	
	Shri Rakesh Sachan	508A
(xii)	Need to construct an approach road to the over Bridge on N.H. 31 in Khagaria, Bihar	
	Shri Dinesh Chandra Yadav	508B

(xiii) Need to address the problem of shortage of LPG cylinders in Dharmapuri district, Tamil Nadu

Shri R. Thamaraiselvan 509

(xiv) Need to strengthen and streamline the implementation and monitoring of MPLAD Schemes

Shri Jayant Choudhary 510

(xv) Need to run local trains from Dahanu to Churchgate and Dahanu to Virar in Palghar Parliamentary Constituency, Maharashtra

Shri Baliram Jadhav 511

DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL) 2011-2012 **514-607**

Shri Nishikant Dubey 515-528

Dr. K. S. Rao 529-542

Shri Shailendra Singh 542-543

Shri Vijay Bahadur Singh 544-546

Shri Bansa Gopal Chowdhury 547-549

Shri Arjun Roy 550-552

Shri Bhartruhari Mahtab 553-557

Shri C. Sivasami 558-561

Shri Prabodh Panda 562-564

Shri Prasanta Kumar Majumdar 565-566

Dr. Tarun Mandal 567-568

Shri Nalin Kumar Kateel 569-571

Shri N. Cheluvaraya Swamy 572-574

Shri Hansraj G. Ahir 575-577

Shri Prem Das Rai 578

Shri Ghanshyam Anuragi 579-580

Shri Mahendrasinh P. Chauhan	581
Shri Ganesh Singh	582
Shri Charles Dias	583-584
Shri Naranbhai Kachhadia	585-586
Dr. Kirit Premjibhai Solanki	587-588
Dr. Nirmal Khatri	589
Shri Arjun Ram Meghwal	590
Shri Satpal Maharaj	591-601
Shri Pranab Mukherjee	602-613
APPROPRIATION (NO. 4) BILL, 2011	**614-615**
Motion to introduce	614
Motion to Consider	614
Clauses 2, 3 and 1	615
Motion to Pass	615
DAMODAR VALLEY CORPORATION (AMENDMENT) BILL, 2011	**616**
Motion to Consider	616
Shri Sushil Kumar Shinde	616-618
Shri Uday Singh	619-621
Shri Adhir Chowdhury	622-627
Shri Shailendra Kumar	628-629
Shri Gorakhnath Pandey	629-630
Shri Kalyan Banerjee	631-633
Sk. Saidul Haque	634-636
Dr. Raghuvansh Prasad Singh	637-638
Shri Arjun Charan Sethi	639-640
Shri Prabodh Panda	641-643

Dr. Tarun Mandal	644-645
Shri Ravindra Kumar Pandey	646-647
Shri Prasanta Kumar Majumdar	648-649
Shri Sushil Kumar Shinde	650-655
Clauses 2 to 7 and 1	656
Motion to Pass	656
NEW DELHI MUNICIPAL COUNCIL (AMENDMENT) BILL, 2010	**657-665**
Motion to Consider	657-674
Shri Kirti Azad	657-660
Shri Jai Prakash Agarwal	661-662
Dr. Raghuvansh Prasad Singh	663-665
Shri Prasanta Kumar Majumdar	666
Dr. Tarun Mandal	667-668
Shri Shailendra Kumar	669
Shri . A. Sampath	670-671
Shri P. Chidambaram	672-673
Clauses 2, 3 and 1	675-676
Motion to Pass	677

ANNEXURE – I

Member-wise Index to Starred Questions	695
Member-wise Index to Unstarred Questions	696-701

ANNEXURE – II

Ministry-wise Index to Starred Questions	702
Ministry-wise Index to Unstarred Questions	703

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Dr. Girija Vyas

Shri Satpal Maharaj

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Wednesday, December 7, 2011/ Agrahayana 16, 1933(Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

REFERENCE BY THE SPEAKER

Landmine blast in the convoy of Shri Inder Singh Namdhari, MP Lok Sabha

MADAM SPEAKER: Hon. Members, on 3 December, 2011, Shri Inder Singh Namdhari, Member of Lok Sabha from Chatra Parliamentary Constituency of Jharkhand narrowly escaped a landmine blast in Latehar district of Jharkhand. However, several persons including policemen accompanying the hon. Member in an escort car and civilians were killed in the explosion.

The House strongly condemns this dastardly attack. The safety and security of Members of Parliament is our prime concern.

I am sure the House would join me in conveying our heart-felt condolences to the members of the families who became victims of this attack.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

11.01 hrs.

The Members then stood in silence for a short while

… (*Interruptions*)

MADAM SPEAKER: The Leader of the House would like to make a statement now.

11.02 hrs.

STATEMENT BY MINISTER

Government's decision to suspend permission of 51 percent FDI in multibrand retail trade

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Madam Speaker, with your permission, I would just like to make a small statement.

Madam Speaker, the decision to permit 51 per cent FDI in multibrand retail trade is suspended till a consensus is developed through consultation amongst various stakeholders. I convened a meeting of Leaders of all political parties this morning. Earlier also, I had a meeting with them to discuss on how to resolve this impasse due to which Parliament was not functioning properly.

I am glad that all the Leaders have agreed to this formulation but they wanted to have some clarifications. I am seeking your permission to provide that clarification that stakeholders include the Chief Ministers of the State Governments and political parties because without the involvement of the State Chief Ministers, this can never be implemented.

Therefore, the Government will take a decision after a consensus is developed through the process of consultations amongst all stakeholders.

With these words, most respectfully, I would like to submit that the House may transact normal business as only ten days are left before the Winter Session comes to an end. Thank you, Madam Speaker.

… (*Interruptions*)

डॉ. मुरली मनोहर जोशी (वाराणसी): अध्यक्ष महोदया, मेरा प्रश्न काल स्थगित करने का नोटिस है।...(व्यवधान)

अध्यक्ष महोदया : प्लीज़, आप बैठ जाइए।

…(व्यवधान)

श्रीमती सुषमा स्वराज (विदिशा): अध्यक्ष महोदया, मैं इस बारे में रिस्पांड करना चाहूंगी।

सरकार ने जन-भावनाओं को ध्यान में रखते हुए जो निर्णय किया है, उस निर्णय का हम लोग स्वागत करते हैं। जन-भावनाओं के आगे झुकना सरकार की हार नहीं होती बल्कि यह लोकतंत्र को मजबूत करता है। तमाम राजनैतिक दलों, राज्यों के मुख्य मंत्रियों से बात करने के बाद और उन सभी लोगों से बात करने के बाद, जिनके हित इस निर्णय से प्रभावित हो रहे थे, आम सहमति बनाने के बाद सरकार यह निर्णय करेगी, तब तक इन्होंने इस निर्णय को लंबित रखा है। मैं प्रणब दा के प्रति धन्यवाद अर्पित करती हूं, जिन्होंने पूरे का पूरा मसला अपने हाथ में लिया और ऑल पार्टी मीटिंग की। प्रधान मंत्री जी की अनुमति से यह निर्णय हुआ है। मैं उनके प्रति भी देश की तरफ से आभार प्रकट करती हूं कि जन भावनाओं के सामने सरकार झुकी। यह एक बहुत बड़ा लोकतांत्रिक जीत का कदम है।

(Placed in Library, See No. LT 5412/15/11)

11.03 hrs.

OBSERVATION BY THE SPEAKER

Notices of Adjournment Motion

MADAM SPEAKER: Hon. Members, I have received notices of Adjournment Motion from S/Shri Shailendra Kumar, Basu Deb Acharia, Sharad Yadav, Dr. Murli Manohar Joshi, Shri Gurudas Dasgupta, Prof. Saidul Haque, S/Shri Bhartruhari Mahtab, Ramkishun, Arjun Charan Sethi, Dr. Raghuvansh Prasad Singh, Dr. M. Thambidurai, S/Shri Dara Singh Chauhan, and Nama Nageswara Rao, regarding the Government's decision to allow the Foreign Direct Investment in retail.

Rule 56 of the Rules of Procedure and Conduct of Business in Lok Sabha provides that a Motion for an adjournment of the business of the House for the purpose of discussing a definite matter of urgent public importance may be made with the consent of the Speaker.

After the statement made by the hon. Leader of the House, there is now no element of urgency in the matter. I am, therefore, inclined to withhold my consent. All the notices of Adjournment Motion are accordingly disallowed.

MADAM SPEAKER: Now, the Question Hour.

Question No. 181. Shri Ninong Ering.

… (*Interruptions*)

श्री दारा सिंह चौहान (घोसी): महोदया, हमारी बात भी सुन ली जाये। ...(व्यवधान)

श्री शैलेन्द्र कुमार (कौशाम्बी): अध्यक्ष महोदया, जिन लोगों ने कार्य स्थगन प्रस्ताव का नोटिस क्यों दिया है, यह भी सुन लिया जाये। ...(व्यवधान)

श्री दारा सिंह चौहान: अध्यक्ष महोदया, एक मिनट हमारी बात भी सुन ली जाये। ...(व्यवधान)

MADAM SPEAKER: Yes, hon. Minister.

… (*Interruptions*)

अध्यक्ष महोदया : कृपया आप सब बैठ जाइये और प्रश्न काल को चलने दीजिए।

...(व्यवधान)

अध्यक्ष महोदया : आप इन कागजों को नीचे रखिये और हाउस को चलने दीजिए। आज प्रश्न काल को चलने दीजिए।

...(व्यवधान)

अध्यक्ष महोदया : आप सब बैठ जाइये।

...(व्यवधान)

श्री दारा सिंह चौहान : अध्यक्ष महोदया, वित्त मंत्री माननीय प्रणब मुखर्जी के बयान से ...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइये। इस पर फैसला हो गया है, इसलिए आप बैठ जाइये।

...(व्यवधान)

श्री दारा सिंह चौहान : लोगों के मन में आशंका पैदा हुई है। ...(व्यवधान) पूरा देश चाहता है कि एफडीआई के मुद्दे पर रोल बैक होना चाहिए। ...(व्यवधान)

MADAM SPEAKER: Nothing else will go on record except the hon. Minister's reply.

(Interruptions) ...[*]

MADAM SPEAKER: Hon. Minister please.

श्री दारा सिंह चौहान : बहुजन समाज पार्टी इसका रोल बैक चाहती है।...(व्यवधान)

---

[*] Not recorded.

अध्यक्ष महोदया : आप बैठ जाइये।

…(व्यवधान)

श्री दारा सिंह चौहान : इस पर हमारी बात नहीं सुनी जा रही। …(व्यवधान) इसलिए हम सदन से बहिर्गमन करते हैं।

…(व्यवधान)

11.08 hrs.

At this stage Shri Dara Singh Chauhan and some other hon. Members left the House

…(व्यवधान)

MADAM SPEAKER: Nothing will go on record.

(Interruptions) …[*]

SHRI JOSE K. MANI (KOTTAYAM): Protesting against the attitude of the Government towards the Mullaperiyar dam issue, we walk out of the House. …(*Interruptions*)

11.09 hrs

At this stage, Shri Jose K. Mani and some other hon. Members left the House

… (*Interruptions*)

SHRI THOL THIRUMAAVALAVAN (CHIDAMBARAM): Protesting against the attitude of the Government towards the Mullaperiyar dam issue, we walk out of the House.… (*Interruptions*)

11.09 ½ hrs

At this stage, Shri Thol Thirumaavalavan and some other hon. Members left the House

… (*Interruptions*)

[*] Not recorded.

(Q. No. 181)

श्री निनोंग ईरींग : आदरणीय अध्यक्ष महोदया, मैं आपके माध्यम से माननीय नागर विमानन मंत्री जी को कहना चाहता हूं कि उनके जवाब में हमारे उत्तर पूर्वी राज्यों के जो ग्रीनफील्ड हवाईअड्डे हैं, जैसे पेक्योंग, कोहिमा और अरुणाचल प्रदेश के बारे में कोई जवाब नहीं आया है। ...(व्यवधान) मैं यह कहना चाहूंगा कि अरुणाचल प्रदेश एक ऐसी जगह है, जहां हमारे देश के उस पार जैसे चीन में लाइन ऑफ कंट्रोल से देख सकते हैं, अरुणाचल प्रदेश से लेकर तवांग के बीच उन्होंने जितने हवाई अड्डे बनाये हैं, यात्रा की जितनी सुविधा दी है, इस पार हमारी ऐसी कोई सुविधा नहीं है। खासतौर से हम अरुणाचल प्रदेश के विषय मे कहेंगे कि हमारे जो ग्रीनफील्ड एयरपोर्ट्स हैं, हमारे इटानगर में जो एयरपोर्ट बनने वाला था, उस संबंध में उनके मंत्रालय से यह जवाब आया है कि वहां पर हमारी 900 करोड़ रुपये की खपत है। मैं मंत्री जी से पूछना चाहता हूं कि अगर अरुणाचल प्रदेश मे एक हवाई अड्डा बनाने के लिए, क्योंकि वहां पर अभी तक एक भी हवाई अड्डा नहीं है, ग्रीनफील्ड एयरपोर्ट के लिए क्या 900 करोड़ रुपये खपत होती है? अभी हाल ही में, यानी दो दिन पहले हमारे मुख्य मंत्री ने वित्त मंत्री जी से मुलाकात की थी, तो उन्होंने हमें आश्वासन दिया था कि इसमें हमें कोई प्रौब्लम नहीं होगी। मैं मंत्री जी से पूछना चाहता हूं कि आप
इसकी शुरुआत कब करेंगे, क्योंकि यह प्राइम मिनिस्टर के पैकेज में भी था और चार साल हुए, उस पर अभी तक काम शुरू नहीं हुआ।

SHRI VAYALAR RAVI: Madam, it is true that the Prime Minister has made a declaration on the construction of a new airport as far as Arunachal Pradesh is concerned. It is under consideration of the Government because there is some land acquisition problem. Also, some other problems are existing. First, we have to solve the problem of land availability. Then, some kind of Budget provision has to come. Then only it can be taken up.

श्री निनोंग ईरींग: अध्यक्ष महोदया, मैं माननीय मंत्री जी के जवाब से सहमत हूं, लेकिन वह जमीन आज नहीं, चार साल पहले से घोषित हो चुकी है।

मेरा दूसरा सवाल यह है कि पाली रामसिंहपुरा, जो ग्रीनफील्ड एयरपोर्ट राजस्थान में है, इसका निर्माण शुरू करने के लिए वर्ष 2010 में एमएस राजस्थान एविएशन इंफ्रास्ट्रक्चर के साथ एग्रीमेंट हुआ था। अभी तक इसकी शुरूआत क्यों नहीं हुई, यह मैं मंत्री जी से जानना चाहूंगा?

SHRI VAYALAR RAVI: As far as Rajasthan is concerned, it has been mentioned in the detailed report, in the Annexure also. It can be done provided the State

Government provides all the other facilities also. It is still pending. We are discussing with the Rajasthan Government to what extent we can go and to what extent they can fulfil the requirements of the Airport construction.

श्री यशवंत सिन्हा: मैडम, मैं माननीय मंत्री जी से जानना चाहूंगा कि झारखण्ड, जो इस देश का एक पिछड़ा प्रदेश है और जिसमें केवल एयरपोर्ट अथॉरिटी का केवल एक ही एयरपोर्ट - रांची है। क्या भारत सरकार के विचाराधीन कोई प्रस्ताव है जिसमें दूसरे नगरों में, दूसरे शहरों में भी कोई नया ग्रीनफील्ड प्रोजेक्ट लाकर एयरपोर्ट बनाएंगे? दूसरे, रांची जो ग्रीनफील्ड प्रोजेक्ट नहीं है, जो पहले एक छोटा एयरपोर्ट था, अब उसमें एक नई टर्मिनल बिल्डिंग का निर्माण हो रहा है, क्या उसका निर्माण कार्य शिड्यूल के अनुसार चल रहा है या उसमें विलम्ब हो रहा है और उसे कब तक पूरा करेंगे?

SHRI VAYALAR RAVI: Ranchi is a very important city. There are very many industries around that city. So, the Government is giving more importance. It is giving some priority to Ranchi and to the completion of all the projects in Ranchi at the earliest. There is no other proposal for a new airport at the moment.

SHRI T.R. BAALU : Madam Speaker, the Chennai Airport has become almost just like a mofussil bus stand. The passenger traffic has increased in the Chennai Airport.… (*Interruptions*) The passenger traffic has increased multifold and it has increased exponentially recently. There was a proposal for a Greenfields Airport in my constituency, Sriperumbudur. The then Government headed by my leader Dr. Kalaignar Karunanidhi had been asked by the Central Government to fetch the land for the particular purpose. More than 1600 acre of land has already been acquired for this purpose. But my friend Shri Vayalar Ravi has given the Status Report as far as 12 Greenfields Airports are concerned. I do not know whether by change of guard, when the Minister is changing, the proposal will also be shelved. I want to know whether the Sriperumbudur Greenfields Airport could be taken up or just shelved.

SHRI VAYALAR RAVI: Before answering this question, I want to make a correction to the answer given to Shri Yashwant Sinha in respect of his question. There is the Deogarh Airport in Chhattisgarh which is under consideration

As far as Sriperumbudur is concerned, the Government is yet to take a final decision on that matter. There are representations from the Chief Minister, hon. Members of Parliament. Shri Baalu himself has represented. They are all giving the representations to me. Definitely, it will be taken into consideration whenever the situation is improved.

SHRI T.R. BAALU : You are promising that… (*Interruptions*) He is promising that!

MADAM SPEAKER: Yes. Dr. Ratna De.

DR. RATNA DE : Thank you Madam Speaker. Over the years, we have seen spurt in air passengers. So, the infrastructure also needs to be developed. In such a scenario, to give the required impetus, the Government too announced a policy for the Greenfields Airport in April, 2008 with a view to infuse greater investment in the airport sector. Would the hon. Minister state how many feasibility studies were carried out for the development of the regional airports since 2008? How many are located in our State, West Bengal?

SHRI VAYALAR RAVI: Madam, the study report regarding the regional airports is not with me at the moment. At the moment, the study report regarding Greenfield Airports is with me and the total number of Greenfield Airports is 15. I have already given the details. I can supply the required information to the hon. Member later.

श्री शैलेन्द्र कुमार : अध्यक्ष महोदया, यह बहुत ही महत्वपूर्ण प्रश्न है। इलाहाबाद एक धार्मिक और ऐतिहासिक दृष्टिकोण से बहुत महत्व रखता है। आदरणीय सोनिया जी वहां बैठी हुई हैं। मैं बताना चाहता हूं कि इलाहाबाद में कोई भी एयरपोर्ट नहीं है। केवल एक एयरफोर्स का एयरबेस का है। वहां से बराबर मांग उठती है कि इरादतगंज जो इलाहाबाद के बगल में है, वहां पर वार के समय का एयरपोर्ट बना हुआ है, उसे विकसित करके प्राइवेट एयरपोर्ट बनाया जाए। वहां पर नाइट लैंडिंग नहीं होती और केवल एक जहाज एयर इंडिया का जाता है सूरज डूबने से पहले उड़ता है। वहां पर बहुत सम्भावनाएं हैं, इलाहाबाद में तीन नदियों का संगम होने के कारण वहां माघ का मेला और कुम्भ मेला जैसे आयोजन होते हैं, जिनमें भारी तादाद में देशी और विदेशी पर्यटक भाग लेने आते हैं। केन्द्र सरकार के कई दफ्तर भी वहां पर हैं। सोनिया

जी भी इस पर बल दें, क्योंकि इलाहाबाद से आपका घरेलू और धार्मिक सम्बन्ध आजादी से लेकर अब तक रहा है। इसलिए मेरी केन्द्र सरकार से मांग है कि क्या इरादतगंज को विकसित करके नया एयरपोर्ट बनाने की स्वीकृति दी जाएगी?

SHRI VAYALAR RAVI: Madam, this is a suggestion for action. That is why I cannot make a comment at the moment. I have to make a detailed study on this. Of course, the hon. Member earlier represented this matter to me. I am planning to take a decision at the earliest.

श्री लालू प्रसाद : अध्यक्ष जी, देश के महान नेता लोक नायक जयप्रकाश नारायण जी के नाम से जब हम लोगों की सरकार थी, तो पटना के पुराने ही एयरपोर्ट का नाम बदलकर लोक नायक जयप्रकाश नारायण अंतर्राष्ट्रीय एयरपोर्ट रखा था। लेकिन वहां कोई भी पायलट जाने से डरता है। इतनी जोर से ब्रेक लगाने पड़ते हैं कि काफी दिक्कत आती है, जबकि नाम है लोक नायक जयप्रकाश नारायण अंतर्राष्ट्रीय हवाईअड्डा। इसके अलावा जो डोमैस्टिक एयरपोर्ट है, उसके लिए हमने बार-बार आग्रह किया कि इसका विस्तार किया जाए। जो भी इस मंत्रालय में मंत्री बने, सबने आश्वासन दिया, लेकिन आज तक लोक नायक जयप्रकाश नारायण जी के नाम से जो अंतर्राष्ट्रीय हवाईअड्डा है, महोदया आप भी जानती हैं, क्योंकि आप भी वहां से आती हैं, सब लोग जानते हैं, उसका विस्तार नहीं हुआ। मैं मंत्री जी से जानना चाहता हूं कि इसे क्यों नैग्लेक्ट किया गया है, क्यों इसकी उपेक्षा की गई है? अगर आपने उनके सम्मान में पटना में जो अंतर्राष्ट्रीय हवाईअड्डा है, क्या सरकार इरादा रखती है कि उसकी जगह बहटा में, जो ट्रेडिंग सेंटर खुला था वायुसेना के लोगों का, वह एबेंडेन पड़ा हुआ है, क्या उसे वहां शिफ्ट करके, डवलप करके उनका सही मायनो में सरकार सम्मान करना चाहती है या नहीं?

SHRI VAYALAR RAVI: Madam, the hon. Member is right in saying that there is a problem of landing and take-off at Patna Airport. This is a fact. So, we wanted to extend the runway and make some improvement in the airport. In this connection, even I tried to call a meeting of hon. Members of Parliament and the date has also been fixed. But the problem is non-availability of land. That is the only problem. I am willing to discuss this issue with Members of Parliament and the Chief Minister as to in what way we can improve the Patna Airport. The main problem is non-availability of land. It is for the State Government to acquire the land and hand over to the Airports Authority of India.

श्री लालू प्रसाद : यहां सही उत्तर नहीं दिया गया है।

अध्यक्ष महोदया: लालू जी, आप बैठ जाएं, आपने प्रश्न पूछ लिया है और उसका जवाब आ गया है। मंत्री जी ने कहा है वह विचार-विमर्श करेंगे।

MADAM SPEAKER: Q. 182 - Shri Prem Das Rai - Not present
Shri E.G. Sugavanam - Not present

Now, the hon. Minister.

(Q. No. 182)

चौधरी लाल सिंह : अध्यक्ष महोदया जी, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूं कि हमारे जितने भी टावर्स जम्मू-कश्मीर में हैं, कोई भी ऐसा एरिया नहीं है चाहे भदरवा का हो, टोडा का हो, रामबन का हो, किश्तवार का हो, बनी का हो, रजौरी का हो, जहां कनैक्टिविटी पूरी है। आप किसी भी नेशनल हाईवे पर चले जाओ, किसी भी गांव में चले जाओ, कहीं भी टावर की कनैक्टिविटी नहीं है। लेकिन किसी दिन पता चल जाए कि यहां किसी की मूवमेंट है तो वहां का टावर चलना शुरू हो जाता है। मैं पूछना चाहता हूं कि उसके पीछे कारण क्या है, क्या वजह है? जो लोकल-प्राइवेट ऑरगेनाइजेशन्स हैं, जैसे एयरसेल है, एयरटेल है, इन्होंने खुद ही मैडम, टावर लगाने के लिए, पैसे लेने के लिए लोगों की जमीनें खरीद ली हैं। इतनी बुरी हालत वहां हो गयी है। इसके लिए सरकार क्या करना चाहती है?

श्री कपिल सिब्बल: मैडम, हम कोशिश कर रहे हैं कि हिंदुस्तान में हर जगह और खासतौर पर जम्मू-कश्मीर में टावर लगें और प्राइवेट सेक्टर टावर लगाए और इसीलिए हमारी जो नीतियां हैं, इसी ओर आगे बढ़ रही हैं। लेकिन जहां तक रिमोट एरिया का सवाल है तो पता चलता है कि वहां बिजली की सप्लाई ठीक तरह से नहीं मिलती है। रैगुलर पावर अगर नहीं मिलेगी तो लाजिमी तौर पर डीजल का प्रयोग करना पड़ता है और जब कोई डीजल का प्रयोग करता है तो टावर के चलाने की कॉस्ट 15 रुपये प्रति यूनिट हो जाती है। कई बार ऐसा होता है कि वहां डीजल मिलता नहीं है तो साथ-साथ ट्रांसपोर्टेशन कॉस्ट भी जुड़ जाती है। इसलिए प्राइवेट सेक्टर अपनी सर्विस पूरी तरह से इन इलाकों में दे नहीं पाता है। ये मुश्किलें हमारे सामने आ रही हैं और हम कोशिश कर रहे हैं कि रुरल सेक्टर में पूरी तरह से टावर चलें लेकिन जब तक बिजली की सुविधा नहीं होगी तो मैं समझता हूं कि ऐसी मुश्किलें हमारे सामने आयेंगी।

श्री अर्जुन राम मेघवाल : धन्यवाद मैडम स्पीकर, माननीय मंत्री जी ने प्रश्न संख्या के (सी) में रिप्लाई दिया है -

> "Yes. Telecom operators including BSNL are planning to install solar and wind turbine generators to power their signal towers."

इसी प्रश्न संख्या के भाग e (iv) के बारे में आपने लास्ट में जो जवाब दिया है, उसमें रिलाइंस के बारे में लिखा है कि Reliance are planning to install Solar Solutions in 2 sites at Sangariya, Rajasthan and Khirvite, Maharashtra as pilot project. इन दोनों में इन्होंने यही लिखा है कि

हम यह योजना बना रहे हैं। मैं माननीय मंत्री जी से पूछना चाहता हूं कि जो योजना बन रही है उसके बारे में तो हमें पता है लेकिन इसे चालू कब करेंगे और पूर्ण कब करेंगे, यह मैं पूछना चाहता हूं।

श्री कपिल सिब्बल: जहां तक योजना का सवाल है, हम बना रहे हैं और हमारी पॉलिसी भी यही है लेकिन मुश्किल यह है कि सोलर पैनल लगाने के लिए किसी भी ऑपरेटर को लगभग 10 लाख रुपया ज्यादा लगता है और जो उसका एआरपीयू है वह कम होता जाता है। हमने इसमें कुछ आंकड़े भी रखे हैं कि जहां भी सोलर पैनल की जरुरत है, वहां डीजल की भी जरुरत है, क्योंकि वहां पावर 24 घंटे नहीं आती है। इसलिए पूरी तरह से सोलर पैनल लगे और डीजल का भी इस्तेमाल हो, नहीं तो पूरी तरह से सुविधा आम जनता को नहीं मिलेगी। इसलिए हम कोशिश कर रहे हैं और हमारे मंत्री जी यहां बैठे हैं, उन्होंने 30 प्रतिशत सब्सिडी भी दी है। लेकिन जितनी तादाद में पैसा रिलीज करना चाहिए था वह नहीं हो पाया है, सरकार प्रयास कर रही है और वर्ष 2014 तक यह सारा काम पूरा हो जाएगा।

SHRI BHARTRUHARI MAHTAB : Thank you Madam. The Minister, in his reply, has very categorically stated that as per the Draft National Telecom Policy, 2011, the Department of Telecom is encouraging adoption of green policy in Telecommunication sector.

My question is this. When you are going to encourage solar and wind energy, especially those which have been erected in far-flung areas where electricity is not available adequate, has adequate budgetary provision already been made for encouraging green technology, especially for these powers?

SHRI KAPIL SIBAL: Madam, I just wanted to share with you that as far as wind energy, for example, is concerned, wind energy can be operated and used in certain States of the country like Maharashtra, Gujarat, Tamil Nadu, Andhra, part of Orissa and Madhya Pradesh where the average annual speed is 5.5 metres per second. Unless that wind speed is there, the wind mill will, wind power will not work. So, there are very few parts in India where that can be used. But where that can be used, the capital cost, as you know, is pretty high and the level of subsidy is also good. This is a very limited option for a very limited part of India.

As far as solar energy is concerned, we are encouraging operators. In fact, we are encouraging them to use solar panels – photo-voltaic panels. But for that

the capital cost is very high and they have to use not only the solar panel but also the diesel because the power supply is very intermittent and solar cannot be 24/7, throughout the year because the Sun does not come out also throughout the year. So, the capital cost is at both ends and the operating cost is very high. So, they are not finding it very remunerative; and we also cannot give complete subsidy because that is really not possible. Though the Ministry of Renewable Resources has announced a subsidy of 30 per cent but very little has been released for about 200 towers. What we are looking at is 5.27 lakh towers in this country. Unless there is more budgetary provision, I will not be able to give that subsidy to the individual operators.

SHRI M.B. RAJESH : These telephone towers are powered by subsidized diesel. Many studies have revealed that subsidies running into thousands of crores of rupees have been made available to telecom companies. So, through you, Madam, I would like to know from the hon. Minister as to whether the Government will reconsider the provision of subsidized diesel to telecom companies in the context of waste of resources and also in the context of environmental damage.

SHRI KAPIL SIBAL: Madam, as far as subsidy is concerned, actually they buy the diesel from the market and use it on their towers. There is no subsidy to the telecom operators. But even with that price and diesel, the cost per unit in rural areas is Rs.15 per unit. Therefore, even today, rural areas cannot afford Rs.15 per unit. They perforce have to buy at that level and that is very unfair to them. If you were to say that, look, they cannot buy from the market, and you will give some higher rate. Then, the cost will go up to Rs.30 per unit. Why are you wanting to

punish the rural areas of this country? We are trying to bring down cost and encourage solar power and other renewable sources of energy.

MADAM SPEAKER: Question No. 183. Shri Narahari Mahato – not present.
Shri Nripendra Nath Roy – not present.

Now, the hon. Minister.

(Q. No. 183)

DR. SHASHI THAROOR : Madam Speaker, through you, I would like to ask the hon. Minister that though the statement provided is a very succinct and lucid description of the underpinnings of our policy in the area, whether there has been any progress in improving the strategic dialogue with the leadership of the countries in the Middle East. There is a perception that we do not engage at a high enough level with these countries on strategic issues; that we are absent from the fray when it comes to the discussions on the Middle East. We no longer have a Special Envoy on the Middle East which we used to have a position that lapsed a couple of years ago. Therefore, we are absent at the UN quartet discussions on policy in the Middle East. Even though, we are one of the very few countries with a Representative in Ramallah, as well as recognizing Israel, we are not present in discussions on the Middle East Peace Process involving the Palestinians. So, my question to the hon. Minister, Madam Speaker, is this. Do we have an approach at the strategic level to engage with the leadership of the Middle Eastern countries on the border issues confronting the security of those countries in our region?

SHRI E AHAMED: Madam Speaker, I would like to mention our policy towards the Middle-Eastern countries; there are a number of things happening including what the hon. Member has referred to here.

We have long standing close relations with the countries in the Middle-Eastern Region dating back to millennium. We accord the highest priority to peace and harmony in the region. As I have already mentioned in my main reply, the region is extremely important to us on various accounts. We have about six million Indians living in this region. The region is extremely important also from the point of view of trade and investment, including the energy security.

We also believe that societies cannot be reordered from outside and any process of change should be driven by the desires of the people. It is the responsibility of the countries to create conditions that enable their people to freely determine their pathways to development.

I would like to say, Madam Speaker, our approach has been non-intrusive and non-prescriptive. However, we are ready to help the people of the region as and when called upon. Sovereignty of each country should be respected. Peace and stability of the region are of vital importance to India.

As the hon. Member has mentioned some of the matters including the Palestine, it was only ten days' back that I was there in Ramallah. The representative of India in Ramallah has been involved in all the discussion and India has been extending help whenever and wherever it is possible. But at the very same time, we do not interfere in their domestic and internal matters. Whenever it is necessary India has been extending the support.

India is being respected by all other countries because India is always helping them, India is likely to be the partner of the development of those countries. This is the policy. Within this framework of the policy India has been attending to, India has been representing wherever it is necessary, India has been extending all assistance wherever and whenever it is needed for that country.

DR. KIRIT PREMJIBHAI SOLANKI : Thank you, Madam Speaker, for allowing me to raise a question on the important issue.

The relations of India with Middle-East and Gulf countries are very historical. I would like to draw the attention of the hon. Minister regarding the health care facilities to the Middle-East and Gulf countries.

India is having very rich health care facilities. We have very internationally renowned medical professionals also. We are having a very good nursing set up also and plenty of our nursing people are established in the Gulf countries and Middle-East countries.

I want to know from the hon. Minister whether any special ties or whether any special proposal is there to boost health care facilities and the nursing services to the Middle-East because we usually have a very good health care and nursing set up here.

SHRI E. AHAMED: Madam Speaker, this is a question being attended to not only by the Ministry of External Affairs but even the Ministry of Overseas Indian Affairs is also attending to this.

Whenever any country in the Middle-East requires Indian medical persons or para-medical persons, they come here and advertise here and our people are recruited by them. They are being taken by those countries according to the terms and conditions they have published. They go there and work there and whenever they have any problem, the Government of India, both the Ministries, the Ministry of External Affairs as well as MOIA, have been attending to them.

They are very much happy as to what is going on. There is not that much of a big problem between our people who are working over there and or with these countries. Even when there is any matter, I think whenever it is brought to the notice of this Ministry it has been attended to then and there.

श्री पन्ना लाल पुनिया : माननीय अध्यक्ष महोदया, मैं आपका आभारी हूं कि आपने मुझे महत्वपूर्ण प्रश्न पूछने का अवसर दिया। यह सही है कि मिडल ईस्ट देशों से हमारे बहुत पूराने संबंध रहे हैं और हम चाहते हैं कि भविय में अच्छे संबंध बने रहें। कई बार मामले सामने आए हैं जिसमें मेरे लोकसभा क्षेत्र बाराबंकी के भी मामले थे। कई लोगों को वहां की पुलिस पकड़कर जेल में बंद कर देती है और कारण तक नहीं बताया जाता है। मैंने ये मामले विदेश मंत्रालय के सामने भी रखे लेकिन बहुत प्रयास करने के बाद भी मामले नहीं सुलझे। क्या माननीय मंत्री जी बताएंगे कि कोई ऐसी व्यवस्था करेंगे जिससे इस तरह का अन्याय उनके साथ न हो?

SHRI E. AHAMED: Madam Speaker, there are many such cases since more than six million Indians are living in these countries. If the hon. Member will bring to my notice where these things have happened in a country, I will definitely take it up myself and interact with our embassy over there. And the embassy will

definitely approach the respective Government there and they will be doing that. I would just request the hon. Member that he may please give me the details; I will look into it.

श्रीमती सुषमा स्वराज : माननीय यदि आप अनुमति दें तो मैं प्रश्न का उत्तर माननीय प्रधानमंत्री से पूछना चाहूंगी?

अध्यक्ष महोदया : जी, हां।

श्रीमती सुषमा स्वराज : अध्यक्ष महोदया, माननीय प्रधानमंत्री जी ने यूएन जनरल असेम्बली को संबोधित करते हुए कहा कि ईस्ट येरुसेलम को पेलेस्टीन की राजधानी बना देना चाहिए। मैं जानना चाहती हूं कि यह स्टैंड जो माननीय प्रधानमंत्री जी ने लिया, क्या यह हमारी आज तक की मिडल ईस्ट में जो स्टेटिड पोजीशन है, उससे डिपारचर नहीं है? अगर माननीय प्रधानमंत्री जी ने यह डिपारचर किया तो इसका कारण क्या है?

THE PRIME MINISTER (DR. MANMOHAN SINGH): Madam Speaker, there is a great element of continuity in our policies with regard to the countries of West Asia. As the hon. Minister has just now pointed out, we have six million Indians working in these countries. Their well-being and their welfare have to be of a primary concern. But, when one deals with the West Asian situation, one has to recognize that changes are now taking place; and our effort has been to ensure that these changes are taking place at the behest of the local people, that reform process is encouraged but not imposed from outside. We maintain regular contact with most of the countries of West Asia.

Only yesterday, the National Security Advisor came back from a very fruitful trip to Qatar, and to Saudi Arabia. So, there should be no doubt with regard to the importance that we attach to maintaining friendly contacts and good relations with the countries of West Asia with whom we have civilizational, cultural and religious ties going back to centuries.

MADAM SPEAKER: Q. 184 - Prof. Ramshankar.

(Q No. 184)

प्रो. रामशंकर : माननीय अध्यक्ष महोदया, मैं माननीय मंत्री जी से कहना चाहता हूं कि मेरे लोकसभा क्षेत्र आगरा में किसी भी प्रकार के उद्योग धंधे तो लगभग समाप्त हो गए हैं। वहां जितने नौजवान पढ़लिख कर निकलते हैं, सारे के सारे लगातार विदेश जा रहे हैं। इनकी संख्या हर साल बढ़ती जा रही है। जो आंकड़े दिए गए हैं, उसे मैं मानता हूं। हमारे क्षेत्र के बारे में मैं समझता हूं कि लगातार अच्छे स्टूडेंट पास होते हैं, उनकी बड़ी संख्या बाहर जा रही है। मैं माननीय मंत्री जी से पूछना चाहता हूं कि हमारे देश की बौद्धिक संपदा कैसे रुके, इसके रोकथाम की दशा में सरकार क्या ठोस पहल कर रही है?

SHRI VAYALAR RAVI: Madam Speaker, I am more concerned about the overseas Indians. If the hon. Member wants me to prevent, the people going abroad and seeking their future, I am sorry, I cannot do anything much on that.

प्रो. रामशंकर : मैं माननीय मंत्री जी से जानना चाहता हूं कि हमारे क्षेत्र के दो-तीन लोगों के साथ आस्ट्रेलिया में जो दुर्घटनाएं हुईं और जैसा अभी विषय आया है, उसके बारे में एफ.आई.आर. भी हुई। उसके बाद मैंने पत्र भी लिखे, लेकिन आज तक उन लोगों के साथ कोई न्याय नहीं हुआ। आज लगातार हो रही इस तरह की घटनाओं के बारे में हम लोग अखबारों में भी पढ़ते हैं।

मैं सरकार से जानना चाहता हूं कि यदि इस दिशा में कोई ठोस पहल हुई हो और उसके कोई सुखद परिणाम आये हों तो कृपया बताने का कष्ट करें।

SHRI VAYALAR RAVI: Madam, there were incidents in Australia where some students have been attacked. Very serious cases came. I myself visited there to discuss it. Our High Commission was very active. We also discussed with their High Commission here. Their Minister has visited this country. We have taken all the steps. We have received the report which has stated that things have come down very much. Recently, no such incident has taken place there.

Hon. Member has referred to a case. That is true. I talked to the Indian High Commissioner of this country and she has taken up the matter. I believe that some of the culprits have been arrested. We have already taken some actions. I further enquire and find out as to what is the latest position. I think, the culprits are already arrested and action has been taken. I will enquire with the High Commissioner as to what is the present position.

SHRI P.K. BIJU : Thank you, Madam Speaker. The hon. Minister has given a table regarding the details of the remittances to India. In 2010-11, preliminary it was 55.9 billion US dollars. We can see, in the last ten years, it will be more than thousands of billions of US dollars.

Madam, my question is this. After the recession, thousands of our citizens who are working abroad came back to India but there is no scope for continuing their work in our country. Even if somebody is killed abroad there is no chance to send their body to our country. Some people collect the money and send the body to our country.

My question is this. Most of things are going on all-over the world. I would like to know whether the Central Government has taken any step to run any welfare scheme for the welfare of the people coming back to India or helping the people who are working abroad. I would like to know whether the Government has any plan to operate a scheme for the welfare of the people who are working abroad.

SHRI VAYALAR RAVI: Madam, it is a very important issue. We have already discussed in this matter for some time. First of all, I would like to correct the hon. Member that whenever any death happened or any sad incident happened in any part, especially even in the West and the Gulf, we immediately take steps to transport that body back to India.

In that connection, Madam, I took the initiative and created a Community Welfare fund. That is accepted by MEA and they have requested, apart from 18 Gulf countries and other places, us to extend this fund to every Embassy all-over the world. We have already extended this fund to all 18 embassies. So, this fund is very useful for the welfare activities of the overseas Indians living abroad including the shelter for the women and paying some money for the argument of the cases. I think six-seven issues have been identified to use this fund. This fund is available in every Embassy or High Commission under the disposal of the High Commissioner. That is the first point.

As far as the other point is concerned, it is true that after the Abu Dhabi Dialogue we have taken initiatives. But, unfortunately, Madam, there are certain categories of employees including the women who are not covered by the labour laws of these countries. It is quite unfortunate that they are not covered.

That is why, I have already entered into an MoU, after the Abu Dhabi dialogue, with many of these countries, and there we have covered the women domestic workers also.

The hon. Member is absolutely right that many people are coming back. In this connection, we have already had a discussion in the Ministry and decided to have a Pension and Resettlement Scheme. That is one idea which has been mooted, and it is already moving. A contribution pension has been proposed.

As far as the issue of resettlement is concerned, we need some kind of a Fund to be created.

So, the issues as to how to resettle these people and also how to help the people who are coming back are already under the consideration of the Government. It will take some more time but it is definitely under the active consideration of the Government. Some proposals have already been made; some studies have been made; and some Reports are already before us. We will take up this matter at the earliest.

श्रीमती अन्नू टण्डन : हमारे पूर्व प्रश्नकर्त्ता ने एक तरीके से मेरा सवाल पूछा है, लेकिन फिर भी मैं इसके आगे कुछ पूछना चाहती हूँ। हमारे और देश के विभिन्न क्षेत्रों से बहुत सारे कुशल और अकुशल मज़दूर ख़ासकर मध्य-पूर्व मस्कट, दुबई, आबूधाबू एवं बहरीन जैसी जगहों पर काम करने के लिए जाते हैं। ऐसे किसी भी मज़दूर का जब कभी देहांत होता है तो उसके शवों को वापस लाने में बहुत मुश्किलें होती हैं। जो मज़दूर वैध तरीके से जाते हैं उनका तो फिर भी कुछ हो जाता है, लेकिन जो अवैध तरीके से जाते हैं उनके शवों को लाने में, उनके गरीब परिजनों को बहुत ज्यादा दिक्कतें होती हैं।

दूसरा, मृत्यु हो जाने के बाद, जिन जगहों पर वे काम कर रहे होते हैं, उनसे मुआवज़ा मिलना हो सकता है। लेकिन मुआवज़ा मिलने में उस देश में बहुत सारे टाउट्स हो जाते हैं। हिन्दुस्तान में तो हमें पूरी सुविधा है कि यहां पर एक मंत्रालय और विभाग बना हुआ है, जो इन लोगों की मदद करता है। परंतु क्या

मिशन में ऐसे किसी विभाग या वकील की व्यवस्था है जो सिर्फ मुआवज़ा दिला सकें और जो गरीब एवं अनपढ़ विधवाएं रह जाती हैं, उनकी मदद कर सकें। मेरे क्षेत्र में दो ऐसे केस हो चुके हैं, जिनमें मुआवज़ा या सहयोग मिलने में अभी तक कुछ नहीं हो पाया है। बड़ी मुश्किल से उनके शव जरूर आ गए हैं।

श्री अधीर चौधरी : मैडम, यह सभी का कन्सर्न है।

अध्यक्ष महोदया : ठीक है, आप स्वयं को संबद्ध कर लीजिए।

SHRI VAYALAR RAVI: Madam, there is some problem in getting back the dead bodies from the Gulf countries. There are certain rules. Especially in Saudi Arabia, they are very strict, and it can be done only after getting the final Police Report. Sometimes it is delayed for even a month or more. My Ministry is always in constant touch with the Embassy and tries to pursue the matter. In respect of other countries, we can get the dead bodies within a week or so.

As far as transporting the dead bodies is concerned, there is no financial problem. I have already explained earlier that we are doing it in a way because arrangements have been made and there is no problem.

Yes, there is delay in getting back the dead body especially in Saudi Arabia because their Rules never allow sending back the dead body without the final Police Report. This is a problem.

When a worker or an employee goes, he has to get an Immigration Clearance from POE Office and he has to make an insurance policy then and there. There is Pravasi Bharatiya Bima Yojana. Under this Yojana, as one-time payment he has to pay only Rs.275 for policy period of two years and only Rs.375 for policy period of three years. He will get up to Rs.10,00,000 if he meets with an accident and if he dies, his family will get Rs.10,00,000. Everything has been in the rules. He will get compensation even for the treatment of his wife and his family, and everything is available under this policy.

As far as the compensation is concerned, it is true that there is some problem. The Embassy has to take up the matter with the employer then and there.

In the case of an illegal worker, it is very difficult to get the compensation because he has landed there illegally. This is one problem.

Unfortunately there is a system, Madam, which I have to say here. The sponsor-based Visa system is a problem which we are facing. The sponsor can decide on the worker. He could say that he ran way and he could give a police complaint. These kinds of things are happening there. This is a problem which we are facing. Our Embassy is vigilant. My Ministry is also taking up this matter, through our Embassy, with the concerned Government. We also talk to their Ambassadors here. Yet Madam, the problem of compensation is still an issue, because people are still struggling. The Labour Laws are there. We have to push these issues every time on an individual basis. This is an issue, where labour is attached; and it is for the High Commission or the Embassy to take up the matter then and there.… (*Interruptions*)

SHRI ADHIR CHOWDHURY : Madam, the ground reality is different.

MADAM SPEAKER: I think he has given a very detailed reply.

श्री नामा नागेश्वर राव : महोदया, अभी माननीय मंत्री जी ने जो बात कही है, उसमें आस्ट्रेलिया के बारे में दो साल पहले डैड बॉडी को लाने के लिए पैसा नहीं है, हमने खुद एम्बेसी में जाकर उधर बात की है और आने के बाद यह बात हम आपके नोटिस में भी लाये। उधर से डैड बॉडी लाने के लिए तीन-तीन दिन तक जो इंडियन एम्प्लाइज़ हैं, इंडियन एसोसिएशन से पैसा कलेक्ट करके डैड बॉडीज ला रहे हैं। माननीय मंत्री जी अभी आपने जो बोला है, अभी हम खुद आस्ट्रेलियन एम्बेसी में, जो स्टूडेंट्स का इश्यू हुआ था, गये थे। उस समय हमने एम्बेसी में बात की तो पता चला कि हम लोगों के पास एक भी रूपया नहीं है, हम लोग कुछ भी नहीं कर सकेंगे। उस समय तीन दिन तक उधर डैड बॉडी को रखकर पैसा कलेक्ट करके डैड बॉडी को लाये। अभी मिनिस्टर साहब ने जो हाउस में बोला है, यह सब कितना सच है, यह सब देखने की बात है, यह सच नहीं है।

महोदया, दूसरी बात यह है कि अभी सबसे ज्यादा एम्प्लॉयमेंट का इश्यू है। एम्प्लॉइड इन द फॉरेन कंट्रीज़ में अनस्किल्ड एम्प्लाइज़ का बहुत बड़ा इश्यू है। अनस्किल्ड एम्प्लाइज़ को इधर से फॉरेन कंट्रीज़ में ले जाकर सर्विस देने का जो इश्यू है, जो लोग ब्रोकर्स के हाथ में पड़ जाते हैं, वे उनसे लाखों रूपये लेते हैं,

गवर्नमेंट उधर फॉरेन में नौकरी देगी, ऐसा बोलकर वे उन्हें उधर लेकर जा रहे हैं। उधर ले जाने के बाद उन्हें नौकरी नहीं मिल रही है। इसमें बहुत समस्याएं हैं। यह बहुत बड़ा इश्यू है।

अध्यक्ष महोदया : आप इतनी लंबी बात क्यों कर रहे हैं? आप जल्दी से अपनी बात कहिये। आप संक्षेप में बोलिये।

श्री नामा नागेश्वर राव : महोदया, माननीय मंत्री जी से हमारा प्रश्न यह है कि इस तरह से इल्लीगल एम्प्लाइज़ को जाने के समय में दिक्कत हो रही है और उसके बाद जाने के बाद उन्हें रोजगार नहीं मिल रहा है।

अध्यक्ष महोदया : आप प्रश्न पूछिये। समय कम है।

श्री नामा नागेश्वर राव : महोदया, एम्प्लाइज़ आत्महत्या कर रहे हैं।

अध्यक्ष महोदया : समय नहीं है, आप जल्दी से प्रश्न पूछिये।

श्री नामा नागेश्वर राव : इल्लीगल तरीके से नौकरी कराने के लिए जो ले जा रहे हैं, आपने प्रश्न के 'सी' भाग के रिप्लाई में नाइन स्टेप्स के बारे में बोला है। आप स्टेप्स लेने के बाद कितना कंट्रोल कर पाये, अभी तक कितने इंडियन एम्प्लाइज़ फॉरेन जेलों में हैं, मैं यही जानना चाहता हूं?

SHRI ADHIR CHOWDHURY : Madam, you may allow Half-an-Hour Discussion on this issue… (*Interruptions*)

SHRI VAYALAR RAVI: Madam, the hon. Member has said about the situation which happened in Australia two years back. After that kind of an incident took place, that is why we introduced the Community Welfare Fund two years ago. After we introduced the Community Welfare Fund, it has accumulated a good amount of money in every embassy; and they can do it.

I am happy that the Indian Associations took the initiatives. Many places, they are helping also. That is correct. But about the illegal migrants, my Ministry has made a series of campaigns through the electronic media and print media. Especially, through the electronic media, we have made a big campaign in different languages saying that 'Please do not be cheated by the agents; please do not go abroad without proper documents.' For a full one month, there has been a continuous propaganda campaign to create awareness among the people. But yet

people go, unfortunately. Then, they may get stranded there; and they become illegal persons.

But from our side, the Government is taking all steps through the High Commissions, as I said earlier also, to take them back to India, to come and stay here rather going again and again. There may be complaints because after they land, sometime they land in prison. Then, we take initiatives to get them out of the prison. These things are going on.

My appeal all the time is that: "Do not go to Gulf countries or other areas without proper visa." These are the real problems for the Indians, who are going abroad illegally. That is why we are taking all steps to educate the people not to resort to such methods.

SHRI ARJUN CHARAN SETHI : Madam, so far as part (c) of the question is concerned –whether the Indians are subjected to ill treatment in many countries, I feel that, this is the real crux of the matter. Recently as has been stated by the hon. Minister himself, in spite of all the measures/precautions they have taken, still our labourers are staying illegally in different countries.

In such cases especially in the case of African countries, what action have you taken? Here whatever the Minister has mentioned, there is no mention of the African countries. The problems lie there. Recently, from the State of Odisha a group of people landed in the country of Uganda and the State Government of Odisha has drawn the attention of the hon. Minister concerned. They are being ill-treated. Not only are they being ill-treated but they are also not paid their salaries, etc. So, I would like to put this question to the hon. Minister. When these kinds of instances are very much there in different countries, what kind of specific steps have you taken? You have told here that you are propagating; and you are doing enough. Still then, this kind of illegal immigration is taking place. In these cases, especially in Uganda, what action have you taken so that those people can return back to the country?

SHRI VAYALAR RAVI: Madam, it is true that one or two Indian companies have taken the workers to the African countries, especially from Odisha and they are not being paid their salaries. Their complaint was received by me. Some MPs from Odisha also wrote a letter to me. It has been taken up with both our embassies. The company is a Bombay company. I talked to the Chief Minister of Maharashtra to tell them to pay the salaries of the employees. They have already taken or sent them back. So, we operated two ways.

SHRI ARJUN CHARAN SETHI : They have not returned back.

SHRI VAYALAR RAVI: I agree that they have not returned but we want to send them back. Some of them have refused to come back. I told the embassy to send them back. It has the fund. But some of them refused to come back. Even today I can assure you, Madam, if they are willing to come back, we can take them back. There is no problem. We will do that.

MADAM SPEAKER: Q. No.185—Shri Dara Singh Chauhan – Not present.

Now, the hon. Minister.

(Q. No. 185)

श्री सैयद शाहनवाज़ हुसैन : माननीय अध्यक्ष महोदय, यह बहुत बढ़िया प्रश्न है और समय की कमी है इसलिए मैं जल्दी में छोटा सा प्रश्न पूछना चाहता हूँ। यह जो कोल लिंकेजेज़ का सवाल है, इसमें जिन राज्यों की आबादी दस करोड़ है, बिहार तथा अन्य पिछड़े राज्यों में जो कोल लिंकेज है, पहले तो बहुत सी कोल कंपनियाँ डिमांड कर रही हैं, लेकिन अभी भी वर्तमान में बिहार जैसे राज्य में कोल लिंकेज नहीं मिल पा रहा है। हमारे पास जो प्रस्ताव हैं, उनमें भी कोल लिंकेज नहीं दिया जा रहा है। क्या मंत्री जी इस बात का जवाब देंगे कि बिहार और नॉर्थ ईस्ट के जो राज्य हैं, उनमें कोल लिंकेज पूरा मिले, ताकि जहाँ बिजली की कमी है, उसको पूरा किया जा सके? ऐसे राज्य में जहाँ पहले से बिजली की कमी है, उसको प्रायॉरिटी मिलेगी या नहीं?

श्री श्रीप्रकाश जायसवाल : महोदया, माननीय सदस्य ने जिस प्रश्न को उठाया है, इसमें कोई शक नहीं है कि प्रत्येक राज्य को, जहाँ कहीं भी पावर स्टेशन लग रहे हैं, उनको कोल लिंकेज मिलने चाहिए और दिये भी जा रहे हैं। 11वीं पंचवर्षीय योजना में जिन राज्यों ने कोल लिंकेज के लिए एप्लाइ किया है, उसका एक सिस्टम होता है। उसमें मिनिस्ट्री ऑफ पावर से रिकमंडेशन आती है कि इस पावर प्लांट को कोल लिंकेज दिया जाना चाहिए और दिया जा सकता है। उस पर हमारे यहाँ एक एस.एल.सी. कमेटी है, जो प्रपोज़ल पर विचार करती है और विचार करने के बाद जितना कोयला हमारे पास उपलब्ध है, उसके आधार पर कोल लिंकेज विभिन्न पावर स्टेशंस को, विभिन्न राज्यों को दिया जाता है। किसी भी राज्य के साथ किसी तरह का भेदभाव नहीं किया जाता है, किसी भी पावर स्टेशन के साथ किसी तरह का भेदभाव नहीं किया जाता है।

जहाँ तक बिहार की बात है, बिहार सरकार की तरफ से भी कुछ कोल लिंकेज के लिए हमारे पास एप्लीकेशंस आई हैं। मिनिस्ट्री ऑफ पावर उन पर विचार करके हमारे पास भेज रहा है। हमारे पास जैसे ही वह एप्लीकेशंस मिनिस्ट्री ऑफ पावर की रिकमंडेशंस के साथ आएँगी, एस.एल.सी. की मीटिंग में उसको रखा जाएगा और एस.एल.सी. की मीटिंग अपने विवेक से तथा उपलब्ध कोयले के आधार पर उनको लिंकेज प्रदान करने का कार्य करेगी। मैं इस बात के लिए आश्वासन देता हूँ कि बिहार हो या नॉर्थ ईस्ट के प्रदेश हों, किसी के साथ किसी भी तरह का भेदभाव नहीं किया जाएगा।

श्री हरीश चौधरी : माननीय अध्यक्ष महोदया, मैं आपके माध्यम से मंत्री महोदय से पूछना चाहता हूँ कि राजस्थान के पावर प्लांट्स के लिए काफी समय से कोल लिंकेज के संदर्भ में राजस्थान सरकार मांग करती आ रही है। उस संदर्भ में आपका क्या जवाब है?

श्री श्रीप्रकाश जायसवाल : महोदया, यह प्रश्न कोल लिंकेज पर नहीं है, हर राज्य का पूरा ब्यौरा हमारे पास उपलब्ध नहीं है लेकिन राजस्थान सरकार ने जिन पावर प्लांट्स के लिए कोल लिंकेज की मांग की थी, मैं समझता हूँ कि उनको एक या दो पावर प्लांट्स के लिए लिंकेज प्रदान भी किया गया है।

<u>12.00 hrs.</u>

उनकी मांग और कुछ पावर प्लांट्स के लिए कोल लिंकेज की भी है। इस पर मिनिस्ट्री ऑफ पावर के पास से जैसे ही हमारे पास रिकमण्डेशन्स आएंगी, एसएलसी की मीटिंग में उसको रखा जाएगा और एसएलसी की मीटिंग उस आधार पर यह तय करेगी कि इनको कोल लिंकेज दिया जाना जरूरी है या नहीं। यदि दिया जाना जरूरी है तो कितने परसेन्टेज कोल लिंकेज दिया जा सकता है। जो उसका फैसला होगा, वह मिनिस्ट्री ऑफ कोल एकोर्डिंगली करेगी।

DR. K.S. RAO : The issue is that there is a limited quantity of coal in this country. That cannot sustain our needs permanently for long. So, it is high time for the hon. Minister that he thought in terms of acquiring coal mines in Africa, where other countries are marching ahead. I wish to know whether he would advise the Coal India that independently or in association with the PPP it acquires coal mines in Africa and around so that our needs can be secured without keeping any of these projects in dearth of coal.

श्री श्रीप्रकाश जायसवाल : माननीय सदस्य ने जिस बात पर चिंता जाहिर की है कि वास्तव में हमारे पास कोल की क्वांटिटी लिमिटेड है और जितनी तेजी के साथ हमारे देश का इंडस्ट्रीलाइजेशन हो रहा है, जितनी तेजी के साथ देश की ग्रोथ बढ़ रही है, उतनी ही तेजी के साथ हमारे देश में पावर प्लांट भी बढ़ रहे हैं। हमें विदेशों से कोयला आयात करने की सोचना चाहिए और इस ओर कोल इंडिया ने पहले ही ध्यान दिया था और मोज़ाम्बिक में दो बहुत बड़े कोल ब्लॉक एक्वायर भी किए हैं। जिनमें से प्रोडक्शन अगले एक साल में शुरू होने की उम्मीद है। हम कोशिश कर रहे हैं कि हमें और भी कोल प्रोपर्टी जो कि ऐसी कोल प्रोपर्टी हो, जिससे हमारे देश में कोयला आए, उसको लोग उस रेट पर खरीद सकें, इस तरीके की कोल प्रोपर्टी हम एक्वायर करने की कोशिश कर रहे हैं और बहुत जल्दी इस संबंध में अच्छे फैसले भी लिए जाएंगे।

12.02 hrs

PAPERS LAID ON THE TABLE

MADAM SPEAKER: Papers to be laid on the Table.

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI E. AHAMED): On behalf of Shri S.M. Krishna, I beg to lay on the Table:

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Haj Committee of India, New Delhi, for the year 2010-2011, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Haj Committee of India, New Delhi, for the year 2010-2011.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 5398/15/11)

THE MINISTER OF OVERSEAS INDIAN AFFAIRS AND MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): Madam, I beg to lay on the Table:

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Uran Akademi, Raebareli, for the year 2010-2011, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Uran Akademi, Raebareli, for the year 2010-2011.

(Placed in Library, See No. LT 5399/15/11)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Aero Club of India, New Delhi, for the year 2010-2011, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Aero Club of India, New Delhi, for the year 2010-2011.

(Placed in Library, See No. LT 5400/15/11)

THE MINISTER OF COAL (SHRI SHRIPRAKASH JAISWAL): Madam, I beg to lay on the Table a copy of the Notification No. S.O. 2155(E) (Hindi and English versions) published in Gazette of India dated 21st September, 2011 making certain amendments in the Notification No. S.O. 2142(E) dated 1st September, 2008 issued under Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957.

(Placed in Library, See No. LT 5401/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): Madam, I beg to lay on the Table:

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 2010-2011, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Public Administration, New Delhi, for the year 2010-2011.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 5402/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): Madam, I beg to lay on the Table:

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the EdCIL (India) Limited and the Ministry of Human Resource Development for the years 2010-2011 and 2011-2012.

(Placed in Library, See No. LT 5403/15/11)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Mohali, for the year 2010-2011.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Mohali, for the year 2010-2011, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Mohali, for the year 2010-2011.

(Placed in Library, See No. LT 5404/15/11)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Council of Elementary Education (Sarva Shiksha Abhiyan Mission), Gandhinagar, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Gujarat Council of Elementary Education (Sarva Shiksha Abhiyan Mission), Gandhinagar, for the year 2009-2010.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 5405/15/11)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Shiksha Mission (Rajya Shiksha Kendra), Bhopal, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Shiksha Mission (Rajya Shiksha Kendra), Bhopal, for the year 2009-2010.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 5406/15/11)

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Nagaland State Mission Authority (Sarva Shiksha Abhiyan), Kohima, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Nagaland State Mission Authority (Sarva Shiksha Abhiyan), Kohima, for the year 2009-2010.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library, See No. LT 5407/15/11)

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Bihar Education Project Council, Patna, for the year 2005-2006, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bihar Education Project Council, Patna, for the year 2005-2006.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(Placed in Library, See No. LT 5408/15/11)

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Bihar Education Project Council, Patna, for the year 2006-2007, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bihar Education Project Council, Patna, for the year 2006-2007.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(Placed in Library, See No. LT 5409/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): Madam, I beg to lay on the Table a copy of the 17th progress Report (Hindi and English versions) on the Action Taken Pursuant to the recommendations of the Joint Parliamentary Committee on Stock Market Scam and matters relating thereto-December, 2011.

(Placed in Library, See No. LT 5410/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): Madam, I beg to lay on the Table a copy of the Telecom Commercial Communications Customer Preference (Sixth Amendment) Regulations, 2011 (Hindi and English versions) published in Notification No. 352-4/2011-CA (QoS) pt. in Gazette of India dated the 5th September, 2011 under Section 37 of the Telecom Regulatory Authority of India Act, 1997.

(Placed in Library, See No. LT 5411/15/11)

12.03 hrs.

GOVERNMENT BILLS - INTRODUCED

(i) North-Eastern Areas (Reorganisation) Amendment Bill, 2011*

MADAM SPEAKER: Item No.9 – Shri M. Ramachandran.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): On behalf of my colleague, Shri P. Chidambaram, I beg to move for leave to introduce a Bill to amend the North-Eastern Areas (Reorganisation) Act, 1971.

MADAM SPEAKER: The question is:

> "That leave be granted to introduce a Bill to amend the North-Eastern Areas (Reorganisation) Act, 1971."

The motion was adopted.

SHRI MULLAPPALLY RAMACHANDRAN: I introduce the Bill.

12.03 ½ hrs.

(ii) CONSTITUTION (SCHEDULED TRIBES) ORDER (AMENDMENT) BILL, 2011*

MADAM SPEAKER: Item No.10 – Shri V. Kishore Chandra Deo

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO): I beg to move for leave to introduce a Bill to amend the Constitution (Scheduled Tribes) Order, 1950 to modify the list of Scheduled Tribes in the States of Manipur and Arunachal Pradesh.

MADAM SPEAKER: The question is:

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 07.12.11.

"That leave be granted to introduce a Bill to amend the Constitution (Scheduled Tribes) Order, 1950 to modify the list of Scheduled Tribes in the States of Manipur and Arunachal Pradesh."

The motion was adopted.

SHRI V. KISHORE CHANDRA DEO: I introduce the Bill.

12.04 hrs.

MATTERS UNDER RULE 377*

MADAM SPEAKER: Matters under Rule 377 shall be laid on the Table of the House. Members, who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House within 20 minutes. Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will treated as lapsed.

(i) Need to raise the matter on international fora regarding pitiable condition of Hindu/Sikh Minority people in Pakistan

श्री जय प्रकाश अग्रवाल (उत्तर पूर्व दिल्ली): महोदय, पाकिस्तान के मानवाधिकार आयोग की रिपोर्ट 2010 के अनुसार अल्पसंख्यकों के लिए वर्ष 2010 बेहद खराब रहा है । रिपोर्ट के अनुसार ओराकजाय एजेंसी नामक इलाके में 102 सिख परिवारों में से लगभग 25 प्रतिशत को तालिबानियों के फरमान के बाद अपना घर छोड़ना पड़ा । वहां ऐसी नाजुक स्थिति बनी की 27 हिंदू परिवारों को सुरक्षा कारणों से भारत में शरण लेनी पड़ी तथा बलूचिस्तान से 500 हिंदू परिवारों को भी जान-माल की धमकियों के कारण विस्थापित होने के लिए विवश होना पड़ा ।

मेरा सरकार से अनुरोध है कि वह पाकिस्तान में बसे हिंदू और सिख समुदाय के लोग, जिनकी स्थिति बेहद दयनीय व चिंताजनक है और जो हमेशा डर एवं आतंक के साये में जी रहे हैं, से संबंधित प्रकरण को अंतर्राष्ट्रीय मंच पर उठाकर उन्हें संरक्षण प्रदान करवाएं ।

---

* Treated as laid on the Table.

(ii) Need to streamline the functioning of MPLADS in Pratapgarh Parliamentary Constituency, Uttar Pradesh

राजकुमारी रत्ना सिंह (प्रतापगढ़): नियम 377 के माध्यम से सरकार को बताना चाहती हूं कि मेरे संसदीय क्षेत्र प्रतापगढ़ के विकास एवं बुनियादी सुविधाएं दिलाने के संबंध में जो प्रस्ताव संसद सदस्य स्थानीय विकास फंड के तहत जिला प्रशासन को देती हूं उसमें अनावश्यक देरी की जाती है जिसके कारण प्रतापगढ़ के नागरिकों को प्रस्ताव के तहत दी जाने वाली सुविधाओं से वंचित होना पड़ता है एवं उक्त सुविधाओं को दिलाने में देरी के लिए आये दिन सांसदों को सुनना पड़ता है । अगर प्रतापगढ़ जिला प्रशासन दिये गये प्रस्तावों को एक निर्धारित समय अवधि में मंजूर करे तो संसद सदस्य स्थानीय विकास फंड के माध्यम से समुचित समय पर बुनियादी सुविधाएं दिलाई जा सकती है । जब कार्य पूरा हो जाता हे तो काम करने वाली एजेंसियों को भुगतान के लिए लंबा इंतजार करना पड़ता है और एजेंसियां बार-बार भुगतान समय पर नहीं होने पर सांसदों से शिकायत करती रहती है । साथ ही साथ एजेंसियां संसद सदस्य स्थानीय विकास फंड के अंतर्गत ठीक ढंग से काम नहीं करती है उनकी शिकायत करने पर प्रतापगढ़ जिला प्रशासन नियमानुसार कार्यवाही नहीं करता ।

सरकार से अनुरोध है कि संसद सदस्य स्थानीय विकास फंड में प्रस्तावों को एक नियम अवधि में प्रस्ताव पर निर्णय लिये जाने एवं एक निश्चित अवधि ही में किये गये कार्यों का भुगतान करने हेतु दिशा निर्देश दिये जाऐ । अगर इस संसद सदस्य स्थानीय विकास फंड के संबंध में किसी अधिकारी के कार्यकरण पर सांसद शिकायत करे तो उस पर केन्द्र द्वारा कार्यवाही की जानी चाहिए क्योंकि यह फंड संसद सदस्य स्थानीय विकास फंड के तहत केन्द्र सरकार देती है ।

(iii) Need to take initiatives to release the fishermen languishing in Pakistani Jails

श्री जगदीश ठाकोर (पाटन): गुजरात के तटीय इलाकों में गरीब मछुआरों का परंपरागत रोजगार समुद्र में मछली पकड़ना हैं यह ही इनकी आजीविका का मूल साधन है । पाकिस्तान तटरक्षकों द्वारा समय-समय पर सीमा उल्लंघन के नाम पर मछुआरों को पकड़ लिया जाता है एवं मछुआरों को पाकिस्तानी जेलों में तथा बोटों को पाकिस्तान में जब्त कर रखा गया है ।

गुजरात का एक प्रतिनिधि मंडल माननीय प्रधानमंत्री जी से मिला और वास्तविक स्थिति से अवगत कराया । प्रधानमंत्री जी ने इन मछुआरों की दयनीय स्थिति को ध्यान में रखकर पैकेज की घोषणा की है । पकड़े गये मछुआरों के परिवार को तीन लाख रूपये तथ जब्त बोट के मालिक को 11 लाख 25 हजार रूपये देना एक सराहनीय कदम है, जिसका मैं स्वागत करता हूँ ।

गत दिनों इस विषय पर विदेश मंत्री स्तर पर वार्ता हुई है तथ कुछ बिंदुओं पर सहमति बनी, किन्तु दुख के साथ् कहना पड़ रहा है कि इन प्रयासों के पश्चात भी पाकिस्तान ने 121 मछुआरों तथ 23 बोटों को पकड़ रखा है । मेरा सदन के माध्यम से सरकार से यह अनुरोध है कि इस समस्या के समाधान हेतु सतत् प्रयास कर कोइ ठोस परिणाम निकाला जाये ।

आज भी पाकिस्तान की जेलों में 542 मछुआरे एवं 532 बोट पाकिस्तान के कब्जे में है । मेरा अनुरोध है कि इन मछुआरों को पाकिस्तानी जेल से शीघ्र मुक्त कराया जाये तथा इनकी बोटों को शीघ्र छुड़वाने की व्यवस्था करें, जिससे तटीय क्षेत्र के मछुआरों के परिवार भयमुक्त वातावरण में अपना मछली पकड़ने का काय्र कर सके ।

(iv) Need to appoint Professors as per rules and regulations of UGC by Madhya Pradesh Public Service Commission

श्री सज्जन वर्मा (देवास): मध्य प्रदेश लोक सेवा आयोग द्वारा कालेज प्राध्यापकों की नियुक्ति में बड़े पैमाने पर हुए घोटाले की जानकारी के साथ मैं भारत सरकार से स्पष्टीकरण चाहता हूँ ।

मध्य प्रदेश लोक सेवा आयोग द्वारा 19.01.2009 को 23 विषयों के लिए प्राध्यापकों के 385 पर हेतु विज्ञापन प्रकाशित किया गया । यह पद प्रथम श्रेणी के राजपत्रित अधिकारी के अंतर्गत आता है । यू0जी0सी0 के वर्ष 2000 के मार्ग दर्शन के अंतर्गत उच्चस्तर का प्रकाशित कार्य, शोध में सक्रीय संलग्नता,शोध का निर्देशन तथा स्नातकोत्तर कक्षाओं में नयूनतम 10 वर्षों का अध्यापन, अध्यापक पद के लिए अर्हता के रूप में निर्धारित है । जबकि नियमों की अवहेलना कर 08.08.2011 के शुद्धिकरण पत्र के माध्यम से मध्य प्रदेश लोक सेवा आयोग ने अनुदान प्राप्त निजी कॉलेजों/विश्वविद्यालयों में 10 साल के अध्यापक अनुभव प्राप्त पी0एच0डी0 डिग्रीधारी जो पार्ट टाईम/संविदा/अतिथि अध्यपकों को भी साक्षात्कार में शामिल होने की अनुमति दी गई ।

लोक सेवा आयोग मध्य प्रदेश द्वारा विज्ञापन में 12,000-420-18,300 का वेतनमान प्रकाशित किया जो कि सर्वथा गलत है क्योंकि मध्य प्रदेश में अप्रैल 2009 ये छठा वेतन आयोग लागू हो चुका है जिसमें प्राध्यापकों के लिए 37,400-10,000-63,000 वेतनमान लागू हो चुका है ।

इस वेतनमान को लागू करने के लिए यू0जी0सी0 नई दिल्ली ने 80 प्रतिशत अनुदान के रूप में एक बड़ी राशि मध्य प्रदेश सरकार को उपलब्ध कराई, इस शर्त पर कि सरकार यू0जी0सी0 के 2010 के नोटिफिकेशन के भर्ती नियमों व अन्य सभी अनुशंसाओं को बिना फेरबदल किये लागू करेगा ।

साथ ही यू0जी0सी0 ने यह भी स्पष्ट निर्देश दिये कि वर्ष 2010 के दिशा निर्देशों के मुताबिक प्राध्यापकों की नियुक्ति में अकादमिक परफार्मेंस इंडिकेटर को आधार बनाया जाना चाहिए जबकि मध्य प्रदेश में सिर्फ साक्षात्कार आयोजित कर नियुक्ति की गई है, जो दोषपूर्ण है एवे निदेर्शों के अनुरूप नहीं है ।

अंत में मैं सरकार से मांग करता हूँ कि उक्त मामले में शीघ्र न्यायोचित कार्यवाही कराइ जाये ।

(v) Need to assess the loss and damage of property in Kalpeni Island of Lakshadweep due to cyclone and to provide adequate compensation to the victims at the earliest

SHRI HAMDULLAH SAYEED (LAKSHADWEEP): I would like to draw the attention of the Government that on 26.11.2011 a cyclone has caused havoc in Kalpeni Island of the UT of Lakshadweep. Out of the 600 houses on the Island, 300 houses have been collapsed and about 250 families residing in the eastern side have been evicted and temporarily rehabilitated. More than 1 lakh coconut trees have been totally uprooted and 50% of the remaining will have no fruit bearing capacity since most of the coconut tree heads have been blown off and rest of the trees may not bear fruit at all. Boats have been destroyed and washed away. These are the only means of livelihood in Lakshadweep. Even the coconuts kept in the sheds and the houses have been washed away. 80% of the breakwater has been completely destroyed and not fit for future use. Government Guest house has been damaged. The helipad base has been damaged and not in operation. The entire land area from helipad base to the Northern tip is waterlogged and not reachable.

Therefore, I would strongly urge upon the Government to provide adequate compensation to the victims after assessment of the loss and damage caused by this cyclone.

(vi) Need to provide stoppage of various trains at Mavelikara railway station of Karnataka and to develop the said station as a model railway station

SHRI KODIKKUNNIL SURESH (MAVELIKKARA): The Sabarimala pilgrimage season has started from 17th November, 2011. Thousands of devotees of Lord Ayyappa throng Sabarimala from different parts of our country and abroad. The Railways provide halt of some long route trains at some selected stations for the convenience of the devotees and tourists every year but strangely Mavelikara railway station is always ignored. Mavelikara Railway Station has not been developed as a model railway station and lacks even the minimum basic facilities. There are three railway platforms at this station but these platforms have not been connected by foot over bridge because of which people particularly old aged and children are facing a lot of inconvenience. The height of the platforms needs to be raised in order to avoid any untoward incident and keeping in view the number of the passengers, another platform needs to be built. The platforms at this railway station are not fully covered and during rain it becomes very difficult for passengers to catch their trains. Hence, the platforms must be covered properly. Care should be taken to ensure that the platforms are properly lighted. Canted facilities are also not available in this station.

I, therefore, request the Government to provide stoppages of Calicut Janshatabdi, Gandhidam, Veravel, Shalimar, Yeshwantpur, Hubli, Jammu Tawi and Jodhpur Expresses at Mavelikara Railway Station. A foot over bridge may please be built immediately and the railway station should be developed as a Model Station.

(vii) Need to declare the connecting road of Tholudhur-Thittakudu-Pennadam-Virudhachalam-Neyveli and Vadalur as National Highway and connect it with N.H. 45 and also connect road linking Veppur, Virudhachalam, Kammapura and Sethiyathope with N.H. 45 at the point of Sethiyathope in Tamil Nadu

SHRI S. ALAGIRI (CUDDALORE): The traffic volume is increasing day by day in my Parliamentary Constituency Cuddalore but there are no highways to provide the basic facilities for the increased transportation. The towns of Tholudhur, Thittakudi, Pennadam, Virudhachalam, Neyveli and Vadalur are frequently affected by heavy jam and the people have to face lots of problems due to dilapidated and narrow road of the above towns. The connecting roads of the above town are required to be declared as Highways and need to be connected to the National Highways No. 45 on the point of Vadalur. These steps will help in developing the commercial and industrial activities of the above towns and southern side of my Cuddalore Parliamentary Constituency. The connecting roads of towns of Veppure, Virudhachalam, Kammapuram and Sethiyathope are required to be declared as the National Highways 45 on the point of city of Sethiyathope.

I would like to request the Government through this august House to declare the connecting road of Tholudhur-Thittakudi-Pennadam-Virudhachalam-Neyveli and Vadalur as National Highway and connect these roads to National Highway No. 45 and the connecting roads of Veppure, Virudhachalam, Kammapuram and Sethiyathope be declared as a National Highway at the point of Sethiyathope in the interest of transport facilities.

(viii)Need to provide stoppage of trains running between Bhuj and Dadar at Chitrod and Anjar railway stations in Kutch district of Gujarat

SHRIMATI POONAM VELJIBHAI JAT (KACHCHH): I would like to draw the attention of Minister of Railways to provide stoppage of trains running between Bhuj and Dadar at Chitrod and Anjar railway stations in Kutch district of Gujarat.

(ix)Need to change the name of Silchar railway station as 'Bhasha Shaheed Station'

SHRI KABINDRA PURKAYASTHA (SILCHAR): The long standing demand for renaming the Silchar Railway station as Bhasha Shaheed Station has remained unresolved. In support of this demand, continuous imitational and cultural campaigns are on.

For establishment of constitutional right to mother tongue of Bengali eleven martyrs scarified their lives on 19th may, 1961 within the campus of the Silchar Railway Station. Since then the spirit of struggle for safeguarding the right to mother tongue is held high in the region.

To fulfill the demand, appeals were made to the Honorable Home Minister, Honorable Railway Minister of India and other concerning authorities. It was informed by the Home Minister that such renaming is not possible. But if the State Government makes a request to that effect and there is general recognition of the role of martyrs in national life that can be done.

The Honorable Chief Minister and the State Government of Assam has given their consent and hence there cannot be any objection.

I appeal to the Government of India to appreciate the Sacrifice of the eleventh precious lives and the reasonable, justified and sentimental demand should be fulfilled in no time.

(x)Need to take action to make River Narmada pollution free

श्री राकेश सिंह (जबलपुर): देश की नदियों में प्रदूषण दिनोदिन बढ़ता जा रहा है । मध्य प्रदेश से प्रारंभ होकर गुजरात तक जाने वाली इस क्षेत्र की जीवन रेखा मानी जाने वाली सर्वाधिक पवित्र मानी जाने वाली नदी में नर्मदा है । पौराणिक मान्यताओं के अनुसार गंगा नदी में स्नान करने से जिस पुण्य की प्राप्ति होती है वह मात्र नर्मदा जी के दर्शन से प्राप्त होता है । देश में एकमात्र नदी माँ नर्मदा है जिनकी परिक्रमा की जाती है । किन्तु ऐसी पवित्र नदी भी आज प्रदूषण से अछूती नहीं है । एक सर्वे के अनुसार इस जल में बायो केमिकल ऑक्सीजन डिमांड की मात्रा मानक स्तर से बहुत अधिक है । जल की शुद्धता के लिए बी.ओ.डी. का मानक स्तर 3 मी.ग्रा. है । नर्मदा नदी के प्रदूषित होने के कारण इसमें 11.4 मी.ग्रा. प्रति लीटर का स्तर पाया गया है । यह एक बड़े खतरे का संकेत है । आज गंगा जी के शुद्धिकरण पर सैकड़ों करोड़ रूपये खर्च करने के बाद भी अपेक्षित परिणाम नहीं मिल रहे हैं । यदि समय रहते केन्द्र सरकार ने कड़े व सार्थक उपाय नहीं किए तो प्रदूषण के कारण माँ नर्मदा नदी की पवित्रता भी खतरे में पड़ सकती है । यह खतरा सिर्फ एक नदी के लिए नहीं है बल्कि हमारी संस्कृति व आस्था के लिए भी एक बड़ा संकट होगा । अतः मेरा आग्रह है कि तत्काल केन्द्र सरकार इस दिशा में आवश्यक कार्यवाही करे ।

(xi)Need to provide financial help to poor handicraftsmen residing in the districts in and around Kanpur and open a Marketing and Service Centre in Kanpur, Uttar Pradesh.

श्री राकेश सचान (फतेहपुर): भारत सरकार के वस्त्र मंत्रालय के अधीनस्थ विभाग विकास आयुक्त (हस्तशिल्प) के अधीन विपणन एवं सेवा विस्तार केन्द्रों के माध्यम से गरीब हस्तशिल्पियों को मदद दी जाती है । उ.प्र. के कानपुर के आसपास के जनपदों फतेहपुर कानपुर नगर, रमाबाईनगर, कन्नौज, फर्रूखाबाद, औरैया, इटावा, उन्नाव आदि के लगभग 20 से 30 हजार गरीब हस्तशिल्पियों को बाराबंकी में स्थापित विपणन एवं सेवा विस्तार केन्द्र से जोड़ा गया है । जबकि उक्त जनपदों से बाराबंकी दूरी लगभग 135 कि.मी. से 220 कि.मी. तक पड़ती है । दूरी अधिक होने के कारण उक्त जनपदों के गरीब हस्तशिल्पी बाराबंकी जाने में असमर्थ रहते हैं । ऐसी परिस्थितियों में केन्द्र सरकार के द्वारा दी जाने वाली मदद उक्त जनपदों तक नहीं पहुंच पाती है जबकि इस विभाग के द्वारा दस्तकारों के लिए कई लाभकारी योजनाएं चलाई जा रही है । उक्त जनपदों में जरी जरदौजी, पंजा दरी, कालीन एवं लेदर का सामान बनाने के कार्य में लगे हुनरमंद हस्तशिल्पी गरीब होने के कारण न तो अपने हुनर को बाहर पहुंचा पा रहे हैं और न ही स्वयं मदद ले पा रहे हैं । उक्त जनपदों में ऐसे भी हस्तशिल्पी हैं जो कि दो वक्त की रोटी को भी मोहताज है । ऐसी स्थिति में कानपुर में हस्तशिल्प का विपणन एवं सेवा विस्तार केन्द्र जनहित में खोला जाना नितान्त आवश्यक है ।

अतः मैं मांग करता हूं कि इस अविलम्बनीय लोक महत्व के मुद्दे पर तत्काल कार्यवाही करने की अनुमति प्रदान करने की कृपा करें ।

(xii)Need to construct an approach road to the over Bridge on N.H. 31 in Khagaria, Bihar

श्री दिनेश चन्द्र यादव (खगड़िया): बिहार राज्य अंतर्गत एन.एच.-31 पर अवस्थित खगड़िया जिला के 28 स्पेशल चुकती रेलवे ढाला पर रेलवे द्वारा ओवर ब्रिज का निर्माण एक साल पूर्व पूर्ण कर दिया गया है । लेकिन राष्ट्रीय राजमार्ग मंत्रालय द्वारा उक्त ओवर ब्रिज के एप्रोच का निर्माण पूर्ण नहीं कराने से रेलवे ढाला बंद रहने के कारण सैकड़ों गाड़ी रूक जाती है, जिससे बराबर जाम लगने के फलस्वरूप आम लोगों को भारी कठिनाइयों का सामना करना पड़ता है ।

आग्रह है कि राष्ट्रीय राजमार्ग एवं परिवहन मंत्रालय, भारत सरकार खगड़िया के चुकती रेलवे ढाला ओवर ब्रिज के एप्रोच का निर्माण शीघ्र कराकर जनहित में आवागमन की सुविधा उपलब्ध कराएं ।

(xiii) Need to address the problem of shortage of LPG cylinders in Dharmapuri district, Tamil Nadu

SHRI R. THAMARAISELVAN (DHARMAPURI): The consumers of LPG connection in my parliamentary Constituency, Dharmapuri are facing a lot of hardships due to non-supply of refilled cylinders.

The people are waiting for their turn for more than a month after booking of it. Sometimes, the time limit for supply of refilled cylinders goes even beyond that. This is with all the distributors of all oil marketing companies in Dharmapuri District.

The distributors are not delivering the cylinders even within the jurisdiction they suppose to deliver. They take undue advantage of shortage of cylinders and force the consumers to take delivery of cylinders from their godown.

The distributors of LPG in Dharmapuri district are not promptly lodging the request for cylinders and most of them do not pick up the calls to avoid booking of cylinders by genuine customers.

Therefore, I request the Government to restore normalcy of supply of LPG cylinders in Dharmapuri District on time bound basis.

(xiv)Need to strengthen and streamline the implementation and monitoring of MPLAD Schemes

SHRI JAYANT CHAUDHARY (MATHURA): The fourth report by the Parliamentary Committee on MPLAD Schemes has highlighted many inadequacies in its implementation. These include delays in sanctions and untimely work; poor maintenance of MPLADS assets and inadequate monitoring and inspection of projects.

The monthly Progress Reports submitted by districts do not include particulars of projects, their time line and quality. Only 40% of these reports are submitted electronically. The MPLADS work monitoring software launched in 2004 does not have data for 1270 MPs. A combined software for these two reports should be developed, which must be regularly analyzed by the Ministry. The district authorities do not have an institutionalized system of physical verification of the work done. It is, therefore, essential to set up third party monitoring of the projects. The survey of NABCONS should be immediately extended to cover all districts and agencies like CAG could also be engaged in the audit.

The projects taken up in the scheme have important local impact, and it is perceived that MPs are answerable for its implementation; it is essential that execution of this scheme must be streamlined.

(xv) Need to run local trains from Dahanu to Churchgate and Dahanu to Virar in Palghar Parliamentary Constituency, Maharashtra

श्री बलीराम जाधव (पालघर): मेरा संसदीय क्षेत्र पालघर (महाराष्ट्र) है । मेरे क्षेत्र के लोगों के लिए वहां से मुंबई आने-जाने के लिए कोई लोकल रेलगाड़ी की सर्विस उपलब्ध नहीं है । गाड़ी के नाम पर केवल 2 शटल ही चलती है । जो क्षेत्र के बढ़े हुए रेल ट्रैफिक को पूरा करने के लिए बहुत ही कम है । माननीय यदि दहानु से चर्चगेट और दहानु से वीरार के लिए लोकल चलाई जाती है तो उससे पालघर, दहानु, बासई, विरार, सफाला, बोईसर तथा वनगांव तक सभी गाड़ियों को रेल सुविधा उपलब्ध हो पाएगी । अतः उपर्युक्त रेल रूट पर जल्द से जल्द लोकल सर्विस चालू की जानी चाहिए । जब तक उपर्युक्त रूट के लिए लोकल का चलना शुरू नहीं होता तब तक जितनी लंबी दूरी की गाड़ियां इन क्षेत्रों से आती-जाती हैं उनके वहां रूकने के लिए, जहां तक संभव हो सके, आदेश जारी किया जाए ।

… (*Interruptions*)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): One submission I have to make to you Madam is that Item No.14 and thereafter Item No.15 may please be taken up before the other legislative business.

MADAM SPEAKER: I hope the House agrees to that.

SEVERAL HON. MEMBERS: Yes, Madam.

… (*Interruptions*)

SHRI P.T. THOMAS (IDUKKI): Madam, I wish to raise an urgent matter… (*Interruptions*)

MADAM SPEAKER: Please take your seat. Nothing is going on record. Please sit down. Do not disturb the House. We are running the House after a long time. Please do not disturb.

(Interruptions) … *

अध्यक्ष महोदया : बोलिए-बोलिए। निशिकांत दुबे जी बोलिए।

…(व्यवधान)

अध्यक्ष महोदया : शांत हो जाइए। शांत होकर बैठिए।

…(व्यवधान)

अध्यक्ष महोदया : अपना स्थान ग्रहण कीजिए। बैठ जाइए।

…(व्यवधान)

अध्यक्ष महोदया : शून्य प्रहर शाम को लेंगे। I will take up the 'Zero Hour' in the evening. Please sit down. Take your seat.

* Not recorded.

12.07 hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL), 2011-2012

MADAM SPEAKER: Now we take up the Supplementary Demands for Grants (General).

Motion moved:

"That the respective supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President of India, out of the Consolidated Fund of India, to defray the charges that will come in course of payment during the year ending the 31st day of March, 2012, in respect of the heads of Demands entered in the second column thereof against Demand Nos. 1, 3, 4, 6 to 8, 10 to 13, 15 to 17, 19, 20, 22, 23, 29 to 33, 35, 38, 39, 41, 45 to 48, 50, 52 to 55, 57 to 62, 65, 66, 68, 69, 72, 73, 75, 77, 81, 85, 87 to 89, 92, 93, 95, 96, 98 to 102, 105 and 106. "

श्री निशिकांत दुबे (गोड्डा): धन्यवाद अध्यक्ष महोदया, मैं सप्लीमेंटरी डिमांड्स ऑफ ग्रांट के समर्थन में बोलने के लिए खड़ा हुआ हूं। यह बहुत छोटा-सा विषय है। माननीय वित्त मंत्री जी को 50-55 हजार करोड़ रूपया लेना है। यह केवल दो विषय हैं कि इनको फर्टीलाइजर में पैसा लेना है और पेट्रोलियम प्रोडक्ट के लिए सब्सिडी देनी है। इसी में मेजर पैसा है, यह करीब 43-44 हजार करोड़ रूपया है और इसके बाद छोटी-छोटी डिमांड्स हैं।

इस संसद में मैं बार-बार कहता रहता हूं कि मैं जब छोटा था तो बचपन से मैं माननीय वित्त मंत्री जी का भाषण सुनते हुए ही बड़ा हुआ हूं। लेकिन इनको मैं अर्थशास्त्री कहूं या राजनीतिज्ञ कहूं, यह मेरे जैसे व्यक्ति के लिए काफी दुविधा हो जाती है। ये इस देश के 120 करोड़ लोगों के फाइनांस को चलाने के लिए ज्यादा चिंता करते हैं या सरकार को चलाने के लिए ज्यादा चिंता करते हैं? इनकी राजनीति ज्यादा हो जाती है या वित्तीय मामले ज्यादा हो जाते हैं, इस कारण से कहां बजट गड़बड़ा जाता है, मैं खुद ही डिरेल हो जाता हूं। चूंकि वित्त मंत्री जी मुझसे बड़े हैं और यह कहा जाता है कि

अभिवादनशीलस्य नित्यं वृद्धोपसेविनः
चत्वारि तस्य वर्धन्ते, आयुर्विद्या यशोबलं ।।

जो बड़े होते हैं, उनका जो रास्ता होता है, वही रास्ता होता है।

महाजनो येन गता सः पन्थाः

जो वित्त मंत्री जी समझाते हैं, वही समझना पड़ता है। बच्चा होने के कारण मैं उतना समझ नहीं पाता हूं, लेकिन आज जिस जगह यह सप्लीमेंटरी डिमांड ऑफ ग्रांट के कारण मैं खड़ा हुआ हूं, आज भारतीय अर्थव्यवस्था की हालत क्या है? यह केवल 55000 करोड़ रूपए का सवाल नहीं है। हालत यह है कि मुद्रा स्फीति कितनी बढ़ रही है? माननीय वित्त मंत्री जी ने 28 फरवरी को अपने बजट भाषण में हम लोगों को जो समझाया था, उस मुद्रा स्फीति की क्या दर है? जो एजुकेशनल स्टैण्डर्ड, जिसके आधार पर हम विकास की बात करते हैं, स्कील डेवलप्मेंट की बात करते हैं, आई.टी.आई. बनाने की बात करते हैं, अवसंरचना निर्माण करने की बात करते हैं, वह एजुकेशनल इंफ्रास्ट्रक्चर क्या है? इसके बाद भारत निर्माण में जो आपने 58000 करोड़ रूपया रखा है, उस भारत निर्माण में हम सिंचाई की सुविधा कितना बढ़ा पा रहे हैं, प्रधानमंत्री ग्राम सड़क योजना क्या बढ़ा पा रहे हैं, राजीव गांधी विद्युतीकरण योजना में क्या हो रहा है, इंफ्रास्ट्रक्चर की क्या हालत है? इसके अलावा बैलेंस ऑफ पेमेंट कितना है? जो बैलेंस ऑफ पेमेंट जी.डी.पी. के पांच प्रतिशत से लेकर दस प्रतिशत तक हो गया है, उसकी देश में क्या हालत है? इसके बाद जो हाई लेवल ऑफ डेट है, कर्ज़ है, जिसके कारण एन.पी.ए. बढ़ने की संभावना है, तेरह बार भारतीय

रिज़र्व बैंक अपने बी.पी. रेट को बढ़ा चुका है, उसकी क्या हालत है? आज ब्याज दर चौदह-पन्द्रह प्रतिशत बढ़ गया है। उसमें जो एन.पी.ए. होगा, उसमें हायर रेट ऑफ डेट के बारे में क्या है?

दूसरी बात असमानता की है। जहां से हम आते हैं, जिस राज्य से हम आते हैं, खासकर झारखंड, बिहार, पश्चिम बंगाल का जहां से खुद हमारे माननीय वित्त मंत्री जी आते हैं, और उड़ीसा जैसे ईस्टर्न सेक्टर वाले राज्यों में आज असमानता है। असमानता इसलिए कि आपके ही आंकड़ें कहते हैं कि पहले 27 प्रतिशत लोग गरीबी रेखा से नीचे थे, अब उनकी संख्या 40 प्रतिशत से ऊपर हो गयी है। यह मैं नहीं कह रहा हूं, तेंदुलकर कमेटी की रिपोर्ट कह रही है। इसका मतलब कहीं न कहीं गरीबी बढ़ी है। इसमें कम से कम 50 प्रतिशत लोग ऐसे हैं जो एक डॉलर से कम में अपना जीवन बिता रहे हैं। उनका क्या होगा? इसके बाद जो बजट डेफिसिट है, आपने जो फिस्कल मैनेजमेंट की एफ.आर.बी.एम. एक्ट की बात की थी, फिस्कल डेफिसिट की बात की थी, उसमें मैं जो लार्ज बजट डेफिसिट की कल्पना कर पा रहा हूं। जब अगला बजट आप देने को जाएंगे, तब हम लार्ज डेफिसिट में जाएंगे क्योंकि विनिवेश पूरा का पूरा फेल हो गया है। मुझे अभी तक समझ में नहीं आ रहा है कि आप 40000 करोड़ रूपया कहां से लाएंगे?

ग्रोथ रेट जो है, स्टील सैक्टर और सीमेंट सैक्टर बंद होने के कगार पर है। एनपीए हो रहा है, क्रेडिट रेटिंग एजेंसी ने उसे डाउन कर दिया है। मेरा यह कहना है कि जो पावर सैक्टर, मर्चेन्ट पावर है, पावर सैक्टर में इतना सरप्लस पावर है, पावर का, मर्चेन्ट पावर का रेट इतना घट गया है, छः रुपए से तीन रुपए हो गया है। पावर प्रोड्यूसिंग कम्पनी जो है, वह पावर सैक्टर को बढ़ाना नहीं चाहती। यह जो इंडस्ट्रियल ग्रोथ नीचे हो रहा है, इसमें जो लार्ज बजट डेफिसिट होगा, यदि इसके बारे में वित्त मंत्री जी इस बजट में समझाएंगे तो मुझे आसानी होगी। मान लीजिए कि इंटीग्रेटेड एक्शन प्लान है, इस प्लान में आप साठ जिलों को ले चुके हैं और 18 जिलों को लेने वाले हैं। उसके लिए आपको इन्फ्रास्ट्रक्चर के लिए पैसा चाहिए, इसके लिए आपको 25 करोड़, तीस करोड़ देना है। आपको वहां के रूरल रोड्स बनाने हैं। ढाई सौ से ऊपर की आबादी वाले जितने गांव हैं, उन गांवों को आपको कनेक्ट करना है। उसके लिए आपने पैसे की क्या व्यवस्था की है? ड्रिंकिंग वाटर आपको देना है, उसके लिए आपने क्या व्यवस्था की है, पीडब्ल्यूडी के रोड्स बनाने हैं, पुल एवं पुलिया बनाने हैं, उसके लिए आपने क्या व्यवस्था की है? मतलब 78 जिलों के लिए आपने इस बजट में प्रोविजन रखा है, आप जब अगला बजट देने के लिए जाएंगे, उसमें आप किसी तरह से नोट छाप कर इन्फ्लेशन को बढ़ाने के लिए बात करेंगे। आपका जो टैक्स कलेक्शन है, मैंने आपको कहा कि इंडस्ट्री का कहीं न कहीं भाव बढ़ रहा है। स्टील एवं सीमेंट सैक्टर बंद हो रहा है तथा अन्य भी मेनुफेक्चरिंग सैक्टर बंद हो रहे हैं। सिल्क सैक्टर, आपने सिल्क के इम्पोर्ट को, धागे के इम्पोर्ट को पिछले

बजट में पांच परसैंट कर दिया था, चूंकि मैं सिल्क प्रोड्यूसिंग राज्य से आता हूं, उस जिले से आता हूं। मैं जो सिल्क सैक्टर एवं सर्विस सैक्टर की हालत देख रहा हूं, उसके आधार पर आपका जो टैक्स कलेक्शन है, टैक्स कलेक्शन का रेश्यो बढ़ा है या घटा है, इसके बारे में आप क्या करेंगे? मैं सन् 2008 से सुन रहा हूं कि आप दस हजार किलोमीटर एडीशनल नेशनल हाईवे बनाएंगे, सन् 2012 आने वाला है, दस हजार किलोमीटर का नेशनल हाईवे बनेगा या नहीं बनेगा और अगर बनेगा तो उसके लिए आपने अपने बजट में क्या प्रोविजन रखा हुआ है? मैं हमेशा सप्लीमेंट्री बजट देखता था, आप जब सिविल एविएशन की बात करते थे तो आप एयर इंडिया को बचाने के लिए या इंडियन एयर लाइंस को बचाने के लिए कभी आठ सौ करोड़ रुपए या कभी 12सौ करोड़ रुपए देते हुए नजर आते थे, स्टीमूलस पैकेज देते हुए नज़र आते थे। आज मैं सुन रहा हूं कि आप 30-35 हजार करोड़ रुपए देने वाले हैं। ये जो देने वाले हैं, यह जो आपका फिज़िकल डेफिसिट होने वाला है, इसके बारे में आपकी क्या योजनाएं हैं, क्या व्यूस है, इसके बारे में हम आपसे जानना चाहते हैं? मैं कुछ चीजें कोट करना चाहता हूं, जो इंडियन इकोनोमी है, हम एक्सपोर्ट 225.6 बिलियन कर रहे हैं और इम्पोर्ट लगभग 357 बिलियन कर रहे हैं। यह जो एक्सपोर्ट और इम्पोर्ट का इम्बैलेंस हैं, इसके लिए सरकार के पास क्या योजना है?

हमारा जो पब्लिक डेब्थ है, वह लगातार बढ़ता जा रहा है। आज मुझे लगता है कि 75 परसैंट जीडीपी का है, आप पब्लिक डेब्थ में चल रहे हैं, इसे खत्म करने के लिए क्या कर रहे हैं, क्योंकि जो बच्चे पैदा हो रहे हैं, उनके ऊपर इतना कर्जा बढ़ रहा है, उसके लिए आपके पास इकोनोमी में क्या है? इसके बाद जो ऐरा है, एक है प्री-कोलोनियल ऐरा, जो कि 1700 या 1773 के पहले का ऐरा था और उसके बाद का दूसरा ऐरा है। मैं बार-बार देखता हूं, जब आप या उधर से सरकार की तरफ से कोई भाषण देता है तो वह कहता है कि इतने साल तक आप सरकार में रहे तो आपने यह काम किया, हम ये काम कर रहे हैं। 1998 से लेकर 2004 और 2004 से 2011-12 तक आपने क्या किया, हमेशा इस तरह जवाब देते हैं। मैं उसके पीछे आपको ले जाना चाहता हूं। माननीय मनमोहन सिंह जी ने 10 फरवरी, 2005 को ऑक्सफोर्ड में जो कहा था, माननीय प्रधान मंत्री जी के भाषण को मैं कोट करना चाहता हूं :-

> "… There is no doubt that our grievance against the British Empire had a sound basis. As the painstaking statistical work of the Cambridge historian Angus Maddison has shown, India's share of world income collapsed from 22.6 per cent in the year 1700, almost equal to Europe's share of 23.3 per cent at that time, to as low as 3.8 per cent in 1952. Indeed, at the beginning of the 20th Century, "the brightest jewel in the British Crown" was the poorest country in the world in terms of per capita income…"

यह माननीय मनमोहन सिंह जी ने ऑक्सफोर्ड में कहा है। इसका मतलब यह है कि हम और यूरोप बराबर हुआ करते थे और उसके बाद धीरे-धीरे जो सिचुएशन हुई, वह सिचुएशन कहां चली गई और आज हमारी क्या हालत है, इसके बारे में माननीय मनमोहन सिंह जी या माननीय वित्त मंत्री जी या इस सरकार के पास कोई आइडिया है कि हम इस दुनिया से किस तरह से लड़ पाएंगे, अपनी इकोनोमी को किस तरह से ले पाएंगे या भारत जो सोने की चिड़िया हुआ करता था या हम लोग 120 करोड़ लोगों का प्रतिनिधित्व कर रहे हैं या हमारी इकोनोमी बहुत बड़ी है, हम उस आधार पर खेलते रहेंगे?

दूसरा, वर्ल्ड बैंक से हम लोग बहुत गाइडेड हैं। वर्ल्ड बैंक की एक रिपोर्ट है। वह दो चीजें कह रहा है, एक तो वह लेबर रैगुलेशन की बात करता है, क्योंकि फॉरेन डायरैक्ट इन्वैस्टमेंट की बहुत बात होती है और उसी के आधार पर यह पार्लियामेंट बन्द रही है, इसीलिए डब्लू.टी.ओ. या वर्ल्ड बैंक कहता है कि हमको लेबर लॉज़ को बदलना है और उसके हिसाब से हम बहुत चीजें करते हैं। वर्ल्ड बैंक की रिपोर्ट है, जिसमें वह कह रहा है कि:

> "India's labour regulations among the most restrictive and complex in the world have constrained the growth of formal manufacturing sector where these laws have their widest application. Better designed labour regulations can attract more labour intensive investment and create jobs for India's unemployed millions and those trapped in poor quality jobs. Given the country's momentum of growth, the window of opportunity must not be lost for improving the job prospects for the 80-million new entrants who are expected to join the workforce over the next decade."

तो वर्ल्ड बैंक जो कह रहा है, यह 80 मिलियन जो नये एण्ट्रेंट्स आएंगे, इनके लिए सरकार के पास क्या है? हम कितने लोगों को प्रत्येक साल रोजगार दे पा रहे हैं? वित्त मंत्री जी, वह रोजगार नरेगा नहीं हो सकता। नरेगा इसलिए नहीं हो सकता कि आप पढ़े-लिखे किसी लड़के को कुदाल चलाने के लिए नहीं कह सकते हैं, किसी को आप लेबर नहीं बना सकते हैं। मेरा यह कहना है कि जिसने मैट्रिक पास कर लिया, जिसने आई.ए. पास कर लिया, जिसने आई.टी.आई. कर लिया, जिसने स्किल डैवलपमेंट कर लिया, क्या आपको लगता है कि वह लेबर बनेगा? हम कह रहे हैं कि हम नरेगा में जॉब गारंटी दे रहे हैं तो इसके लिए हमारे पास क्या है?

दूसरा, हमारे पास जो स्टील सैक्टर आ रहा है या जो कम्पनियां आ रही हैं, उनमें चाइना जैसी कम्पनियां आती हैं तो वे अपने साथ लेबर को लाती हैं तो उसके लिए हमारे पास क्या रैस्ट्रिक्शन है? मैं यह कह रहा हूं कि हमारी लेबर फोर्स में कई एक लोग ऐसे यहां हैं, जो वर्ल्ड से हमारे यहां टूरिस्ट वीज़ा पर

आते हैं, घूमने के वीज़ा पर आते हैं और वे यहां नौकरी करते हैं। एच-1, एच-2 वीज़ा वाली जो रैस्ट्रिक्शन दुनिया में है, वह हमने लागू नहीं किया है तो हमारे पास एक तो कोई वीज़ा रैगुलेशन के लिए कोई कानून नहीं है और दूसरे जो लेबर फोर्स बढ़ रही है, उसके लिए क्या होगा, उसके अनएम्पलायमेंट का क्या होगा, इस स्किल डैवलपमेंट का क्या होगा, यह मेरा आपसे एक सवाल है?

एग्रीकल्चर सैक्टर में चूंकि आपने एक सैकिण्ड ग्रीन रिवोल्यूशन की बात की है और खासकर ईस्टर्न इंडिया सैक्टर में ग्रीन रिवोल्यूशन की बात हमेशा वित्त मंत्री जी करते रहते हैं, उसमें वर्ल्ड बैंक की एक रिपोर्ट है। वह कह रहा है कि:

> "Slow agricultural growth is a concern for policy-makers as some two-thirds of India's people depend on rural employment for a living. Current agricultural practices are neither economically nor environmentally sustainable, and India's yields for many agricultural commodities are low. Poorly maintained irrigation system and almost universal lack of good extension services are among the factors responsible. Farmers' access to markets is hampered by poor roads, rudimentary market infrastructure and excessive regulation."

यह एग्रीकल्चर के लिए वर्ल्ड बैंक की रिपोर्ट है। हमारा एफ.डी.आई. जब आ रहा था तो हमने कहा कि इससे बैक एंड इन्फ्रास्ट्रक्चर क्रिएट होगा तो वित्त मंत्री जी, मैं पूछना चाहता हूं कि क्या वह रोड बना देगा, क्या वह इर्रीगेशन फैसिलिटीज़ डैवलप कर देगा, क्या वह हमारे यहां पावर प्लांट लगा देगा? मैं जिस जिले से आता हूं, उस जिले में 2-3 घंटे यदि बिजली रहती है तो काफी होता है तो क्या जब वह कोल्ड चेन बनेगी तो वह जैनरेटर पर चलेगी? वह डीजल पर चलेगा। मेरा यह कहना है कि मार्केट इन्फ्रास्ट्रक्चर क्रिएट करने के लिए, क्योंकि हमारे यहां गांव में ग्रामीण हाट लगते हैं, कभी सोमवार, मंगलवार या बुधवार को लगते हैं, क्या हमने मार्केट इन्फ्रास्ट्रक्चर क्रिएट करने के लिए कुछ दिया है? यदि बारिश होगी, तो उसकी सारी की सारी सब्जी भीग जाएगी, सड़ जाएगी, क्या इस बारे में हमने कभी सोचा है? यदि उनके लिए रोड नहीं बनाएंगे, इरीगेशन की सुविधा नहीं देंगे, इसके लिए भारत निर्माण में हमने कितना पैसा दिया है? मैं आपको बताऊंगा कि हमारे यहां झारखंड में केवल नौ परसेंट इरीगेटेड लैंड है। वर्ष 1952 से लेकर आज तक हम इरीगेटेड लैंड को कितना बढ़ा पाए हैं? क्या एग्रीकल्चर सेक्टर में हम उतना इन्वेस्टमेंट कर पाने की स्थिति में हैं? यदि हम 12वीं पंचवर्षीय योजना में इन्वेस्टमेंट को बढ़ाना चाहते हैं तो उसके लिए आपके पास क्या योजना है? सप्लीमेंट्री डिमांड फॉर ग्रांट्स के बाद जब आप बजट बनाने के लिए जाएंगे तो क्या होगा, यह मेरे जैसे लोगों के लिए एक कंसर्न है। वर्ल्ड बैंक का ओवर व्यू एक्ट, 2011 का है :

> "India continues to grow at a rapid pace, although the Government recently reduced its Annual GDP growth projections from 9 per cent to 8 per cent for the current fiscal year ending March, 2012. The slow down is marked by a sharp drop in investment growth resulting from political uncertainties, tightening of macro-economic policies and addressing a high fiscal deficit and high inflation going well beyond food and fuel prices and from renewed concerns about the European and US economies. Although the Government was quite successful in cushioning the impact of global financial crisis of India, it is now clear that a number of MDG targets will only be met under the Twelfth Five Year Plan. "

यह क्या कह रहा है? यह कह रहा है कि इन्वेस्टमेंट ग्रोथ कम हो रही है। इन्वेस्टमेंट ग्रोथ यह हो रही है कि जो इंडियन बिजनेसमैन हैं, वे यदि 17 बिलियन डालर यहां इन्वेस्ट कर रहे हैं, तो 43, 44 से 45 बिलियन डालर बाहर इन्वेस्ट कर रहे हैं। क्या इसके लिए आरबीआई का या फाइनेंस मिनिस्ट्री का या गवर्नमेंट आफ इंडिया का कोई माइंड सेट है कि उस इन्वेस्टमेंट को कैसे रोकें? हमारा जो पैसा बाहर जा रहा है, हमारे इंडस्ट्रियलिस्ट्स जिस पैसे को बाहर ले जा रहे हैं, जो इंडस्ट्रियल ग्रोथ कम हो रही है, इन्वेस्टमेंट उसका कम हो रहा है, इसके बारे में भारत सरकार के पास क्या आइडिया है? इसके बाद यह कह रहा है कि जो आप इंट्रेस्ट रेट बढ़ा रहे हैं, क्योंकि एनडीए की सरकार यदि सक्सेजफुल हुयी थी तो उसका कारण यह था कि 12-13 परसेंट का जो इंट्रेस्ट रेट था, उसको वह घटाकर 6, 7 या 8 परसेंट पर ले आए थे, आज वह 14 से 15 परसेंट तक जाएगा। 14-15 परसेंट के कारण क्या हो रहा है कि एक वाया मीडिया रूट हो रहा है, कोई एफडीआई का रूट हो रहा है, मॉरीशस से आ रहा है, बाहर से आ रहा है या एक्सटर्नल कामर्शियल बोरोइंग के ऊपर ज्यादातर इंडस्ट्री अपने आपको करने वाली हैं, इस कारण से आपके बैंक्स की क्रेडिट रेटिंग, क्रेडिट रेटिंग एजेंसी ने डाउन कर दी है। इसे ट्रिपल ए से ट्रिपल बी कर देगा, ट्रिपल बी से ट्रिपल सी कर देगा, जो उसका अपना इतिहास है। इस हिसाब से आपके पास क्या पॉलिसी है? यह वर्ल्ड बैंक की रिपोर्ट कह रही है। मेरा कहना है कि ये तीन-चार चीजें आपके विषय में होना चाहिए।

इसके बाद मैं आप ही के भाषण को कोट करना चाहता हूं। कुछ जगह आपने जो बातें बोली हैं, जो मेरी समझ में नहीं आ रही हैं। जब आप फरवरी में बजट भाषण दे रहे थे, उसमें जो आपने बोला था, उसी को मैं कोट कर रहा हूं :-

> "While we succeed in making good progress in addressing many areas of our concern, we could have done better in some others. The total food inflation declined from 20.2 per cent in February, 2010 to less than half at 9.3 per cent in January, 2011."

वित्त मंत्री जी, जनवरी, 2011 में और दिसंबर, 2011 में कितना फर्क आया है? यह देश को जानने का अधिकार है और मेरे जैसे लोगों को आपसे पूछने का अधिकार है। आप इसके बारे में बतायेंगे कि क्या कारण हुआ कि हम डाउन नहीं हो पाए, यह हमारे लिए एक बड़ा कंसर्न है। इसके बाद आपने अपने बजट भाषण में कहा :

> "Our principal concern this year has been the continued high food prices. Inflation surfaced in two distinct episodes. At the beginning of the year, food inflation was high for some cereals like sugar and pulses. Towards the second half while prices of these items moderated and even recorded negative rates of inflation, there was spurt in prices of onion, milk, poultry and in some vegetables. "

मैं हमेशा जहां जाता हूं, बार-बार एक ही सवाल पूछता हूं कि वर्ष 2009 में इन सारे आइटम्स का कितना प्रोडक्शन इस कंट्री के पास था? चीनी का कितना प्रोडक्शन था? पल्सेज का कितना प्रोडक्शन था? सिरियल्स का कितना प्रोडक्शन था? वर्ष 2011 में इनका कितना प्रोडक्शन है? वर्ष 2009 में कितनी जनसंख्या थी और 2011 में कितनी जनसंख्या है? वर्ष 2009 में आलू, टमाटर, गेहूं, चावल और चीनी के भाव कितने थे? वर्ष 2011 में इनके कितने भाव है? हम इस डाटा में नहीं जाना चाहते हैं कि दस प्रतिशत इन्फ्लैशन है, पांच प्रतिशत इन्फ्लैशन है, वित्त मंत्री जी यदि मुझे रूपये के टर्म में यह बताया जाए कि वर्ष 2009 में कितना प्रोडक्शन था और उस प्रोडक्शन के आधार पर जनवरी 2009 में उनका रेट कितना था और वर्ष 2011 में इनके रेट कितने हैं तो मेरे जैसे लोगों को सुविधा होगी क्योंकि आप इन्फ्लैशन के टर्म में बात करतें हैं। मानलीजिए आज यह किसी कारण से दस रूपया हो गया है तो वह दस रूपया से ग्यारह रूपया हुआ कि नहीं हुआ या दस रूपये बीस पैसा हुआ या नहीं हुआ, आप उस टर्म में समझाते हैं। मैं गांव का आदमी हूं तो मैं सीधा-सीधा समझना चाहता हूं कि वर्ष 2009 में प्रोडक्शन कितना था और वर्ष 2009 में रेट कितना था और वर्ष 2011 में प्रोडक्शन और रेट कितना है? यदि यह बताएंगे तो मुझे सुविधा होगी। इसके बाद आप ने बजट भाषण में कहा कि

"Monetary policy stance in 2010-11, while being supportive of fiscal policy, has succeeded in keeping core inflation in check. As the transmission lag in monetary policy tends to be long, I expect the measures already taken by the RBI to further moderate inflation in coming months. "

उन्होंने अपने रेट को तेरह बार बढ़ाया है। वित्त मंत्री जी फरवरी में भाषण दिया था। आरबीआई जिस पॉलिसी को लेकर आगे बढ़ रही है उस कारण मैं बारबार कह रहा हूं कि कोई भी सेक्टर, एग्रिकल्वर सेक्टर, एजुकेशनल सेक्टर, इंडस्ट्रियल सेक्टर या हाउसिंग सेक्टर को ले लिजिए सभी जगह एनपीए बढ़ने की संभावनाएं हैं और बैंक्स का कबड़ा होने की संभावना है। इन्फ्लैशन कम नही हो रहा है। न खुदा मिला और न ही विशाले सनम वाली स्थिति है तो क्या वित्त मंत्रालय आरबीआई की जो मॉनिटरिंग पॉलिसी है उसके साथ अपने-आप को जुड़ा महसूस करती है या इस देश के साथ जुड़ा हुआ महसूस करती हैं? यह एक सवाल है। इसके बाद आपने कहा

"The developments of India's external sector in the current year have been encouraging. Even as the recovery in developed countries is gradually taking root, our trade performance has improved. Exports have grown at 29.4 per cent to reach US dollar 184.6 billion while imports at US dollar 273.6 billion have recorded a growth of 17.6 per cent."

मेरा यह कहना है कि अभी डालर का रेट बढ़ रहा है चालीस रूपया प्रति डालर के हिसाब से हम अपनी इकोनॉमी को कैल्क्यूलेट कर रहे हैं और वह पच्चास रूपया के आगे जा रहा है। आरबीआई उसमें इन्टरवीन नहीं कर रहा है। वित्त मंत्रालय को यह लगता है कि यूएस की सिक्यूरिटी इतनी बढ़ गई है या हो सकता है कि यूएस की इकोनॉमी में इतना ग्रोथ दिखाई दे रहा हो क्योंकि जिस देश का ग्रोथ 1.2 परसेन्ट से ज्यादा नहीं है या निगेटिव ग्रोथ है, हम उससे तुलना कर रहे हैं जिसकी इकोनॉमी ग्रोथ सात परसेंट, आठ परसेन्ट, नौ परसेन्ट या दस परसेन्ट तक बढ़ रही है। हम एक ग्रोइंग इकोनॉमी हैं। उसके बाद यदि यूरोप में क्राइसिस आ रहा है उसके आधार पर लोगों को लगता है कि डालर में इन्वेस्टमेंट सिक्योरड इन्वेस्टमेंट है और इस कारण से एक जवाब यह आता है कि डालर का जो रेट बढ़ गया है इस के कारण हमारा स्टॉक दस बिलियन या बारह बिलियन बढ़ गया है मतलब यह है कि हमारा एसेट बेस ग्यारह बिलियन ज्यादा बढ़ गया है। मुझे यह समझा दिया जाए कि यह पच्चास रूपया प्रति डालर हो जाने से हम कितना सक्सेफुल हो रहे हैं या यह गवर्न्मेन्ट की पॉलिसी है कि यदि हमारा डालर का रेट बढ़ता है तो

उससे हमें फायदा होगा? इसके बारे में भी यदि देश को बताया जाए। हम किस तरह का कन्सॉलिडेशन कर पा रहे हैं यह एक सवाल मेरे मन में है। इसके बाद जो आपने तेरह हजार करोड़ रूपया फर्टिलाइजर सब्सिडी की बात की है या आप को फर्टिलाइजर सेक्टर को देना है। मेरे जेहन में दो-तीन सवाल आते हैं कि पिछले साल 2010 में फर्टिलाइजर का रेट कितना था और आज वर्ष 2011 में फर्टिलाइजर का रेट कितना है? आप सब्सिडी घटाइए। आप सब्सिडी नहीं दीजिए। आप डायरेक्ट सब्सिडी दीजिए। वैसे आप डायरेक्ट सब्सिडी किस को देंगे? यह भी मेरा सवाल है। आप डायरेक्ट सब्सिडी कैसे देंगे? वित्त मंत्री जी आप भी गांव जाते हैं। आप भी गांव के हैं। हमारा और आप का खेत कोई न कोई बट्टेदार करता है। खेत हमारे नाम से है। हम और आप मकान का किराया नहीं लगाते। जब हम जमीन का एग्रीमेंट साइन नहीं करते, ऐसे ही मौखिक बोल देते हैं कि तुम मेरी बट्टेदारी करोगे और वह मेरी बट्टेदारी करता है, तो आप डायरैक्ट सब्सिडी देने की बात जो करते हैं, वह किसे देंगे - हमें देंगे, हम उस खेत के मालिक हैं। क्या आप मेरे नाम से देंगे, क्योंकि आपके पास कोई खाता-बही नहीं है कि कौन बटाइदारी कर रहा है। जो डायरैक्ट सब्सिडी देने की बात करते हैं, वह किसे देते हैं। मेरा एक बड़ा सवाल यह है।

दूसरा सवाल यह है कि यदि आप सब्सिडी नहीं दे रहे हैं, तो किसकी पॉकेट से पैसा निकल रहा है। आपने मिनिमम सपोर्ट प्राइस की घोषणा कर दी। मान लीजिए यूरिया का मिनिमम सपोर्ट प्राइस 400 रुपये है। वह 1000 रुपये, 1200 रुपये में बिकता है। जो ब्लैक मार्किटियर्स हैं, वे किसानों की पॉकेट से पैसा निकाल रहे हैं। जब किसानों की पॉकेट से पैसा निकाल रहे हैं, तो वह सब्सिडी होती है या नहीं, उससे इकोनॉमी प्रभावित होती है या नहीं, मेरे जैसे व्यक्ति इसका जवाब भी ढूंढ नहीं पाते कि इकोनॉमिक टर्म में इसका क्या यूज़ है। वित्त मंत्री जी, यदि आप इस बारे में बताएंगे तो बैनीफिट होगा।

बीज के दाम वर्ष 2010-11 में कितने थे और आज कितने हो गए? पैस्टिसाइड्स का दाम कितना था और आज कितना हो गया है? एग्रीकल्चर सैक्टर में हमने जो 400-500 करोड़ रुपये ग्रीन रिवोल्यूशन के लिए दिए थे, ईस्टर्न सैक्टर में उसकी राष्ट्रीय कृषि विकास योजना हो या जैसे आपने पल्स के लिए 300 करोड़ रुपये दिए थे, वर्ष 2010 में पल्स का उत्पादन कितना था और 2011 में 300 करोड़ रुपये इन्वैस्ट करने के बाद पल्स का उत्पादन कितना हुआ। इस बारे में भी देश को बताना चाहिए। हम पैसे की बर्बादी कर रहे हैं या वह किसी सही दिशा में जा रहा है या हम इरीगेशन फैसीलिटी कितनी बढ़ा पाए हैं? इस बारे में भी मेरे जैसे लोगों के मन में शंका है, क्योंकि सप्लीमैंट्री बजट बहुत नज़दीक है और आप बजट एक्सरसाइज़ स्टार्ट कर चुके हैं।

आपने कुछ बातें कही हैं -- Unlike DTC, decision on the GST has to be taken in concert with the States with whom our dialogue has made considerable progress in

the last four years. क्या जीएसटी के बारे में हम आगे बढ़ पाए हैं? क्या स्टेट के कन्सर्न को हम ठीक कर पाए हैं? क्या हम अपने आपको वर्ष 2012 में रिफार्म्स लागू कर पाने की स्थिति में पा रहे हैं या डीटीसी का जो कन्सर्न है, हम डीटीसी इम्प्लीमैंट कर पाएंगे? यदि डीटीसी इम्प्लीमैंट कर पाएंगे तो क्या हम स्मॉल टैक्सपेयर्स को बैनीफिट दे पाएंगे? कैपिटल गेन्स के बारे में क्या कर पाएंगे, चैरिटेबल इंस्टीट्यूशन्स के बारे में क्या कर पाएंगे? इस बारे में मेरा कन्सर्न है कि वर्ष 2012 में यह रिफार्म्स लागू हो पाएगा या नहीं। यदि इस बारे में देश को बताएंगे तो अच्छा रहेगा।

मैंने फर्टिलाइजर के बारे में जो बातें कही थीं, आपने श्री नंदन नीलकेनी के नेतृत्व में जो टास्क फोर्स बनाया है, आपको उसका बैनीफिट नजर आएगा या नहीं। उसमें किरोसीन तेल की जो डायरैक्ट सब्सिडी है, उसके लिए जो यूआईडी कार्ड आ रहा है, आप उसके साथ काफी कुछ जोड़ने की बात कर रहे हैं। आप यूआईडी कार्ड में कितना इन्वैस्टमैंट करने वाले हैं? जहां-जहां मेरा कन्सर्न है, जैसे उन्होंने शुरू किया कि हम पांच हजार करोड़ रुपये करेंगे, फिर हुआ कि बीस हजार करोड़ रुपये करेंगे, एक एस्टीमेट आ रहा है कि उसका दो लाख करोड़ रुपये का खर्चा होगा। इतने बड़े बाय-मैट्रिक का किसी के पास कोई सैम्पल नहीं है। हम एक यूनीक चीज़ क्रिएट करना चाहते हैं। पब्लिक डोमेन में बार-बार चीजें हैं कि होम मिनिस्ट्री कह रही है कि इससे बड़ा कन्सर्न हैं, क्योंकि मैं आपको बताऊं कि हम झारखंड जैसे राज्य से आते हैं। जब हम शुरू-शुरू में दिल्ली आए तो कहा गया कि क्या आपके पास कोई गवर्नमैंट का लैटर है। मैंने कहा कि गवर्नमैंट के लैटर का क्या मतलब होता है। यह कहा गया कि यदि गवर्नमैंट का लैटर होगा तो उससे आपको टेलीफोन मिल जाएगा, यदि गवर्नमैंट का लैटर होगा तो उससे आपका बैंक एकाउंट खुल जाएगा, क्योंकि गवर्नमैंट ने आपके पास कोरैंसपांडैंस किया है। आप जो यूआईडी बना रहे हैं, पहले कहा गया कि यह नम्बर बनेगा, बाद में हुआ कि यह कार्ड बन रहा है। जो कार्ड बन रहा है, उसमें भारत सरकार का लोगो है। आप उसे कह रहे हैं कि यह सिटीजन है, रैसिडैंट है, इसे हम नागरिकता नहीं दे रहे हैं और आम सभा, ग्राम सभा बताएगी कि किसे करना है। हमारे यहां बंगलादेश के साथ जो बार्डर जुड़ा हुआ है, इस मुद्दे को साम्प्रदायिकता से जोड़कर मत देखिए, यह लेबर से जुड़ा हुआ मुद्दा है। लेबर से जुड़ा हुआ मुद्दा यह है कि बंगलादेश से चीप लेबर आ रही है और वह हमारे यहां दिल्ली, मुम्बई, मद्रास आदि सभी जगह नौकरी कर रही है और एक सेंटीमैंट ईस्टर्न इंडिया के लोगों के खिलाफ डेवलप हो रहा है। वहां के लोग उसे बिहारी, झारखंडी, मध्यप्रदेश आदि का कहकर मार रहे हैं। वे हमारे लोग नहीं हैं। वे बंगलादेश के लोग हैं जो यहां आ गये हैं और एक बड़ा सीरियस इम्प्लीकेशन कर रहे हैं। जब आप उन्हें भारत सरकार का कार्ड दे देंगे, तो क्या आप उन्हें राशन कार्ड बनवाने के लिए प्रेरित नहीं करेंगे? क्या वे बैंक एकाउंट नहीं

खोल लेंगे? जहां यह पापुलेशन है, कुछ लोगों का टारगेट है और माननीय वित्त मंत्री जी, यह अर्थशास्त्र से अलग विषय है। आप बंगाल से आते है, इसलिए आप इन चीजों को ज्यादा समझेंगे कि एक-एक जिला ऐसा है जिसकी पूरी की पूरी डेमोग्राफी बदल गयी है। जब वह बदल गयी है और वह जो कार्ड बनेगा, तो क्या हम उसे नागरिक नहीं बनाने जा रहे हैं?

एक सवाल नागरिकता का है और दूसरा सवाल यह है कि आपने इसमें जो एजेंसीज लगा रखी हैं, अभी पार्लियामैंट ने उसका कानून पास नहीं किया है और आप उस पर इन्वेस्टमैंट पर इन्वेस्टमैंट कर रहे हैं। स्टैंडिंग कमेटी आन फाइनेंस उसे देख रही है और आप उस पर इन्वेस्टमैंट कर रहे हैं। वे टेंडर निकाल रहे हैं। जो टेंडर निकाल रहे हैं, उसमें उन्हें जो क्लेरीफाई करने वाला होता है कि आदमी ऐसा है या नहीं, जो चूज करने वाला होता है, उसकी अथारिटी क्या है, आईडेंटिटी क्या है, क्रिडैंशियल क्या हैं, उसे कोई भी कम्पनी चैक नहीं कर रही है। मेरा मानना है कि होम मिनिस्ट्री ने अपना जो सीरियस कन्सर्न शो किया है, प्लानिंग कमीशन से बाहर हो गया है, क्योंकि आप जब किसी बड़े आदमी को किसी अथारिटी मे लायेंगे, तो उन्हें लगता है कि हम प्रणब बाबू से सीधे बात कर रहे हैं, मनमोहन सिंह जी से सीधे बात कर रहे हैं। एक एमपी होने के नाते वह निशिकांत दूबे से क्यों बात करने आयेगा? जब आपने किसी को एक अथारिटी बना दी है, तो उसकी सरकार में बड़ी इम्पोर्टैंट्स है। 20 हजार करोड़ रुपये से दो लाख करोड़ रुपये आप लायेंगे या नहीं? उतने पैसे का खर्च होगा या नहीं और सिक्योरिटी का थ्रैट है या नहीं? उसके बाद उसमें से जो बनेगा, जो लोग आयेंगे, उनको आप एलपीजी पर कैसे डायरेक्ट सब्सिडी देंगे, केरोसीन पर कैसे डायरेक्ट सब्सिडी देंगे या फार्मर्स को कैसे सब्सिडी देंगे, इस बारे में हमारा एक कन्सर्न है और जब आप अगला बजट बनाने आयेंगे और इस विषय में बतायेंगे, तो हमारे जैसे लोगों को सुविधा होगी।

एफडीआई यानी फॉरेन डायरेक्ट इन्वेस्टमैंट के बारे में बात हुई। आपने अपने बजट भाषण में कहा कि --

> "To make the FDI policy more user-friendly, all prior regulation and guidelines have been consolidated into one comprehensive document, which is reviewed every six months. The last review has been released in September 2010. This has been done with the specific intent of enhancing clarity and predictability of our FDI policy to foreign investors. The discussions are underway to further liberalize the FDI policy."

आपने यह फरवरी में कहा था। 25 मार्च को जब हमने बातें कहीं, जिसके बारे में यह पार्लियामैंट नहीं चली। मल्टीब्रांड रिटेल में सरकार को बुद्धि आई और आपने एक अच्छा काम किया। मैं हमेशा कहता हूं कि आपसे अर्थशास्त्र के बारे में बात करूं या राजनीति के बारे में बात करूं। मेरे जैसे आदमी हमेशा कन्फ्यूज होते हैं और आप हमेशा सक्सेसफुल होते हैं। मुझे पता है कि मैंने जो-जो कन्सर्न उठाये हैं, उनके बारे में आप दो मिनट मे कहेंगे कि ये कुछ चीजें नहीं हैं। लेकिन मेरा यह कहना है कि अभी इंश्योरेंस सैक्टर को खोलने की बात हो रही है। आपने कहा कि हम इसे रिव्यू कर रहे हैं और फर्दर लिब्रलाइज करेंगे। इंश्योरेंस सैक्टर में इस पार्लियामैंट के अंदर, माननीय य़शवंत सिन्हा जी यहां बैठे हुए हैं, एनडीए की सरकार थी, लेफ्ट के साथियों ने बहुत एग्रेसिवली विरोध किया था और यह कहा था कि 26 परसेंट से ऊपर किसी हालत में नहीं बढ़ेगा। अभी मेरी जानकारी कहती है कि 26 परसेंट से 49 परसेंट आप करना चाहते हैं। आपने उसमे कहा, जो कम्पनियां आयी हैं, उन कम्पनियों को आपने कहा, जिस वक्त माननीय यशवंत सिन्हा जी, इसे खोला था, कि आप आईपीओ ला सकते हैं, आप पब्लिक में जा सकते हैं और बिना पब्लिक में गये हुए आपको लगता है कि 26 परसेंट से 49 परसेंट हो जाना चाहिए। अभी कोई बहुत बढ़िया माहौल नहीं है, तो क्या आपको लगता नहीं कि टू जी की तरह जो इन्वेस्टर्स हैं, जो लोग इन्वेस्ट करने के लिए आ रहे हैं, यदि यह इंश्योरेंस सैक्टर ग्रोथ नहीं कर पाया, क्योंकि आज भी लाइफ इंश्योरेंस कम्पनी 78 परसेंट टू 80 परसेंट ही मार्केट वैल्यू कंट्रोल कर पा रही है। इसका मतलब यह है कि हमने जो सोचा कि इंश्योरेंस सैक्टर में यह पैनिट्रेशन होगा, गांव तक जायेगा, तो वह गांव तक नहीं जा पाया है। आज भी सरकारी कम्पनियां डोमिनेट कर रही हैं। आप जो 26 परसेंट से 49 परसेंट, 51 परसेंट या 74 परसेंट करना चाहते हैं, तो क्या आपको नहीं लगता कि उन्हीं कम्पनियों को आप पैसा देना चाहते हैं, वे अपना स्टेक बेचेंगी। उन्होंने इन्वेस्टमैंट किया या नहीं? वे उस कम्पनी में पैसा लगा रहे हैं या नहीं, क्योंकि यदि यह सैक्टर इतना कमजोर हो गया है, इसमें प्रॉफिट नहीं हो रहा, बेनीफिट नहीं हो रहा, क्योंकि सभी के एकाउंट लाल हैं, रेड हैं, तो फिर पैसा देने के लिए क्यों आ रहे हैं? यदि इंश्योरेंस सेक्टर में कोई बेनिफिट नहीं है, तो लोग पैसा देने के लिए क्यों आ रहे हैं, यह मेरे जैसे लोगों के लिए एक बड़ा सवाल है। इसी तरह से एविएशन सेक्टर में आप एफडीआई खोलने की बात कर रहे हैं कि 24 प्रतिशत खोल देंगे या 26 प्रतिशत खोल देंगे और सारी कंपनियां रेड में हैं। जब रेड में हैं, तो वह कौन सी कंपनी है, जो घाटे में भी लाभ कमाने की इच्छा रखती है क्योंकि पूरी दुनिया में एविएशन सेक्टर नुकसान में चल रही है, तो यह जो एफडीआई पॉलिसी है, यह जो बिना सोच-समझकर हम एफडीआई खोलने की बात करते हैं, क्योंकि जब हम इंडियन एयरलाइन्स के बदले प्राइवेट कंपनियों को खोज रहे थे, तो हम बार-बार यह बात कह रहे थे कि प्राइवेट सेक्टर यदि इसमें आ जाएगा, तो इसका बड़ा बेनिफिट होगा, आज वही प्राइवेट सेक्टर नुकसान

में चल रहा है, तो हम पहले जो सब्सिडी इंडियन एयरलाइन्स या एयर इंडिया को मजबूत करने के लिए देते थे, वह ज्यादा थी या आज जो प्राइवेट सेक्टर डूब रहा है, उसको जो स्टिमुलस पैकेज देंगे या कुछ भी करेंगे, वह ज्यादा होगा, इसके बारे में भी यदि आप बताएंगे, तो हमारे जैसे लोगों को एक जानकारी होगी।

इसके बाद आप बैंक्स खोलने की बात करते हैं, पहले से आपने अपने बजट में कहा है। इसमें आपने कहा है कि :

> "In my last Budget speech I had announced that the Reserve Bank of India would consider giving some additional banking licences to the private sector players."

प्राइवेट सेक्टर प्लेयर, जिसके पास 500 करोड़ रुपये होंगे, उसको आपने बैंक खोलने के लिए परमीशन देने की बात की है। आपने उन पांच लोगों को कैसे चुन लिया? जब आज टूजी, थ्रीजी, फोरजी, सीडब्ल्यूजी आदि के इतने स्कैम्स चल रहे हैं, तो मेरी एक सलाह है कि हम इसकी बिडिंग करने के बदले इसको कारपोरेट सेक्टर को देने की बात क्यों कर रहे हैं? हम लाइसेंस इसलिए दे रहे हैं क्योंकि हमारे जो सरकारी बैंक हैं या इससे पहले के प्राइवेट बैंक्स हैं, वे गांव तक नहीं जा पाए हैं। इंश्योरेंस सेक्टर इसका एक बहुत बड़ा उदाहरण है। इंश्योरेंस सेक्टर उदाहरण है कि हमने उसको खोला है, उसके बावजूद भी वे गांव तक पेनिट्रेट नहीं कर पा रहे हैं, तो यह जो कारपोरेट आएंगे या बड़े लोग आएंगे, वे कैसे जाएंगे? फिर उनका कांफ्लिक्ट ऑफ इंट्रेस्ट होगा या नहीं होगा? इसलिए मेरी आपसे विनम्र प्रार्थना है कि आप इसको खोलते हुए यदि बिडिंग की प्रोसेस से जाएंगे, तो इस देश को बेनिफिट भी होगा, चीजें भी होंगी और जो लोकल लोग हैं, जिनके लिए हम इसे खोलना चाहते हैं, रूरल मासेस तक जाना चाहते हैं, उनको एक बेनिफिट होता हुआ नजर आएगा। हमारे पास बोलने के लिए बहुत सी चीजें हैं, डिमाण्ड्स ऑफ ग्राण्ट्स का समर्थन करने के लिए मैं खड़ा हुआ हूं। एक संस्कृत का श्लोक है:

यानि अनविद्यानि कर्मानि न कर्त्तव्यानि न इतरानि।

वित्तमंत्री जी जो भी काम हो मनसा वाचा कर्मणा हम अच्छे से करेंगे, तो अच्छा होगा। इस देश को बनाने के लिए हम और आप एक दूसरे सहयोग करेंगे, पोजीशन और अपोजिशन जब मिलेगा, हमारा काम है आपकी गलतियों को उठाना और आपका काम है, उन गलतियों को सुधारना या हमारे जैसे अज्ञानी लोगों को ज्ञान देना। मुझे लगता है कि आप अगला बजट बनाते हुए हमारे इस कंसर्न को ठीक करेंगे। इन्हीं शब्दों के साथ जय हिन्द, जय भारत।

DR. K.S. RAO (ELURU): Thank you, Madam, Speaker. My friend, Shri Dubey has spoken at length on the Supplementary Demands for Grants (General). By virtue of being an Opposition Member, particularly a major Opposition, it is his duty to criticize the Government wherever there are lapses. I do not find fault with that but whether the criticism is right or wrong or whether the Opposition Party is doing its duty or not in curbing all these disadvantages, we can see from the everyday activities of the House and the on-going discussion on this whole issue.

I would start with his comments on whether the Finance Minister is taking decisions on political basis or as an economist. Madam, if the hon. Finance Minister were to decide on political basis this Government would not have increased the prices of petroleum and diesel. Every one of us is aware that 82 per cent of petroleum and diesel is being imported and hence its price is not in our control. When the natural resources of this fossil fuel are not available in this country and when the Minister of Petroleum has also clarified that the consumption of diesel by the agriculturists is only about 13 per cent or even less, I can understand the Opposition Members or even other Members fighting with the Government that for the agriculturists or even for RTC transport, which is meant for the common man, the price of diesel should not be increased.

Today, there was a question in Parliament to the Minister of Communication and Information Technology that some of the companies belonging to communication are also using diesel, which is not reasonable. I agree with that question, whoever has asked it.

So, my point here is that if the Opposition were to think in a rational manner and accept certain decisions of the Government - if they are good for the nation and the people - and then oppose the action if they are against, it is absolutely correct. But, unfortunately, my observation in the last couple of years is that it is not only the Government in power but it is the Opposition also or several other parties, which are sitting in the Opposition, are thinking and behaving only with a view to get us votes in the next elections. No party is

prepared to lose the election next time by taking decisions in the interest of the people of irrespective whether it will make them unpopular or popular.

As our hon. colleague, Shri Nishikant Dubey, said, if the UPA Government now in power thinks in terms of only votes and coming to power next time whatever method they are adopting, whatever decisions they are taking, whatever legislations they are making, it must be only keeping in mind to get votes, then they would not have increased the prices of petrol and diesel.

Everyone in the Opposition is saying that Government must reduce the price, knowing full well that much of the money is going only to cover the gap of losses of the public limited companies. It is also the public money whether you give it in the shape of budgetary support or in the shape of losses. It is the same thing.

We are subsidising the richer sections of the society, who are consuming at least 75 per cent of the fossil fuel, which is coming into this country. Why are we not going into the details? If there were to be any difference in prices of supply to the farmers and to the other sectors, there can be black marketing and all that, then you suggest a legislation which will be very stringent and then take actions on the blackmarketeers. You will not suggest that but you will say that do not increase the prices. It is all right. Where does the Minister of Finance get this money from to make up the losses incurred by the public sector companies? Will he bring it from out of his pocket?

When I see the Supplementary Budget, I find Rs. 30,000 crore has been provided for petroleum. It is not a small amount. Where does it come from? It would come from the public only. If it is to be public money then either this way or that way, it is the same thing.

When the loan is distributed amongst the richer sections of the society, who is using the car? The common man is not using the car but it is only the rich man. He has to pay a little more for that or he must reduce his travel. He cannot be so liberal in using the car. Unfortunately, we are supporting the richer sections of the

country, which are indiscriminately using the petrol and their cars at the cost of the Government and the public.

Suppose, we increase the prices of petrol and diesel, they will cut their travel. Instead of using one car by a man, there will be a car pooling of four or six people. It means we are controlling the misuse of the petrol or diesel by the richer sections of the society by increasing the prices. But you are opposing it. Even the supporting parties saying that they will not agree. This is the Government of the UPA. It is not single-Party Government. They have to take a decision.

When a discussion on FDI was going on, my hon. colleague was suggesting FDI flow into the insurance and retail sector. But all of you have opposed it. I agree that the Government could have discussed with all the Opposition Parties and then take any decision. But in the interest of the country, economy and the people, they have taken a decision. You have opposed it. But now they have agreed that they will discuss with every stakeholder, be it the Chief Minister of Opposition Party or their Party.

The point which I am suggesting is that if the Opposition Parties also were to be rational in criticising the Government and suggesting the measures to curb those wrong practices or decisions, then we will appreciate and admire it. But that is not the case. I would particularly tell the Opposition Party Members that we are living in a global economy. We are not living in individual country's economy. Any change in any part of the world either in the prices or anything, will also affect us. We must be happy that when the developed countries are in total economic melt down for the last 6-7 years, that situation is not there in our country.

What kind of institutions have become bankrupt in U.S.? I understand even today the American Airlines is in the stage of bankruptcy. Many of the bigger banks -- which we think that they are all the biggest banks in the world – have all crumbled. The Government has to come to their rescue and is supporting those private companies with trillions of dollars equivalent to Rs.50 lakh crore which is almost three-fourth of our GDP. That is the situation. Today, the entire Europe is

in a crisis. They are asking for help from the entire developing countries. China has come forward to help them. In such a situation, we have not approached any country for help. We are not in a stage of bankruptcy. We are not in a begging stage.

He was saying that there is still an opportunity to improve the economy and that better policies can be adopted, I support that. But he is not doing that. My friend said that the banks have to reach the villages and the poorer sections of the society. I appreciate that. But then the Government of India has already taken a decision, irrespective of whether those branches started in villages will incur profit or loss, to open the branches in 81,000 villages. They have almost achieved that target.

Similarly, as regards insurance, he was telling just now that the insurance and particularly life insurance has to reach the common man. I support it. But then how will it reach? When the common man increases his income, then only he can think of it. If a poor man in a village were to struggle for tomorrow's food, to get the loan for tomorrow's food, can he think of insuring his life? Where does he get the premium from? Unless we increase the income of the people living in villages, we cannot think of all these things. That is what this Government has done. Repeatedly I have requested all the Members of the Parliament that it is not rationale to discuss inflation and rise in prices of food commodities in the House time and again. Maybe, the Government is scared to face the Opposition in regard to the prices. We are talking about food prices.

On the one side, you will discuss inflation of food prices. On the other side, justice must be done to the farmers. It has been said by Shri Nishikant Dubey just now. Then, how do you do justice? We want a reasonable and remunerative price to be paid to the farmers. When you pay reasonable price to the farmer and when you increase the MSP, can you contain the prices of commodities in the market? Naturally, the prices of rice will go up in the market. How can you have both the things?

Actually, this is a transition period. The contribution of agricultural economy to the GDP is 14.4 per cent today while 86 per cent is being contributed by service and manufacturing sector. That means 52 per cent of the people are living on agriculture alone and 70 per cent of the people are living in villages, they are contributing 14.4 per cent; and the people in Mumbai and Delhi or people belonging to richer sections of the society are contributing 86 per cent through their industries.

Then, if share value of a pharmaceutical company were to go up from Rs.10 to Rs.100, what is it? If the share value of a software company were to go up from Rs.10 to Rs.3000 per share, what is it? We all say that our economy is good and it is making money. But should we not think that the disparity between the rich and the poor; disparity between the urban area and the rural village is going up regularly? Is it not our duty to curb that? With a view to curb that, we have to increase the price of the agricultural products which are being made in the villages. The very policy of fixing the prices for industrial products is totally different from fixing the prices for agricultural products. There must be a rationale. We all agree to increase prices of industrial commodities every 15 days, on the reason that the input costs have gone up. Are we doing the same thing for agriculturists?

The input cost of agriculturists is going abnormally high but we are not increasing it and we are all demanding, including the Opposition parties, that it must be increased. But here in this House, they will come together and say that this Government is useless and they could not contain the prices. Which prices are they talking about? It is about the food commodity prices. I can understand that when there a loss of worth one lakh crore of perishable goods like fruits and vegetables, fish or meat or anything, we have to control that. We must bring technology; we must adopt methods and we must give concessions to some of those industries which are engaged in cold storages and try and save those one lakh crore worth of perishable goods which could go to the producers in the villages, but that we are not doing and instead we are opposing. So, I wish and

request the Members of the Opposition, particularly the Members of the main Opposition party to think in a rational way and then criticise the Government. But that is not being done.

Madam, when I went through the Supplementary Demands for Grants, I was trying to find where the maximum amount of money being spent is. A sum of Rs. 30,000 crore was being spent on the Ministry of Petroleum and Natural Gas. If you agree for increase in prices, then there is no need for spending this much money on this. It can be secured from the richer sections of the society and this money can be used for some other good purposes. A sum of Rs. 13,778 crore is being spent on the Department of Fertilizers. The allocation for Department of Public Distribution System, which is meant for the poorer sections of the society and for whom you are crying and making noise, is Rs. 2,297 crore. The allocation for the Department of Women and Child Development is 1,956 crore. But you look only at the fact that the bulk of the allocation is for the Ministry of Defence, which is Rs. 6400 crore. So, where is the wastage of money in this? I do agree that because of the global situation there is a shortage of revenue. We have seen that in the last two years the growth rates in GDP in agriculture -- in 2005-06 was 5.1 per cent, while the agricultural growth in 2010-11 is 6.6 per cent. We want it to be doubled. It is possible. All the time I was making a point to the Government that the maximum amount of foreign exchange is being spent on the import of fuels; on the import of edible oil; on the import of pulses etc. We may not be able to get crude oil in our country, but an alternative has to be arranged. One of the alternatives is the solar energy. Solar energy is unlimited and particularly in our country we can get enormous energy, but the only thing is that the capital cost is more now. We can encourage research and development in the field of solar energy and cut down the price from Rs. 11,000 crore to Rs. 5000 or 6000 crore. If that can be done, then we will not have to depend on the import of fossil fuels. We are spending lakhs and crores of rupees on import of oil. Do you suggest that? You fight with the Government that they must concentrate on solar energy and we

do not need transmission lines; we do not need transmission losses and every village can be supplied with solar energy by the sunshine there. There are places in our country where we have 12 to 13 hours day time. But you do not suggest that. Your approach is only to oppose things and find fault with the Government without any rationality. You must criticise the Government. You are meant for it. Whenever the Government makes a mistake, you criticise those acts of the Government. But let the people feel that whenever you are criticising is correct and that is the right way for the Government to follow. But that impression is not being created.

Madam, my next point is about the rating of the credit agencies. I do not know what the credit agencies will do. They are doing the same thing elsewhere also, not only in our country. Economies of some of the big countries are also having a downslide. So, we cannot go simply by the rating of one credit agency in this regard. I agree that the industrial growth rate must be improved from the present to at least one and a half percent. Growth in the service sector will not be a permanent affair. Unless the goods are produced in substantial quantity and unless the manufacturing sector is given a big boost, there is no solution for this country.

13.00 hrs.

If China is growing today, it is only because of that but we are not aiming at it. How do we get substantial industrial growth unless our people are skilled? I would have been happy if the Opposition Parties would criticise the Government that the money allocated for skill development is less. In a way, they have allocated Rs. 41,000 crores for MNREGA. Similarly, if an amount of Rs. 40,000 crores or Rs. 30,000 crore is given for skill development, then than becomes the solution.

MADAM SPEAKER: Does the House agree to skip the Lunch Hour?

SEVERAL HON. MEMBERS: Yes.

MADAM SPEAKER: So, we will sit without Lunch Break.

DR. K.S. RAO : If the amount allocated for skill development were to be substantial and if we make unskilled people skilled in large number in the villages, no matter whether they are graduates or post-graduates, then there will be industrial growth. About 25 years back, when I was asked to address the students in an Engineering College, I said that there was no unemployment in the country. People were just struck hearing me saying that there was 'no unemployment' in the country. Then I said that there was unemployment but it was white-collared unemployment. The entire industry and the entire society are in search of people who are skilled. Skilled people are not available. So, why should we not concentrate on providing skills to citizens in this country so that their productive capacity will go up, unemployment rate will come down and then there will not be any increase in prices? Then there will be substantial manufactured products in this country. We are not doing it.

Yesterday, there was a criticism. The Andhra Pradesh Government was providing employment at the rate of one lakh every month. Someone was questioning that we are providing employment in some factories in the private sector and not in the Government itself. Do you want to increase Government jobs and pay Rs. 10,000 crores to Rs. 20,000 crores only for Government employment?

I have a request to the hon. Minister for Human Resources Development. I am happy that we are realising the importance of education in this country which is the only instrument for the poorer sections of the society to change their lifestyle and to increase their income. Unless they change their lifestyle for thousands of years to come, there will not be growth. So, they have increased the budgetary allocation to human resources development. But the rate of drop-outs should be reduced. There should be right to education and the allocation towards this is substantial. All these aspects are all right but, after ten to fifteen years, when everybody becomes graduates or post-graduates, where will the jobs be available? There will not be any jobs available.

13.03 hrs (Mr. Deputy-Speaker *in the Chair*)

My humble request to the hon. Minister for Human Resources Development is to start from the eighth class. Vocational training should be given from that level so that, by the time the child comes out of the XII class, he will come out with the confidence that he can live on his own. He must have productive skills to gain that confidence. Then he will not be a burden to the society and his parents. Then there is no question of providing employment by the Government. In this way, the Opposition can always put pressure on the Government to make more allocation for skill development.

For the last 20 years, I have been stressing in this House that no budgetary allocation should be made to Economic Ministries, whether it is Civil Aviation or whether it is Railways or whether it is Petroleum and Natural Gas. They must generate their own income. If a poor man purchases a truck and lives on it, he has to pay interest, repay the loan on the cost of the vehicle, pay the taxes and other things and then he must earn his livelihood with it.

Then assets worth of lakhs and crores of rupees are being given to the public sector, railways, etc. They must earn substantial money like any private sector unit. So, those Economic Ministries should not be given any budgetary support from the Government. You may give it to education, skill development, health care, welfare measures meant for the poor in the country or to agriculture. I appreciate if you allocate like that.

Once again, my humble request to the Opposition is not to oppose it. For ten days, the House was not allowed to function. Will Heavens fall if you were to wait for one hour, allow the Question Hour to proceed and then discuss the matter? You may double the criticism on FDI or on price rise or on black money or anything you want. But equally the Government can also think in terms of permitting a discussion for one day. For one hour they shout with one voice miserably. But once their demand is accepted, in the next fifteen minutes, nobody will be in the House. So, what is their sincerity in questioning that? It is not that you are on the wrong side and the Government is on the correct side. The other day I spoke in the Lok Sabha TV. It is the mistake of the leaders of the opposition. The leaders of the opposition must sit together and evolve some code of procedure to the effect that they cannot disrupt the House as and when they wish.

With regard to students, we strictly say that he or she must have 75 per cent attendance in order to appear for examination. Here, we do not even attend for fifteen days! Madam, why do you not bring a legislation? The Government has to bring a legislation in this regard. … (*Interruptions*)

As Members of Parliament it is our duty to evolve such legislation in this House which motivates the people to work, which motivates the people to generate wealth. We must give them opportunities. Unless we give him the support, a poor man cannot do that on his own. Then, he can earn more than a corporate. Corporates can earn more only when they over invoice or they sell the commodities at the exorbitant prices. They make 100 per cent or 200 per cent or 400 per cent profits. A rich man can have unlimited number of properties. But an

agriculturist in a village cannot have more than eighteen acres of land. I do not understand the rationality behind it. You can discuss all these matters. You can criticize the Government. You can come to a conclusion. But please do not say that the Finance Minister is political and that he is not an economist, etc. On many occasions the Government has taken decisions irrespective of whether the Government will survive or not. So, my humble request to the opposition Members, in particular to the Members of the main Opposition Party, is to be rational in their criticisms. Make the Government to rethink and then come to a common understanding in the interest of the nation.

You were talking about food inflation. I explained the same thing just now. There is some food inflation. Let us wait for some more years. Do not discuss the price rise in food commodities. Let there be transfer of money from urban areas to the rural areas. Let there be transfer of money from the industrialists and the traders to the agriculturists. Let their lives also become a little better. Let them also increase their income. Let them purchase a cycle; let them purchase a TV; let them pay premium for their life insurance; let them fulfill the basic needs like education; let them develop skills. Then, you can question all these things.

There is a criticism that benefits are not reaching the farmers. How will the benefits reach the farmers? The lending to the agriculture sector, in 2004-05, was Rs. 75,000 crore, which has increased to Rs. 4,50,000 crore today. You can ask for more benefits. There is nothing wrong in that. But you do not do that. You only say that the benefits are not reaching the farmers. Now, we are giving subsidy to the fertilizer industry. You can say that the fertilizer industry should be competitive and we can pass on the benefits to the farmers directly. There is nothing wrong in it.

We are suffering from red-tapism. Delays in decision making are costing the country enormously in this country in producing any commodity. Please cut down that red-tapism. You can insist on that. You can come out with measures on how to cut that down. Similarly, the bureaucracy is coming in the way and hampering the progress of this country.

So, we have to concentrate on the most important thing, that is the skills development. I would request the hon. Finance Minister to think in terms of developing the skills of the citizens of this country, be it a villager or a city dweller. We cannot afford housing going down by virtue of the increase in the interest rates by the banks. We have to encourage housing. Then, universal health care must be there. The Government must bear the burden of paying the premium to the BPL families universally. Infrastructure can be developed not by your Budgetary support but by adopting certain means, by attracting the public-private participation. We do not need to spend even one rupee on this. You have to make out the policies in such a way that they will do that accordingly.

I am now coming to R&D. I would like to say that one of the reasons why the country is lagging behind is lack of proper R&D. You allocate more money. Our people are very brilliant, very competent and very intelligent. Our people are responsible for the growth and research in the USA. They are making research in that country. Once they make their product, if the cost of production of that product is Rs.10, there are occasions when they are selling at Rs.1000! One is growth and development and the other one is research and development. This is the benefit of R&D. Why can we not do it? The same price can be used here. Our cost of research is less. So, the Government must encourage research and development in this country. Allocate more money. If not, put that responsibility even on the private universities, educational institutions or recognised institutions. You can ask them to take up research and development in a big way and give necessary support to them.

With these few words, I thank the hon. Finance Minister for doing certain things which are good for the nation, for being stubborn in regard to taking decisions irrespective of the fact whether that step has damaged his own party or not but it is in the interest of the people and the nation.

श्री शैलेन्द्र कुमार (कौशाम्बी): माननीय उपाध्यक्ष महोदय, आपने मुझे अनुदानों की अतिरिक्त अनुपूरक मांगों (जनरल) पर बोलने का मौका दिया, इसके लिए मैं आपका आभारी हूं। मैंने अभी अपने मित्र श्री दूबे जी और राव साहब को सुना, इन्हें सुनकर मुझे ऐसा लगा कि दोनों तरफ से सुझाव कम आये, लेकिन आरोप-प्रत्यारोप ज्यादा लगाये गये। हालांकि कुछ सुझाव भी अच्छे आये हैं। अभी जो सरकार की नीतियां और देश के विकास के रास्ते हैं, उन पर भी बड़े विस्तार से चर्चा हुई है। आपने वर्ष 2011-12 के बजटीय प्रावधानों में 52,800 करोड़ रुपये रखे हैं। सरकार और निजी क्षेत्र के लिए कर्ज जुटाने के लिए हमें लागत बढ़ानी पड़ रही है, इस ओर सरकार को गंभीरता से सोचना पड़ेगा कि कैसे कर्ज जुटाने के लिए हम लागत को कम करें। 2011-12 की पहली तिमाही में जो हमारी छोटी बचत थी, जिसे हम पीपीएफ कहते हैं, उसमें 72 हजार करोड़ रुपये की कमी आई है। अब सरकार को यह सोचना पड़ेगा कि जो 27 हजार करोड़ रुपये की कमी आयेगी, उसकी भरपाई कैसे की जाए।

महोदय, यदि हम राज्यों के बजटीय प्रावधानों की तुलना करें तो उन्हें ज्यादा लागत के लिए ज्यादा कर्ज लेने पर मजबूर होना पड़ेगा। मेरे ख्याल से इससे हमारा घाटा और बढ़ेगा। हमें यह भी ध्यान देना होगा कि अतिरिक्त कर्ज से ज्यादा राजकोषीय घाटा न बढ़े। मैं समझता हूं कि हमें इस पर कंट्रोल करना पड़ेगा, तभी हम इसे बैलेन्स कर पायेंगे और घाटे को रोक पायेंगे।

जहां तक छोटी बचत के बारे में मैंने कहा बताया कि छोटी बचत के मोर्चे पर जो कमी आई है, उसकी भरपाई के लिए सरकार को कोई कार्य योजना बनानी पड़ेगी और जो घाटे का लक्ष्य बढ़ने की उम्मीद है, उसे कम कैसे करें, इस पर सरकार को सोचना पड़ेगा। आज अंतरराष्ट्रीय बाजार में रुपये की कमजोरी देखी गई है। भारतवर्ष का रुपया बहुत कमजोर हुआ है। आज जो महंगाई बढ़ी है और खासकर कच्चे तेल के आयात पर हमें धनराशि का जो बढ़-चढ़कर भुगतान करना पड़ रहा है, उससे भी हमारे सामने एक बहुत बड़ी समस्या पैदा हो गई है।

जहां तक भारतीय अर्थव्यवस्था की बात है, चूंकि बड़े पैमाने पर हमारा घाटा बढ़ रहा है और जो महंगाई की ऊंची दरें हैं, उसमें हमें अपनी सुस्त पड़ी ग्रोथ पर भी विशेष ध्यान पड़ेगा। बढ़ती मंहगाई, बढ़ते घाटे और सुस्त पड़ी ग्रोथ को हम कैसे बैलेंस करें? अगर हम यह बैलेंस कर लेते हैं, तभी हमारी भारतीय अर्थव्यवस्था मज़बूत हो पाएगी। जहां तक रूपये की कमजोरी को देखा गया है, हम अंतर्राष्ट्रीय बाजार से जो कच्चा तेल मंगाते हैं, उस पर ऊंची कीमतों का भुगतान करना पड़ रहा है। यह एक जटिल समस्या है। इसके लिए हमें कोशिश करनी चाहिए कि अंतर्राष्ट्रीय बाजार में भारतीय रूपये का मूल्य कैसे बढ़े, उसमें हम कैसे प्रतिस्पर्धा करें। इस ओर हमें सोचना पड़ेगा। बढ़ती मंहगाई और घटती मांग, बढ़ते खर्च और टैक्स

कलेक्शन में कमी आई है। आमदनी और खर्च के बीच में जो घाटा बढ़ा है, हम उसको कैसे बैलेंस करेंगे, यह सरकार के सामने चुनौती है। इस पर गंभीरता से सोचना पड़ेगा। अभी मैं राव साहब को सुन रहा था कि विभिन्न विभागों को जो पैसे वितरित किए गए हैं, उनके जो अधिक आवंटन हैं, उन पर रोक लगा दी गई है। हम कैसे विकास कर सकते हैं? सरकार ने यह भी कहा है कि पिछले वित्त वर्ष की जो धनराशि है, हमें उसी का इस्तेमाल करना पड़ेगा। यह बहुत बड़ी समस्या है। एक तरफ तो हम सोचते हैं कि मंहगाई कैसे रूके, देश कैसे विकास करे, लेकिन दूसरी तरफ हमें यह भी देखना पड़ेगा कि राजस्व वृद्धि को लेकर सरकार पूरी तरह से आश्वस्त नहीं है, चिंतित है। एक संशय बना हुआ है कि हम कैसे राजस्व की वृद्धि को आगे बढ़ाएं। इसकी कार्य-योजना पर हमें ध्यान देना पड़ेगा।

भारतीय अर्थव्यवस्था में निश्चित तौर पर कमजोरी आई है। भारत की स्थिति दूसरे देशों की तरह ही है। अगर मूल्यांकन किया जाए तो हमारे जो बजट आते हैं, हमने कितना विकास किया, कितना नहीं किया, हमारा कितना बैलेंस है, कितना नहीं है, इस पर हमें विस्तार से योजना बनानी पड़ेगी। योजना आयोग और वित्त मंत्रालय यह मान चुका है कि राजकोषीय घाटा लक्ष्य से ज्यादा रह सकता है और लक्ष्य हासिल कर पाने में भी सरकार नाउम्मीद है। इस ओर भी हमें गंभीरता से सोचना पड़ेगा। दूसरी तरफ जो हमारा खजाना है, उसका हाल बहुत खस्ता है। बजट के अनुमान घाटे को देखा जाए तो यह 71 प्रतिशत पहुंच गया हैं। टैक्स से सरकार की आमदनी घट रही है। हमें खर्च में कमी लानी पड़ेगी। आपने अभी कैबिनेट में यह फैसला लिया है कि विवेकाधीन कोष के खर्च में कमी लाएंगे तभी हम घाटे की भरपाई कर पाएंगे।

उपाध्यक्ष महोदय, जिन भी पार्टियों की सरकारें हैं, कांग्रेस को सरकार में रहने का बहुत ज्यादा मौका मिला है, आज हमारी हर सरकार की यह कोशिश होनी चाहिए कि गांवों से शहरों की तरफ जो पलायन है, उसे हमें रोकना पड़ेगा और लोगों की आमदनी बढ़ाने के उपाय करने होंगे। आज कुटीर उद्योग-धंधे पूरी तरह से बंद पड़े हैं। उसके लिए एक कार्य-योजना हमें बनानी पड़ेगी, तभी लोगों की आमदनी बढ़ेगी। हमें स्वास्थ्य और शिक्षा के क्षेत्र में समुचित व्यवस्था करनी पड़ेगी। आज हमारे यहां सरकारी नौकरियां नहीं हैं इसलिए हमारे नौजवान निजी क्षेत्रों में नौकरी करने के लिए बाध्य हैं। इस ओर हमें ध्यान देना पड़ेगा। दूसरी ओर हमें कृषि उत्पादन को बढ़ाने की तरफ भी ध्यान देना होगा। इधर कुछ उत्पादन बढ़ा है, आपने कुछ व्यवस्था की है। लेकिन हमें यह भी कोशिश करनी चाहिए कि हमारा जो किसान आत्महत्या कर रहा है, वह न हो। कृषकों को समर्थन मूल्य सही रूप में मिलना चाहिए तभी गांवों से शहरों की ओर पलायन रूकेगा। एक कोशिश हमें यह भी करनी चाहिए कि जो हमारी प्राकृतिक संपदाएं हैं, उसके अनुरूप हमें भविष्य को लेकर योजना बनानी होगी, तभी गैर-बराबरी समाप्त हो सकती है और देश विकास कर सकता है। अनुपूरक बजट की मांगों का समर्थन करते हुए मैं यही कहना चाहता हूँ कि मैंने जो चंद सुझाव दिए हैं,

उन पर सरकार को गंभीरता से सोचना चाहिए कि हम कैसे उत्पादन को बढ़ा कर देश का विकास कर सकें। इन्हीं बातों के साथ मैं अपनी बात समाप्त करता हूँ।

श्री विजय बहादुर सिंह (हमीरपुर, उ.प्र.) : महोदय, मुझे यहां से बोलने की अनुमति दी जाये। मैं आज सप्लीमेंट्री डिमांड्स फॉर ग्रांट्स के विषय में बोलने के लिए खड़ा हुआ हूं। वर्ष 1947 से आज तक जो डेवलपमेंट हुआ और वर्ष 2011 में जो डेवलपमेंट का एक नक्शा बना, उसे मैं बहुत संक्षेप में बताना चाहता हूं। डेवलपमेंट का पूरा फोकस अर्बन इंडिया पर चला गया और रूरल इंडिया की कॉस्ट पर चला गया। हमारे देश में, आपको याद होगा 10-15 साल पहले एम्बेसडर और फिएट कारें बनती थीं, उसके बाद कारखाने आ गये, कारें बनने लगीं, लेकिन औसत आदमी की भुखमरी पहले से ज्यादा बढ़ गयी है। हमारा कहना यह है कि जो फोकस था, अगर आज इंदिरा गांधी एयरपोर्ट का डेवलपमेंट करने के लिए 50 हजार करोड़ रूपया खर्च किये जा सकते हैं, वह ज्यादा जरूरी है जिसे एक प्रतिशत जनता इस्तेमाल करती है या गांवों में पानी, सड़क, खेत और अस्पताल ज्यादा जरूरी हैं। बात इस चीज की है। अगर हम मैकेनाइजेशन में, मैन्युफैक्चरिंग सेक्टर में आंकड़ों और डाटा का अंकगणित करें तो यह बड़ा आकर्षक, बड़ा रोजी और बड़ा सुन्दर लगता है। आज अगर आप गांवों में जायें, आप कल्पना नहीं कर सकते कि 70 प्रतिशत गांवों में पीने का पानी नहीं हैं, वहां आठ घंटे से ज्यादा बिजली नहीं है, चलने को सड़क नहीं है। दिल्ली और मुम्बई में देखें तो रोड, पेवमेंट, सड़क और मैट्रो हैं, उसके ऊपर और क्या हो जाये, इसका कुछ ठिकाना नहीं है। हम जब विद्यार्थी थे, यहां पर बुल्गेनिन और खुशियल जब आये थे, तब से हम देख रहे हैं कि सड़कें बन रही हैं और अभी भी बन रही हैं। लोगों ने कहा कि सीडब्ल्यूजी के बाद, कॉमनवेल्थ गेम्स के बाद यह सब खत्म हो जायेगा, लेकिन अभी भी कनॉट-प्लेस में उसी युद्धस्तर पर तैयारी हो रही है। मेरा यह कहना है कि आप अगर अपना ओरिजनल, जिसे बोला जाये प्रकृति से अगर कम्प्रोमाइज नहीं करेंगे या उसके साथ नहीं चलेंगे तो देश आगे नहीं बढ़ेगा। हमारी पावर यहां की जमीन और यहां के आदमी की शक्तियां हैं। आप टोयटा से, होंडा से कार बनाने में नहीं जीत सकते हैं, लेकिन हम इतना ज्यादा गेहूं का उत्पादन कर सकते हैं, इतना ज्यादा वैजिटेबल का उत्पादन कर सकते हैं, इतना ज्यादा दूध का उत्पादन कर सकते हैं कि पूरे विश्व की ग्रेनरी हम सप्लाई कर सकते हैं। आज यह फैसला करना पड़ेगा कि आप उन चीजों पर कंसन्ट्रेंट करेंगे या बाहर की टैक्नोलॉजी की नकल करेंगे। मैं यह कहना चाहता हूं। अभी तक तो सिर्फ अर्बनाइजेशन का डेवलपमेंट हुआ है, उसकी ही यह कारण है कि लोग आज गांव से शहर में आ गये हैं। मैं यह कहता हूं कि इस एक्सपेरीमेंट को, मैं यह नहीं कहता कि इसे खत्म कर दिया जाये, लेकिन इसकी प्रायोरिटी, इसे बैकबर्डन में रखिये।

जब मैं इस 15वीं लोक सभा में आया तो मुझे याद है कि माननीय प्रधानमंत्री जी ने कहा था कि पिछले 15 साल में एक परसेंट से ज्यादा कृषि में ग्रोथ नहीं हुई है। आपको इस समय खाने के लिए रोटी

चाहिए या आप मारूति पार्ट्स खाएंगे या ट्रैक्टर का टायर खाएंगे। मैं यह कहना चाहता हूं कि जो हमारी ओरिजनल पावर है, वर्ल्ड में सिर्फ हिन्दुस्तान के पास ही ऐसी जमीन है कि जहां पर वर्ष में तीन या चार बार खेती कर सकते हैं। अगर पांच हजार करोड़ हैक्टेअर लैंड भारतवर्ष में है तो अगर वर्ष में तीन बार खेती कर दी तो पन्द्रह हजार करोड़ हैक्टेअर जमीन हो सकती है। अगर हमें विदेश को जीतना है तो हम खेती और सब्जी में जीत सकते हैं, मोटर और कार बनाने में नहीं जीत सकते हैं। इसी का नतीजा हुआ कि फोर्ब्स मैगजीन में हमारे देश के अरबपतियों का नाम बढ़ रहा है, लेकिन गरीबी में हमारे बुन्देलखंड जहां के महोबा-हमीरपुर से मैं चुनकर आता हूं, वर्ष 2008 से वर्ष 2010 के बीच दो हजार से ज्यादा लोगों ने आत्महत्याएं की हैं। यह सन् 1956-57 में नहीं था। कहीं न कहीं इसका आकलन भी होना चाहिए। मैं इसका एक कारण यह भी समझता हूँ कि जो यहाँ के पॉलिसी मेकर्स हैं, वे रात को डिफ्यूज्ड लाइट्स में, एयरकंडीशंड वातावरण में जब पॉलिसी बनाते हैं, लेकिन जब प्रैक्टिकल बात आती है तो वह पॉलिसी फेल हो जाती है। अभी परसों प्लानिंग कमीशन के डिप्टी चेयरमैन झाँसी में आए बुंदेलखंड पैकेज के बारे में। वे कहते हैं कि 10000 कुएँ बनवा दिये जाएँ। कुएँ से पानी और सिंचाई की टैक्नोलॉजी फेल हो गई पूरे भारतवर्ष में और अब वे 1920 वाले कुएँ की बात कर रहे हैं। बुंदेलखंड में मैंने कहा कि इतनी प्राकृतिक नदियाँ हैं, वहाँ नौ नदियाँ हैं। अगर वहाँ छोटे-बड़े बाँध बना दें और उनमें पानी का संचय हो, चैक डैम बन जाएँ तो वाटर रीचार्ज होगा और पूरी सप्लाई होगी और किसान की हालत सुधर जाएगी। लेकिन हमारे यहाँ क्या सोचते हैं कि *शैवरोले* का कारखाना खुल जाए। मैं कहना चाहता हूँ कि *शैवरोले* को लोग नहीं खाएँगे, वे खाना और रोटी चाहते हैं। मैं इसलिए भी यह बताना चाहता हूँ कि जैसे हैल्थ का प्रोग्राम है, वह भी बिल्कुल नैगलैक्टेड है। न हैल्थ इंश्योरेन्स है, न हैल्थ है। सभी सांसद इस बात को शेयर करेंगे कि अभी भी गाँवों से लोग एम्स में आते हैं इलाज कराने के लिए। कौन सी बड़ी बात है कि अगर एम्स की तरह दस-बारह इंस्टीट्यूशन पूरे भारत में खोल दिये जाएँ।

महोदय, मैं आपके माध्यम से कहना चाहता हूँ कि अगर प्रधान मंत्री के कार्यालय में मैडिकल के लिए चिट्ठी लिखते हैं तो हमें मदद दी जाती है। वह मदद बहुत कम है। दूसरा उसमें 24 की सीलिंग है। उसमें भी कोटा है। वैसे तो जब चुनाव आएगा तो वित्त मंत्री बहुत होशियार हैं, बहुत पहले से चले आ रहे 60000 करोड़ रुपये के लोन की माफी कर देंगे। हम नहीं चाहते कि राजनीति में वोट नीति का ध्यान हो। हम चाहते हैं कि सरकार वह काम करे जिससे देश नंबर एक हो और राजनीति और वोट नंबर दो पर हों। अभी मैंने चिट्ठी लिखी तो कहा कि कोटा फिक्स है और आपका खत्म हो गया है। अब अगर हमारे यहाँ किसी को कैन्सर हो जाए तो कोटा के बाहर है, वह सीधा ऊपर जाएगा।

शिक्षा में भी यही हाल है। 6000 विद्यालयों के लिए माननीय कपिल सिब्बल ने कहा और हमने पता लगाया, 60 विद्यालय भी पूरे भारतवर्ष में नहीं खुले। हम चाहते हैं कि कोई भी स्कीम हो, आप आँख बंद करके सोचें कि उस स्कीम से कॉमन मैन को फायदा होगा या नहीं। अगर उस स्कीम में कॉमन मैन को बैनिफिट है तो वह स्कीम सही है। यह बड़ा सिम्पल सा लॉजिक है। अगर उस स्कीम में कॉमन मैन को फायदा न हो, जैसे आज क्या हो रहा है, आजकल इकोनॉमिक्स बदल गई है। लोग-बाग एसबीआई और सेबी में जो बैठते हैं, आठवीं मंज़िल पर बैठकर, तीन कंप्यूटर लगाकर दस दस करोड़ रुपये का पूँजीनिवेश करते हैं। वह आदमी तो अरबपति या करोड़पति हो जाएगा लेकिन न इंप्लायमैंट होगा, न उसके डैवलपमैंट का लोगों को पता होगा। हाँ, उसका नाम फ्रोस्ट मैगज़ीन में आ जाएगा, अरबपतियों की सूची में दर्ज है। भारतवर्ष में इसकी आवश्यकता नहीं है। हम यह कहना चाहते हैं कि अगर अभ भी 65 परसेंट जनता जो गाँवों में रहती है तो 2011 में फोकस और डैवलपमैंट गाँवों में ही आना चाहिए। अगर गाँवों में नहीं आता तो यह जो बहस हो रही है, यह यूपीए, एफडीआई और सीबीआई में ही सब चला जाएगा। हम चाहते हैं कि चाहे एफडीआई ले ले, एफबीआई ले ले या चाहे सीबीआई ले ले, लेकिन अगर गाँवों का डैवलपमैंट नहीं किया तो अब गाँव वाले भी सँभल गए हैं, गाँव वाले चुप हैं और फिर गाँव वाले यहाँ आएँगे। जब वे आएँगे 2014 में तो फिर बड़ी गड़बड़ होगी।

अभी मैंने पढ़ा कि सरकार के खजाने में 31 प्रतिशत का लॉस है। उसमें अखबार कहता है कि खस्ताहाल चल रहा है। हो सकता है कि उस खस्ताहाल को रिपेयर करने के लिए माननीय वित्त मंत्री ने एफडीआई का रूट निकाला हो। जो भी रहा लेकिन आपकी कृपा से गड़बड़ा गया। ...(व्यवधान)

ऋग्वेद में कहा गया है - ऋण शेष, अग्नि शेष, शत्रु शेष यदा-यदा पुनवर्तते। मैं इसको ट्रांसलेट कर देता हूं, Unpaid debt, unquenched fire and unvanquished enemy have a tendency to grow up. हम लोगों ने कहा कि इसे टोटल खत्म कर दो, फिर रोल बैक से वह बिस्तरबंद खुल न जाए।...(व्यवधान) सीएम ने यही कहा है। प्रणब जी इतना बढ़िया बोलते हैं कि मैं भी प्रभावित हो जाता हूं। बाद में समझ पाता हूं कि लोकल एनसथिसिया लेकर ऑपरेशन हो रहा है हम लोगों का। हम लोग बहुत लड़ रहे थे। मैं यह कहना चाहता हूं कि यह रोलबैक, होल्डबैक, ऑक्सफोर्ड इंग्लिश, हो सकता है कि गृह मंत्री इसमें बहुत माहिर हों, विदेश में पढ़े हैं।...(व्यवधान) सस्पैंडिड, एलमीनेशन, लाइफ सपोर्ट सिस्टम में रहेंगे कि कब हम क्या रहेंगे। यह नहीं, अगर वह गलत है तो खत्म करो, सीधी-सी बात है। फिर आगे चलकर देखा जाएगा।

मैं ज्यादा समय न लेते हुए अपनी बात आपसे समरी में कहना चाहता हूं, चाहे जो ग्रांट हो और मैं आपके माध्यम से फाइनैंस मिनिस्टर को इस प्वाइंट पर निवेदन करना चाहता हूं कि अब समय आ गया है कि गांव में फोकस होना चाहिए और उसमें भी एग्रीकल्चर पर मैन फोकस होना चाहिए। यदि एग्रीकल्चर पर फोकस नहीं होता है तो बाहर के मैनुफैक्चरिंग सैक्टर इत्यादि की हो सकता है कि फाइनैंशियल टाइम्स में अच्छी-अच्छी फोटो निकले, लेकिन गांव का आदमी और 75 प्रतिशत भारत गरीब है। इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूं।

SHRI BANSA GOPAL CHOWDHURY (ASANSOL): Mr. Deputy-Speaker, Sir, I rise to make some remarks regarding the Supplementary Demands for Grants which our hon. Finance Minister has placed here.

First of all, me all know that in this House, in some previous occasions, including the hon. Finance Minister, everyone discussed about the food inflation now the country is facing. As we are aware, food inflation now is over 12 per cent. Vegetables are costlier by 26 per cent, pulses by 14 per cent, fruits by 12 per cent, egg, fish and meat by 13 per cent, and milk by 12 per cent. In this scenario, the economic condition of the country should be judged by the Government. When the money is going to be invested in some sectors and there is demand in the Supplementary Budget, the question of *aam aadmi* should be taken into consideration.

As you know, the resolution was adopted also in this august House. But what we find is that the staggering growth in the speculative trading is now a major contributor for the price rise which we cannot support. Time and again, we have asked the Government to stop this forward trading. As per the report which we have gathered, forward trading has increased to 72.63 per cent. The hon. Finance Minister is aware of that. The value of trade of all these agricultural commodities went up to 53.42 per cent. So, there, at least, should be a call from the Government to ban or to suspend the forward trading, otherwise the price rise cannot be checked and these Supplementary Demands or anything else from the side of the Government cannot be supported. The reality is this. The growth of the economy, which we are getting from the Government papers, is a myth and there is propaganda from the Government and rather the Government is not trying to face the reality.

The economic survey informs us that the growth rate of private final consumption expenditure fell from 8.6 per cent in 2005-06 to 7.3 per cent in 2010-11. Then, where is the prosperity of the people? That is the question. When we discuss these issues regarding the financial aspects, regarding the

supplementary Budget and regarding all other relevant questions, this point should also be taken into account.

There were some decisions regarding the petrol price hike. All of us know that the whole country was against this hike. People are opposed to all these policies. The Government has got 40 per cent as taxes and duties from this hike in the price of petrol. According to the Government official document, the Government has got 40 per as taxes and duties. What is the amount of tax foregone according to our Budget papers? The concession to the rich people has been estimated at more than five lakh crores of rupees. A sum of Rs. 5 lakh crores is the tax foregone and in the last three years the total amount comes to Rs. 50 lakh crore.

Sir, I would like to make a submission to the hon. Finance Minister that we can go for a regular check-up system as to why such type of tax foregone policy is being formulated by the Government. If we try to understand the situation of all these legitimate taxes, there would have been neither fiscal deficit nor other type of problems which we are facing.

Now, there is a question of food security. What is the rural scenario? The agricultural farmers are committing suicide and the agricultural scenario in the whole country is facing a very serious problem.

The Swaminathan Commission's Report has not been taking into consideration. The Swaminathan Commission's Report has suggested that there should be at least 50 per cent subsidy for the agricultural commodities. The people who are engaged with the agricultural activities must be relieved from such burdens. But the Government is going in the reverse process. The Government is taking another path.

Now, we are really shocked to note that in our Human Development Report the rural scenario is worse. If we consider the health scenario, the malnutrition, the condition of the child education and the condition of the food prices like pulses,

cereals, etc., which the farmers are getting through the Government machinery, then everything is seriously affected due to faulty Government policy.

Why will not the Government take the responsibility for the Universal Distribution System? The Government is encouraging forward trading. The Government is not willing to take up the responsibility for the Universal Distribution System.

Now, there is a question coming about the Food Security Bill and the Government is running behind the Foreign Direct Investment. Everything is open in the country. The income of the people is gradually coming down day-by-day. They are now in a serious condition. According to the Government Report, 80 per cent of the people in the country are getting only Rs.20 per day. So, the Government should come out with a clear picture regarding the economic scenario of the whole country.

When we are talking about the major policies of the Government, the Government is keeping mum here and the Government is not taking all these issues seriously.

The Government is running behind the Foreign Direct Investment. What will the countrymen get from these types of activities? What will be our benefit? You kindly see the scenario of the Public Sector Undertakings. Also see the scenario of the unemployed youth. More than one lakh posts are vacant in Railways. There is no policy of the Government to fill up these posts which are vacant in the Railways and also in the other Public Sector Undertakings. There are many unemployed youth in the country. What message will go to the unemployed youth? They are not getting any job in the Public Sector Undertakings. Ultimately, the Government will abolish these posts which are lying vacant now. The Government should consider all these issues.

Sir, I cannot support the Supplementary Demands for Grants because there is a serious flaw in the Government policy. The Government cannot deny its responsibility of taking care of the poor *aam admi*.

The Government should come forward to check the rise in prices and also to check the Disinvestment Policy. The Government is not doing that. Hence, I cannot support the Supplementary Demands for Grants (General).

श्री अर्जुन राय (सीतामढ़ी): उपाध्यक्ष महोदय, आपने मुझे सरकार के सप्लीमेंट्री बजट पर बोलने का मौका दिया, उसके लिए मैं आपको धन्यवाद देता हूं। माननीय मंत्री जी जो सन् 2011-12 का मुख्य बजट फरवरी, मार्च में बजट सत्र में लाए थे, उस वक्त भी मुझे बजट पर कुछ कहने का मौका मिला था। मुझे कुछ बातें कहनी हैं कि जब सरकार साल भर का बजट बनाती है तो सरकार का प्रयास रहता है कि जो बजट हो, उसके लिए जो अनुमान हो और जो घाटे हों, साल भर लगभग वही रहें। जब यूपीए की सरकार सत्ता में आई, उस वक्त से ही सरकार के तमाम मंत्री, प्रधान मंत्री जी और जो भी इनसे जुड़े हुए लोग हैं, वे कहते हैं कि देश का जीडीपी ग्रो कर रहा है।

उपाध्यक्ष महोदय, मैं आपके माध्यम से दो-चार बातें बताना चाहता हूं, जो मेरे संज्ञान में हैं। सरकार योजना और गैर योजना मद में 12,57,729 करोड़ रुपए का बजट सन् 2011-12 में लाई थी। इनका योजना व्यय 4,41,447 करोड़ रुपये का था और गैर-योजना व्यय 8,16,182 करोड़ रुपये का था। कहने का मतलब यह है कि एक रुपये का योजना में काम करने के लिए दो रुपये उस काम को करने में जो प्रबन्धन मकेनिज्म है, उस पर खर्च करने की सरकार ने व्यवस्था की। चार लाख करोड़ रुपये का इनका योजना व्यय है, जिससे देश का विकास होना है, जिससे सड़कें बननी हैं, एग्रीकल्चर के क्षेत्र में काम होना है, स्वास्थ्य के क्षेत्र में काम होना है, सभी क्षेत्रों में काम होना है।

अभी सरकार कह रही हैं कि जितना प्लान हैड है, उसका लगभग आधा हमने सब्सिडी पर ही खर्च कर दिया। कहने का मतलब यह है कि 12 लाख करोड़ रुपये में से सरकार दो लाख करोड़ रुपये विकास पर खर्च करने की बात करती है और कहती है कि हमारी जी.डी.पी. ग्रो कर रही है। हम आपको बताना चाहते हैं कि जो 12.57 लाख करोड़ रुपये का जो इनका बजट है, उसके आलोक में इनकी आमदनी 9,32,440 करोड़ रुपये है। कहने का मतलब यह है कि इनका जितना बजट का प्रावधान था, उसमें सरकार का कहना है कि 4.6 प्रतिशत सकल घरेलू उत्पाद का घाटा है।

मेरा कहना है कि जब 2004-05 में यू.पी.ए. की सरकार आई तो उस समय बजटीय घाटा 3.9 प्रतिशत था, जो बढ़कर 2009-10 में 6.4 प्रतिशत हो गया। अभी 2011-12 में इनका अनुमान 4.6 प्रतिशत का है, लेकिन यह सरकार फिर से सप्लीमेंटरी डिमांड लाई है तो इनका जो बजटीय घाटा है, वह 4.6 प्रतिशत के अनुमान से बढ़कर 5.6 प्रतिशत पर या 6 प्रतिशत के आसपास चला जायेगा। जब ये आये, उस समय घाटा 3.9 प्रतिशत था, अभी 6 प्रतिशत के आसपास आएंगे तो कैसे आपकी इकोनोमी ग्रो कर रही है, कैसे आपका जी.डी.पी. बढ़ रहा है? मुझे इसमें शंका हो रही है।

दूसरा विषय है कि 2008-09 में इनकी विकास दर 6.8 प्रतिशत थी, जो 2009-10 में आठ प्रतिशत थी। 2010-11 में 8.6 प्रतिशत का इन्होंने दावा किया था। अभी रिजर्व बैंक कह रहा है कि 7.5 प्रतिशत इस साल में इनकी विकास दर रहने की सम्भावना है। माननीय मंत्री जी का भी बयान लगातार कन्फ्यूज़न वाला आता है कि विकास दर घट सकती है। एक समय जब दुनिया में अमेरिकन इकोनोमी की अर्थव्यवस्था में जो स्थिति आई, उसने भारत की अर्थव्यवस्था को प्रभावित किया, अभी इटली-यूनान की अर्थव्यवस्था भारत की इकोनोमी को प्रभावित कर रही है, लेकिन बीच में सरकार के स्टेटमेंट्स आ रहे हैं कि हमारी इकोनोमी को कोई प्रभावित नहीं कर रहा है, लेकिन फिर भी लगातार हमारी मुद्रा का रेट गिर रहा है। अमेरिकन डॉलर के मुकाबले भारत के रुपये का मूल्य दुनिया में लगातार गिर रहा है और जो देश में हमारी जी.डी.पी. है, उसमें चाहे वह एग्रीकल्चर सैक्टर हो या मैन्युफैक्चरिंग सैक्टर हो, उसका प्रतिशत मात्र 30 है, कहने का मतलब है कि इनका जी.डी.पी. बढ़ रहा है तो जी.डी.पी. बढ़ने की मूल बात या तो एग्रीकल्चर से होगी या इंडस्ट्रीज़ से होगी, क्योंकि प्रोडक्शन के दो ही सैक्टर इस देश में हैं। एग्रीकल्चर पर इस देश के लोगों की निर्भरता 60 प्रतिशत है, 60 से 70 प्रतिशत है, लेकिन इस जी.डी.पी. में एग्रीकल्चर की भूमिका मात्र 14 प्रतिशत है। यह कैसी जीडीपी बढ़ रही है? यह समझ में नही आ रहा है कि किस तरह का इनका बजट बन रहा है कि इस देश की आबादी की जिस सेक्टर पर निर्भरता है, उसकी भागीदारी इस देश की जीडीपी में मात्र 14 प्रतिशत है। यह इन्हीं का आंकड़ा कहता है, अभी का नहीं, इससे पहले का आंकड़ा कहता है। यह कह रहे हैं कि देश तरक्की कर रहा है, किसान भूख से मर रहा है, एक तरफ महंगाई बढ़ रही है, बजटीय घाटे का प्रतिशत बढ़ रहा है, रूपए का दुनिया भर में अवमूल्यन हो रहा है, इसमें गिरावट हो रही है। इस देश में जो मध्यवर्गीय तबका है, इस देश की आजादी के बाद अभी का यूपीए, पहले केवल कांग्रेस ने ऐसा आर्थिक प्रबंधन किया कि आजादी के 64 वर्षों बाद, देश की सभी रिपोर्ट इस बात को कहती हैं, चाहे वह तेंदुलकर कमेटी हो, चाहे सक्सेना कमेटी हो, कोई भी कमेटी या योजना आयोग हो, कहने का मतलब है कि 77 से 80 फीसदी लोग इस देश में 20 रूपए से कम पर प्रतिदिन का जीवन बसर करते हैं। उनकी आय बीस रूपए प्रतिदिन से कम हैं। ऐसे सौ लोग इस देश में हैं ...(व्यवधान)

उपाध्यक्ष महोदय : कृपया समाप्त करें।

श्री अर्जुन राय : महोदय, मैं एक-दो मिनट में अपनी बात समाप्त करता हूं। सौ लोग ऐसे इस देश में हैं, जिनकी पूरी संपत्ति इस देश की पूरी संपत्ति की एक चौथाई है और एक तरफ अस्सी फीसदी लोग 20 रूपए प्रतिदिन पर जीवर बसर करते हैं। गजब का आर्थिक प्रबंधन है। इस आर्थिक प्रबंधन में इन्होंने एक एफडीआई का हंगामा किया कि बीच के जो करोड़ों लोग बचे हुए हैं, जिनका जीविकोपार्जन छोटे-छोटे

व्यवसाय, फुटकर दुकानों से होता है, उनके जीवन-यापन की जो व्यवस्था है, उसको भी कुचलने के लिए जिन सौ लोगों ने देश की पूरी संपत्ति पर कब्जा किया है, उसमें दो-चार लोगों को बढ़ाने की दिशा में इन्होंने बड़ी भारी पहल की थी। यह देश किसान, मजदूरों का देश है, मध्यम-वर्गीय लोगों का देश है। केवल पूंजीपति के हाथ में इस देश को देने की इस सरकार की जो सोच है, जो आर्थिक पॉलिसी है, जो वित्तीय मैनेजमेंट है, मेरा कहना है कि वह इस देश के लिए बड़ा ही खतरनाक संकेत है। सरकार एक तरफ विकास की बात करती है और दूसरी तरफ सरकार ...(व्यवधान)

उपाध्यक्ष महोदय : कृपया समाप्त करें।

श्री अर्जुन राय : महोदय, मैं एक मिनट में केवल सब्सिडी पर अपनी बात कहना चाहता हूं। इनको पैसा चाहिए, चूंकि सब्सिडी बढ़ गयी है। आप सब्सिडी मुख्य रूप से आम लोगों के लिए फूड पर, फर्टिलाइजर पर और पेट्रोलियम पर देते हैं। इसके लिए इनको और पैसे चाहिए और सदन से सहमति या सदन का आदेश इनको मिलना चाहिए। मेरा कहना है, फूड पर जो सब्सिडी देते हैं, वह एफसीआई और उसके पदाधिकारी खा जाते हैं, उसका लाभ जनता को नहीं मिलता है। जो फर्टिलाइजर पर देते हैं, वह भी इस बार बंद कर दिया और कहते हैं कि डायरेक्ट किसान को देंगे। जब मैंने मंत्री जी से बात की तो उन्होंने कहा कि डायरेक्ट देंगे। अभी 600 रूपए का डीएपी 12 से 14 सौ रूपए में बिक रहा है। त्राहिमाम है, किसान ने खेती करना बंद कर दिया है। आज पेट्रोलियम पर सब्सिडी देते हैं। एक तरफ आप सब्सिडी देते हैं और दूसरी तरफ उस पर टैक्स बढ़ा रहे हैं।

उपाध्यक्ष महोदय : कृपया समाप्त करें।

श्री अर्जुन राय : उपाध्यक्ष जी, अंतिम बात कहकर मैं अपनी बात समाप्त करता हूं। अमेरिका में जितना पेट्रोलियम पदार्थों पर सरकार का टैक्स है, उससे ज्यादा टैक्स भारत सरकार पेट्रोलियम पर लेती है और दूसरी तरफ सब्सिडी देती है। यह कैसा मजाक है? कहते हैं कि हम सब्सिडी दे रहे हैं और दूसरी तरफ टैक्स बढ़ा रहे हैं। एक तरफ देना और एक तरफ लेना, यह तो बड़ा गजब प्रबंधन है।

जहां तक फर्टिलाइजर पर सब्सिडी देने की बात है, तो अपने देश में बहुत पोटैंशियल है फर्टिलाइजर के सेक्टर में, इसके प्रोडक्शन के सेक्टर में, लेकिन आजादी के बाद देश में फर्टिलाइजर के उत्पादन के लिए कोई भी ऐसा बेहतर मैकेनिज्म डेवलप नहीं हुआ और मैक्सिमम विदेशों पर निर्भरता हो गयी और अंतर्राष्ट्रीय मार्केट पर निर्भरता हो गयी और फर्टिलाइजर कंपनी को इन्होंने दर निर्धारण करने की छूट दे दी कि इसका मूल्य तुम निर्धारित करो। हमें कोई सब्सिडी नहीं देना है। यह देश के साथ मजाक है,

किसान मजदूरों के साथ मजाक है। ऐसे वित्तीय प्रबंधन से देश नहीं चलेगा। हम इस वित्तीय प्रबंधन के पक्ष में नहीं हैं और सरकार को इस पर विचार करना चाहिए।

इन्हीं शब्दों के साथ आपने मुझे बोलने का जो अवसर दिया उसके लिए आपके प्रति आभार प्रकट करता हूं।

SHRI BHARTRUHARI MAHTAB: I stand here today to deliberate on the Supplementary Demands for Grants (General), which has been moved by the hon. Finance Minister and Leader of this House. When we deliberate on this Supplementary Demands for grants (General) today, we should also be aware of as to what is happening in another part of this world, the European continent. The current debate in Europe is on as to whether instead of looking for ways to re-ignite growth, the continent's leaders are doing the right thing by slashing public expenditure. That trend is becoming obvious. Germany and Britain have cut spending. Germany and its rich neighbours are also insisting that Greece, Portugal, and to a great extent, Spain and other debtor countries accept even stiffer doses of austerity to regain the confidence. The United States is also trying to cut its budget deficit. Yet, in our country, this Government's expenditure, which is incurred to provide public goods and services and to service debt, is simply growing. This Government is living on borrowed money.

In the Budget 2011-12, this Government had pegged estimate for total expenditure of Rs.12.58 trillion, that is, 33.3 per cent higher than what was allocated the previous fiscal year. The target of 4.6 per cent fiscal deficit of the GDP was predicted on the assumption that any increase in certain components would be met from savings in other components of expenditure. The decline in the Government's Non-Plan Expenditure, which constitutes 65 per cent of the total Government's spending by about 5,05,317 crores to 8.16 trillion in 2011-12, was a small but healthy sign. However, the Plan Expenditure was estimated to be Rs.4.42 trillion, an increase of about 12 per cent over the Revised Estimates of 2010-11. I have my doubts as to whether this expenditure is improving the productive capacity of the economy. The rapid growth in the number of schemes has entailed an undesirable build up of unproductive cost on administration and establishment. The need of the hour was to weed out low priority and irrelevant schemes as also transfer a few schemes existing responsibilities to the private sector. This would have reduced the cost on administration and establishment and

generated savings. However, the Government has taken the easy way out by resorting to borrowings in order to meet the resource crunch. The Government has come with a Supplementary Budget of a staggering 13 per cent, almost Rs.53,000 crores, more than what it had budgeted for. The Government had penciled in the Union Budge gross market borrowing of Rs.4.17 lakh crore for the financial year 2011-12 to help bridge fiscal deficit.

14.00 hrs.

You have already completed borrowings of Rs.2.5 lakh crore between April and September. The Government blandly says that the additional market borrowing is required due to lower cash balances and a lower pool of small savings. My question therefore is whether you have ever tried to find out why there is migration of small savings. It is because RBI has raised rates by 350 basis points since March last year for which banks now pay more than 8 per cent offered by these schemes. I hope the Government understands the perils of not having a holistic policy. Only the naive would be fooled by the easy optimism that this Government is projecting on the economic front.

There is decline in infrastructure growth. This core sector accounts for as much as 38 per cent of country's output. There is measly 2.3 per cent growth in September in the output of infrastructure areas, which is the slowest growth in the last 31 months. This has exposed the Government's bogus claim of a booming economy. The industrial growth has dropped to a 21 month low of 3.8 per cent in recent months. Together, the two setbacks are dragging down the index of industrial production.

With this development, how does the Government plan to handle the fiscal deficit which was pegged at 4.6 per cent of the GDP and which is now expected to touch 5.8 per cent or more? The numbers of the Government's account for the first half of the year show that the financial position has deteriorated substantially faster than expected. The revenue deficit in the first six months of the year has shot up three fold from Rs.74,921 crore in the previous year to an astounding

Rs.2,33,428 crore in the current fiscal year. The growing revenue deficit has also pushed up the fiscal deficit to Rs.2,92,458 crore in the first six months of the year which is more than twice of Rs.1,33,252 crore incurred in the same period of previous year. But surprisingly, the deterioration is not because of excessive spending, but due to shortfall of revenue collection.

The total expenditure has gone up to Rs.5,99,093 crore which is only 11.4 per cent more than Rs.5,37,937 crore of the previous fiscal year. In fact, the Government has only spent 47.6 per cent of the annual budget in the first part of the current fiscal year. So, one can safely presume that the main reason for the growing deficit is the shortfall in the revenue collections. The total receipt in the first half is only Rs.3,06,635 crore, which is 24.2 per cent lower in the same period of last year. Both tax and non-tax revenue account for the shortfall, with the slower growth in the second half is set to further worsen the revenue collection. Even as the subsidy bill continues to bloat, the budgetary deficits are sure to exceed the targets. The economy is in a quagmire. There is no effort at curbing prices. Food inflation is spurting to new heights. The economic fundamentals apparently are in jeopardy. The fact that banks need recapitulation to the tune of Rs.4,50,000 crore, points to a grave crisis. In short, it means banks, particularly the nationalised banks, have lost this money to unscrupulous creditors. Are we marching towards an unannounced "Indian Lehman" crisis? We need a specific answer from the Finance Minister.

Therefore, I am not surprised when many, now, question the wisdom of the post-1991 reforms. India had taken a major leap forward in the 1970s as its agriculture flourished. This needs to be replicated. Decades of neglect of agriculture has made it become a low contributor of only 14 per cent to GDP. Even the Twelfth Plan Approach Paper has not paid much attention to it. A small boost to this sector can ameliorate the condition of 58 per cent or 72 crore of our people.

The reforms implemented in India in the wake of the balance of payments crisis of 1990-1991 were crucial. Two decades later, although we are not faced with a crisis, we are poised again at economic crossroads.

MR. DEPUTY-SPEAKER: Please conclude your speech.

SHRI BHARTRUHARI MAHTAB : Robert Frost in his writing included a poem – The Road not Taken, and in that poem, which is often remembered for the lines : "Two roads diverged in a wood, and I – I took the one less travelled by, and that has made all the difference." Should India go down less travelled roads on major economic issues?

Wealth needs to be shared by a large number of people. Trickle-down theories do not work in the way that their proponents predict. It is time to open-up a debate for ushering in a new economic pattern. The Government lacks political will to create an efficient delivery mechanism to cushion the really poor and those hovering above the poverty line against the vagaries of high prices. The same mismanagement prevails in education, healthcare, power and transport sector as well as in job creation. It is compounded by the lack of accountability of various Ministries involved in this colossal failure.

Probably, this Government has a unique distinction of having three Ministers who have presented five or more Budgets. Still, it is struggling to find answers to check the spiralling food prices. If there is a design in this, then I do not know. But I am reminded what Mark Twain once said. He said :

> "If you hold a cat by the tail, you will learn a lesson you would not learn any other way."

Today, allowing inflation to fester in India was akin to holding a billion cats by the tail. Have we not learnt the lesson yet? It is high time to take steps to

control expenditure, increase savings and leave behind the policy of living on borrowings. You need guts to control expenditure. The tragedy is that attitude is lacking in this Government, and the country and countrymen has to face the brunt.

*SHRI C. SIVASAMI (TIRUPPUR): This august House has now taken up the discussion on the Supplementary Demands for Grants (Budget General) and I am thankful to the Chair for giving me an opportunity to speak on this important Bill. I welcome the move of the Government through this Bill to ensure the appropriation of grants meant for various Ministries and Departments. Through this financial business, we are not only apportioning funds for various Ministries and Departments but also to various welfare schemes carried out in various States. Though we have governments both at the Centre and in every State it is only the State Government that stands nearer to the people and closer to the people and is in a position to respond to the problems of the people from at the State level. In fulfilling the aspirations of the people of the State, the governments at the State level have got more of responsibility. So, the State Governments headed by a Chief Minister has to evolve schemes and devise projects to meet the requirements of the people of the State more than what the Centre could offer through its various centrally sponsored schemes. When it comes to the revenue of State Government, it needs to be mentioned that it has no other source of generating revenue than the collection of sales tax. Most of the tax revenue made from the States goes to the Centre and there is no increase in state revenue especially after introduction of VAT and CST. Major proportion though earned from a State would be going to the coffers of the Centre. Petrol prices were continuously raised over and again repeatedly many a times till recently. Its heavy impact fell on the States especially the State run transport corporations. This has resulted in heavy loss accruing to the Transport Corporations pushing them to the walls forcing them even to close down the operations. Tamil Nadu is a pioneering industrial State in exporting textiles and garments. Tirppur town is famous for

* English translation of the speech originally delivered in Tamil

knitting industry and export of knit wears through several industrial units. When hundreds of dyeing units were facing closure due to non-availability of centralized processing facilities to treat effluents, our leader the Hon'ble Chief Minister of Tamil Nadu Puratchi Thalaivi Amma has set apart Rupees two hundred crores as interest free loan in order to ensure that these industrial units need not be closed and continue to contribute to the production in the textile sector and for earning foreign exchange through exports. You may wonder as to why I am referring to this. This is necessary because only then I would be able to bring home the point that it is only the State Government that can respond immediately to the problems faced by the people in a particular State. Apart from this the State Government have to respond on urgent basis whenever there is any natural disaster. For instance, there was heavy down pour and widespread rain havoc in Tamil Nadu. Many roads were damaged. Many people lost their houses and properties. Several crores of rupees have to be rushed in to attend to the immediate relief and rehabilitation measures. Under such circumstances also it is only the State Governments that are expected to respond immediately. This shows the concern a state government has to show to its people and it also shows the expectations of the people from their state government.

In the same way as the Union Government is taking care of the people through various schemes funded by it and implemented by the States, the governments at the states are also coming forward to help its people with certain special schemes with thrust on special needs of its people. This is quite natural.

The Hon'ble Chief Minister of Tamil Nadu Puratchi Thalaivi Amma with the mandate of the people as a widely accepted votary has come out with special scheme for improving the quality and standard of education in Tamil Nadu by way of providing laptop computers to students right from higher secondary level. She has conceived this scheme to ensure that the modern tools for education must be available even to students hailing from poorer sections of the society and it should not be restricted to the higher strata of the society. The Union Government may

evolve various schemes to uplift the poor but our leader has out surpassed the measures of the Centre. She has taken steps to see that laptop computers are distributed to students speedily. In order to ensure that they continue their education, she has also extended several incentive schemes thereby curbing the drop out rate. Thus our leader Hon’ble Chief Minister of Tamil Nadu Puratchi Thalaivi Amma has provided the facility to the students from poorer sections and rural areas to have quality computer education. She is carrying out several welfare schemes like free distribution of rice to the poor, gold for mangal sutra of poor women and extending with grant of rupees fifty thousand for educated girls for their marriage and rupees twenty five thousand for others girls. In order to help the poor to earn their livelihood and to go in for self-employment, rupees thirty thousand worth of goats or sheep are given free and milch cows are also distributed apart from mixies and wet grinders to poor families. Old age pension has been increased to rupees thousand. Thus, our government led by our leader Hon’ble Chief Minister of Tamil Nadu Puratchi Thalaivi Amma has taken various social security measures to ameliorate the sufferings of the poor. At a time when Tamil Nadu Government is burdened with a debt of rupees fifty three thousand crores as passed on by the previous government and at a time when even the Central Bank of the country is not coming forward to extend further loan to Electricity Board of Tamil Nadu, we are not getting any special package from the Central Government. Our leader Hon’ble Chief Minister of Tamil Nadu Puratchi Thalaivi Amma took up with the Union Government to give a special package to Tamil Nadu but it has fallen on deaf ears. So far there is no reply to this request from the Centre. At the same time, I would like to point out that the Government of West Bengal has been extended with a special package to the tune of rupees twenty thousand and more. We are not against it and we will rather welcome it and we also want that we are also treated the same way and not ignored just because we are not in your fold. At a time when we wanted to have more of kerosene to be distributed to the poor the Centre has curtailed even the existing

quota of supply meant for PDS. So, I urge upon the Government to take note of the demand that we need more kerosene, more power and more funds.

At this juncture, I would like to point out that the Centre would be able to give special package to every state if it manages to bring out our money stashed in foreign banks and collect back the outstanding loan amounts pending with the borrowers for long. Impressing upon the Centre to announce a special package for Tamil Nadu to the tune of several thousand crores based on the requirement considering the ground reality, let me conclude.

SHRI PRABODH PANDA (MIDNAPORE): Mr. Deputy Speaker, Sir, I must thank you for calling me in this debate to participate in the Supplementary Demands for Grants. Sir, this is not a full Budget. This is the Supplementary Demands for Grants and the hon. Finance Minister has sought the approval for additional net expenditure of Rs. 56, 848.46 crore for the current fiscal year. In addition to this, in August Rs. 9,016.06 crore was approved as Supplementary Grants thus making the total as Rs. 65,864.52 crore. So, the expenditure from the Budget Estimate is by over 5 per cent. I am not just against the allocations and the Demands for Supplementary allocations but I am very much against the philosophy of this Budget. What is the philosophy? The philosophy is that the income is less and borrowing is more.

Sir, in October, there was an announcement about the direct tax revenue. It grew at 7.1 per cent that is Rs. 2.28 lakh crore. The Budget Estimate for the entire year was Rs. 5.32 lakh crore. And what about the indirect taxes? It grew at 18.5 per cent that is Rs. 2.21 lakh crore. For full year, it was estimated at Rs. 4 lakh crore. So, the Government has failed to collect the taxes- direct taxes and indirect taxes as was estimated.

On the other hand, the Government is going to raise the market borrowings which was targeted at Rs. 53,000 crore in October and there is a proposal and the process is going on for disinvestment for 40,000 crore. This is the philosophy. If we say this is the economics, this is bad economics. This is bad economics for the country as a whole. This is bad economics for the toiling people, for the farmers, for the workers and for the peasants in particular. If we go to the Supplementary Budget, we are talking about the agriculture. About 70 per cent of the people of our population are engaged in agriculture. Agriculture is the large sector for providing employment. What is the proposal for it in this Supplementary Demands for Grants? It is not even Rs. 1 crore for agriculture. Not only that. In the full Budget, Rs.17,450.67 crore was for the revenue sector and for the capital sector it was only Rs.72.20 crore in agriculture. In this proposal, there is not a single rupee

for capital expenditure in agriculture. What they have proposed to increase, though it is very nominal, it is marginal, it is only confined to the revenue expenditure and not the capital expenditure. So, investment in agriculture is declining day by day. If we talk about the agricultural production, industrial production, about the manufacturing industry, the growth is declining day by day. So, it is not only the income in the revenue sector but also the wealth of the nation is declining day by day. Now they have taken the ugly option for borrowing publicly and for the disinvestment. It sounds like the *Charvakas*.

"यावज्जीवेत सुखं जीवेत, ऋणं कृत्वा घृतं पिवेत,
भस्मी भूतस्त देहस्य पुनरागमनं कुतो भवेत"

Live happily till you are alive, consume ghee by borrowings. This is the philosophy of the Government of the day. That is why, I oppose this.

It is already proposed Rs.13,778.93 crore for the fertilizers. The argument is that it is so because there was 18 per cent depreciation of rupee against the dollar. About the potash and phosphorus and all these fertilizers we have no other way but to impart, so the cost has been increasing. That is why, we are proposing like this. Why does our Government not proposing to generate more production in fertilizer? What about the chemical fertilizers? Why are they not proposing more allocation for the organic compost?

Again, I am talking about the subsidy in case of the consumer food through the Public Distribution System. In case of fertilizers, they are providing some subsidies to the companies and not direct to the farmers. It was proposed earlier and there was a commitment made in this House itself by the Finance Minister that they are thinking to provide subsidy directly to the farmers. But that part is already absent. Now they are going to provide more subsidies to the companies. What happened in the case of the Public Distribution System? What is the situation of the fertilizers in the market? There is no availability. The price of fertilizer is already raised, two times, three times and four times more. Even then adequate fertiliser is not available in the villages. In this situation, there is no proposal to

provide subsidies directly to the farmers and ensure availability of fertiliser for the farmers. But the Government is going to provide subsidies to the companies. Such proposals are objectionable. I strongly object to this very philosophy and these bad economics. I think the Government will think over it. I do not know what they are thinking and when they will go for investment and they will earn Rs.40,000 for the investment, and more borrowing from the public.

In this context I object and oppose the Supplementary Demands for Grants.

*SHRI PRASANTA KUMAR MAJUMDAR (BALURGHAT): Respected Deputy Speaker Sir, I rise to oppose the Supplementary Demands for Grants (General) 2011-12 and I have reasons to do so. We have come across two Budget and two Supplementary Demands for Grants but there has not been any marked improvement or development in the country's economy. There is lack of proper planning and policy implementation. E can cite an example. The common people of the country on one hand are suffering from high inflation and sky rocketing price of essential commodities and on the other hand we are made to understand that if inflation is checked, GDP will not rise. Now, we find that the GDP rate has come down to 6% from 9% . Thus, it shows what the ground reality is; how the poor people, workers, labourers, farmers, small traders, middle class people are leading their lives. The Government has no sympathy for its countrymen.

We have witnessed that the industrial sector has been given a tax relief of about two lakh crore rupees in the past few years to give it a boost. But there has not been any tax rebate for the agriculture sector. Though agriculture is the mainstay of our economy and more then 60% of the people of the country are engaged in agricultural activities, no stimulus package has been announced for farming sector. When on one hand subsidies are being withdrawn from agriculture, on the other, more and more sops are being provided to the industries. Agriculture is being neglected like anything. Whatever little subsidy is earmarked for agriculture is being reduced gradually. Therefore the country's economy is in extremely poor condition and development has stopped.

The population of the country is about 120 crores out of which only 20 or 25 crore people own all the wealth. They are rich and enjoy every privilege in life. Few industrial clusters have been set up by them with the help of foreign funds. Thus it apparently seems that the country is developing by leaps and bounds. But the actual scenario is something different. Go to the interiors of the villages.

---

* English translation of the speech originally delivered in Bengali.

There are approximately 6 lac villages in India and they are devoid of any kind of facility. Roads are absent, electricity is absent, proper healthcare facilities or education facilities are absent. Today itself we had a discussion on FDI in the morning. It was explained that the farmers will benefit from the policy of FDI as they will get fair price. This is not true. Government is saying that the farmers are getting higher MSPs but actually they are not. The middlemen are reaping the profit whereas the farmers are losing miserably. If we talk about FDI, we find that the existing companies like Reliance, Tata or Big Bazar chain do not have any mechanism in place for direct purchase from the farmers. The middlemen are supplying products to them. This is the real picture of our country. We are borrowing from abroad and trying to flourish.

Agricultural sector is the most significant sector and utmost importance should be given on its development and modernisation. It can make the nation self reliant. The prices of agricultural inputs like seeds, equipment, fertilizers have increased along with the production cost. But the procurement price has not been raised. The Government is utterly indifferent towards the farming community and has no proper policy in place. Thus the plight of the common man is increasing day by day.

Therefore I once again oppose the Supplementary Demands for Grants and thank you for allowing me to put forth my views.

उपाध्यक्ष महोदय : जो सदस्य इस संबंध में अपना लिखित भाषण देना चाहें तो वे अपना भाषण सदन के पटल पर ले कर सकते हैं।

DR. TARUN MANDAL (JAYNAGAR): Thank you, Sir, for giving me a chance to participate in the discussion on the Supplementary Demands for Grants, as is demanded by our hon. Finance Minister.

If the Supplementary Demands for Grants can give supplements to the unfed and the malnourished millions of our nation, if it can give supplements to increase the incomes of the marginally employed and the unemployed masses of this country, and can tame inflation, then it is reasonable and logical. If it cannot tame inflation and if it cannot reduce the prices of essential items, then I find no sound reasons to support the Supplementary Demands for Grants. It will simply increase the deficit Budget, thereby increasing inflation.

The majority of money has been demanded by our hon. Finance Minister, for the petroleum sector. As we have seen in the past years, none of the public sector undertakings in the petroleum sector is running or incurring losses. They are *navratna* companies and are always in profits. I do not see any reason why they should be supplemented.

We know that due to taxation, excise duty and customs duty, etc. the prices of petroleum products in India are more than most of our neighbouring countries. If the taxes on this could be reduced, that will reduce the prices of petro-products and it will finally reduce the prices of essential items, particularly food grains.

I say that no money from the Exchequer should be given as bail-out measures for the losses incurred by the private entrepreneurs like Kingfisher and other companies. Rather I would request the Government to re-appropriate the economic stimulus that has been kept in the General Budget to the tune of Rs.2 lakh crore, for revamping the Public Distribution System and to give subsidy to kerosene and cooking gas for the common people.

Coming to the agricultural sector, it is a pity that our agricultural policies have produced suicides of at least 2.5 lakh farmers in the last 12 years. It is a pity that neither this Government nor the earlier Government had any sympathy for such a huge level of suicides by the farmers.

So, the fiscal policy must be changed and due to heavy input costs of agricultural products, due to loss of crops, due to loan from the private players and particularly, by not getting remunerative prices, the farmers are getting perished. Some time earlier, there was a statement from our Agriculture Minister saying that the sugar prices will not be reduced. It has emboldened the black-marketeers, the hoarders and the market speculators to control the prices in the market.

Sir, FDI is also no solution. It will further lead to at least 5 crore of small traders, small manufacturers and retailers unemployed. It is also of no help to our farmers. So, FDI on a large scale cannot be accepted in our country

Sir, the entire world is now trembling under the crisis of the capitalist economy. It is inherent and our Indian economy is also not insulated by any in-built mechanism. Hence it will not be able to withstand the trembling as a result of this recession in economy. So, our fiscal policy must be changed in favour of 90 per cent of our people and not in favour of big producers, capitalists, imperialists and the industrialists.

***SHRI NALIN KATEEL (DAKSHINA KANNADA) :** I would like to draw the attention of the Union Government to the following points :

The Old Mangalore Port is a key fishing harbor in Karnataka coast. The expansion of the Port is the need of the hour as it has become decongested. More than 1,500 boats operate from the fishing harbor. The Department of Fisheries has sent a proposal to the Union Government through the Central Institute of Coastal Engineering for Fishery (CICEF), Bangalore. The existing south wharf should be extended by 502 meters, while a new wharf of 579 m should be built at Bangalore.

The expansion of the port should be taken up as the existing facilities are not adequate to carry out fishing activities effectively, dredging, leveling of land, repairs of existing wharf, development traffic area, setting up of fish auction centre, gear shed for fishermen, net mending shed, rest house, boat repair shop, restaurant, installation of radio communication tower, shelters for the security personnel, electricity and water supply system, RCC box bridges and rainwater harvesting system should be included in the project.

Therefore, I impress upon the Union Government to extend financial assistance to this project to complete the work without any delay.

As far as Cashew crop is concerned it is grown in Coastal Karnataka region. Cashew sector is providing sustainable employment to or people. The country is earning well through its export. But there is a need to increase the domestic production. It is possible through scientific and systematic methods to bring more area under the crop. High yielding varieties of cashew should be made available to encourage cashew growers.

SEZs are not following the laid down rules that SEZs can only be set up in barren areas. And there is a clear prohibition against appropriating agricultural land, farms, villages, hamlets and more importantly areas inhabited by the weaker sections namely the poorest of the poor, the traibals the depressed classes and the adivasis. This rule has been breached in the case of every SEZ set up in the

* Speech was laid on the Table.

country and the very worst of the lot is the Mangalore SEZ. Therefore, the Union Government should take immediate action against errant SEZ Developers and protect the agricultural land.

India is considered as the largest Areca nut producing country in the world. Both Karnataka and Kerala accounting for nearly 73 percent of total production in our country. Over six million people are engaged in areca nut cultivation and related activities. More than 85% of areca nut growers are small and marginal farmers. But areca nut growers are concerned they are in distress as areca plantations have been hit by Root wilt Disease. Under the scheme assistance is given for removing the disease-hit palms and planting new areca nut saplings. But it would be a futile exercise. Many farmers suffered huge loss as the same new saplings also hit by Root wilt diseases within four or five years. Therefore, there is no use by planting new saplings. This is nothing but waste of money, energy and time of farmers. No permanent solution is found so far to this disease. This disease also spreads to new plants. It is matters of great concern that the area of areca nut cultivation is shrinking in Karnataka due to Root wilt disease. It is not possible to control by conventional methods. It is very much essential to find out other methods to control the disease. Hence, I urge upon the Union Government to take immediate necessary steps to find out a permanent solution for Root wilt disease to plants with the help to areca nut research institutes.

Mangalore Airport is one of the important Airports in Karnataka. It is going to complete its 60th year on 21st December, 2011. It has all the facilities on par with International Airports like Immigrations, Customs, and Runways. Number of air passengers traveling abroad from the Mangalore Airport are on the rise in the recent years. It is long pending dream of people of Mangalore to have an International Airport at Mangalore. But it is yet to be get the status of Mangalore International Airport. Therefore, I urge upon the Union Government to take immediate steps to accord the International Airport status to Mangalore Airport.

Yakshagana is centuries old performing art of Karnataka, in which different channels of communication like dance, music, constumes and dialogues etc. work together for a single effect. Yakshagana is emerged as a unique art form today. It has a multiple existence in Karnataka. Doddata, Sannata, Moodalapaya and Paduvalapaya are its regional variations. It is very much popular in coastal Karnataka which includes the districts of Dakshina Kannada, Udupi, Shimoga, Chikkamagalur, Coorg and in the adjoining areas like Kasaragodu of Kerala state. The coastal Yakshagana has two main variations called tenku tittu (Sourthern style) and Badagu Tittu(Northern style). Talamaddale is another form of Yakshagara, which has only spoken world.

The richness of Yakshagana as an art form was demonstrated popularized, both National or International level, by a noted author and Jnanapeeth awardee Dr. Shivarama Karanth, well known dramatist B.V. Karanth was also contributed to popularize the art.

People of Karnataka have been demanding for recognition of art form from UNESCO as ‘Intangible heritage of Humankind’.

Hence, I urge upon the Union Government to take steps to accord UNESCO tag for Yakshagana.

*SHRI N. CHELUVARAYA SWAMY (MANDYA): Hon'ble Deputy Speaker, Sir, I would like to say a few words in the discussion on the Supplementary Demands for Grants (General) 2011 presented by Hon'ble Minister for Finance.

The UPA Government is ruling the country for a 2nd term. About 9 months backs the Union Government reduced the import duty on raw silk from 30% to 5%. As far as sericulture farmers are concerned it is a shocking step taken by the UPA Government. As a result of it prices of cocoons have drastically gone down. It was Rs.250/- to 300/- per kilo cocoon before reducing the import duty on raw silk, now it has come down to Rs. 80/- to Rs.90/-. This can not even meet the cost of production. So our sericulture farmers and their family are severely hit. Many of them have committed suicide as they were unable to pay the loan raised for sericulture activities. On several occasions we have brought this issue to the notice of the Government. My leader and former Prime Minister Shri H.D. Devegowda ji also took a delegation, where I was also a member, to meet Hon'ble Prime Minister and Hon'ble Minister for Finance to convince them with all these facts. However, the Union Government did not take any steps to increase the import duty, which is a matter of great concern. I would say it is a dark chapter in the history of sericulture farmers. I do not understand why the UPA Government is neglecting the farmers of Karnataka. All the Members of Parliament including Hon'ble Minister for Corporate Affairs Shri Verappa Moly ji and Shri K.H. Muriyappa ji, Hon'ble Minister of State for Railways met Hon'ble Minister for Finance Shri Pranab Mukherjee ji at least 3-4 times to seek his intervention in solving the problems of sericulture sector. And we were assured that a solution in this regard would be found in 2 to 3 months. But it pains me that no step is taken by him in this regard till date. Hence I urge upon the Hon'ble Finance Minister who is an experienced person, to take immediate necessary steps at least

*English translation of the speech originally delivered in Kannada.

now to rescue the sericulture farmers of Karnataka, who are in great distress.

Another thing I would like to point out is about the shortage of fertiliser. It has become a common problem in the country particularly in Karnataka. On the one hand the Union Government claims that it is pro-farmer but its decisions seem to be anti-farmers. We all know that India is predominantly an agricultural country. But it is unfortunate, that the very same agriculture sector is neglected by the Government of the day. Sufficient quantity of fertilizers is not made available to our farmers right in time. The Union Government has failed to meet the fertilizer requirement of the farmers in Karnataka. Apart from this the price of fertilizers are going up and farmers are unable to purchase. So I would like to impress upon the Union Government to take all possible steps to provide subsidised and sufficient quantity of fertilizers to farmers.

Every day our farmers are facing one difficulty or the other. Some day it may be because of drought another day it may because of flood or both. We cannot predict when we get rain and when do not. This year many parts of the state of Karnataka are severely hit by drought, including my parliamentary constituency Mandya. At last five taluks of Mandya district received less than the average rain fall. The Government of Karnataka declared 99 districts of the state as drought hit. So it is the need of the hour that Union Government should come forward to extend financial assistance to take up drought relief activities to rescue the people and steps to provide fodder and drinking water to the cattle in the drought hit districts of the state of Karnataka.

My next point is about power shortage in Karnataka. Load shedding is becoming a routine affair in the state of Karnataka. Sectors like agriculture and industry are badly hit by frequent power failures. Only during night there is 2 to 3 hours power supply in rural areas. Farmers are compelled to start their irrigation pump sets to get power. But these days incident of wild animals entering the villages is increasing. Many innocent people and cattle were killed by these wild animals. In such hapless conditions the life of our farmers are at stake. So, I

would like to suggest that necessary measures be taken up to generate more and more power by all possible ways; so that our farmers like sugar cane growers, sericulturists, arecanut growers, tobacco growers of the country get sufficient power for taking up their agriculture activities.

At last I would urge the Union Government to kindly look into these problems of agriculture sector and take all possible measures to solve the same.

With these few words I conclude my speech.

[*]**श्री हंसराज गं. अहीर (चन्द्रपुर):** सरकार ने सामान्य बजट 2011-12 के केन्द्रीय व्यय के लिए 63130.24 करोड़ रूपये की अनुदानों की पूरक मांगों को पारित करने के लिए रखा है। इससे स्पष्ट हो जाता है कि बजट रखते वक्त सरकार के बजट अनुमान गड़बड़ा गये हैं। पिछले कुछ महीने से इस सरकार की असफलता के बारे में कहा जा रहा है। यह सरकार जनता के भूख, भ्रष्टाचार और भय के मामले में असफल साबित हो गई है। देश में आम जनता, व्यापारी, बेरोजगार, किसान, मजदूर सभी पीड़ित हैं। सरकार अपने कर्तव्य के निर्वहन में स्वतः ही उपेक्षा करने से पूरे देश में असमंजस की स्थिति बनी हुई है। एफ.डी.आई. का उदाहरण लें तो सरकार की संभ्रम की स्थिति स्पष्ट हो जाती है । खुदरा क्षेत्र के सिंगल ब्रांड की सीमा 100 फीसदी और मल्टीब्रांड में 51 फीसदी प्रत्यक्ष विदेशी निवेश की सीमा तय करके सरकार देश के करोड़ों खुदरा व्यापारियों को रास्ते पर लाने का षडयंत्र रच रही थी। इस बारे में सरकार द्वारा दिये गये तर्क कुतर्क साबित होने के कारण सरकार को इस निर्णय को स्थगित करना पडा है। संसद में गतिरोध के कारण बने एफ.आई.डी. का सार्थक पटाक्षेप हो गया, यह अच्छी बात है। सरकार के कारण संसद का आधा समय नष्ट हो गया। सरकार द्वारा लाये गये अनुदान की पूरक मांगों में कोयला मंत्रालय के मद में कोयला उत्पादन क्षेत्रों का अधिग्रहण अंतर्गत कोल इंडिया की विभिन्न कंपनियों में अधिग्रहीत भूमि के विस्थापितों के क्षतिपूर्ति तथा भुगतान दावों के लिए 71 करोड़ का प्रावधान किया है। मैं जिस क्षेत्र से आया हूं वहां वेस्टर्न कोल फील्डस की बड़ी संख्या में कोयला खानें हैं। उन खानों तथा नये खानों के लिए किसानों से लाखों एकड़ भूमि का अधिग्रहण किया जा रहा है लेकिन किसानों को उनके भूमि का कोड़ियों का दाम दिया जा रहा है। वहां के किसान आंदोलित हो उठे हैं। इन संघर्षरत किसानों को बाजार मूल्य का दाम दिए जाने की मांग लेकर हम किसानों के साथ संघर्ष कर रहे हैं लेकिन सरकार किसानों को उचित दाम देने के लिए संवेदनशील नहीं दिखाई दे रही है। कोल इंडिया ने राज्य सरकार जो कि कांग्रेसनित है, को किसानों के भूमि अधिग्रहण का न्यूनतम और अधिकतम मूल्य सुनिश्चित करने के लिए कहा लेकिन

---

[*] Speech was laid on the Table.

29 मार्च, 2011 से सरकार किसानों के इस गंभीर मामले पर उपेक्षा बरत रही थी। इस पर आंदोलन की धमकी के बाद राज्य सरकार धिरे से सुध ले रही है। किसानों की बात तो करते हैं, लेकिन उनके भूमि का उचित दाम देने की बारी आई तो सरकार ना नुकुर करती दिखाई देती है। इससे सरकार का किसान विरोधी रवैया स्पष्ट हो जाता है।

देश में महंगाई का ग्राफ लगातार बढ़ रहा है। आम आदमी परेशान है, आम आदमी के जरूरी चीजों के साथ किसानों के बीज, खाद, कीटनाशक और कृषि उपकरणों के दाम भी बढ़े हैं। कृषि में लागत मूल्य लगातार बढ़ रहा है लेकिन लागत मूल्य के अनुपात में किसानों को न्यूनतम समर्थन मूल्य नहीं दिया जा रहा। देश के किसान वर्षा जल पर निर्भर खेती करते हैं, उन्हें सिंचाई की आवश्यकता है। आज देश में सिंचित कृषि भूमि प्रतिशत बहुत कम है। इससे किसानों की स्थिति खराब हो रही है। आज राज्यों के राजस्व की स्थिति बेहद खराब है। वे अपने सीमित संसाधनों के द्वारा भारी लागत की सिंचाई परियोजनाओं का निर्माण कराने में असमर्थ है। इसलिए केन्द्र सरकार को इससे आगे होना देश के असिंचित कृषि क्षेत्र में सिंचाई परियोजनाओं को पूरा करने के लिए केन्द्र सरकार लागत मूल्य का 80 फीसदी खर्च वहन करे, यह मांग करता हूं। सरकार की अनुदान मांगों में इसे शामिल करे।

इसी तरह, देश में किसानों के कृषि उत्पाद के दाम के लागत मूल्य के अनुसार नहीं होने से कृषक समाज में असंतोष दिखाई दे रहा है। हमारे विदर्भ क्षेत्र के कपास उत्पादक तथा धान उत्पादक किसान लागत मूल्य के अनुसार दाम पाने के लिए संघर्ष कर रहे हैं। पिछले वर्ष विश्व बाजार में कपास के दाम में तेजी के कारण उन्हें 5 से 6 हजार रूपये प्रति क्विंटल दाम मिला आज विश्व बाजार में कपास के दामों में मंदी के कारण सरकार द्वारा जारी 3300 रुपये प्रति क्विंटल न्यूनतम समर्थन मूल्य में भी कपास की खरीद नहीं हो रही। राज्य सरकार के कपास एकाधिकार तथा केन्द्र सरकार के सी.सी.आई. द्वारा कपास की

खरीद केन्द्र नहीं खोलने से उन्हें निजी व्यापरियों की गिरफ्त में फंस कर अपना कपास औन-पौने दामों पर बेचना पड़ रहा है। धान उत्पादक के लागत मूल्य बढ़ने से उन्हें 1100 रुपये समर्थन मूल्य से अधिक दाम देकर खरीद केन्द्र के द्वारा खरीद करना सुनिश्चित किया जाना चाहिए नहीं तो इन किसानों के द्वारा आत्महत्या की घटनाओं का सिलसिला शुरू हो सकता है। कपास उत्पादक क्षेत्र के एक किसान द्वारा मुख्यमंत्री की जनसभा में आत्महत्या का असफल प्रयास को देखते हुए अब किसानों को लागत मूल्य के अनुदान दाम देना ही चाहिए। सरकार किसानों की सही लागत का अनुमान और न्यूनतम समर्थन मूल्य के निर्धारण करने के लिए सही तरीका अपनाये। किसानों को उनके लागत मूल्य के अनुसार दाम देने के लिए सरकार को आगे आना होगा।

सरकार द्वारा सामान्य बजट में लायी गयी अनुपूरक मांगों में किसानों को लागत मूल्य के अनुसार न्यूनतम समर्थन मूल्य बढ़ाने के बारे में तत्काल प्रभाव से कारवाई करने के लिए इस पर अनुदान बढ़ाने की मांग करता हूं।

SHRI PREM DAS RAI (SIKKIM): I rise to support the Supplementary Demands for Grants. But I would also like to make a couple of comments.

The first is that we have seen that Supplementary Demands for Grants are coming regularly and it also reflects the kind of economic situation that the world is under as also volatility in the foreign exchange market. As you can see that the main Demands are coming in the area of petroleum and natural gas. It is coming in the area of public food distribution, Department of Fertilizers, and Defence.

So, this in nutshell reflects the extreme kind of economic situation that the country is facing. I understand that we would like to have a much tighter budgeting process whereby such Supplementary Demands for Grants can be minimized. It can be brought in alignment with the fiscal targets that we have. It is because the revenue side, which is almost in the region of about Rs. 61,000 crore, reflects that it would mean that the fiscal deficit would increase.

So, I would urge the Government to look into this and ensure that there is tighter control of our budgetary process.

श्री घनश्याम अनुरागी (जालौन): माननीय उपाध्यक्ष महोदय, आपने मुझे अनुदानों की अनुपूरक मांगों (सामान्य) पर बोलने का समय दिया, इसके लिए मैं आपका आभारी हूं। सदन में जो अनुदानों की अनुपूरक मांगें रखी गई हैं, उनमें बहुत सी कमियां हैं। आज पूरे देश में चारों तरफ बहुत सी समस्याएं फैली हुई हैं।

हमारे संसदीय क्षेत्र एवं बुंदेलखण्ड में और पूरे देश में खाद, बीज, सिंचाई और बिजली के रेट दुगुने-तिगुने हो गए हैं। इसमें किसानों के लिए कोई ऐसा महत्वपूर्ण बिंदु नहीं रखा गया है जिससे कि किसानों को राहत मिल सके। हमारा ज्यादातर क्षेत्र कृषि पर आधारित है। लेकिन किसानों को लाभ पहुंचाने के लिए इस अनुपूरक बजट की मांग में ऐसी कोई व्यवस्था नहीं की गई है जिससे किसानों को लाभ मिल सके। पहले माननीय प्रधानमंत्री रोजगार योजना द्वारा शिक्षित बेरोजगारों को रोजगार मिलता था। एक साल से एक रूपया भी इस कोष से बेरोजगारों को रोजगार देने के लिए नहीं दिया गया है। सरकार की सभी प्रकार के बेरोजगारों को रोजगार दिलाने वाली सभी योजनाएं बंद हैं, जिससे बेरोजगारी बढ़ रही है और बेरोजगारी के कारण लोग भूख से दम तोड़ रहे हैं। मैं जिस क्षेत्र का रहने वाला हूँ वहां पूरा क्षेत्र कृषि पर आधारित है। वहां स्थिति यह है कि कृषि की लागत मूल्य बढ़ गई है। वहां खाद, बिजली, सिंचाई के रेट बढ़ गए हैं लेकिन किसानों को कोई राहत नहीं मिल पा रही है। लागत अधिक है और पैदावार कम है। अनुपूरक मांगों में किसानों और नौजवानों के लिए अगर कुछ नहीं किया जाएगा तो निश्चित तौर पर देश में बड़ी गंभीर स्थिति हो जाएगी।

बनुकरों की स्थिति भी बड़ी गंभीर है, उनको राहत देने के लिए भी इसमें कोई व्यवस्था नहीं की गई है। बुनकर पूरे देश के मनुष्यों के तन को ढंकने का काम करता है और आज वही बिना कपड़ों की स्थिति में पहुंच गया है। जो जन्म से लेकर मृत्यु तक दूसरों की सेवा करने का काम करता है तथा समाज की सभ्यता का प्रतीक है, आज उसके बच्चे ज्यादातर भुखमरी के शिकार हैं। अपने माता-पिता और बच्चों की दवा के लिए भी उसके पास पैसे नहीं हैं और वे या तो बीमार हैं या भूखों मर रहे हैं और उनके पास रहने के लिए मकान नहीं है। इसी तरह की स्थिति किसानों एवं मजदूरों की भी है। सरकार को उनके लिए इस अनुपूरक बजट में लालन-पालन की व्यवस्था करनी चाहिए।

उपाध्यक्ष जी, मैं बुंदेलखण्ड का रहने वाला हूँ। बुंदेलखण्ड की हमेशा आम चर्चा होती रहती है कि केंद्र सरकार उनके विकास के लिए धन दे रही है। लेकिन अनुपूरक बजट में बुंदेलखण्ड के विकास के लिए एक पैसे की भी व्यवस्था नहीं की गई है। मैं सरकार से निवेदन करना चाहता हूँ कि वहां की स्थिति बड़ी दयनीय गंभीर है। वहां लोग भूख से तड़प कर मर रहे हैं। अभी योजना आयोग के उपाध्यक्ष जी वहां दौरे पर गए थे। उन्होंने भी अपनी आंखों से वहां की गरीबी को देखा है। वहां पर रोजगार के कोई साधन नहीं हैं।

वहां कोई बड़े अस्पताल नहीं है और अस्पताल हैं तो दवा नहीं है और अच्छे डॉक्टर भी नहीं हैं, जिससे गंभीर रोग के मरीज ठीक हो सकें। मैं सरकार से निवेदन करूंगा कि एम्स जैसी व्यवस्था बुंदेलखण्ड और झांसी में होनी चाहिए जिससे वहां के लोगों का इलाज कम पैसे में हो सके और ज्यादा पैसा खर्चा कर के दिल्ली न आना पड़े।

यहां पर वित्तमंत्री जी बैठे हुए हैं। जिस तरह उड़ीसा में बालांगीर, कालाहांडी और कोरापुट में त्वरित सिंचाई लाभ योजना आईबीपी के तहत चल रही है, जिसको पचास साल से ज्यादा हो गए हैं। जब कि वहां से भी ज्यादा हमारा संसदीय क्षेत्र एवं बुंदेलखण्ड पिछड़ा हुआ है जहां सिंचाई के कोई साधन नहीं हैं। मैं प्रार्थना करूंगा कि इस अनुपूरक बजट में पूरे बुंदेलखण्ड तथा मेरे पूरे संसदीय क्षेत्र को त्वरित सिंचाई योजना के तहत लाभ दिया जाए। हमारे क्षेत्र के नौजवानों को रोजगार, दवा और पढ़ाई, सिंचाई और सड़क आदि की व्यवस्था शीघ्र की जाए। वहां के लिए अलग से बजट की व्यवस्था की जाए तो हम आपके बड़े आभारी होंगे। यहां बिजली मंत्री जी भी बैठे हुए हैं। आपने कहा था कि हम आपके संसदीय क्षेत्र में एक और बड़ा बिजली का प्लांट लगाएंगे। जिससे बिजली तो मिलेगी ही साथ ही हजारों लोगों को रोजगार भी उपलब्ध होगा। अतः आपसे निवेदन है कि शीघ्र कोई बड़ा बिजली प्लांट लगवाने का कष्ट करें। सरकार से पुनः प्रार्थना करता हूँ बुंदेलखण्ड और मेरे संसदीय क्षेत्र के बारे में गंभीरता से विचार किया जाए तथा केंद्र सरकार बजट देने की व्यवस्था करे। केंद्र से विकास के लिए जो पैसा जा रहा है, उसको उत्तर प्रदेश की सरकार लूट रही है। उसके सभी कार्यों की केंद्र की एजेंसी अथवा सीबीआई से जांच कराई जाए। अनुपूरक बजट की मांगों का समर्थन करते हुए मैं यही कहना चाहता हूँ कि मैंने जो सुझाव दिए हैं उन पर सरकार गंभीरता से विचार करे।

***श्री महेन्द्रसिंह पी. चौहाण (साबरकांठा):** महोदय, सरकार द्वारा वर्ष 2011-12 के लिए 63,180.24 करोड़ रुपए के अतिरिक्त व्यय की स्वीकृति के लिए अनुदानों की पूरक मांगों को दूसरे बैच के रूप में सदन के सामने रखा गया है। इसी संदर्भ में मैं सदन के समक्ष अपना मत रखने हेतु खड़ा हुआ हूं।

महोदय, आपके माध्यम से इस चर्चा में भाग लेते हुए भारत जैसे कृषि प्रधान देश में कृषि तथा किसानों की दुर्दशा पर अपनी बात कहना चाहता हूं। हम सभी जानते हैं कि भारतीय अर्थव्यवस्था का आधार कृषि है। आजादी के समय जहां देश की लगभग 70-75 प्रतिशत आबादी आजीविका के लिए कृषि पर निर्भर थी, वह अब घटकर 52 प्रतिशत पर पहुंच गई है। भारत के 40 प्रतिशत किसान इच्छा जता चुके हैं कि उन्हें आजीविका का कोई विकल्प मिल जाए, तो वे खेती को एक भी पल खोए बिना तिलांजलि दे देंगे। उदारीकरण व भूमंडलीकरण के बावजूद कृषि तथा किसानों की दशा में कोई क्रांतिकारी बदलाव नहीं हो पाया है। आजादी के इतने लम्बे अरसे बाद भी देश के किसानों की दशा में सुधार न हो पाना देश के नीति निर्माताओं के लिए एक चुनौती है। सरकार की नीतियां और कार्यक्रम किसानों की हालत में सुधार की बजाय उन्हें बदहाली की तरफ धकेल रहे हैं। जहां राष्ट्रीय सकल आय में सन 1950-51 में कृषि का अंश 55.4 फीसदी था, वह 2009-10 में घटकर 14.6 प्रतिशत रह गया है।

सभापति महोदय, आज नव उदारवादी नीति के कारण भारतीय बाजार के द्वार विदेशी कृषि उत्पादों के लिए खोल दिए जाने के कारण देसी कृषि उत्पादों पर खतरे मंडराने लगे हैं। कृषि के अलावा अन्य क्षेत्रों की दशा भी चिंतनीय है। आपके माध्यम से सरकार से मेरा निवेदन है कि वह कृषि सेक्टर पर विशेष ध्यान देकर बहुत सी समस्याओं का सामना कर सकती है। इन्हीं शब्दों के साथ मैं इन अनुदान की मांगों का समर्थन करता हूं तथा एक कवि की निम्न पंक्तियों के साथ अपनी बात को विराम देता हूं- जब तक मनुज-मनुज का यह सुख भाग नहीं सम होगा। शमित न होगा कोलाहल, संघर्ष नहीं कम होगा।

---

* Speech was laid on the Table

*__श्री गणेश सिंह (सतना):__ महोदया, वर्ष 2011-12 की अनुदानों की अनुपूरक मांगों पर मैं वित्त मंत्री जी से निम्न बिन्दुओं पर बजट प्रावधान किये जाने की मांग करता हूं:-

1. फसल बीमा योजना में संशोधन कर किसान के खेत को ईकाई बनाया जाये तथा किसानों की फसल के बीमा की प्रीमियम राशि केंद्र सरकार देने का प्रावधान करे।

2. मध्य प्रदेश के अन्तर्गत बरगी बांध की दायीं तट नहर को राष्ट्रीय परियोजना में शामिल करने हेतु चार हजार करोड़ का प्रावधान किया जाये।

3. मध्य प्रदेश के अंदर प्रधानमंत्री ग्राम सड़क योजना के तहत 500 की आबादी वाले गांवों में रोड हेतु धनराशि उपलब्ध करायी जाये।

4. देश के किसानों को रासायनिक खाद की सब्सिडी सभी श्रेणी के किसानों को उपलब्ध कराने हेतु बजट में प्रावधान किया जाये। धन्यवाद।

---

* Speech was laid on the Table.

[*]**SHRI CHARLES DIAS :** I am happy that the Government is moving in the right direction in matters of providing more welfare measures and general improvement of economy, power generation, educational standards, food security, protection of culture and promotion to tourism etc.

It is a welcome move to establish a 'Solar Energy Corporation of India' for the encouragement of more solar power generation.

For providing grants for opening of sub post offices, a long time demand for more post offices will be met.

Grant for the scheme 'Green India Mission' for protection and regeneration of forests, to be met from National Clean Energy Fund, also is a welcome move.

More funds should have been allocated for Housing and Urban Poverty Alleviation, to provide houses for the deserving minorities like Anglo-Indians, most of whom are residing in rented houses, for historic reasons.

Also separate fund allocations should have been increased for infrastructure development in minority institutions.

The disparity of 'Regular and Trading Staff' is still existing and allocations to Khadi and Village Industries Commission has to be reviewed so as to protect the trading staff by providing them facilities equal to regular staff.

The pension to industrial workers who retire from public sector undertakings is a crucial issue that affects lakhs of retired staff. Funds have to be allocated for these in view of the difficulties faced by them.

More youth hostels are to be constructed in major cities and towns for increasing facilities for youth in the process of youth empowerment.

With these words, I support the Supplementary Demands for Grants for 2011-2012.

---

[*] Speech was laid on the Table.

[*]श्री नारनभाई कछाड़िया (अमरेली): हम जानते हैं कि हमारा देश एक विशाल जनसंख्या वाला देश है, साथ ही साथ एक कृषि प्रधान देश है। यहां कि लगभग 70 प्रतिशत जनता की रोजी रोटी कृषि के ऊपर निर्भर करती है। यदि हमारा कृषि सेक्टर मजबूत हो जाये तो हमें नहीं लगता कि हमारे देश को इस गरीबी से निपटने में काफी वक्त लगेगा। लेकिन यह सरकार कृषि सेक्टर के विकास के बजाय केवल पूंजीपति लोगों के विकास में ज्यादा वक्त गुजार रही है।

सरकार किसानों के विकास की बात करती है, उनकी सबसिडी की बात करती है लेकिन क्या यह सबसिडी किसानों तक पहुंच पाती है, यह उनके अधिकारियों तक सीमित रह जाता है। आज हमारे गुजरात में किसानों को बराबर फर्टिलाईजर नहीं मिल पा रहा है जो कृषि के लिए अतिआवश्यक है। इस सरकार की सभी योजनाओं में भ्रष्टाचार जुड़ा हुआ है।

यदि हम शिक्षा की बात करें जिनके माध्यम से देश को आगे ले जाना है उसमें भी देश के विद्यार्थियों को निराशा का ही झलक दिखाई दे रही है। हमारे देश में पढ़ाई तो पहले से इतनी महंगी है, और अब विद्यार्थियों को मिलने वाला कर्ज भी महंगा है। आज हमारे देश की शिक्षा पद्धति इतनी गिर गयी है जो बच्चा अपने 15 साल का बहुमूल्य समय पढ़ाई में देता है पर उसे एक किरानी क्लर्क की नौकरी तक नहीं मिलती है और आज जो बच्चों की फीस स्कूलों में निश्चित की गई है वह इतनी अधिक है कि आम आदमी का बच्चा सामान्य निजी विद्यालयों में पढ़ाई नहीं कर सकता,और सरकार ने कभी आम आदमी के बच्चे को अच्छी शिक्षा के लिए कोई रियायत /सबसिडी शिक्षा में दी जाने वाली फीस पर क्यों नहीं देती है ।

---

[*] Speech was laid on the Table.

शिक्षा पद्धति में आज की जरूरत के अनुसार तकनीकी शिक्षा अथवा हमारी जरूरत के अनुसार बदलाव की आवश्यकता है। हर विद्यार्थी को कम से कम एक वर्ष की तकनीकी शिक्षा अथवा मेनेजमेंट से जुड़ा प्रशिक्षण मुहैया कराया जाये।

प्रत्येक वर्ष अनुदानों की अनुपूरक मांगों पर चर्चा होती है और मैंने कितनी बार रेलवे का प्रश्न रखा और नियमों की चर्चा में भी भाग लिया लेकिन आज भी सौराष्ट्र के जिले में रेलवे का विकास नहीं हो पाया है और वहां आज भी रेलवे मीटर गेज और नेरो गेज में चल रही है। वहां की पब्लिक वर्षो से मांग कर रही है कि इस नैरो गेज और मीटर गेज लाईन को ब्रॉड गेज में किया जाये और रेलवे की फ्रिक्वेंसी को बढ़ाया जाये लेकिन यह केवल कागजों में ही रहती है और सरकार अपने मनमाने तरीके से काम करती है।

मैंने बार-बार अपने संसदीय क्षेत्र की रेलवे की समस्या को प्रश्न के माध्यम से 377, शून्य काल के माध्यम से या फिर मांग और पूर्ति के माध्यम से सरकार के ध्यान में लाने का प्रयास किया है, लेकिन अभी तक इसका कोई ठोस परिणाम नहीं आया है।

[*]**डॉ. किरीट प्रेमजीभाई सोलंकी (अहमदाबाद पश्चिम):** सभापति महोदय, मैं केन्द्र सरकार के व्यय के लिए दूसरी अनुदानों की पूरक मांगों के समर्थन में उपस्थित हुआ हूं । 31,63,180.24 करोड़ के सकल अतिरिक्त व्यय को प्राधिकृत करने के लिए संसद का अनुमोदन मांगा गया है ।

इस प्रावधान में खाद्य और सार्वजनिक वितरण मंत्रालय के लिए 2,297.52 करोड़ रू. खाद्य सब्सिडी प्रदान करने हेतु राशि आवंटन की गई है । सभापति जी मैं आपके माध्यम से सदन का ध्यान आकर्षित करना चाहता हूं कि जबसे कांग्रेस के नेतृत्व वाली यूपीए सरकार ने कार्यभार संभाला है तब से महंगाई राकेट गति से बढ़ती जा रही है । इस सदन में हर सत्र में उसकी व्यापक चर्चा होने के बावजूद महंगाई बढ़ती जा रही है । फूड इंफ्लेशन भी तेजी से बढ़ता जा रहा है । संसद का सत्र होने के बावजूद इस सरकार ने एकतरफा फैसला लेकर मल्टी ब्रांड रीटेल क्षेत्र में एफडीआई के लिए फैसला लिया था । मगर समग्र देश में फैला जनाक्रोश को ध्यान में रखते और विपक्ष के संगठित दबाव के तहत आज सुबह सदन में उसे स्थगित करने का फैसला सही में लोकतंत्र की जीत है ।

महंगाई को काबू में लेने के लिए, सरकार को खाद्य प्रसंस्करण इंडस्ट्री को बढ़ावा देना चाहिए । दुनिया के अन्य देशों की तुलना में भारत खाद्य प्रसंस्करण क्षेत्र में काफी पीछे है । मैं समझता हूं कि फूड इंफ्लेशन एवं महंगाई को दाबने के लिए फूड प्रोसेसिंग इंडस्ट्रीज में सरकार को ज्यादा आवंटन करना चाहिए और मेगाफूड पार्क तथा कोल्ड चेन को बढ़ावा देना चाहिए । मैं सभी राज्यों में मेगाफूड पार्क और गुजरात जैसे विकासशील राज्यों में 3 से 4 मेगाफूड पार्क के लिए मांग करता हूं । पेरीशेबल वेजीटेबल्स एवं फलों के लिए हर डिस्ट्रीक्ट में दो से तीन कोल्ड चेन श्रृंखला को स्थापित किया जाना चाहिए ताकि सब्जियों और फलों को खराब होने से बचाया जाए।

देश का किसान भारी मात्रा में धान और अनाज पैदा करता है । मगर उनके गोदामों की कमी के कारण सैकड़ों टन अनाज खराब होता है । मैं सरकार से अनुरोध करता हूं कि हर डिस्ट्रीक्ट में पर्याप्त गोदाम की व्यवस्था करनी चाहिए ।

रसायन एवं पेट्रो-रसायन विभाग और फर्टिलाइजर में सब्सिडी क्रमशः 199.73 करोड़ और 13,778.93 करोड़ आवंटन किया गया है । मैं सरकार का ध्यान आकर्षित करना चाहता हूं कि किसान को पर्याप्त उर्वरक मिलता नहीं है और नफाखोरों को बजट से किसान को ज्यादा पैसा देकर ब्लैक मार्किट से खातर खरीदना पड़ता है । मेरा सुझाव है कि स्वदेशी फर्टिलाइजर कंपनियों को प्रोत्साहन देना चाहिए और स्वदेशी तौर पर खातर का ज्यादा उत्पादन करने में निवेश करना चाहिए ।

[*] Speech was laid on the Table.

पेट्रोलियम और प्राकृतिक गैस मंत्रालय को पेट्रोलियम उत्पादों की बिक्री के कारण तेल विपणन कंपनियों को अनुमानित कम वसूलियों के संबंध में क्षतिपूर्ण प्रदान करने एवं अन्य हेतुओं के तहत रू. 30,000 करोड़ सहायता अनुदान के लिए प्रावधान किया है । मगर मेरा सुझाव है कि इन कंपनियों को नाणांकिय अनुशासनता और पारदर्शिता पर ध्यान देना चाहिए । इतनी भारी धनराशि का आवंटन करते हुए ही, पेट्रो पदार्थों के भाव बेरोकटोक बढ़ रहे हैं । आम लोगों को सही दाम पर पेट्रोल, डीजल एवं गैस उपलब्ध कराना चाहिए ।

सभापति जी इस चर्चा में मुझे भाग लेने की इजाजत के लिए आपका आभारी हूं ।

*****डॉ. निर्मल खत्री (फ़ैज़ाबाद):** वर्ष 2011-12 की अनुपूरक मांगों (सामान्य) पर चर्चा में भाग लेते हुए मैं सरकार द्वारा रखे प्रस्ताव का समर्थन करते हुए अपनी कुछ बातों को सुझाव के तौर पर रखना चाहता हूं।

यदि एक तरफ केन्द्र सरकार इस बारे में प्रशंसा की पात्र है कि विश्व में अर्थव्यवस्था की मंदी के दौर में भी भारतवर्ष मजबूती के साथ खड़ा है। विश्व की एक मजबूत अर्थव्यवस्था की प्रतिमूर्ति आगे बढ़ता यह देश है, लेकिन दूसरी तरफ महंगाई का दौर आम जनमानस को परेशान भी किये हुए है। महंगाई से आम आदमी ज्यादा प्रभावित है। किसी वस्तु पर सरकारी टैक्स लगे व उसका दाम बढ़े यह तो समझ में आता है, लेकिन देखा यह जा रहा है कि खाद्य पदार्थ, सब्जी आदि की महंगाई समझ से परे है। विसंगति यह भी है कि वह गरीब किसान जो सब्जी पैदा कर रहा है उसे इन बढ़े दामों का फायदा नहीं मिल रहा है बल्कि कुछ अन्य लोंग ही इस स्थिति का फायदा उठा रहे हैं। सम्भवतः देश में सप्लाई चेन की उचित व्यवस्था न होने के कारण महंगाई बढ़ी है।

पेट्रोलियम पदार्थ पेट्रोल, डीजल में पिछले दिनों बढ़े रेट की विवशता हम समझते हैं, लेकिन डीजल के रेट को इस तरह से निर्धारित करने की आवश्यकता है कि किसान को सब्सिडी पूरी देकर कम दाम पर डीजल दिया जाये और सम्पन्न व्यक्तियों द्वारा प्रयोग में लाई जाने वाली कारों, व्यवसायिक प्रतिष्ठान द्वारा प्रयोग में लाये जाने वाले जनरेटरों को सब्सिडी वाले डीजल के बजाय पूरी लागत वाले रेट पर डीजल दिया जाए। इससे किसानों पर डीजल के बढ़े रेट का भार घटेगा व दूसरी तरफ सम्पन्न व्यक्ति जो बढ़ा पूरा लागत रेट देने लायक है उसको वहन करे।

किसानों के प्रयोग में आने वाली खाद के बढ़े दाम भी किसान को परेशान कर रहे हैं। इस बढ़ी दर को वापस लेने पर विचार किया जाना चाहिए।

अयोध्या-फैजाबाद जुड़वा शहर को शहरी विकास मंत्रालय की जवाहर लाल नेहरू नवीनीकरण योजना में सम्मिलित करने पर भी शीघ्र निर्णय की जरूरत है जिसका इसमें जिक्र नहीं है।

* Speech was laid on the Table.

मदरसा शिक्षकों को वेतन मदरसा आधुनिकीकरण योजना के तहत नियमित वेतन मिले, यह व्यवस्था भी सुनिश्चित की जाये। बुनकरों के कर्ज माफी के कार्य की जितनी भी प्रशंसा की जाये कम है।

अंत में, मैं पुनः अनुदान की अनुपूरक मांगों का समर्थन करता हूं व सरकार द्वारा देश की अर्थव्यवस्था को प्रगति के पथ पर ले जाने हेतु बधाई देता हूं।

***श्री अर्जुन राम मेघवाल (बीकानेर):** अनुदानों की पूरक मांगों के संबंध में निम्नांकित सुझाव वित्त मंत्री जी को देना चाहता हूं -

1. अनुदान संख्या 17 में खाद्य एवं सार्वजनिक वितरण प्रणाली में लिकेज एवं भ्रष्टाचार को खत्म करने के लिये या तो नकद स्थानांतरण प्रारम्भ किया जाना चाहिए या छतीसगढ राज्य का मॉडल का अध्ययन कर पूरे देश में लागू किया जाना चाहिए। अन्यथा खाद्य एवं सार्वजनिक वितरण प्रणाली अनुदानों की पूरक मांगों के जरिये राशि बढ़ाने का कोई औचित्य नहीं है।
2. अनुदान संख्या 7 में उर्वरक विभाग की राशि की बढ़ोतरी की जा रही है, लेकिन पिछले महीनों में खाद यूरिया, पोटाश, डीएपी आदि की जो कीमतें बढ़ी हैं, वो अप्रत्याशित हैं उसको कंट्रोल करने के लिये कोई मेकेनिज्म तैयार किया जाना चाहिए।
3. अनुदान संख्या 54 के तहत पुलिस विभाग के विभिन्न मदों में राशि की बढ़ोतरी का उल्लेख किया गया है, लेकिन पुलिस व्यवस्था सुधार कार्यक्रम का कोई उल्लेख नहीं किया गया है। जब तक पुलिस सुधार का कार्यक्रम सभी राज्यों से चर्चा कर वृहद स्तर पर नहीं लिया जाएगा तब तक पुलिस मद में राशि बढ़ाने का कोई औचित्य नहीं है।
4. अनुदान संख्या 62 में चुनाव में तैनात पर्यवेक्षकों पर अतिरिक्त स्थापना व्यय को बढ़ाने की मांग की गई है। चुनाव में तैनात पर्यवेक्षकों का मूल्यांकन निर्वाचन आयोग में नियमित रूप से किया जाना चाहिए और जो पर्यवेक्षक निष्पक्ष काम नहीं करते उनकी पुनः डयूटी निर्वाचन आयोग द्वारा नहीं लगाई जानी चाहिए। प्रायः देखा यह गया है कि चुनाव पर्यवेक्षक के रूप में उन अधिकारियों की डयूटी लगाई जाती है जो सरकार में ठीक ढंग से काम नहीं करते हैं। अतः चुनाव में तैनात पर्यवेक्षकों के लिए राशि बढ़ाना तभी सार्थक होगा जब चुनाव आयोग में तैनात पर्यवेक्षकों का मूल्यांकन नियमित रूप से किया जाए तथा उनकी रिपोर्ट भी सार्वजनिक की जाए ।

* Speech was laid on the Table.

5. अनुदान संख्या 58 में मानव संसाधन विकास मंत्रालय के तहत स्कूली शिक्षा एवं साक्षरता विभाग में राशि बढ़ाने की मांग है। लेकिन जो शिक्षक बच्चों को पढ़ा रहे हैं, उनकी जब तक नियमित ट्रेनिंग की बात नहीं की जायेगी तब तक इस क्षेत्र में राशि बढ़ाने का कोई औचित्य नहीं है।

***श्री सतपाल महाराज (गढ़वाल):** भारत एक उभरती अर्थव्यवस्था है और आज सारे विश्व की नजर भारतीय अर्थव्यवस्था पर केन्द्रित है। वैश्विक मंदी के दौर में जब सारे विश्व की अर्थवयवस्थाएं स्लो-डाउन के दौर से गुजर रही हैं, ऐसे में मा0 यू.पी.ए. चेयरपर्सन श्रीमती सोनिया गांधी जी, मा0 प्रधानमंत्री डॉ0 मनमोहन सिंह जी एवं वित्त मंत्री श्री प्रणव मुखर्जी जी के नेतृत्व में भारत सरकार की दूरदर्शी, स्पष्ट, कुशल और सुविचारित नीतियों के कारण भारतीय अर्थव्यवस्था स्लो-डाउन के दौर में भी विकास कर रही है। मा0 वित्त मंत्री जी ने जो बजट पेश किया, वह जनसाधारण , ग्रामीण क्षेत्रों, कृषि, उद्योग, शिक्षा, स्वास्थ्य एवं विभिन्न क्षेत्रों में उन्नति के लिए सरकार की प्रतिबद्धता दर्शाता है। मुझे आशा है कि हमारे देश की महिलाएं, बालक और हमारे देश का आधार हमारे किसान भाई इस बजट से लाभान्वित होंगे, उनकी प्रति व्यक्ति आय में वृद्धि होगी, जिससे राष्ट्र का विकास होगा साथ ही सकल घरेलू उत्पाद भी बढ़ेगा।

भारत ग्रामीण अर्थव्यवस्था पर आधारित देश है और सरकार द्वारा देश के विकास के लिए बजट में जो नीतियां बनाई गई हैं वह ग्रामीण परिवेश को ही दृष्टिगत रखकर बनाई गई है। हमारे गांवों में शिक्षा, स्वास्थ्य, स्वच्छ पेयजल तथा रोजगार के अवसर मुहैया करवा दिये जाएंगे तो हमारे देश का विकास शीघ्रता से होगा।

सरकार द्वारा कालेधन बनाने और उसके इस्तेमाल पर गंभीर चिंता व्यक्त करना सरकार की कालेधन के प्रति सोच का परिचायक है। इस समस्या से कारगर तरीके से निपटने के लिए, सरकार द्वारा पांच सूत्री कार्ययोजना लागू किया जाना एवं उनके उचित परिणामों के लिए मैं सरकार के प्रयासों की सराहना करता हूं।

* Speech was laid on the Table

उत्तराखंड राज्य के अधिकांश युवक भारत की सेना में रहकर देश की सेवा में हमेशा अग्रणी रहते हैं। भूतपूर्व सैनिकों की विगत कई वर्षो से लंबित मांग को भी अधिकारी स्तर से नीचे हमारी मा0 यूपीए अध्यक्षा श्रीमती सोनिया गांधी, प्रधानमंत्री डॉ0 मनमोहन सिंह एवं युवा नेता कांग्रेस महासचिव श्री राहुल गांधी जी के कुशल मार्ग दर्शन में रक्षा मंत्री श्री ए.के. एंटोनी जी ने बजट में 2200 करोड़ रूपए का प्रावधान कर अधिकारी स्तर से नीचे के भूतपूर्व सैनिकों की पेंशन व भत्तों में बढ़ोत्तरी की, रक्षा सेवाओं में उत्तराखण्ड के युवा बेरोजगारों को सेवायोजित किया एवं ऋषिकेश से कर्णप्रयाग रेल लाइन के निर्माण का शिलान्यास कर पर्यटन एवं तीर्थयात्रियों के साथ-साथ सेना के राशन एवं रसद में भी समय एवं धन की बचत से लाभांवित होंगे तथा पहाड़ में रोजगार के अवसर बढ़ेंगे और पलायन भी रूकेगा।

इंदिरा गांधी राष्ट्रीय वृद्धावस्था पेंशन स्कीम के तहत व्यक्ति अर्हता 65 वर्ष से घटाकर 60 वर्ष करके, सरकार ने वृद्धों को सम्मान से जीवन यापन का अधिकार दिया है। भ्रष्टाचार से निपटने के उपायों के लिए एक मंत्री समूह का गठन भ्रष्टाचार उन्मूलन के प्रति सरकार की कटिबद्धता का द्योतक है।

मैं सरकार के सम्मुख अपने कुछ निम्न प्रस्ताव रख रहा हूं, आशा करता हूं कि सरकार इन पर गौर करेगीः-

पर्वतीय राज्यों, विशेषकर उत्तराखंड राज्य, विकास दर में पिछड़े हैं, यहां विकास दर तीव्र करने के लिए सरकार को आवश्यक कदम सुनिश्चित करने चाहिए। उत्तराखण्ड के कुमाऊं क्षेत्र में एक अलग केन्द्रीय विश्वविद्यालय की स्थापना होनी चाहिए। जम्मू-काश्मीर, हिमाचल प्रदेश एवं महाराष्ट्र जहां जम्मू एवं श्रीनगर, शिमला एवं धर्मशाला तथा मुम्बई एवं नागपुर में क्रमशः जिस प्रकार दो स्थानों पर विधान सभा के सत्र आहूत होते हैं, उसी प्रकार उत्तराखण्ड राज्य में भी देहरादून के अतिरिक्त गैरसैंण में विधान सभा का ग्रीष्म कालीन सत्र आहूत होना चाहिए।पर्वतीय राज्यों विशेषकर उत्तराखंड राज्य में मूलभूत ढांचे का अभाव है,

पेयजल, स्वास्थ्य की गंभीर समस्या है। उत्तराखण्ड राज्य में सड़कों का अभाव है, अधिकांश सड़कें क्षतिग्रस्त हैं। साथ ही, वहां वैकल्पिक मार्गो के निर्माण के लिए सरकार को आवश्यक कार्यवाही करनी चाहिए। पर्वतीय राज्यों जैसे उत्तराखंड में सिंचाई व्यवस्था का अभाव है। वहां के पानी के स्रोत सूख रहे हैं, इस ओर सरकार को ध्यान देना चाहिए। उत्तराखण्ड राज्य में 68 प्रतिशत वन हैं, पर्यावरण् की दृष्टि से वनों की सुरक्षा के लिए केन्द्र सरकार को विशेष आर्थिक सहायता देनी चाहिए।

पर्वतीय राज्यों में कृषि, पशु चिकित्सा, स्वास्थ्य, उद्योग, सिंचाई, पेयजल, दूरसंचार सड़क के लिए मैदानी राज्यों की अपेक्षा अलग से योजना तैयार कर क्रियान्वित की जानी चाहिए। पर्वतीय राज्यों में शिक्षा का भी एक गंभीर विषय है। प्राथमिक, माध्यमिक, उच्चतर, तकनीकी रोजगारपरक शिक्षा उपलब्ध करवाने के लिए सरकार को विशेष प्रयास करने चाहिए। पर्वतीय राज्यों में पर्यटन की आपार संभावनाएं हैं इनके विकास के लिए सरकार को आवश्यक कदम उठाने चाहिए। उत्तराखंड राज्य के विभिन्न जिलों में पर्यटन को बढ़ावा देने के लिए चमोली जिले के देवाल में स्थित लाटू देवता, टिहरी जिले के देवप्रभाग के लोस्टूपट्टी में घंटाकरण देवता, मॉ चन्द्रबदनी, पौड़ी जिले में डांडा नागराजा और ज्वालपा, रूद्रप्रयाग जिले में काली मठ एवं कार्तिकेय स्वामी आदि ऐसे तीर्थ स्थल हैं जिन्हें धामों की तरह विकसित करने पर तीर्थ पयटन को बढ़ाया जा सकता है।

महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी एक्ट के तहत जिस प्रकार चंडीगढ़ में 174 रूपये, हिमाचल प्रदेश में अनुसूचित क्षेत्र में 150 रूपये तथा अंडमान निकोबार में 170 एवं 181 रूपये की दर से पारिश्रमिक का दैनिक भुगतान किया जाता है उसी प्रकार विषम भौगोलिक परिस्थितियों वाले उत्तराखंड राज्य में भी महात्मा गांधी "नरेगा" के तहत भुगतान की दर बढ़ाकर 181 रूपये दैनिक की जानी चाहिए। उत्तराखंड राज्य के शिक्षामित्रों का नियमितिकरण होना चाहिए। देशभर में ज्ञान का दीप प्रज्वलित कर रहे देश भर के शिक्षामित्रों विशेषकर उत्तराखंड राज्य के शिक्षामित्रों की ओर आकर्षित करना चाहता हूं। देहरादून

में अपने नियमितिकरण की मांग को लेकर सैंकड़ों की संख्या में ये शिक्षामित्र 28 फरवरी, 2011 को शांतिपूर्वक धरना एवं प्रदर्शन कर रहे थे तो राज्य सरकार द्वारा इन पर जमकर लाठियां बरसाई गई एवं तेज पानी की बौछार करवाई गई, जो बेहद खेदजनक एवं निंदनीय है।

शिक्षामित्रों द्वारा गत 10 वर्षो से नियमितिकरण की मांग की जा रही है। इन शिक्षामित्रों को नियमित करने के लिए द्विवर्षीय BTC प्रशिक्षण का रास्ता निकाला गया था। परन्तु अब NCTE द्वारा जारी नई Guidelines के तहत शिक्षामित्रों को Working Teacher मानते हुए सीधे नियमित करने की अनुमति दे दी गई है। इसलिए विभिन्न स्कूलों में कार्यरत शिक्षामित्रों को उनके मूल विद्यालय में ही सहायक अध्यापक के पद पर नियुक्ति मिलनी चाहिए। आज जब उत्तराखंड के ये शिक्षामित्र अपने नियमितिकरण की मांग को लेकर मुख्यमंत्री को ज्ञापन देने गए तो उत्तराखंड सरकार ने उन पर लाठियां भंजवाई, उन्हें दौड़ा-दौड़ा कर पीटा। अपने नियमितिकरण की मांग उनका अधिकार है, परन्तु मांग पर लाठियां भंजवाना अन्याय है। मेरा केन्द्र सरकार से अनुरोध है कि वह उत्तराखंड सरकार को निर्देशित करे कि वह राज्य में कार्यरत शिक्षामित्रों के नियमितिकरण के लिए आवश्यक कार्यवाही शीघ्र करे।

उत्तराखण्ड राज्य के प्रशिक्षित एस.एस.बी. गुरिल्लाओं के समायोजन के लिए केन्द्र सरकार द्वारा राज्य सरकार को निर्देशित किया जाना चाहिए। पिछले लगभग 5 वर्षो से गुरिल्ला एस.एस.बी. में अपने समायोजना के लिए शांतिपूर्वक धरने, प्रदर्शन कर रहे हैं। परन्तु उत्तराखण्ड के इन प्रशिक्षित गुरिल्लाओं का समायोजना अभी तक संभव नहीं हो पाया है जिससे इनके परिवार के भरण पोषण में कठिनाइयां आने लगी हैं तथा इनके बच्चों का भविष्य भी अंधकारमय होता जा रहा है। हाल ही में राज्य सरकार द्वारा 4 अगस्त, 2010 को उत्तराखंड में एस.एस.बी. गुरिल्लाओं हेतु एक शासनादेश जारी किया गया था तथा उक्त शासनादेश से गुरिल्लाओं एवं उनके परिवार में खुशी का माहौल पैदा हुआ तथा इस पहल से

गुरिल्लाओं में रोजगार की आशोभी जागी, परंतु दुर्भाग्य से इन प्रशिक्षित गुरिल्लाओं के साथ उत्तराखण्ड सरकार ने छलावा ही किया। राज्य सरकार ने इन गुरिल्लाओं की नियुक्ति का अधिकार एक एजेंसी को दे दिया। गुरिल्लाओं ने जब रोजगार के लिए इस एजेंसी से सम्पर्क किया तो उन्होंने वही आदेश सुना दिया जिसके विरोध में ये प्रशिक्षत गुरिल्ला प्रदर्शन कर रहे हैं कि 18 से 55 वर्षो तक के गुरिल्लाओं को संविदा पर नौकरी दी जायेगी। परन्तु 55 वर्ष से ऊपर की आयु वाले प्रशिक्षत गुरिल्लाओं का क्या होगा? अगर 100 वेकेंसी उपनल को मिलती है तो उसमें गुरिल्लाओं का कोटा सिर्फ 6 प्रतिशत होगा बाकि प्राथमिकता पूर्व सैनिकों को होगी। वास्तविकता यह है कि 18 से 55 वर्ष के प्रशिक्षित गुरिल्लाओं की संख्या 7 हजार के लगभग है एवं इतने ही 55 वर्ष से ऊपर के एवं उनके मृतक आश्रित हैं। आज जब उत्तराखंड के ये प्रशिक्षित गुरिल्ला अपने रोजगार की मांग को लेकर मुख्यमंत्री को ज्ञापन देने गए तो उत्तराखंड सरकार ने उन पर लाठियां भंजवाई, उन्हें दौड़ा-दौड़ा कर पीटा। रोजगार की मांग उनका अधिकार है, परन्तु रोजगार की मांग पर लाठियां भंजवाना अन्याय है। मेरा केन्द्र सरकार से अनुरोध है कि वह उत्तराखंड सरकार को निर्देशित करे कि वह अपने वायदे के अनुसार इन प्रशिक्षित गुरिल्लाओं को रोजगार प्रदान करे।

सर्व शिक्षा अभियान के अंतर्गत शासकीय विद्यालयों के साथ-साथ अशासकीय विद्यालयों को सम्मिलित किया जाना चाहिए। केन्द्र सरकार द्वारा यह अभियान सारे देश में व्यापक रूप से चलाया जा रहा है। इस अभियान केतहत केन्द्र सरकार ने राज्य सरकारों को भारी धनांवटन भी किया है। अभियान का उद्देश्य माध्यमिक विद्यालयों में कक्षा 8 के बाद पढ़ाई छोड़ देने वाले बच्चों के लिए आगे शिक्षा जारी रखने, 14-18 वर्ष के बच्चों के लिए गुणवत्तायुक्त शिक्षा, आर्थिक व शैक्षिक रूप से पिछड़ी बालिकाओं, विक्लांगों, ग्रामीण एवं वंचित वर्ग के बच्चों के लिए माध्यमिक शिक्षा की सुलभता के लिए महत्वपूर्ण प्रावधान किये हैं, जोकि केन्द्र सरकार द्वारा की गई एक सराहनीय पहल है व जिसके लिए वह बधाई की पात्र है। इस अभियान को केवल राजकीय विद्यालयों तक ही सीमित किया गया है, जिससे अशासकीय विद्यालयों में

पढ़ने वाले विद्यार्थी इसके लाभ से वंचित हैं। मैं यहां यह बताना चाहता हूं कि देश के विभिन्न राज्यों जैसे उत्तर प्रदेश, राजस्थान, हरियाणा, मध्य प्रदेश, हिमाचल प्रदेश विशेषकर उत्तराखंड राज्यों में सरकारी विद्यालयों की संख्या काफी कम है जबकि गैर सरकारीमान्यता प्राप्त विद्यालयों की संख्या काफी अधिक है। गैर सरकारी मान्यताप्राप्त माध्यमिक विद्यालयों को इसमें सम्मिलित किये बिना इस योजना के निर्धारित लक्ष्य को प्राप्त करना मुश्किल होगा और इन विद्यालयों में अध्ययनरत छात्र-छात्राओं के साथ यह अन्याय है। यह समस्या सारे देश की है अतः समान शिक्षा व्यवस्था के लिए हमारी शिक्षा नीति में एकरूपता होनी चाहिए। केन्द्र सरकार से अनुरोध है कि वह इतने उद्देश्यपूर्ण राष्ट्रीय माध्यमिक शिक्षा अभियान में राजकीय विद्यालयों के साथ-साथ अशासकीय विद्यालयों को भी सम्मिलित करे जिससे इसका लाभ संपूर्ण विद्यार्थियों तक समान रूप से सुनिश्चित हो सके।

देश की धड़कन कही जाने वाली H.M.T. कंपनी की स्थापना राज्य के औद्योगिक विकास एवं रोजगार के अवसर सृजित करने के लिए तत्कालीन उद्योग मंत्री श्री नारायण दत्त तिवारी ने 1982 में नैनीताल जिले के काठगोदाम के रानीबाग में की थी। वर्तमान के पूंजीवाद और उदारीकरण के दौर में आज इस Factory की हालत काफी खराब है। पिछले कई सालों से इस Factory में उत्पादन नहीं हो रहा है। करोड़ों रूपए की लागत से लगाई गई मशीनें भी बंद पड़ी हैं। जिससे इसकी मालीहालत भी काफी खराब हो गई है। Factory में कार्यरत सैंकड़ों कर्मचारियों को पिछले 6 महीनों से वेतन का भुगतान भी नहीं हुआ है। जिससे उनके परिवार के सदस्यों के लिए दो वक्त की रोटी का प्रबंध भी मुश्किल हो गया है। मेरा केन्द्र सरकार से अनुरोध है कि वह देश की धड़कन कही जाने वाली H.M.T. को Revival List में सम्मिलित कर इसका पुर्नउत्थान करे अथवा इन्हें DRDO/HAL/BEL Companies से काम दिलवाकर इसको दोबारा स्थापित होने का मौका प्रदान किया जाए। प्रशिक्षित योग शिक्षकों को शैक्षणिक संस्थाओं में नियुक्ति दी जानी चाहिए, जिससे देश के स्वस्थ भविष्य का निर्माण हो सके। गढ़वाल एवं

कुमाऊंनी भाषाओं को संविधान की 8वीं अनुसूची में सम्मिलित कर राष्ट्रभाषा का दर्जा प्रदान करना चाहिए। राष्ट्र सुरक्षा को सर्वोपरि मानते हुए देश में बार्डर रोड्स का निर्माण शीघ्र करवाना चाहिए। पर्यावरण एवं वन मंत्रालय के अनापत्ति प्रमाण पत्र के निर्गत होने में काफी समय लगता है, ऐसे में बोर्डर रोड्स के निर्माण को प्राथमिकता देकर शीघ्र करवाना चाहिए। मतदान में पोस्टल बैलेट व्यवस्था में सुधार किया जाना चाहिए क्योंकि इसमें समय इतना कम होता है कि सीमा पर तैनात सिपाही तक Manifesto ही नहीं मिल पाता है। इसमें पारदर्शिता का अभाव है। अतः मेरा केन्द्र सरकार से अनुरोध है कि वे पोस्टल बैलेट प्रक्रिया में आवश्यक संशोधन कर इसमें पारदर्शिता सुनिश्चित करें।

उत्तराखंड राज्य विस्थापन एवं पुनर्वास की नीति की घोषणा के अभाव में जनता की परेशानी की ओर आकर्षित करना चाहता हूं। हाल ही में उत्तराखंड राज्य ने भीषण दैवीय आपदा का दंश झेला है। जिससे भारी संख्या में जानमाल का नुकसान हुआ। इस भारी दैवीय आपदा ने हजारों परिवारों को खानाबदोश जीवन जीने पर मजबूर कर दिया है। ऐसे में विस्थापन एवं पुनर्वास की नीति के अभाव में प्रभावित लोगों के लिए न रहने को घर रहे, न आजीविका के साधन। उत्तराखंड के थराली, देवाल, कुलसारी, रिंगवाड़ी, कमेड़ी, भैंसोड़ा, पल्ला, सिमलसैंण पंजाड़ा एवं चुकूम आदि कई ऐसे गांव हैं जिनका पुनर्वास अति आवश्यक है। इन ग्रामों के नागरिक भय के माहौल में जीवन जीने को मजबूर हैं। पहाड़ों में दरार आ रही है, भूंधसांव हो रहा है लोगों के मकान पूरी तरह ध्वस्त हो चुके हैं, इस सर्दी में वे खुले आसमान के नीचे जीने को मजबूर हैं। गांवों में भय के कारण लोग सो नहीं पा रहे हैं। इन क्षेत्रों के नागरिकों का पुनर्वास शीघ्र किया जाना अत्यंत आवश्यक है परंतु उत्तराखंड सरकार द्वारा विस्थापन एवं पुनर्वास की स्पष्ट नीति सार्वजनिक न होने के कारण वहां की जनता त्रस्त है। अभी तक पुनर्वास के लिए भूमि को भी चिन्हित कर उसका सर्वेक्षण भी नहीं करवाया गया है।

उत्तराखंड राज्य की सीमाएं चीन व नेपाल के साथ लगती हैं और ऐसे में राज्य के डी.आर.डी.ए. (D.R.D.A.) कर्मचारियों व पटवारियों की हड़ताल राष्ट्र सुरक्षा में चिंता का विषय है। राज्य सरकार ने बिना सम्पूर्ण योजना के करोड़ों रूपए से पटवारी चौकियां तो बनवा दी, परन्तु वहां पानी, बिजली की व्यवस्था नहीं है जिस कारण करोड़ों रूपए की सम्पत्ति बेकार पड़ी है। मेरा सरकार से अनुरोध है कि वह राज्य सरकार को निर्देशित करें कि वह डी.आर.डी.ए. कर्मचारियों व पटवारियों की हड़ताल समाप्त करवाए तथा विस्थापन एवं पुनर्वास नीति को शीघ्र सार्वजनिक करे जिससे उत्तराखंड के भूकम्पीय संवेदनशील क्षेत्रों का शीघ्र पुनर्वास सुनिश्चित हो सके।

पर्वतीय राज्यों में हर्बल खेती को प्रोत्साहन देने के लिए व्यापक योजना बनाकर कार्यान्वित की जानी चाहिए। सूरत के हीरा उद्योग में आपार संभावनाएं हैं जिसे विकसित करने के लिए केन्द्र सरकार को प्रोत्साहन देना चाहिए जिससे भारतीय अर्थव्यवस्था भी सुदृढ़ होगी। केन्द्र सरकार द्वारा प्रदत मदद से इन उद्योगों का उच्चीकरण सुनिश्चित हो सकेगा। जिस प्रकार कपड़ा उद्योग को केन्द्र सरकार से हर वर्ष आर्थिक सहायता मिलती है, उसी तरह हीरा उद्योगों को भी वित्तीय सहायता दी जानी चाहिए। सरकार द्वारा हीरा उद्योग के प्रति जागरूकता बढ़ाने के लिए जनजागृति कार्यक्रम व योजनाएं तैयार की जानी चाहिए। गुजरात के हीरा उद्योगों में वर्तमान में लगभग 10 लाख से भी अधिक लोग कार्यरत हैं, इसके बावजूद भी हीरा उद्योग में निपुण व प्रशिक्षित लोगों की कमी है, इसे दूर करने के लिए सरकार को हीरा उद्योग प्रशिक्षण संस्थान खोलने चाहिए। केन्द्र सरकार द्वारा हीरा उद्योग के वैश्विक प्रसार के लिए बैंकों द्वारा ऋण उपलब्ध करवाया जाना चाहिए। विश्व बाजार में भारत के रत्न एवं आभूषण उद्योग का वर्चस्व कायम करने के लिए हाल ही में घोषित 1 प्रतिशत बिक्री कर को माफ कर देना चाहिए।

इसी के साथ मैं अपनी बात समाप्त करता हूं और पुनः एक बार फिर यूपीए अध्यक्षा माननीया श्रीमती सोनिया गांधी जी, माननीय प्रधानमंत्री डॉ0 मनमोहन सिंह जी, वित्त मंत्री माननीय श्री प्रणव मुखर्जी जी एवं युवा सांसद श्री राहुल गांधी जी को हार्दिक धन्यवाद देता हूं जिनके कुशल मार्गदर्शन में देश विकास की नई ऊंचाईयों को छू रहा है। मैं अनुदान मांगों का समर्थन करता हूं।

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Mr. Deputy-Speaker, Sir, first of all, I would like to express my deep gratitude to all the hon. Members who made their contributions and many valuable suggestions while participating in the Demands for Grants presented before this House through second batch of Supplementary Demands.

Many constructive suggestions have come, particularly, when Shri Nishikant Dubey opened the discussion, he covered a very wide range of areas and made suggestions which will provide me a lot of thought for formulating my Budgetary proposals which will be presented shortly at the of February. But I would like to take this opportunity of placing the state of economy.

When I presented the second batch of Supplementary Demands compared to the presentation of the Budget on the last day of February 2011 and while presenting the first batch of Supplementary Demands in August, 2011, the situation has deteriorate sharply. As it has been pointed by many speakers, there are three major areas of concern in our economy – growth has come down; inflation is obstinately refusing to be moderated, if I may be permitted to say so, and the consequences of that are going to have a reflection on the fiscal deficit.

Sir, certain other issues also have come. I would like to correct the figures also. It is true that the rate of growth in the first quarter of the current financial year was 7.7 per cent. The second quarter figure is available and it is 6.9 per cent and average for the first half of the year is 7.3 per cent and I am not very optimistic because when I presented the Budget, I projected a figure of around 9 per cent plus and minus 0.2 per cent. What was the basis of that? Was it my pipe dream? It was not so. If you look at the GDP growth you would find we registered an average GDP growth from 2004-05 to 2007-08 at around 9 per cent. Then came the first international financial crisis in 2008. Naturally, the GDP growth rate started declining steadily. I took over the Finance Ministry as additional charge in the month of January, 2009 because of the sickness of the hon. Prime Minister who was holding the Finance portfolio at that time and I shudder to think that

almost every month the GDP is coming down because of the adverse impact of major financial crisis of 2008. In the third quarter it was as low as 5.8 per cent. Therefore, the option before the Government was whether to allow further deceleration or to take corrective steps in the form of providing stimulus to the economy. Like almost all countries of the world, we adopted the course of providing a stimulus package and in three instalments, starting from December, 2008, January and in February while presenting the interim Budget here itself in 2009 I had to inject, in absolute terms, a sum of Rs. 1, 86,000 crore and in terms of percentage of GDP at that point of time almost 3 per cent of GDP. It helped us to prevent further deceleration of GDP growth but it created problem in the areas of fiscal deficit. Fiscal deficit reached as high as 6.8 per cent as against 3.5 per cent of 2007-08. But thereafter, after receiving the mandate of the people of this country and presenting the full Budget for the year 2009-10, I placed before this House the road-map of coming back to the path of fiscal consolidation and also how to ensure the GDP growth. The policy responded well. You have noticed that in 2008-09, the GDP growth was 6.8 per cent, in 2009-10, it was 8 per cent, in 2010-11, it was 8.5 per cent. Therefore, to project that GDP of 2011-12 will be around 9 per cent, plus or minus 0.25 per cent, was not unrealistic.

Of course, if somebody asks as to why I did not look at the state of the economy of the Euro Zone as a result of the Euro Zone crisis or the slow growth of North America including USA, then I must admit my, if you call it, short-sightedness. But then, all over the world, every Finance Minister and every economic pandit - I am not a professional economist in that sense - failed.

IMF revised the growth target as many as three to four times. On Euro Zone crisis, nobody could come out with a viable solution. All the 28 States of the European Commission and major economies of France and Germany had put their heads together and were sitting together to discuss it. These things have their impact on economy because our economy or no country's economy today is totally insulated from the adverse impact.

What has been the impact on the Euro Zone crisis and slow growth in America? You have noticed our stock market. What about the investments which were coming through the Financial Institutional Investments in the last two months? The outflow has been 4 billion US dollars and inflow during this period is less than one billion dollars. Therefore, when Shri Nishi Kant Dubey raised this question as to what would be the state of current account deficit, I can say that it is a serious issue which is posing a question mark. I can assure him that I am concerned but not panicky because export growth has taken place during this period, despite the fact that Europe and America used to be the major export destinations of India; and also diversification in the basket of export goods and diversification in the destination of exports have taken place. Thereafter, upto October, the export growth was reasonably high and of course, the trade balance has increased. Imbalance, less of export and earning less, has also increased, but it has not posed any serious threat to meet the commitment of current account deficit which will remain at the moderate level as percentage of our GDP.

Then the question of growth comes. We have to accept it and here, most respectfully, I would request the hon. Members to go through the debate on inflation. I was accused by many senior hon. Members that I am obsessed with growth.

15.00 hrs.

They asked: "What would you do with growth? Are people going to eat growth?" These are the words spoken by even very senior Members. But today the same very Members are saying: "Oh! It is an area of grave concern". It is because

growth is coming down. Growth means larger income; growth means larger employment; growth means larger capacity, and, therefore, more elbow room to manage the crisis. If there was not growth from 2004-05 till 2010-11, the elbow room which is available to us today to manage the economy would not have been possible.

I am not going into the details to respond to the issues on inflation because tomorrow we are going to have a structured discussion on it. I will respond to many of these issues then. But the hard fact is that there are certain situations over which you do not have control, but you shall have to face the consequences. Take the example of the oil prices. I am not a great economist. But as an ordinary student of economics, some times I feel puzzled as to why the oil prices are not coming down. After all, demand in Europe has not picked up because their growth rate is extremely low. As per the latest study of a credit rating agency, I think it is Morgan Stanley, in the remaining nine months, that is in three quarters, Europe's growth rate will be almost zero. America's position is no better. Then, why are the oil prices not coming down? Why has it been increasing? The average oil price of Indian basket from February onwards, when I presented the Budget, till today, is around 90 dollars per barrel. But it has been consistently at the average of 110 dollar per barrel.

<u>15.01 hrs.</u> (Shri Francisco Cosme Sardinha *in the Chair*)

As a consequent to that, there are under recoveries. The under recoveries of the Oil Marketing Companies will be Rs. 1,32,000 crore. All of you expressed concern and rightly so. It affects the lives of the people. When petrol prices increase, when diesel prices increase, when LPG prices increase, when kerosene prices increase, it affects the lives of the people. It has its cascading effect. But where is the solution? Rs. 1,32,000 of under recoveries are there. The price of diesel, kerosene and LPG is controlled by the Government. The price of petrol is decided by the Oil Marketing Companies and the Government does not interfere with that. Right now, when I am talking to you, the subsidy per cylinder of 14 kg.

of LPG is Rs. 260. The short point which I am trying to drive at is there is no carpet under which you can sweep it. You have to divert substantial part of your income from other areas to meet the subsidies bill.

It is true that in the discussion on the Supplementary Demands for Grants, you have expressed your concerns that Rs.1,20,000 crore were the projected subsidies on fertilizer, fuel and food which are major subsidies plus certain other subsidies. Now, fertilizer subsidy is going to be Rs.90,000 crore against the projected Rs. 40,000 crore. About oil subsidies, I have already mentioned to you. Similarly, food subsidies will also increase. The net increment would be roughly about not less than Rs.80,000 crore. It may be Rs.1,00,000 crore. That means, out of the Rs.2,57,000 crore of your total expenditure, Defence has Rs.1,65,000 crore, which you cannot compromise. Interest payment is Rs.2,75,000 crore which you cannot compromise. If the subsidy of Rs.1 lakh crore is increased, naturally it will affect your investment. That is the problem which we shall have to collectively address. This is the reason why I myself wanted to raise this discussion. On the very first day of this Session, I made a Statement on price and inflation. This House directed me by passing a unanimous Resolution saying "You take certain steps to contain the inflationary impact." Naturally, in response to that direction, I wanted to take the earliest opportunity and made a Statement. Of course, I could not read out the Statement because of the din and bustle but I laid it on the Table of the House. I am glad that tomorrow or any other subsequent day, I will have the opportunity to speak.

The short point which I am trying to drive at is that the economy is in a difficult situation but that does not mean that we shall have to start eating lizard! Yes, we have faced difficulties. I have seen many major crises – the first oil crisis, the second oil crisis and the third oil crisis. I have seen this country had to undergo the humility of pledging its gold to a foreign bank to borrow a few hundred million dollars! I have also seen the reversal of that picture that when the IMF offered to sell gold, this country bought gold worth US $ 4 to 5 billion. It is not for

any major economic gain but only to have the psychological satisfaction. Because of the foreign exchange shortage one day, this country had to pledge its gold and today we have reversed that position.

The basic fundamentals of the Indian economy are still strong. What are those basic fundamentals? The rate of savings is high. Yes, it is not as high as 35 to 36 per cent but it is around thirty-three to thirty-three and a half per cent. The rate of interest is around 34 to 35 per cent despite depression. In the second quarter of the current fiscal year, except one country, Turkey, no other country of a comparable size, has it. I cannot talk of a small Pacific Island but a major country that they did not have higher growth. China's growth is 9 per cent which has come down from 12 per cent. In the case of Turkey, it is 10 per cent; Mexico, it is 9 per cent – even a little less than 9 per cent. India – 7.3 per cent. There was a time when these percentages could have been an object of celebration because when I place it in the perspective of the economic development and growth of this country, I find from 1951-1979, we grew at the rate of 3.5 per cent; the whole of Eighties, we grew at the rate of five per cent; the whole of Nineties, we grew at the rate of 5.6 per cent; even in the first half of the last decade, we grew around six per cent. Yes, from 2004-05 to 2007-08, we grew at nine per cent. We have placed it at high and from there, we have come down and that is why, it is my worry, that is my anxiety.

But I do believe – somebody has said as to how things can be improved. Things can improve if the institutions are strengthened; if Parliament functions; if this House debates, discuss, decides, for which it is meant. You will see, the atmosphere will be changed. I know, and I do believe that those industrialists who are going outside for making investment are being frustrated in India. You carry on for six consecutive weeks - this biggest sovereign legislature of this country discuss, money, finance, Finance Bill and scrutinise it, assert yourself; those who challenge the authority of the Parliament by not resorting to this action but by doing our job, the mandated job; you will see that atmosphere will be electrified;

atmosphere will be changed. System survives; system gets strengthened with the strength of the institutional arrangement. Many a friend from abroad ask us: What is the secrecy of your success of democracy? I tell them that though our democracy is bit noisy, but at the same time, its fundamentals are strong. Thanks to our forefathers, they built up the institution; they gave us the Constitution within less than three years of Independence. The biggest socio-economic transformation, Magna Carta, which is Indian Constitution; they gave us independent Election Commission; independent Judiciary, free media – though sometimes a little more noisy than Indian democracy – but nonetheless, it is free and sensible, responsive civil society. That is the strength of the Indian democratic system. If we can allow these institutions to function, to play their legitimate role – sometimes those phrases, which you can use more frequently, I do not have the liberty of using those phrases, being in office, being in Government - you will find everything will be intact.

Therefore, Mr. Chairman, Sir, I would like to submit, yes, there are serious challenges before us as to how to manage the Indian economy, come back to the path of fiscal consolidation, to control, and bring moderate inflationary pressure. I would like to most respectfully submit to you that we have debated umpteen number of times. In February, 2010, food inflation was as high as 22 per cent; on 19th November, 2011, if it has come down to eight per cent – I assume that eight per cent is high – but can we come to conclusion that nothing has been done to control it or to check it?

Tomorrow I will explain to you about the details, not WPI, when I will respond to the debate on inflation. In the other House my colleague is doing it today. He will be giving details about the price movement of 30 essential commodities in all 65 retail markets all over the country, from the East, West, North and South, in the last two years. Let us just take the example of wheat and rice. The price of wheat was Rs. 15 per kg. two years ago and the price of rice was Rs. 23 per kg. two years ago. If the price of wheat remains at Rs. 15 per kg. and

the price of rice remains at Rs. 24 per kg. after two years, - I am talking of the retail price, not of the whole sale price – would you say nothing has been done and prices have been allowed to go on unbridled?

If the Deputy-Chairman of the Planning Commission says that the real wage in the rural areas have increased and they have got reflected to some extent in the purchasing power of the weaker sections of the society, is he wrong? The question is, you shall have to look at from which side of the spectrum you are looking at it. I am not saying that it is satisfactory. I am saying that this country cannot have more than 5 to 6 per cent inflation. Therefore, 8 per cent is reasonably high. We shall have to work hard. But should I not pay farmers? We produce about 2,030 million tonnes of grains today. In 2004 the Government used to pay Rs. 600 per quintal of paddy as the Minimum Support Price. Now, if the Minimum Support Price or the Procurement Price is Rs. 1,100 per quintal, when more than 30 per cent of the total production is being procured through Government agencies which sets the benchmark of the market, can you say that the price of one kg. of rice would remain the same which was six years ago?

Therefore, these are the hard economic issues which we shall have to address and we have to see how effectively we can do it. Somebody made a comment that 40 per cent of the petrol cost is taxed by the Government. Yes, I agree. Let us take the case of retail petrol price in Delhi or Kolkata. At the Refinery gate it is Rs. 43 per litre and at the retail outlet it is Rs. 73 per litre. So, where does this Rs. 30 go? It goes to the Government; it goes both to the Central Government and the State Governments. On an average, the taxes are to the tune of Rs. 15 per litre of petrol. But my problem is, the Union Government cannot fully appropriate this amount of Rs. 15 because Rs. 5 will have to be given to our States. The States will retain its own share. One-third of the tax revenue will have to go to the States as per the recommendations of the 13th Finance Commission. But when the apportioning of blame comes, not only 100 per cent, but 200 per cent come on the Central Ministers and we receive all the "*gaalis*". I do not

suggest that the States should not impose taxes. Otherwise, where will they get their revenue from? When a journalist asked this question, I said that I cannot advise this because a substantial quantum of revenue is coming from them. We are not in a position today. The States have their own problems. The Union has its own problems. Collectively we shall have to work together to resolve these problems and which exactly we are doing. Here, I seek the cooperation of the House because we can collectively find out many solutions.

In today's discussion, many new suggestions have come, which I will definitely examine and see to what extent I can accept them. In my pre-Budget consultation I will have the opportunity because I meet and I seek the advice and suggestions of the hon. Members of Parliament who are attached to the Consultative Committee of the Finance Ministry. I also invite various groups and stakeholders. They give suggestions. The most important issue is delivery mechanism. How to improve that?

The last point is very relevant and requires to be addressed. Somebody from the plain calculation has said, 'well Mr. Finance Minister, with this Rs.56,000 plus crore of outgo, your fiscal deficit is going to be very high because it is 68 per cent of your total projection'. Most respectfully, I would like to submit that this is accountancy problem. Every year we will have this problem. If you look at the last five years average, it will be 54 per cent, 55 per cent or 56 per cent, but we do not end the year with 54 per cent fiscal deficit, we end the year with four per cent, five per cent or even less than that.

Why has it happened? Somebody has suggested that there is a declining trend in the tax realisation. It is not correct. Direct tax increase has been 22 plus percentage. Indirect tax is also 22 plus percentage. But direct tax's net has been less. Why has net been less? It is because I decided and there was a complaint. This was the recommendation of many of the informed MPs that 'you, the Government, are very funny, that is, the Finance Ministry. You just collect taxes from me, sit tight over it and you do not return the refund, which is due to me; you

have collected excess from me and you are slow in refunding the money'. Several observations have been made by the C&AG also.

So, I decided this year that you upfront the refund. Now the entire system is electronised, an electronic platform has been created, online transfers can take place. So as a result of upfronting the refund, it has caused problems to me for the cash management. Sometimes I have to borrow money from the Reserve Bank because Rs.68,000 crore I have returned as refund till date against Rs.27,000 crore of the previous year. But advantage would be after November onwards I shall not have to pay the refund because substantial refund I have already paid. There the accounts will be squared up. Therefore, one need not rush to the conclusion that as because Rs.9,000 crore cash outgo in the First Supplementary, second cash outgo of Rs.56,000 crore – you have seen the details – a substantial part of it is of subsidies, oil subsidy, fertilizer subsidy and some we have to pay for the Defence Personnel's pension and salaries, some Central paramilitary forces and other Central police forces, which are to be created, for that we have to give them some additional money. Some money we shall have to transfer to the States which is due to them, and because of this fact, because of the higher realisation of the Union taxes, because of the higher devolution, today all the States, except a few, rather except three, are comfortable because their 14 days' cash reserves taken together are varying from Rs. 90,000 crore to Rs. 1,00,000 crore on their daily basis. So, those days are gone of the early eighties and seventies when the States were cashed out. Today, to that extent, the Centre is a little bit cashed out but not the States because devolution has increased substantially. Some of the States are managing their resources very well. Others have their problems. Problems are not created by themselves. Some of them had it as their legacy. But we will have to address that and we are addressing it.

I would not like to expand my observations because normally second batch of Supplementary is some sort of prelude to the main event. I thank all the Members who have made their contribution and I am more happy that, after

logjam, the issue which we have picked up, is the primary job of this House. The primary job of Lok Sabha is to control money, finance because without your approval nobody, including the Prime Minister, can spend a single penny from the Consolidated Fund of India. Without your approval, no new service can be created. Without your approval, no money can be withdrawn. Therefore, Lok Sabha should assert its right more and more as the real controller of money and finance and of the treasury.

MR. CHAIRMAN : I shall now put the Supplementary Demands for Grants (General) for 2011-12 to the vote of the House.

The question is:

"That the respective supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President of India, out of the Consolidated Fund of India, to defray the charges that will come in course of payment during the year ending the 31st day of March, 2012, in respect of the heads of Demands entered in the second column thereof against Demand Nos. 1, 3, 4, 6 to 8, 10 to 13, 15 to 17, 19, 20, 22, 23, 29 to 33, 35, 38, 39, 41, 45 to 48, 50, 52 to 55, 57 to 62, 65, 66, 68, 69, 72, 73, 75, 77, 81, 85, 87 to 89, 92, 93, 95, 96, 98 to 102, 105 and 106."

The motion was adopted.

15.28 hrs.

APPROPRIATION (NO. 4) BILL, 2011*

MR. CHAIRMAN: Now, Item No. 15.

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2011-2012.

MR. CHAIRMAN: The question is:

> "That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2011-2012."

The motion was adopted.

SHRI PRANAB MUKHERJEE: I introduce** the Bill.

MR. CHAIRMAN: Now, Item No. 16.

SHRI PRANAB MUKHERJEE: Sir, with your permission, I beg to move:

> "That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2011-2012, be taken into consideration."

MR. CHAIRMAN: The question is:

> "That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2011-2012, be taken into consideration."

The motion was adopted.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 7.12.2011.

* * Introduced with the recommendation of the President.

MR. CHAIRMAN : The House shall now take up clause by clause consideration of the Bill.

The question is:

"That clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

The Schedule was added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

MR. CHAIRMAN: Now, the hon. Minister may move that the Bill be passed.

SHRI PRANAB MUKHERJEE: Sir, I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

<u>15.31 hrs.</u>

DAMODAR VALLEY CORPORATION (AMENDMENT) BILL, 2011

MR. CHAIRMAN : The House will now take up Item no. 12, Damodar Valley Corporation (Amendment) Act.

THE MINISTER OF POWER (SHRI SUSHILKUMAR SHINDE): I beg to move:

> "That the Bill further to amend the Damodar Valley Corporation Act, 1948, be taken into consideration."

Sir, the Damodar Valley Corporation Act came into force on 7th July, 1948 on the lines of the Tennessee Valley Authority in USA.

The functions of the Corporation under Section 12 of the Act, *inter alia*, provides for the promotion and operation of schemes for irrigation, water supply and drainage, the generation, transmission and distribution of electrical energy, afforestation and control of soil erosion, promotion of public health etc., in the Damodar Valley and its area of operation.

At present, as per Section 4 of the said Act, Board consists of a Chairman and two other part-time Members (one each from Governments of Jharkhand and West Bengal).

Apart from this, as per Section 6 of the Act, DVC has a Secretary and a Financial Advisor. The Secretary is the Chief Executive Officer of the Corporation.

Over the last more than 60 years, a number of changes have taken place in the activities of Damodar Valley Corporation and it has grown into a large generating company with its own transmission and sub-transmission network.

Ministry of Power in the year 2000 appointed the Administrative Staff College of India (ASCI) to examine various alternative models for

restructuring DVC and to suggest the most viable one which would enable DVC to discharge its responsibilities more effectively and efficiently. Based on the recommendations of ASCI, meeting held in the Ministry of Power on the recommendations of the ASCI *inter-alia* with the representatives of Governments of West Bengal, Jharkhand and the then Chairman, DVC, it was decided to amend the sub-section (1) of Section 4 of the Act relating to constitution of Corporation (Board).

In view of this, a need was felt to make Damodar Valley Corporation broad based and more professional by re-constituting it with four full-time members and six part-time members.

After approval, the restructured Damodar Valley Corporation will have the following members:-

<u>Full-time Members</u>:-

1. A Chairman (Chief Executive Officer);
2. A Member (Technical);
3. A Member (Finance);
4. A Member-Secretary (in-charge of general administration and business development);

<u>Part-time Members</u>:

5. A representative from the Central Government;
6. Two representatives, one each from the States of Jharkhand and West Bengal; and
7. Three independent experts, one each from the field of irrigation; water supply; and generation or transmission or distribution of electricity.

It has also been proposed to abolish the posts of Secretary, and Financial Advisor.

To incorporate these changes, it has been proposed to amend Section 4, Section 6, Section 7, Section 8, Section 44 and Section 59 of the DVC Act.

The Bill seeks to achieve the above objects.

MR. CHAIRMAN : Motion moved:

> "That the Bill further to amend the Damodar Valley Corporation Act, 1948, be taken into consideration."

SHRI UDAY SINGH (PURNEA): Mr. Chairman, Sir, it is a great pleasure that Parliament is functioning again.

With your permission, Sir, before I speak on this Bill, I would like to say that I am really enthused to hear the hon. Finance Minister imploring us really to take the functioning of the House seriously and to debate more vigorously on issues concerning our nation. Now, we have seen that this Session has lost nine valuable days because of the rather intransigent attitude adopted by the Government. We have seen, Sir, the Ministers of the Government go on to Television channels to say that the decision, which now stands suspended is an Executive decision. I think, Sir, the time has come when Parliament should take a view as to what would construe to be an Executive decision. For example, if a Government in power today – I am not talking about this Government – decides to sell one of our States to a foreign country, it can well say that it is an Executive decision and no legislative approval is needed. Therefore, our Constitution needs to be probably studied in a little more detail and this Parliament should be empowered to discuss, and only then the Governments be allowed to take decisions which will have a long-term import on the country. Thank you very much, Sir.

Now, I turn back to this Bill. The hon. Minister has just said about the purpose of this Bill, and we cannot have anything against it. But I begin to wonder why the Ministry of Power at all controls the Damodar Valley Corporation.

This project envisaged in 1948 on the lines of the Tennessee Valley Corporation in the United States was a multi-purpose river valley project. Power generation was only one of the major tasks that it was charged with. The others were much more important tasks. So, over a period of time, the Damodar Valley Corporation has become just an other electricity producing enterprise. I do not think that this was what envisaged then. Therefore, just to reiterate, as the Minister has said, the functions of the Corporation provide for the promotion and operation of schemes for flood control, irrigation, water supply and drainage,

generation, transmission and distribution of thermal power, afforestation and soil conservation to stop the soil erosion, and public health and agriculture in that area. These were the important things that the DVC was charged with originally.

What we now find is that since 1948, even the original plan of the Damodar Valley Corporation has not been fully implemented. The initial plan was to have seven dams. Only four dams have been made. Even those four dams do not have the capacity to hold the excess water. With the result, large parts of West Bengal get flooded every year. This is an extremely serious problem, and I do not think that the Power Ministry is really in a position to do much about desilting of those dams or those rivers there. Therefore, I do not know if the Government would consider either involving more Ministries in the running of the Damodar Valley Corporation or handing over the Damodar Valley Corporation itself to another more appropriate Ministry because power generation initially was and remains a secondary thing for the Damodar Valley Corporation.

On the other hand, I do not see logic in their being only part-time members from the States of Jharkhand and West Bengal. The question is that large parts of this area are to be developed. The Damodar Valley Corporation either falls in the territory of West Bengal or in the territory of Jharkhand. Therefore, the District Administration really calls a shot.

The Damodar Valley Corporation is trying to say that it will promote public health, agriculture, overall industry and economic development and it is severely curtailed from having the administrative arm to do this.

Therefore, it would be better if the Local Administration was involved; and if schemes like NREGA actually became part of the DVC, if it really has to do what it was supposed to do in the first place. No study on the DVC has been done since 1948. The landscape has changed; the watershed has changed its character; and therefore, a detailed project study on this must be carried out as soon as possible. Despite all this, the Damodar Valley Corporation is now home to a large number of industries. It is on the pattern of the Ruhr Valley in Germany, in

Europe. The environmental safeguards that need to be in place, are just missing from there. Therefore, you have haphazard development. Therefore, the question of reforestation or aforestation is on the backbench. Nobody is even bothering about it. All that we are concentrating on is more and more power generation. Rather than hydro, we are going in for more and more thermal power generation.

Power generation by itself is a very important thing. But as far as the DVC is concerned, I would request the Government to re-look at the original plan for the Damodar Valley Corporation and go back to what it was supposed to be doing.

I do not know why the dams are not being made; I do not why the rivers are not being desilted; I do not why the environmental control measures are not being put in place; and I do not know why the DVC itself is not increasing its expenditure on the corporate social responsibility. It is spending a measly two per cent of its earning. Why it cannot become five per cent? Why the District Administration cannot be roped in? Why schemes like NREGA etc., cannot become part of the Charter of the DVC? These are very important suggestions that we are making. I would like the hon. Minister to respond to these suggestions; and if possible to implement them. It is because once they are implemented, we would be greatly benefited. For large parts of the year, you have flood waters; for the other time of the year, you do not have irrigation water. So, really speaking, the DVC has failed in doing what it was supposed to do. I would, therefore, request the hon. Minister to kindly pay a greater attention to this.

With these few words, I support the Amendment Bill because the Amendment is for strengthening the management structure of the DVC and one cannot have anything against it.

SHRI ADHIR CHOWDHURY (BAHARAMPUR): Mr. Chairman, Sir, I rise to support unequivocally the Bill piloted by the hon. Minister, Shri Sushil Kumar Shindeji under the nomenclature The Damodar Vally Corporation (Amendment) Bill, 2011.

Sir, before initiating my debate, I would like to draw the attention of the hon. Members of the Opposition Benches that the Nuclear Explosion of 1978 at Pokhran had taken place without consulting the Members of this House and it was called an Executive decision. Lahore Yatra was initiated on the same pretext of an Executive decision, only to see that the Kargil was invaded later.

Sir, now, I come to the point. I would concentrate on the legislation as has been brought by the Ministry of Power. We all are aware that our Power Ministry and this Government have been exhausting all their resources to generate more and more power in order to cope with the galloping rate of demand of the power in our country. Virtually, we are racing against time to meet the demand of power in our country. The Damodar Valley Corporation is recognized as one of the premier organizations under the command of this Ministry.

We are proud to say that the Damodar Valley Corporation Project was conceived by Pandit Jawaharlal Nehru. It is called the dream child of Pandit Jawaharlal Nehru. Furthermore, in the Constituent Assembly of India the Damodar Valley Corporation Bill was mooted by no less than Shri V.N. Gadgil. So, the dream of Pandit Jawaharlal Nehru and the dream of Dr. Bidhan Chandra Roy of West Bengal was Damodar Valley Corporation, which was conceived in replication of the Valley of Tennessee in the USA.

As per the statement made by the hon. Minister, it has been clearly indicated that it is not generally or in generic term, a thermal power utility. The functions of the Corporation under the Act, *inter alia*, provided for the promotion and operation of schemes for irrigation, water supply and drainage, the generation, transmission and distribution of electrical energy, the promotion and control of navigation in the Damodar River and its tributaries and channels, afforestation and

control of soil erosion, promotion of public health and the agricultural, industrial, economic and general well-being in the Damodar Valley and its area of operation.

What does it mean? It means that it is a multi-purpose river valley project. Therefore, when it was conceived, it was stated that the Damodar Valley Corporation was a deemed State with welfare functions attached to it. It was recognised as a deemed State but now it is being recognised as a mere power utility.

In the aftermath of Electricity Act, 2003, the status of Damodar Valley Corporation has been relegated simply to a power generating utility. Thus, the pristine status of Damodar Valley Corporation, which, I again reiterate, was the brain child of Pandit Jawaharlal Nehru needs to be restored. It is an infringement upon the status of Damodar Valley Corporation. The Damodar Valley Corporation was legislated by the Act in the year 1948. In the same year, in 1948 the Electricity Act was also enacted. But the distinction between a multi-purpose river valley organisation and a mere power utility sector has been blurred by the Central Electricity Act. Therefore, first I would urge upon our hon. Minister, Shri Sushil Kumar Shinde to take this into account and restore the earlier glory of Damodar Valley Corporation because Damodar Valley Corporation cannot be treated as a mere power utility.

In the legislative document, it is proposed to (i) change the composition of the Damodar Valley Corporation on the lines of the earlier lapsed Damodar Valley Corporation (Amendment) Bill, 2007 with the addition that there shall be a whole-time Member-Secretary; (ii) provide that the Chairman shall be the Chief Executive Officer of the Corporation; (iii) provide that the Member-Secretary shall be in-charge of the general administration and business development of the Corporation and (iv) abolish the posts of Secretary and Financial Advisor.

Through this proposed legislation, it appears that Damodar Valley Corporation is going to undertake a structural overhauling of its administration. Some sort of professionalism needs to be infused in this organisation so that it

could be strengthened and it could be more pro-activated. But, I will say that by conducting a cosmetic surgery, one could appear beautiful which does not mean that he or she is healthy.

The crux of the problem in regard to Damodar Valley Corporation lies in the dearth of capital fund in this sector. There lies the rub.

I would like to draw the attention of the hon. Minster on as to what are the sources of equity of Damodar Valley Corporation. The primary source was that it was conceived on the line that participating Governments – the Central Government, State Government of Bihar and Bengal, now it is the State Government of Jharkhand – will be contributing to the capital of the Damodar Valley Corporation. These are all the participating Governments, who have stopped to pay their contribution since 1968-69. That means, that primary source of equity of the Damodar Valley Corporation has been choked and those States, who were supposed to have paid their contribution, have not complied with the stipulated agreement, which was enshrined in the DVC Act and in the Section-40 of the same Act.

The secondary source of equity of Damodar Valley Corporation was the internal resources generated out of operations. But, I earlier stated to you that the Damodar Valley Corporation has been treated as a mere power generating utility. As per Section 14 of the Electricity Act, 2003, the DVC shall be deemed to be a licensee under this Act. Therefore, the revenue generation of this organisation has been restrained and the DVC has not been able to generate adequate revenue to meet the capital expenditure of this organisation.

Now, what is the situation? The Central Electricity Regulatory Commission has been fixing the generation and transmission tariff. The State Electricity Regulatory Commission has been fixing the distribution tariff. Now, it has been brought under multiple regulatory frameworks. You may go to the High Court of the West Bengal or Jharkhand. You may go to the appellate authority or you may go to the apex Court. It has been virtually brought under the multiple regulatory

frameworks. Thereby it has lost its independence to generate revenue to meet its capital expenditure. Therefore, this organisation should be accorded the special power so that it can generate its revenue independently. Out of this revenue, it can meet its expenditure. On the one hand, your Ministry has been pitching for 'Power for all' by 2012.

The Damodar Valley Corporation has already taken up the initiative of generating of more than 8000 MW by the year 2012. But, on the other hand, there is a serious dearth of capital fund for this organisation. If this situation continues, may I know from the hon. Minister as to how DVC will be able to reach its targets as has been fixed by you? Therefore, the multipurpose identity of DVC should be restored in a manner that it may be given the special status.

I would like to draw the attention of the hon. Minister to the fact that DVC is a statutory corporation. It cannot be considered a company. Naturally, it does not have the authority to go to the capital market for raising equity for its own capital fund. It has its own borrowing limit. DVC can go up to a maximum of Rs.21000 crore of borrowing limit as its present net worth is Rs.10500 crore. It has already exceeded the prudential debt-equity ratio, that is, 2:1. Therefore, the Corporation does not have any wherewithal to collect the capital fund which is desperately needed now for its survival.

DVC is such a corporation that is still providing the livelihood to 11000 employees in addition to 14000 pensioners. That is why, we are all very much concerned for the survival of DVC. I would earnestly urge the hon. Minister that right now Rs.5000 crore capital needs to be infused into this Corporation so that it can complete the outstanding projects – I reiterate that it can complete the outstanding projects – failing which DVC may be allowed – if you are not able to pay the fund – to tap equity market by a special approval of the Government of India.

Why not? This Government is going to revive the aviation sector. If it is so, then DVC which was conceived by Pundit Jawaharlal Nehru, which has a net

wealth worth of Rs.60,000 crore, which is characterised as a multipurpose river valley, which is considered as a deemed State with all welfare activities, why not DVC be accorded the special status, so that it can tap the fund from equity market?

I know that the ambit of the legislative document is very limited. Here, Member (Technical), Member (Finance) and Member (Administration) would be appointed. I would suggest that these three appointments should be given to the internal candidates of DVC as they are more accustomed and are more familiar with its day-to-day functioning.

16.00 hrs.

The second point which I would also like to draw the attention of all that DVC is a victim at the hands of its own participating Governments. I am saying this because DVC sales power to the respective State Governments of West Bengal and Jharkhand, but they are not paying back their outstanding dues. However, the Member of those States are participating in the Board. What is the necessity of incorporating those officials who are not even able to pursue their own Government to pay back the outstanding dues to the Corporation?

However, I must laud your initiative that DVC is going to be restructured. DVC needs to be more professional, but again the nub of the problem lies in the dearth of capital. So, the Ministry should persuade the Finance Ministry so as to pour capital fund adequately in order to revive this organisation and in order to restore the Pristine glory of this organisation, which was the brain child of Pandit Jawaharlal Nehru.

With these words, I support this legislative document.

श्री शैलेन्द्र कुमार (कौशाम्बी): सभापति महोदय, आपने मुझे दामोदर घाटी निगम संशोधन विधेयक 2011 पर बोलने का अवसर दिया, इसके लिए मैं आपका आभारी हूं, यह संशोधन 1948 के अधीन बाढ़ नियंत्रण सिंचाई विद्युत उत्पादन से संबंधित है। जहां तक केन्द्र सरकार ने इस बिल में जो प्रावधान किया है, उसमें दो राज्य पश्चिम बंगाल और झारखंड हैं। दोनों राज्य सरकारों के एक-एक प्रतिनिधि को इस बोर्ड में रखने का प्रावधान किया गया है। तीन ऐसे विशेष सदस्य रखे गये हैं जो एक्सपर्ट हों- एक तो सिंचाई से हो, दूसरे जल से और तीसरे जल प्रदाय विद्युत से हो।

16.03 hrs.

(Shri P.C. Chako in the Chair)

यह बड़ी अच्छी बात है लेकिन मैं आपके माध्यम से सरकार का और खासकर मंत्री जी का ध्यान इस तरफ आकर्षित करना चाहूंगा कि इससे पहले भी सात योजनाएं ऐसी हैं जो लम्बित पड़ी हुई हैं। एक तो हमारे इलाहाबाद में मेजा क्षेत्र में थर्मल पॉवर लगने की बात है, वह योजना भी लम्बित पड़ी हुई है और शोलापुर महाराष्ट्र में माननीय विद्युत मंत्री जी, आपके यहां एक परियोजना है और 5 अन्य उसमें हैं जिसकी समय सीमा मेरे ख्याल से 5-6 वर्ष होनी चाहिए लेकिन आज भी वे बनी नहीं है। मैं चाहूंगा कि इस बिल के माध्यम से इस परियोजना पर विशेष ध्यान दिया जाए और खासकर सोनिया गांधी जी से कहना चाहूंगा कि यह इलाहाबाद से जुड़ा हुआ मामला है तो इस पर विशेष ध्यान दिया जाए और जो खासकर 4 परियोजनाएं हैं- ग्यारहवीं, बारहवीं परियोजना जो प्लानिंग में हैं, उनको समय से पूरा किया जाए। आज बिजली की कमी पूरे देश में इतनी अधिक है जिससे हमारा उत्पादन रुका हुआ है, विकास भी बाधित है और आपूर्ति भी ठीक से नहीं हो पा रही है।

इसमें बहुत सी ऐसी दिक्कतें हैं कि 1954 में दामोदर घाटी भूमि अधिग्रहण की शुरुआत हुई थी और नदी घाटी परियोजना में जो 4000 लोग विस्थापित किये गये थे, उनको आज भी पुनर्वास की सुविधा नहीं दी गई है जो बहुत ही अफसोस का विषय है। वे 57 वर्षों से इंतजार कर रहे हैं, यह अफसोस की बात है। पश्चिम बंगाल और झारखंड के करीब 250 गांव इस योजना में आते हैं। मैं रिपोर्ट देख रहा था कि केवल 340 लोगों को अभी तक मुआवजा दिया गया है और बाकी अन्य लोगों को न कोई नौकरी दी गई और न ही मुआवजा दिया गया। 1000 से अधिक विस्थापित परिवार आज भी सरकारी दफ्तरों में भटक रहे हैं और जो आंदोलित हैं, उनका कोई हाल देखने वाला नहीं है। यह बहुत गंभीर मामला है। मैं चाहूंगा कि माननीय मंत्री जी इसे गंभीरता से देखें।

महोदय, दामोदर घाटी विस्थापित कल्याण संघ बना और 3000 लोग हड़ताल पर हैं। यहां तक कि पश्चिम बंगाल और झारखंड के राज्यपाल, माननीय उच्च न्यायालय ने विस्थापित परिवारों के पक्ष में फैसला सुनाया कि तत्काल मुआवजा दिया जाए, पुनर्वासित किया जाए लेकिन आज तक सरकार या उस निगम ने कोई ध्यान इस तरफ नहीं दिया है। आप देखें इस तरह से और भी परियोजनाएं हैं, जैसे हीराकुंड बांध परियोजना है, दामोदर घाटी तो है ही। जो सबसे बड़ी दिक्कत आती है वह पर्यावरण कानून और जमीन अधिग्रहण से संबंधित है। इसके कारण पुनर्वासित करने की व्यवस्था से खिलवाड़ हो रहा है। इसे सरकार को गंभीरता से देखना होगा। हीराकुंड बांध संभलपुर में है, विस्थापितों का संघर्ष आज भी जारी है, उन्हें न्याय नहीं मिल पाया। यही कारण है कि हीराकुंड नागरिक परिषद् का उन्होंने गठन किया है। हीराकुंड में दो ऊंची मीनारें हैं, मैंने पढ़ा और अभी देखा कि उसे नेहरु गांधी नाम से नामांकित किया गया है। मैं इसका विरोध नहीं करता हूं लेकिन अगर मानव शरीर से जोड़ा गया है तो वहां के विस्थापित लोगों को पुनर्वासित करने की व्यवस्था होनी चाहिए। उन्हें मुआवजा मिलना चाहिए, नौकरी मिलनी चाहिए। जो भी प्रभावित हैं उन्हें राहत मिलनी चाहिए लेकिन आज तक वह नहीं मिल पाई है। रेणुका बांध हिमाचल प्रदेश में है, आज भी वहां लोग सड़कों पर हैं। सिरमौर जिले में 33 गांव आते हैं, जिन्हें आज तक भी न्याय नहीं मिल पाया है। वे न्याय के लिए दर-दर भटक रहे हैं। नर्मदा घाटी में लोग जल, जंगल, जमीन के लिए 25 वर्षों से संघर्ष कर रहे हैं। 50,000 से ज्यादा लोग विस्थापित हुए लेकिन आज तक किसी को पुनर्वासित नहीं किया गया। 40 परसेंट जमीन बेकार पड़ी है जिसे किराए पर कुछ प्राइवेट कंपनियों को दिया गया है। ये तमाम दिक्कतें हैं। नवासा परियोजना को ले लीजिए, 1975 में बारस गांव नाम से अधिग्रहित किया गया। वहां 25-30 सालों से आज भी जमीन परती पड़ी हुई है लेकिन किसी परियोजना की शुरुआत नहीं हुई है। मैं चाहता हूं कि आपके माध्यम से जिन बिंदुओं की तरफ मैंने माननीय मंत्री जी और सरकार का ध्यान आकर्षित किया है, उस पर विशेष ध्यान दें और इन प्रोजेक्ट्स को निर्धारित समय सीमा के अंदर रखें। ऐसे बहुत से मामले हैं जो न्यायालय में लंबित हैं, सरकार की तरफ से इन पर पैरवी होनी चाहिए। तमाम लोगों को मुआवजा देना चाहिए, विस्थापित लोगों से बात करनी चाहिए और इस योजना को आगे बढ़ाने का काम करना चाहिए तभी यह देश विकास कर सकता है।

मैं इन्हीं बातों के साथ दामोदर घाटी निगम (संशोधन) विधेयक, 2011 का समर्थन करते हुए अपनी बात समांप्त करता हूं।

श्री गोरखनाथ पाण्डेय (भदोही): माननीय सभापति महोदय, मैं इस सीट से बोलने की इजाजत चाहता हूं।

सभापति महोदय : इजाजत है।

श्री गोरखनाथ पाण्डेय : सभापति महोदय, आपने मुझे दामोदर घाटी निगम विधेयक, 2011 पर बोलने का अवसर दिया, इसके लिए मैं आपका आभारी हूं। यह विधेयक लगभग 60 वर्ष पहले 1948 में बना था। इसका उद्देश्य पश्चिम बंगाल, बिहार और झारखंड में अनेक योजनाओं को विकसित करना था। बाढ़ समस्या बनकर आती है, इस योजना का उद्देश्य इस पर नियंत्रण करना था। विद्युत उत्पादन जो किसी प्रदेश या देश का सबसे अहम समस्या है, विद्युत उत्पादन को विकसित करना इस घाटी परियोजना का उद्देश्य था। किसानों के लिए खेती का सबसे महत्वपूर्ण फैक्टर सिंचाई है। इस निगम का उद्देश्य था कि किसान को इस योजना के माध्यम से जमीन को सिंचित किया जाए। पेयजल किसी भी ग्रामीण अंचल, प्रदेश और देश की समस्या के रूप में आज भी है, और उस समय भी इसका यह उद्देश्य था कि पेयजल की समस्याओं को भी इससे निजात मिलेगी। गांव में वर्षा के दिनों में और विशेष रूप से बाढ़ के समय अक्सर भूमि का कटाव हो जाता है, कृषि योग्य भूमि बर्बाद हो जाती है, नष्ट हो जाती है, उसकी उपजाऊ परत बह जाती है। इसलिए मेड़बंदी के माध्यम से उसे सुरक्षित रखना और व्यवस्थित रखना उसका उद्देश्य रहा है। हमारे देश को हरा-भरा बनाने के लिए जंगल का महत्वपूर्ण योगदान होता है। वृक्षों को लगाना और जंगलों को सुरक्षित रखना भी इसका एक उद्देश्य था। लेकिन विगत 60 वर्षों के बाद, जब कि वर्ष 2007 में इसमें सशोधन भी पुरस्थापित किया गया, जिसमें कुछ अधिकारियों की नियुक्ति, कुछ की जिम्मेदारियों और कुछ के कार्यों का निष्पादन हुआ। लेकिन आज पुनः इसमें संशोधन की आवश्यकता पड़ी, इसका मतलब है कि इसका समय-समय पर जो मूल्यांकन होना चाहिए, वह नहीं हो पाया। यह आवश्यक होता है कि किसी भी निगम, परियोजना या व्यवस्था को सुचारू रूप से संचालित करने के लिए समय-समय पर उसका मूल्यांकन होना चाहिए और उसमें जो भी कमियां हैं और जो उसके उद्देश्य की पूर्ति नहीं हो पा रही है, उसके लिए कौन जिम्मेदार हैं तथा उसमें सुधार करने की जो व्यवस्थाएं दी गई हैं, क्या वे पूर्णतया लागू हो पा रही हैं या नहीं हो पा रही हैं, इसकी जिम्मेदारी भी तय होनी चाहिए। लेकिन पुनः आज संशोधन करने के लिए माननीय मंत्री जी द्वारा जो विधेयक लाया गया है, हम लोग इसके समर्थन में खड़े हैं।

महोदय, इसके साथ ही साथ हम आपके माध्यम से माननीय मंत्री जी से कहना चाहेंगे, जैसा हमारे पूर्व साथी, श्री शैलेन्द्र जी ने कहा कि हम लोग भी इलाहाबाद से आते हैं। हमारे दो विधान सभा क्षेत्र इलाहाबाद डिस्ट्रिक्ट में पड़ते हैं और मेजा परियोजना वहां की एक लम्बित परियोजना है। आज भी वह न्यायालय में लम्बित है। यदि सरकार उस पर ध्यान देती है तो निश्चित रूप से मेजा परियोजना इलाहाबाद

डिस्ट्रिक्ट में जरूर पड़ती है, लेकिन इस परियोजना के विकास से कई जिले और हजारों-हजार एकड़ जमीन लाभान्वित होगी और उसके साथ ही अन्य परियोजनाएं भी लम्बित हैं। हम कोई परियोजना बनाते हैं, कार्य शुरू होता है, उस पर धन व्यय होता है। परंतु किन्हीं कारणों से वह लम्बित हो जाती है तो उस पर विशेष ध्यान देने की जरूरत होती है। आज इनसे जहां हमें अनेकों लाभ मिलते हैं, देश का विकास होता है, ऊर्जा बढ़ाई जाती है। मैं समझता हूं कि किसी भी देश और प्रदेश की सबसे बड़ी समस्या आज ऊर्जा की है। मैं विशेष रूप से उत्तर प्रदेश की बात करना चाहूंगा, जहां से हम लोग चुनकर आते हैं, भदोही जनपद और आसपास के जिले, कहने के लिए हमारे आसपास अनपरा, ओबरा और रिहंद जैसी अन्य बहुत सी परियोजनाएं हैं, जहां से बिजली तैयार की जाती है। लेकिन वहां से केन्द्र सरकार उसे कवर कर लेती है और फिर महंगे दामों पर हमारे प्रदेश को बिजली देती है। मैं माननीय मंत्री जी का ध्यान आकृष्ट करना चाहूंगा कि इन परियोजनाओं का जो उद्देश्य है, इनके माध्यम से बिजली का जो उत्पादन होता है और जिस क्षेत्र में होता है, उस क्षेत्र को उसका लाभ मिले। जहां बिजली पैदा होती है, यदि वहां के लोग उससे वंचित रह जायें तो यह भी एक तरह से कहीं न कहीं व्यवस्था का दोष कहा जाता है।

महोदय, सिंचाई उसका एक दूसरा महत्वपूर्ण फैक्टर है, उसका भी लाभ मिलना चाहिए। मैं मंत्री जी से कहना चाहूंगा कि यह विधेयक निश्चित रूप से सराहनीय हैं। लेकिन इसके साथ ही साथ किन्हीं कारणों से जो सात अन्य विधेयक लम्बित हैं, उन्हें भी पूर्ण करने की योजना बनायें और उन्हें कार्यान्वित करें। ताकि देश का विकास हो और विशेष रूप से उत्तर प्रदेश पर ध्यान दें, जो देश का सबसे बड़ी आबादी वाला प्रदेश है, उसे भी केन्द्र सरकार की तराफ से बिजली की सप्लाई सही ढंग से मिल सके।

इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूं।

SHRI KALYAN BANERJEE (SREERAMPUR): While supporting the Bill brought to the House on behalf of my Party All India Trinamool Congress, I wish to add something in connection with this Bill. No doubt, in the last sixty years, there is a large scale operation of the Damodar Valley Corporation mostly in south Bengal and Jharkhand.

It is no doubt that the largest section of the people of South Bengal is depending on the DVC everyday. A large section of the people has been engaged in the employment of the Damodar Valley Corporation. About sixty years have gone. Possibly the hon. Minister or no one of the DVC has got the time to find out whether the dams of the DVC can be modernised or not. In order to increase the holding of more water, time has ripen to think to modernise the dams of the DVC. The effect of that is to increase the holding of the water. It was because of the behaviour of some irresponsible officers, water was released during the rainy season, without consulting the State Government. It mainly affects the two major districts of West Bengal, District Burdwan and District Hoogly. It was pointed out time and again. But unfortunately no one from the DVC has got the time to think over that. I will beseech, I will request the hon. Minister to please apply his mind in so far as this part is concerned. When you release the water, you cannot imagine the affectation of the people of the Hoogly District and the Burdwan District who suffer a lot from the flood. Unfortunately, no one from the DVC has ever gone to that place, nor has anyone ever extended any help to them. Please look into that and think about the modernisation of the dam.

I started by saying that South Bengal is depending upon the DVC. In fact, since I come from South Bengal, it is a glory of South Bengal. So many persons are dependent on it. But you can modernise the dam.

Another irresponsible behaviour of the DVC is in the field of the land acquisition cases. A large number of cases are there. If the hon. Minister takes the statistics from the officers, a large number of cases are there where the lands have been taken and assurance was given to provide employment. Unfortunately, the employment has not been given and they are litigating into the Court.

Corporate social responsibility is really very poor, rather, I must say that it is extremely poor. I do not know where the money goes. Where has the money of the DVC for the corporate social responsibility gone? Does it not mean that the corporate social responsibility is in and around the project area? Nothing is there. Of course, a good booklet of the DVC is there, a very good booklet. It has very good pictures but it is not commensurate with the function of the DVC. The corporate social responsibility of the DVC is extremely poor.

The environmental problem is not being faced by the DVC. In the Mezia project which has been started, on the second day no one is having any enthusiasm to go there because of the environmental problem. These areas are mostly having Scheduled Castes and Scheduled Tribes people. I will request the hon. Minister to look into the environmental problem or the pollution problem which can be faced mainly in the Mezia project. It needs to increase fields of operation. You have heard that a number of speakers are saying as to why he will be concentrating only in the distribution of power. The object was something. It has been elaborated. I am not going into that. But in the field of irrigation DVC must discharge some responsibility. DVC must take some responsibility for the rural Districts. These Districts of Bengal and Jharkhand are all rural Districts. Some parts of these Districts are affected by Maoists' violence too. Irrigation facilities there should be increased.

I would request the hon. Minister to look into another problem. Possibly he is not aware of this. Possibly the DVC does not know how to make an appropriate application before the Central Regulatory Commission. I believe they are not

getting any relief because of dearth of knowledge among the DVC people for making applications for getting relief.

Sir, there are two very beautiful dams there – one is Durgapur and the other is Panchet. The Government should consider opening up tourist centres at Durgapur and Panchet dams. If that is done, people will visit those places in large numbers.

Mr. Minister, I do not know whether it is right or wrong but there is a charge of corruption against your Secretary for the last two years. Is it correct? If it is, did you make any inquiry into it? Do not let a person who is charged of corruption go scot free.

With this, I support the Bill.

SK. SAIDUL HAQUE (BARDHMAN-DURGAPUR): Sir, I rise to oppose the Bill. I am not against the restructuring or strengthening of DVC but I am against the way it is done and against the motive behind it.

DVC has a multipurpose character. But seeing the way the composition is done, I apprehend that control of the Central Government will increase. If the Central Government's control increases more and more, I am afraid a day might come when this will be disinvested like the other Central public sector undertakings. That must not be done.

In establishing the DVC, the Government of West Bengal and the Government of Jharkhand have made a great contribution. However, their representatives have been made only part-time members. Why should they not be full-time members?

The DVC was visualized as a multipurpose and multidimensional project. It was the brainchild of Pandit Jawaharlal Nehru. It has an assigned vision. One of the primary purposes of the project is controlling floods and promoting irrigation schemes. But what is happening now? As has already been said by some hon. Members, in West Bengal the DVC is called as *Dobano Vasano Corporation* which is inundating and flooding most of the areas because of irresponsible release of waters. This is affecting my own District Bardhman, Hooghly, parts of Howrah and Bankura. It should be looked into as to what is the main reason for this.

When DVC was established in 1948, it was decided that there would be seven reservoirs and one barrage would be made. However, only four dams - Maithon, Panchet, Tilaiya and Konar - were made and not the others. In the case of Belpahari, the Central Water Commission was entrusted to conduct a study on it in 2006 but it is yet to be done. That should be looked into.

At the same time, dredging and de-silting of the dams and the barrage is very important. I would request the hon. Minister to go to Durgapur and see how badly silted is the barrage. The barrage has no capacity to hold the water. If it goes on like this, what would happen in the rainy season? Irresponsible officers are

releasing the waters inundating large tracts of West Bengal. And, during the summer season, there is a scarcity of drinking water.

I support the modernization of the dam. At the same time it should be surveyed whether the height of Panchet and Maithon dams can be raised by three feet after consultation with the Government of Jharkhand. This should be looked into.

Another important point is that with regard to irrigation, the DVC is telling that it would supply water only for Aman Paddy irrigation, but not for Boro Paddy irrigation, which is not included in the DVC manual. It should be included for the sake of farmers and cultivators.

Another point mentioned by the Standing Committee regarding promotion of afforestation and control of soil erosion in the valley area is that it is not done in a planned manner. It should be looked into. At the same time, it is important to supply drinking water to the people. DVC supplies water to Durgapur Township, but it is charging exorbitant and abnormal cost, causing inconvenience to the common people. DVC must look into its social corporate responsibility. It is not doing it now; the socio-economic development of the tribal people was also a part of the DVC mission. A number of tribal people were affected and evicted, but they were not given proper rehabilitation. Just giving some compensation is not enough; this should be looked into.

The welfare of the DVC employees should also be looked into. The appointment on compassionate grounds is entirely stopped; it is to be started again.

Another important point is about power generation, transmission and distribution. No doubt that the DVC should come forward to fulfil the demand for power by coal and steel industries – I support it because Railways and others need it. DVC has already three hydel projects at Maithon, Panchet and Tilaiya. They have a capacity of 144 MW. It also has four thermal projects at Bokaro, Chandrapur, Durgapur and Mijia with 3710 MW. The total comes to 3854 MW. DVC also has a mission to make it 8000 MW in the 11th Plan. DVC has already

started the renovation and modernization programme from 1987, but that is not done in a proper way and this should be looked into.

DVC has now started establishing three more thermal projects at Raghunathpur, Andal and Kodarma. That is welcome, but the question is of rehabilitation and resettlement. When the Hon. Minister went to Raghunathpur, he said that he would look into the matter of engagement of one member of the evicted family. But in the Rehabilitation and Resettlement Policy announced in 2007, there is no mention of employment of land-loser. This should be looked into.

Again I reiterate that power generation is not the only criterion of DVC. It has a larger vision. If you look at the mission of DVC, you would see that after power control, the next important aspect is flood control; then we have the promotion and operation schemes for irrigation; then we have generation, transmission and distribution of electric energy. So, they should be looked into for the benefit of farmers of West Bengal – particularly, flood control and operating schemes for irrigation.

I again say that DVC should not be looked like any other CPSUs. It should be looked from the other way because it has a multi-dimensional roles and multi-dimensional projects. So, proper attention must be given to those points. At the same time, I request that it should look into the social integration programme so that the evicted people would get some relief from DVC, and some welfare measures for the people of the valley area would be undertaken.

With these words, I oppose this Bill and conclude.

डॉ. रघुवंश प्रसाद सिंह (वैशाली): सभापति महोदय, इस विधेयक पर बहस से पहले मैं डॉ. मेघनाथ साहा, को याद करना चाहता हूँ जो देश और दुनिया के मशहूर फिजिसिस्ट थे और इस सदन के सदस्य भी थे, जिनकी लिखी किताब *"Saha and Srivastava – Heat and thermodynamics"* के बराबर दुनिया भर में कोई किताब नहीं निकली। इस तरह के विद्वान डॉ. मेघनाथ साहा थे। वे प्रथम लोक सभा के सदस्य थे। सदन में आते वक्त ही रास्ते में गिरकर उनका निधन हो गया था। वे मशहूर वैज्ञानिक और हिन्दुस्तान के सपूत थे। उनकी चर्चा मैं इसलिए कर रहा हूँ कि दामोदर वैली कार्पोरेशन के गठन में उनकी अहम भूमिका थी, हिन्दुस्तान और दुनिया के मशहूर वैज्ञानिक का इसमें योगदान था।

दामोदर निगम की पंडित जवाहर लाल नेहरू के समय में यह नियत थी कि गीत लोग गाते थे कि "देखला दमोदर घाटी हो योजना किसनवा जमनवा बदलत बा।" जमाना बदलने के साथ निगम की स्थापना हुई थी कि लोगों ने कहा था कि ब्रिटिश रिजीम के बाद आजादी आयी है तो हिन्दुस्तान में सबसे प्रथम संस्थान की शुरूआत, मल्टीपरपज़ बाढ़ नियंत्रण, बिजली उत्पादन और सिंचाई का काम, बिजली डिस्ट्रीब्यूशन, ट्रांसमीशन का काम, यह सभी काम दामोदर वैली निगम को दिया गया। बिहार और झारखंड दोनों एक राज्य थे, बंगाल अलग राज्य था। दोनों राज्य के प्रतिनिधि होते थे। केन्द्र सरकार अध्यक्ष नियुक्त करती थी। अब यह जो विधेयक लाए हैं, उसमें इन्होंने सुधार का दावा किया है। वर्ष 2007 से यह विधेयक लम्बित है। लोक सभा भंग हो गई, चुनाव हो गए, इसलिए इनको चार बरस लग गए हिसाब-किताब करने में, अब यह वर्ष 2011 में विधेयक आया है। इस विधेयक में क्या लाए हैं? अब जो अध्यक्ष होगा, उसे फुल पावर होगी। वह चीफ एग्ज़क्यूटिव अफसर होगा। पहले सचिव के वित्तीय सलाहकार का एक ही पद था। उनको चीफ एग्जक्यूटिव का पावर था। अब यह अध्यक्ष को फुल पावर करने जा रहे हैं। सदस्य बढ़ा रहे हैं। सिंचाई के लिए अलग होगा, ट्रांसमिशन के लिए अलग होगा। दोनों राज्य के प्रतिनिधि रहेंगे, लेकिन भारत सरकार के ज्यादा प्रतिनिधि रहेंगे। हमें लगता है कि वर्ष 1948 में जब गठन हुआ, उसका काम सही नहीं चला या कुछ व्यवधान हुआ होगा, इसलिए कम्पोजीशन में सुधार करने वाला यह विधेयक है। इसमें ज्यादा कुछ नहीं है। लेकिन चंद्रपुरा में ताप विद्युत है और पंजेब डैम, तिल्लैया डैम है। यह बहुत महत्वपूर्ण विधेयक है, लेकिन हम सवाल उठाना चाहते हैं कि इन 57 वर्षों में वहां क्या हुआ? झारखण्ड और बंगाल के लोग विस्थापित हुए, उनका क्या हुआ? तीन हजार आदमी ने तीन दिनों तक अनशन किया था। फिर 27 फरवरी से अनशन होने वाला है। मैं कैटेगोरेकली सरकार से जानना चाहता हूं कि डीवीसी लाकर आप दावा कर रहे हैं कि हम विधेयक ला रहे हैं और कम्पोजीशन में सुधार कर रहे हैं। लेकिन पुनर्वास का सवाल बहुत महत्वपूर्ण है। देश भर में जितनी परियोजनाएं चलती हैं, वहां मेधा पाटकर जी पहुंच जाएंगी, इंकलाब

जिंदाबाद, पुनर्वास करवाओ। पुनर्वास क्यों नहीं करवाया? जब हम इतनी महत्वपूर्ण योजना लागू करते हैं तो पुनर्वास की उपेक्षा क्यों करते हैं? इतने दिनों से वहां के लोगों का पुनर्वास क्यों नहीं किया गया है? ढाई सौ गांव के लोग इधर-उधर भटक रहे हैं, तीन हजार आदमी 27 तारीख से आमरण अनशन कर रहे है, हजारों-हजार लोग अनशन कर रहे हैं। इसको कौन देखने वाला है? इसका दूसरी परियोजनाओं पर देश भर में असर पड़ेगा या नहीं? उदाहरण लोग देंगे कि वर्ष 1948 से डीवीसी की शुरूआत हुई और वर्ष 1956 से उनका पुनर्वास नहीं हुआ। 57 वर्षों में नहीं हुआ। यदि यहां जमीन देंगे या जमीन छोड़ देंगे, हंगामा नहीं करेंगे तो पुनर्वास नहीं होगा। वह टलता रहेगा। इसलिए कैटेगोरीकली मंत्री जी उत्तर दें कि पुनर्वास का क्या होगा? अनशन की सूचना क्या सरकार को है या नहीं? अभी तक कितने लोगों का पुनर्वास नहीं हुआ है और क्यों नहीं हुआ? इसके लिए कौन जवाबदेह है? दूसरे नम्बर पर कहना चाहता हूं कि इनके उत्पादन का क्या लक्ष्य था? "उमरिया बढ़ती जाए और चुनरिया घटती जाए।" समय बढ़ रहा है, दावा ज्यादा किया जा रहा है, लेकिन उत्पादन कम हो रहा है। उस इलाके के लोग, जिनके पुनर्वास की समस्या है, उनके लिए बिजली आपूर्ति का क्या प्रावधान किया गया है? उसके कर्मचारियों, अधिकारियों की जिम्मेदारी भी सोशल रिस्पॉन्सिबिलिटी में आती है। यह कहा गया था कि अनुसूचित जाति, अनुसूचित जनजाति, अल्पसंख्यक वर्ग के लोगों के लिए हम विशेष सुविधाएं देंगे, उर्दू की पढ़ाई कराएंगे? पर, अभी तक क्या-क्या हुआ है? यह माननीय मंत्री सदन को जानकारी दें, तब ही यह विधेयक पास होगा, नहीं तो नहीं होगा।

इन्हीं शब्दों के साथ दामोदर घाटी निगम, जो हिन्दुस्तान का गौरव है, उस इलाके के लोगों की अभिलाषा है और सिंचाई, बिजली, पनबिजली, [illegible] बिजली इत्यादि पैदा करने के लिए, सबके लिए वह निगम है, उसका काम कैसे चलेगा, यह सभी बात साफ-साफ बताएं।

SHRI ARJUN CHARAN SETHI (BHADRAK): Thank you Mr. Chairman for giving me a chance to speak on this particular Bill, which is being discussed.

The Damodar Valley Corporation was constituted under the Damodar Valley Corporation Act, 1948, as has been stated here. But over the years, its functions and its area of action has changed a lot. The Statement of Objects and Reasons of the particular Bill says that:

> "The functions of the Corporation under the Act, *inter alia,* provided for the promotion and operation of schemes for irrigation, water supply and drainage, the generation, transmission and distribution of electrical energy, the promotion and control of navigation in the Damodar River and its tributaries and channels, afforestation and control of soil erosion, promotion of public health and the agricultural, industrial, economic and general well-being in the Damodar Valley and its area of operation."

I would like to ask the hon. Minister about drainage. It is told that because of the siltation of the dams and reservoirs, the drainage problem is acute. No drainage work is being done there; rather floods are being occurred every year. Similarly, there is no sign of navigation.

It was originally mooted that navigation should be made in the canals. So, in a short, whatever mooted earlier during the formative years, all these functions have been done away with. Only main function of the particular Corporation is the power generation that is too not through hydel but through thermal.

Having said that I would most like to invite your kind attention that this particular Bill has also gone to the Standing Committee. The Standing Committee has recommended certain important things. I would like to point out one aspect regarding recommendation of the Standing Committee. It says that:

> "The Committee also feel that DVC should pay equal importance to its other welfare activities such as afforestation and eco-conservation, flood control, fish farming, management of natural resources, rural electrification, etc., apart from its role in power generation, transmission and distribution."

The recommendation of the Standing Committee has gone into the details. Similarly, another aspect has been neglected, that is, non-power activities of DVC. The Standing Committee has recommended non-power activities of DVC which include water resources management, flood control, irrigation, drawal of industrial and domestic water, water treatment and development initiatives. All these aspects have been neglected over the years. I would request all the senior Ministers who are present here, especially, Shri Shindeji, that these aspects have been pointed out by the Standing Committee of the Department concerned. When all these things have been neglected, then only passing of the Bill and providing electricity to certain areas will not solve the problem. It is a composite scheme which means you have to develop all the aspects of this particular Corporation. Otherwise, having only power generation and that too in a limited way, would not serve any purpose.

Then, the social obligation programme was launched in 1981 by DVC to fulfil its mandated action under Section 12 of the DVC Act for promotion of public health as also agricultural, industrial, economic and general well being of the Damodar Valley. The number of programmes relating to DVC's commitment towards the community and to reach to the people increased from 25 villages in 1981 to more than 40 villages. It is all right. But at the same time, what has been pointed out by the Standing Committee of the concerned Department that should be implemented in a time bound manner so that all the composite schemes that have been recommended are implemented. This is my request.

With these words, I support the Bill.

SHRI PRABODH PANDA (MIDNAPORE): Thank you Mr. Chairman, Sir. This amendment is a proposal for restructuring the Corporation. It is not objectionable. But the point is that the Government should look into the health of the Corporation. They should review the functioning of the Corporation. Many things have been narrated by my previous speakers. It is rightly said that at the time of its inception, the objectives were – flood control, provision of water for irrigation and other uses, generation of electricity, distribution, transmission and all these things. But with the passage of time, there was a shift in these national priorities. They have shifted only to power generation, transmission and distribution. Gradually the other parts have been ignored and by passed. So, this is the main problem.

Now I do not know which is the nodal agency. This Bill has been brought here by the Minister of Power but other areas are not less important. If we take irrigation, as per the Government version, it is not less than 5.69 lakh hectare gross irrigation command area. So, what about flood control? It is very nicely said by the previous speakers that now DVC means *Dubai Vasai Corporation*. People think that the DVC will control heavy floods but what happens is that when people are inundated, the DVC releases more water. It compounds the floods. Even during the Kharif season when the farmers want water, DVC is unable to supply water to them and the argument is that there is no sufficient water in the dams. The main purpose of it has defeated. The objective of it has not been achieved. It is a failure on the part of the Government.

The question is whether there is any proposal for modernisation of the dam. What about the welfare measures that had been proposed earlier for the development of the people living in and around the dam? Nothing has been said about that. Regarding the expansion programme I would like to submit that one revised feasibility plan has already been submitted. The expansion programme included the Belpahari region of West Midnapore, it is a Maoist affected area. What is the fate of that revised plan for the expansion? I do not know about the other programmes in regard to forest and environment. I do not know if there is

any coordination of this Ministry with the other Ministries like Water Resources and all. What are the views of those Departments in this regard?

I would also like to know about the problems of the employees related to this. I would like to know if all the land users have been provided with jobs in the DVC or not. Also, I would also like to know if the welfare measures as proposed for these people have already been undertaken or not. Initially it was thought that hydel power would be generated out of this, but now the policy has shifted to generating thermal power. In some areas they have already gone for PPP and joint venture and so there is a sense of apprehension that if this sort of a re-structuring takes place, then it might pave the way for disinvestment of the DVC. So, I think, the Government should think over this issue because DVC is not a very simple thing. It covers vast areas of the States of West Bengal and Jharkhand.

The other issue is about the full-timers. Why is the Central Government not appointing two full time nominees from the States of West Bengal and Jharkhand? The State of West Bengal could be the full time Member of this Corporation. The Central Government may propose for five members, or seven members in stead of three, that is good. That can be done, but why not there should be full-timers? They should have the main responsibility for the State concerned.

I think, the Government should think over this. We have some serious observations about this. With these words, I conclude my speech.

DR. TARUN MANDAL (JAYNAGAR): Sir, thank you for giving me this opportunity to speak on the Damodar Valley Corporation. I would first like to salute the scientist Meghnath Saha who planned this pride project of India for socio-economic all round development of the States of West Bengal, Bihar and also at the same time generation of power, creation of irrigation facilities along with environmental protection and so many projects.

Our first Prime Minister in free India, Pandit Jawaharlal Nehru who commissioned this project did not commission this project with his own hands but he called two *adhivasi* women who were engaged in the work of that project work and by their hands he commissioned that project and through this act he definitely sent a message to the entire population of this land that no *adhivasi* people who are mostly inhabiting those areas should ever be evicted, de-settled, remain unemployed and under-developed because of any such development project in future. But I am sorry to state that all around the DVC project areas including its four major dams and the recent thermal power project plans that the DVC is commissioning, the people living in and around there are suffering because of lack of electricity, lack of employment. There is a serious problem of pollution. So, that aspect should be taken into account.

Secondly, it actually started functioning from 1954. There were around thousand evicted families who staged a *dharna* at Jantar Mantar from 17th to 24th October and met the hon. Minister for Power. I also wrote to the hon. Power Minister regarding the settlement. He has assured me that he will look into that matter.

Another project near Roopnarayanpur, namely, the Hindustan Cables Limited, is now a sick unit. They are getting power supply from DVC but their employees are not getting their payment regularly and their wages are getting delayed by three to four months. Very often the authorities of the DVC are trying to stop their power supply. I also requested the Minister on this point and it has been reinstated.

My last point is, due to non-modernisation, as the hon. Member who spoke earlier to me said, particularly due to sitting problems, the capacity of the basin is reducing and inundating more places all around. Even in this scientific era, the engineers are not taking proper action on weather forecast and not giving proper warnings to the people who are inhabiting downstream of the dam. On all occasions, they are releasing plenty of cusecs of water endangering the lives and properties of the people living there. That should not be done in this scientific era. Proper development should be taken up.

Finally, if this amendment is meant for real superior administrative measures, then I have no objection. But if there is any hidden intention of disinvestment or PPP or some more centralisation, I definitely object to this.

श्री रवीन्द्र कुमार पाण्डेय (गिरिडीह): सभापति महोदय, आपने मुझे बोलने का अवसर दिया, इसके लिए मैं आपको धन्यवाद देता हूं। आज माननीय मंत्री जी के द्वारा जो दामोदर वैली कारपोरेशन बिल इंट्रोड्यूस किया गया है, हम इस पर दो-तीन चीजों पर प्रकाश डालना चाहेंगे। एक तो जब पंडित जवाहर लाल के जमाने में इसका निर्माण किया, तब इसकी सोच थी कि झारखंड, बिहार और बंगाल में सिंचाई की कैसे व्यवस्था हो, वहां के लोगों को इसका लाभ कैसे मिले? दुर्भाग्य से खासकर झारखंड राज्य में, वहां जो कोनार डैम है, एक इंच जमीन भी इससे सिंचित होने की कोई व्यवस्था नहीं की गयी है। वहां के जो विस्थापित लोग हैं, आज भी वे दर-दर भटक रहे हैं। जिनको विस्थापन के बाद जमीन दी भी गयी है कि यहां पर आप स्थापित हो जाएं, सभापति महोदय, आपको सुनकर ताज्जुब होगा कि आज तक उनको एक पर्चा भी नहीं मिला कि यह जमीन आपकी है।

दूसरा, मेरा कहना है कि भारत सरकार की योजना, चाहे वह एमपीलैड हो, पंचायत भवन बनाने की बात हो, विकास की योजना की बात हो, ये लोग उसका नो ऑब्जेक्शन तक नहीं देते हैं और न ही स्वयं काम करते हैं। आपको ताज्जुब होगा कि वर्ष 2011 में इनकी सीडी के तहत, एसआईपी के तहत एक इंच का काम भी कहीं नहीं हुआ है। इसके साथ ही साथ यह भारत सरकार का उपक्रम है, वहां जिन कर्मचारियों की डेथ हुयी, आज दस साल बाद भी उनके आश्रितों को नौकरी नहीं मिली और वे दर-दर भटक रहे हैं। सभापति महोदय, आपको ताज्जुब होगा, मैं मंत्री महोदय से आग्रहपूर्वक कहना चाहूंगा कि भलपहरी जो विद्युत परियोजना है, जिसकी दस वर्ष से जांच चल रही है कि यहां पर पावर प्लांट लगेगा, उसकी प्रगति शून्य है। कोनार डैम में हाइडल प्रोजेक्ट लगाने की बात पंडित जवाहर लाल नेहरू के जमाने से थी, इनके पदाधिकारी कहते हैं कि यह डैम अंदर से क्रैक है। हम मंत्री महोदय से पूछना चाहेंगे कि इतने दिन अगर डैम क्रैक था, तो अब तक डैम को बह जाना चाहिए था। झूमरा पहाड़ पर भी सर्वे हुआ कि वहां हाइडल प्रोजेक्ट हम लगाएंगे, लेकिन उस पर भी प्रगति शून्य है।

इसके बाद हम मंत्री महोदय से आग्रहपूर्वक कहना चाहेंगे कि जो पदाधिकारियों की आउटसोर्सिंग है, यह कब तक चलती रहेगी? किसी संस्थान में जो पदाधिकारी काम करते हैं, उनका एकमात्र उद्देश्य होता है कि हमको यहां प्रमोशन मिलेगा, तो हम चेयरमैन और सेक्रेटरी बनेंगे या डीएफ बनेंगे। लेकिन डीवीसी में सारे पदाधिकारी आउटसोर्सिंग के तहत रखे जाते हैं। वहां के पदाधिकारियों का मनोबल ऐसे भी काम करने से गिर रहा है। हमारा आप से आग्रह होगा कि वहां के जो पदाधिकारी हैं उनको आप चेयरमैन, सेक्रेट्री या फाइनन्स सेक्रेट्री बनाइए। झारखंड राज्य के निर्माण के पश्चात यह बराबर डिमांड आ रही है, इसके लिए आंदोलन हो रहा है कि डीवीसी का ऑफिस झारखण्ड में लाया जाए लेकिन अभी तक इस का

कुछ भी नहीं हुआ है। आप को ताज्जुब होगा कि वहां पर जो ठेका मजदूर हैं उनको परमानेन्ट करने की बात है, वह नहीं किया जा रहा है। हम कहना चाहते हैं कि सिर्फ उन लोगों को मिनिमम वेजेज दे देने से समस्या का सामधान नहीं होने वाला है। मिनिमम वेजेज भी उन्हें नहीं मिलती है। हमारा आप से आग्रह है कि इन सब बिन्दुओं पर आप पर्सनली इन्टरेस्ट लें ताकि इन समस्याओं का निदान हो सके और दामोदर वैली कारपोरेशन में जो वहां की बिजली है, हमारे यहां प्लांट और कोयला है लेकिन हम को बिजली नहीं मिलती है। हम को लोग डायरेक्शन देते हैं कि आप ऐसे-ऐसे करें। ट्रांसमिशन लाइन, इनको सबस्टेशन बनाना है, वह भी ये नहीं कर पा रहे हैं। डीवीसी को राजीव गांधी विद्युतीकरण योजना का काम मिला, वह भी ये पूरा नहीं कर पा रहे हैं। मेरा आप से निवेदन है कि खास कर जो मजदूर मर गए हैं, जो डीवीसी के सरकारी कर्मचारी थे उनके आश्रितों को नौकरी दी जाए और जो विस्थापित परिवार हैं उनको अविलम्ब नौकरी दी जाए ताकि उनकी समस्या का निदान हो सके। आपने मुझे बोलने का जो समय दिया उसके लिए धन्यवाद।

*SHRI PRASANTA KUMAR MAJUMDAR (BALURGHAT) : Respected Chairman Sir, I am very proud that within 6 months of our independence, the Damodar Valley Project was undertaken with the aim to transform the 'River of Sorrow' into the 'River of Joy'. Exactly that happened. River Damodar was controlled to generate electricity on one hand and extend irrigation facilities on the other. Recurrence of flood was checked, land erosion was minimized and afforestation was made possible. As a result the entire region flourished and industries based on coal, iron ore and hydropower developed. Therefore, there is an urgent need to increase the number of board members of DVC. The present Bill proposes that the corporation should consist of 3 independent part-time members and I support the Bill. But there are some apprehensions. It is doubtful whether these part-time members will be helpful in strengthening the board. Along with that, under the 11th Five Year Plan the 7000 megawatt electricity will be generated instead of 2354 MW earmarked earlier. Newer areas will be included in its ambit like Mejda, Chandrakona, Raghunathpur, Durgapur of West Bengal and Bokaro, Kodarma, Mython of Jharkhand. More and more power will be generated by DVC and distribution of power will increase in all the adjoining areas. There has been massive industrial development in the Damodar Valley. But one thing must be remembered that if the dams in the lower reaches are not repaired and preserved then there can be heavy devastation in Hoogly, Midnapore area. The crops are damaged due to flood and farmers suffer a lot. In Jharkhand area also irrigation issues are there. These must be addressed in right earnest.

----

* English translation of the Speech originally delivered in Bengali.

Moreover the temporary workers and employees must be made permanent. The management should also be strengthened and irrigation facilities must be extended. As my previous speaker mentioned that DVC was inaugurated by a tribal women in the presence of late Prime Minister Shri Jawaharlal Nehru. So this is a very pious project which can be utilized for the welfare of the common people I have myself visited villages of Jharkhand where there is dearth of power and people are in great difficulties. Electricity can become the source of prosperity in our country and DVC can help in this regard. Thus I request Hon. Minister of Power to address all these issues which affects the common man and actually realize the dream of converting a river of sorrow into a river of joy.

With these few words, I thank you and conclude my speech.

17.00 hrs.

THE MINISTER OF POWER (SHRI SUSHILKUMAR SHINDE): Mr. Chairman, Sir, I am thankful to my colleague-Members of Parliament of this House to guide me on the Damodar Valley Corporation (Amendment) Bill. A few of my colleagues have advised me, a few of my other colleagues have given me some sort of suggestions and a few others have opposed it. But, subsequently, they said that it is a good Scheme and they support it.

This Scheme to improve the Damodar Valley Corporation Board started in 2000 and the matter was given to the Administrative Staff College of India to suggest how to improve the situation there. A very limited power generation was going on there. I must bring it to your notice that till 2005 – I have the figures – it was only 2144 MW capacity . But before that, this was given to the Administrative Staff College. The matter came up after two years to the Government and then, subsequently, it was sent in 2007 to the Cabinet Secretariat and the Cabinet approved the proposal and the Bill was introduced in Lok Sabha in May, 2007. But, unfortunately, this Bill could not be passed. I think today is the luckiest day in the life of the Damodar Valley Corporation that all the colleagues supported it. The last speaker Shri Majumdar - though I do not understand his language yet I could understand the translated version of it and I am thankful to him. He said that this Amendment must be there. He said that the whole transformation has taken place and further it is required to have more and more transformation in that area.

Some of my friends have said that when the Board was established in 1948 looking towards the Tennessee Valley Authority Act, India brought forward the new Act. The perspective was that in those years, there were no separate Departments as such like Power, Irrigation, Drainage etc. But, subsequently, these Departments were separated. The Water Resources Department has been made independent; the Public Health Department has been made independent and the Power Department has been made independent. During the course of time after

Independence, it was decided specifically that apart from irrigation, we have to give more power to both the States. If you see it as of today also, both the States are power-starving States. But this Board was living only with a few officers, three or four officers.

17.05 hrs (Dr. M. Thambidurai *in the Chair*)

We have one Chairman; one Secretary and one Financial Advisor; one part-time Director from Jharkhand and one part-time Director from West Bengal. But if we look towards all the Corporations that are under the Power Ministry, we can say that they have certainly got independence. There is no Corporation which has handed over powers to the Government of India. This Corporation also has powers. I assure those friends who have apprehensions in their minds that the Government of India wants to take over all the powers and authorities. No. It will not be done. We have specifically given more rights and authorities to them. We had consultations with the States of Jharkhand and West Bengal, not that we had just once or twice consulted them but a number of times. We have consulted concerned people, and then, this Bill has been brought into existence.

It is true that the whole project was ambitious in the beginning. It was the brainchild of Pandit Jawaharlal Nehru, the first Prime Minister of the country, who had great vision. They said that an adivasi lady had inaugurated this project, which shows the Panditji's mind; that shows the Panditji's vision. I think, we will not shatter that vision as far as this project is concerned. That vision of Panditji, will not be diminished in the years to come. That is the reason this amendment is being brought in.

I would like to mention here that I joined in 2006. Before that, we had 2,144 MW but today, we have 3,857 MW. By the end of the 12th Plan, 4,525 MW more will be added. We have to increase this. We fully agree that the original plan was started for irrigation and flood control.

If you look at the present Directors, we have specifically mentioned in the Act itself that one would be from irrigation and one from water supply department. A lot of complaints came in between during my period and it is a fact that some of my friends have stated that floods are uncontrolled. Wherever we face floods, we always consult the Water Department of the States and the Central Water Department also. We immediately take note of it. In spite of that, some places have been affected but immediately an alarm was given through the District Collectors and the situation has been brought under control.

It is a fact that some of the dams are very old. … (*Interruptions*) Regarding some of the dams, it is stated that there would be more damage if we keep the water there. Sometimes, if there is more water flow due to rains, we will have to take a decision but at the same time, we take the decision and the precaution when it comes to giving alarm to those who live in the lower places.

Sir, I am only briefly responding to the points made by hon. Members. It was told that corporate responsibility has not been accepted. No, it has been going on and even during this year Rs. 25 crore has been allocated for this purpose. I enquired about it and I have been enquiring about it. Not only this, but sometimes they also give money for flood control programmes and afforestation programme. I have figures with me regarding the Afforestation Programme. I was told that that work was not done. But I have specifically asked about this because this is a very important programme. In 2008-09, the Diamond Jubilee Afforestation Programme was given Rs. 7.62 crore, in 2009-10 it was given Rs. 9.48 crore and in 2010-11 it was given Rs. 6.70 crore.

Then, an amount of Rs. 28.72 crore was given to the River Valley Project in 2008-09, in 2009-10 it was given Rs. 16.74 crore, in 2010-11 it was given Rs. 13.37 crore and in 2011-12 it was given Rs. 14.47 crore.

Then, as far as the Afforestation including Green Belt and Land Scapping Programme is concerned, in 2008-09 it was given Rs. 5.19 crore. … (*Interruptions*)

श्री रवीन्द्र कुमार पाण्डेय (गिरिडीह): आंकड़े मत दीजिए मंत्री जी।

श्री सुशीलकुमार शिंदे: ये आंकड़े मैं इसलिए बता रहा हूं क्योंकि पहले इसका जिक्र किया गया था।...(व्यवधान)

श्री रवीन्द्र कुमार पाण्डेय : झारखण्ड के बारे में बताइए।...(व्यवधान)

श्री सुशीलकुमार शिंदे: आप जरा सुनिए, मैं झारखण्ड के बारे में बताता हूं।...(व्यवधान) मैंने आपको कई बार बोला, आपको ऑफिस चाहिए, मैं पिछले चार साल से आपके चीफ मिनिस्टर को बोल रहा हूं कि झारखण्ड में जगह दीजिए। मैं वहां एक फाउण्डेशन भी करके आया, लेकिन वहां जगह नहीं मिली। आपको मैंने पांच-छः बार बोला। ये बातें मैं नहीं कहना चाहता था। मैं बार-बार कहता रहा हूं कि आप जगह दीजिए, हम वहां ऑफिस लाएंगे। दर्द होता है वेस्ट बंगाल को, तो भी हम ऑफिस लाएंगे। ...(व्यवधान)

SHRI BASU DEB ACHARIA (BANKURA): Do not shift the headquarters from Kolkata. … (*Interruptions*) You can provide an office in Ranchi, but don't shift the headquarters from Kolkata. … (*Interruptions*)

MR. CHAIRMAN : Mr. Minister, please address the Chair.

श्री कल्याण बनर्जी (श्रीरामपुर): आप वेस्ट बंगाल से ऑफिस कैसे ले जा सकते हैं?

श्री सुशीलकुमार शिंदे: आप मेरी बात सुनिए। ...(व्यवधान)

MR. CHAIRMAN: Nothing will go on record except the Minister's reply.

(Interruptions) …[*]

श्री सुशीलकुमार शिंदे: नहीं ले जा रहे हैं। आप मेरी बात सुनिए।...(व्यवधान)

MR. CHAIRMAN: Mr. Minister, please address the Chair.

… (*Interruptions*)

MR. CHAIRMAN: Nothing will go on record except the Minister's statement.

*(Interruptions) …**

[*] Not recorded.

श्री सुशीलकुमार शिंदे: महोदय, मैं रिकॉर्ड पर लाना चाहता हूं कि हम वेस्ट बंगाल का ऑफिस नहीं लेकर जाएंगे। मैं बता रहा हूं कि यह ब्रांच होगी। आप मेरी बात सुनते नहीं, तो मैं क्या कर सकता हूं।...(व्यवधान) मैं इतना ही कहूंगा कि जब बिहार इकट्ठा था, तब यह डिमाण्ड नहीं थी, झारखण्ड बनने के बाद यह डिमाण्ड आई है। इसके लिए हम सोच रहे हैं कि जगह मिलने के बाद उसकी एक ब्रांच वहां खोल दी जाएगी और हेडक्वार्टर उधर ही रह जाएगा।

सभापति महोदय, कई माननीय सदस्यों ने रिहैबिलिटेशन के बारे में कहा कि तीन-चार हजार लोग यहां उपोषण पर बैठे हैं। मुझे उनमें से कई लोग मिले हैं, मजूमदार जी से भी आए हैं, पाण्डेय जी से भी आए हैं, मैंने उनको कहा कि ये बहुत पुराने केसेज हैं, दस-दस, पन्द्रह-पन्द्रह साल के केसेज, जितनी जगह सर्विस के लिए होती है, उन्होंने ले ली है, लेकिन एक पैकेज चार-पांच लाख रुपये का दे दिया था। कई लोगों ने स्वीकार किया और कई ने स्वीकार नहीं किया है। इसमें भी हम मानवता को दृष्टि में रखते हुए देखेंगे और ज्यादा लक्ष्य देंगे। इसलिए हमने नई पालिसी बनाई है रिहैब्लिटेशन के लिए, जिसकी भी जगह लेते हैं...(यवधान)

SHRI BASU DEB ACHARIA : Will the hon. Minister yield for a minute?

SHRI SUSHIL KUMAR SHINDE: I will reply.

MR. CHAIRMAN : Mr. Acharia please take your seat.

… (*Interruptions*)

SHRI BASU DEB ACHARIA : Will the hon. Minister yield for a minute?

SHRI SUSHIL KUMAR SHINDE: Please do not disturb me. I will reply… (*Interruptions*)

MR. CHAIRMAN: Let him reply.

SHRI BASU DEB ACHARIA : Kindly yield for a minute!

SHRI SUSHIL KUMAR SHINDE: I will reply to him later on… (*Interruptions*) No, I will not succumb to him… (*Interruptions*)

SHRI BASU DEB ACHARIA : I am not saying that he succumbs to me… (*Interruptions*)

SHRI SUSHIL KUMAR SHINDE: Please, for God's sake, let me finish. The hon. Member is a very senior Member of the House and he is aware of everything.

Sir, as far as the rehabilitation is concerned, I will look into this on humanitarian ground. I will solve the problem as far as possible. Thereby on the new rehabilitation issue, I have told my corporation and to the private people also that suppose if a project is of Rs.6,000 crore, for taking land, it requires only Rs.150 crore or Rs.200 crore. They wanted the land at the Government rates and thereby this problem came.

Today, we have decided our policy that the land will be taken above locally available market rate and not below that. The ready-reckoner price will create problems. I have seen people are prepared to take up projects of Rs.7,000 crore or Rs.10,000 crore and for them Rs.200 crore or Rs.300 crore is nothing. So, we have taken a decision now and I hope this problem will not come.

Mr. Chairman, Sir, not only that but I have started and made it compulsory to all the power developers that whenever they start a project they will have to start in the beginning itself a technical training school to train the project affected people there only. The project starts after five to six years and in that period three batches are completed and the local people get service there. So, we have realised this problem… (*Interruptions*) and we are trying to solve it.

SHRI BASU DEB ACHARIA : That is not happening… (*Interruptions*)

SHRI SUSHIL KUMAR SHINDE: It has already been started… (*Interruptions*) घोड़ा निकलेगा नहीं तो शादी कैसे हो जाएगी।

MR. CHAIRMAN: Please address the Chair.

… (*Interruptions*)

SHRI SUSHIL KUMAR SHINDE: So, wherever there is a vacancy, we give priority to that. I have instructed all my Corporations. But this Corporation is an upcoming Corporation; in between it was not concentrated upon much. Some of the hon. Members have said that the irrigation side, the flood control side, etc. have to be looked into. Yes, we take a note of that and thereby this bigger Board will be responsible for this. Today, there are only two persons working there and thereby many things are neglected.

Sir, I will not take much time of the House because this is a small Bill, but a lot of discussion has taken place on this. So, I would request you to pass this Bill. … (*Interruptions*)

SHRI UDAY SINGH (PURNEA): Sir, the hon. Minister has skirted the main question. Is DVC now primarily a power generating project? What happened to the DVC's original plan where power generation was only a little part of it?

SHRI SUSHIL KUMAR SHINDE: I have explained it.

SHRI UDAY SINGH: No Sir, he has not.

Therefore my question was: Is his Ministry the right Ministry to be looking after the DVC? He can look after only one part of DVC which is power generation and distribution at best. But what about the other parts? Therefore, DVC will never be able to function in the manner that it was envisaged. That is my basic point.

SHRI SUSHIL KUMAR SHINDE: Sir, I see the worry of my hon. colleague and thereby we have the new Directors from the Irrigation, from water supply to look into the same problems.

SHRI UDAY SINGH : The State Governments have only part-time Members.… (*Interruptions*) You do not even have full-time Members of the State Governments concerned.… (*Interruptions*)

MR. CHAIRMAN : Please take your seat; he has answered that.

… (*Interruptions*)

SHRI UDAY SINGH : Therefore I do not think that DVC can work the way it was envisaged. So you might as well accept it on the floor of the House that DVC is now another power generating project. You say it here. Why are we going around DVC as a multipurpose project? It is not.… (*Interruptions*)

MR. CHAIRMAN: The question is:

> "That the Bill further to amend the Damodar Valley Corporation Act, 1948, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: The House shall now take up clause by clause consideration of the Bill.

The question is:

> "That clauses 2 to 7 stand part of the Bill."

The motion was adopted.

Clauses 2 to 7 were added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

MR. CHAIRMAN: Now, the hon. Minister may move that the Bill be passed.

SHRI SUSHILKUMAR SHINDE: I beg to move:

> "That the Bill be passed."

MR. CHAIRMAN: The question is:

> "That the Bill be passed."

The motion was adopted.

17.21 hrs.

NEW DELHI MUNICIPAL COUNCIL (AMENDMENT) BILL, 2010 – contd.

MR. CHAIRMAN: Item No. 13; Mr. Kirti Azad, you may continue.

श्री कीर्ति आज़ाद (दरभंगा): सर, 6 अगस्त 2010 को इस बिल को लाया गया था, तब भी हमने कहा था कि हम इस बिल का समर्थन नहीं करते हैं। यह परिषद् है और इसमें मनोनीत सदस्यों को बढ़ाने की बात इसमें कही गयी है, जबकि दुनिया भर में जहां भी कॉरपोरेशन्स और परिषदें होती हैं, उन सभी में चुनाव होते हैं। लेकिन एक एनडीएमसी ऐसी जगह है जहां पर चुनाव नहीं किये जा रहे हैं और इसके बारे में बालकृष्ण समिति की रिपोर्ट भी 1987 में आई थी। मैं यह जानना चाहता हूं कि वहां पर जो चेयरमैन बनाने की बात हो रही है, वह रोटेशन बेसिज पर हो रही है। अगर मुख्यमंत्री हों, उस जगह से चुनी हुई भी हों, तो वह हैड करेंगी, अगर वह नहीं हैं तो वहां के सांसद उनकी जगह हैड करेंगे, अगर वह नहीं हैं तो एमएलए करेंगे और अगर इनमें से कोई नहीं होगा तो वह आपस में से चुन करके इसका अध्यक्ष बनाएंगे।

अंग्रेजी में एक कहावत है " हैडलेस चिकन" । मुझे समझ में नहीं आता है कि जो एमपी हैं, जो चीफ मिनिस्टर हों या केन्द्र में मंत्री हों, तो यहां पर सीवर की सफाई हो रही है या नहीं हो रही है, कूड़े की गाड़ी आ रही है या नहीं आ रही है, क्या बैठकर मुख्यमंत्री और संसद सदस्य या वहां पर एमएलए इस चीज को तय करेंगे। बड़ी अजीब सी विडम्बना है। अगर 73वें-74वें संविधान संशोधन को भी देखा जाए तो उसमें भी कहा गया है कि इन इकाइयों के अंदर चुनाव होने चाहिए। मुझे यह समझ में नहीं आता है कि फिर यहां पर चुनाव क्यों नहीं कराए जाते हैं। यह कहा जाता है कि यहां पर राष्ट्रपति भवन है, संसद है, सुप्रीम कोर्ट है, बड़े-बड़े डिप्लोमैटिक मिशन्स हैं, तो वे पहले भी थे। मैं इस जगह से एमएलए रह चुका हूं। संसद में तो हम कभी घुस ही नहीं सकते थे क्योंकि हमें एमएलए होने के नाते कोई घुसने नहीं देता था, तो किसी कर्मचारी के आने की तो बात ही नहीं है। इन चारों-पांचों जगह में अपने-अपने कर्मचारी हैं, जो इन सभी समस्याओं को देखते हैं। लेकिन इसका चुनाव न होना एक अजीबोगरीब बात लगती है। स्टेंडिंग कमेटी की बहुत सारी रिपोर्ट्स थीं। संसद की पार्लियामेंट्री कमेटी ने भी कहा था कि जितनी भी मेजर पॉलिटिकल पार्टीज हैं, उन सभी को बुला लिया जाए, उनसे राय-मशविरा किया जाए और उसके बाद एनडीएमसी में क्या होना चाहिए, उसके बारे में बिल लेकर आया जाए।

महोदय, खेद की बात है कि बालकिशन कमेटी की रिपोर्ट रही हो, जिसे बार-बार स्टैंडिंग कमेटी ने अपनी रिपोर्ट में कहा है, उसका संज्ञान गृह मंत्रालय ने नहीं लिया। उसमें अनेकों चीजें कही गईं -

> "There were different perspectives on the question of making NDMC an elected body rather than a nominated body as at present. Some members were of the view that the Bill should be passed in its present form. Others felt that in keeping with the spirit of the 73rd and 74th amendments to the Constitution, the Council should be made into an elected body, at least partially, on the lines of Cantonment Boards."

महोदय, अब एमसीडी को तीन भागों में विभाजित कर रहे हैं, क्योंकि अगर छोटी-छोटी इकाइयां रहेंगी, तो ठीक से काम हो सकेगा। इसके लिए कई लोगों का विरोध हो सकता है और काफी विरोध के साथ हम लोगों ने इस बात को उठाया भी है। जिस प्रकार से बालकिशन कमेटी रिपोर्ट ने कहा कि कंटोनमेंट के अंदर कुछ चुने हुए सदस्यों को रखा है और कुछ नोमिनेटिड सदस्यों को रखा है। बालकिशन स्टैंडिंग कमेटी की रिपोर्ट ने जो प्रपोज़ किया था कि

> "The NDMC should consist of a certain number of members elected on the basis of adult franchise and an equal number of members appointed by the Lt. Governor. The Standing Committee also noted that the membership of MPs and MLAs in the NDMC is more in the nature of *ex-officio*."

मैंने आपको पहले ही बता दिया है कि यहां बैठकर यह नहीं देखा जा सकता कि नालियां या गंदगी साफ हुई है या नहीं, सफाई हुई है या नहीं या पानी की सप्लाई हुई है या नहीं। क्या चुने हुए प्रतिनिधियों को यही देखना रह गया है? यदि हम संसद में चुन कर आते हैं, तो हम बिल बनाने के लिए संसद में आते हैं। सभी को अपने कर्तव्यों और उत्तरदायित्वों की जानकारी है। मैं गृह मंत्री जी से पूछना चाहता हूं कि क्या एमपीज़ को नाली साफ कराने के लिए यहां ले कर आए हैं? क्या सभी का अपना-अपना उत्तरदायित्व नहीं है? क्या हमारा एक्स ओफिशियो का जॉब नहीं है, क्या जब हम एमएलए थे, तो वहां बैठ कर निर्णय नहीं करते थे? उस समय हम निर्णय सफाई करने के लिए नहीं लिया करते थे, बल्कि यह निर्णय लेते थे कि एनडीएमसी के लिए हम क्या अच्छा कर सकते हैं। खेद की बात है कि NDMC में आफिसर डेप्यूटेशन पर आते हैं और समय बिताकर चले जाते हैं। कागज आगे नहीं जाते हैं। अभी पीछे कॉमन वैल्थ गेम्स हुए थे, उसके घोटाले हमारे सामने हैं। आज तक शिवाजी स्टेडियम तैयार नहीं हुआ है। 150 करोड़ रुपए लगाए गए थे, लेकिन आज तक हिसाब नहीं मिला है। अदालत में मामला चला गया है। कनाट प्लेस के लिए 900

करोड़ रुपया दिया गया था, लेकिन आज तक तैयार नहीं हुआ है। इसके लिए एक्सटेंशन पर एक्सटेंशन दिया जा रहा है, लेकिन उसे जो पर्यटक स्थल बनाने की सोची थी, वह तैयार नहीं हो पाया है। इसका उत्तर कौन देगा? इस बिल में बहुत सेफ गाड्र्स हैं। गृह मंत्रालय का कहना था कि

> "The Committee did not find merit in some arguments laid forward by the Ministry of Home Affairs. The Ministry had argued that in the event of NDMC being made an elected body, the Central Government may not be able to ensure compliance of municipal governance on critical issues."

एनडीएमसी का 1994 का जिस समय मसौदा तैयार हुआ था, उस समय मैं एमएलए था। उसमें इतने सेफ गाड्र्स हैं कि काउंसिल को खत्म करके केन्द्र सरकार अपना आधिपत्य उस पर कर सकते हैं। कभी भी ओवर रूल कर सकती है और काउंसिल को अपने अंतर्गत ले सकती है। ऐसा नहीं है कि अभी इसके अंतर्गत नहीं है, कहने को चाहे जरूर आपके एमपी और एमएलए होंगे, लेकिन सीधा गृह मंत्रालय के अंतर्गत हैं। ऐसी परिस्थिति में जहां दिल्ली को बांटने के लिए तैयार हैं, कंटोनमेंट बोर्ड के अंदर आधे चुने हुए आधे मनोनीत सदस्य और लेफ्टिनेंट गवर्नर रखने को तैयार हैं, ऐसी परिस्थिति में एनडीएमसी एक चुनी हुई ईकाई क्यों न हो, यह मैं गृह मंत्री जी से जानना चाहता हूं? क्या एमसीडी चुनी हुई ईकाई नहीं है? क्या मुम्बई, कोलकाता, बैंगलौर, चैन्नई, अहमदाबाद इन सभी जगहों पर निगम, परिषद या चुने हुए नहीं हैं? जब आप वैसे ही राष्ट्रपति भवन नहीं जा सकते, आप संसद भवन में घुस नहीं सकते, आप सुप्रीम कोर्ट में नहीं जा सकते, उनकी अपनी-अपनी स्थायी व्यवस्था बनी हुई है, ऐसी परिस्थिति में अगर NDMC को चुनी हुई Council नहीं बनाया जाए, तो मैं समझता हूं कि यह घोर अन्याय है।

यहां हमारे पिछड़ी जाति के लोग भी रहते हैं। सब कुछ प्राइवेटाइज कर दिया गया है। ऐसे लोग जो पुश्तैनी यहां सफाई करते थे, आज उन लोगों की नौकरियां खत्म हो रही हैं। वे लोग शुरू से यहां रहते रहे हैं। मैं आपको मालचा मार्ग का एक केस बताना चाहता हूं। जब मैं एमएलए था, तब बापू धाम में जमीन थी, जहां हमारे पिछड़े समाज के लोग रहते हैं। वह जमीन एनडीएमसी ने ली थी।

वह जमीन उन लोगों की थी। वह उनकी पुश्तैनी जमीन थी। उस जमीन को लेकर एनडीएमसी ने अपने घर बना लिये। घर बनाने के समय जब लोगों ने कहा तो उन्होंने कहा कि ये घर हम आपको देंगे और जो आपकी जमीन जा रही है, इसके एवज में हम आपको दूसरे देंगे। सालों में से लोग लड़ते रहें है, झगड़ते रहें लेकिन उनको उनकी वह जमीन नहीं मिली।

यहां पर officers डेपुटेशन पर आते हैं, बैठते हैं, अपने आकाओं का ऑर्डर लेते हैं। With all the authority under my command, I can say जो यहां के एमएलए हैं, चीफ मिनिस्टर हैं, इन 15 सालों में जब से जितने साल वह मुख्य मंत्री रही हैं, एक बार भी काउंसिल की मीटिंग अटैंड नहीं की है। वो कैसे अटैंड करेंगे? जब कोई व्यक्ति जहां से चुना गया हो, वहां पर कोई मीटिंग अटैंड न करता हो, उस मीटिंग को न देखता हो, आप मुझे बताइए कि वो जिम्मेदारी किस प्रकार से निभा सकता हैं? वैसे ही अनेकों घोटाले हमें कॉमन वैल्थ गेम्स के अंदर देखने को मिल रहे हैं। इसलिए मैं गृह मंत्री जी से यह जानना चाहूंगा कि इन्होंने NDMC को Elected body जो नहीं बनाया है, इसको लेकर इनका क्या वक्तव्य है? बाल कृष्ण कमेटी की जो रिपोर्ट थी, क्या इसका संज्ञान इन्होंने लिया है? Has he taken into consideration the Balakrishnan Committee Report which had said that it should be done on the Cantonment way where you can have a few people elected according to the adult franchise here and some of them nominated by the Lieutenant Governor? इन सभी बातों को देखते हुए मैं इस बिल का पुरजोर विरोध करता हूं और यह बिल संविधान की धारा के अनुकूल नहीं है, उसके खिलाफ है। ऐसी परिस्थिति में यह बिल यहां से पारित नहीं होना चाहिए।

श्री जय प्रकाश अग्रवाल (उत्तर पूर्व दिल्ली): सभापति महोदय, एक बहुत अच्छा भाषण कीर्ति आज़ाद जी का अभी सुनने को मिला। यह एक बहुत साधारण बिल था और जो कुछेक एडमिनिस्ट्रेटिव तबदीलियां एनडीएमसी में होनी चाहिए थीं, उसके बारे में था। आपने पूरी ताकत उस पर इस बात के लिए लगा दी कि वहां चुनाव क्यों नहीं हो रहे? कीर्ति आज़ाद साहब, जिस समय 1993 में दिल्ली को असैम्बली दी गई, हमने भी इस बात पर पूरी ताकत लगाई थी कि दिल्ली को स्टेट दे दी जाए तब तो आपने इस बात को सुना नहीं और तब तो आपने जो फैसला अपने मन से दिल्ली वालों की भावनाओं के खिलाफ करना था, वह आपकी सरकार ने यहां किया और आज आप हमसे मांग कर रहे हैं कि चुने हुए प्रतिनिधि होने चाहिए। उस समय स्टेट असैम्बली दे देते तो ये सारी समस्या अपने आप हल हो जाती और वहीं पर इसके कानून बनते। माफ करना जो आदमी खुद दोषी हो, वह दूसरों पर दोष नहीं मढ़ सकते।...(व्यवधान) आप उस बॉडी को तो समझिए।...(व्यवधान)

MR. CHAIRMAN : Please address the Chair.

श्री जय प्रकाश अग्रवाल : सर, आप उस बॉडी को तो समझिए।...(व्यवधान)

MR. CHAIRMAN: Please do not argue with the hon. Member. Please address the Chair.

श्री कीर्ति आज़ाद : सर, गलती हो गई। माफ कर दीजिए।...(व्यवधान)

श्री जय प्रकाश अग्रवाल : सर, बात यह है कि आपकी गलतियां माफी लायक नहीं हैं। आपने तो इतिहास में गलतियां लिखवा दीं और वे लिखीं जाएंगी। वे अब नहीं बदली जा सकतीं। मुझे इस बात की खुशी है कि दिल्ली में कुछ कमी एनडीएमसी में थी कि वह पूरा ढाँचा नहीं बन पा रहा था। वहां का जो चुना हुआ प्रतिनिधि जो मैम्बर ऑफ पार्लियामेंट है, वह उसके अंदर होना चाहिए और उसी को इन्होंने एड किया है। वहां पर जो तीन की जगह अब दो एमएलए हैं और वो इसलिए कि वो जो कांस्टीट्युएंसी एक हट गई और दो एमएलए रह गये। उन्होंने वो दोनों एमएलए इसमें शामिल कर दिये। एक उन्होंने जो दो की जगह चार आदमी स्पेशल इंवाइटी किये हैं जिसमें आपको यह कहना चाहिए था कि जो 13 आदमी हैं, उसमें से 7 आदमी सिर्फ इलैक्टेड हैं, 6 ऑफिसर्स हैं, बल्कि इस बॉडी को इससे बढ़ाकर 21 आदमियों की बॉडी कर देनी चाहिए ताकि और सिटीजन्स को लिया जा सकता है ताकि उनकी गिनती और ज्यादा हो जाए। ऑफिसर्स के बराबर न हो। अगर वहां चीफ मिनिस्टर गई हैं तो चीफ मिनिस्टर ही चेयर करेंगी। माफ करना वहां एनडीएमसी का जो सैक्रेटरी है, उसके डाइरेक्शन तो चीफ मिनिस्टर नहीं मानेगी। अगर हमारा भारत सरकार का मंत्री वहां जाएगा तो माफ करना कि क्या वह उस एडमिनिस्ट्रेटर के नीचे बैठेगा? क्या वह

उसके फैसले मानेगा? क्या वह उसकी डाइरेक्शन मानेगा? कीर्ति आज़ाद साहब, माफ करना, जरा मेरी बात सुन लीजिए। यहां पर भी जो पैनल ऑफ स्पीकर्स होता है, उसमें बहुत सारे लोग लिये जाते हैं, वो ही बात उन्होंने उसके अंदर रखी है कि अगर ये होगा, अगर चीफ मिनिस्टर है तो चेयर चीफ मिनिस्टर करेगी। अगर मंत्री है तो मंत्री चेयर करेगा। या जो हमारे इलैक्टेड रिप्रेजेंटेटिव्स हैं, वहां विधायक हैं, वो करेंगे। इसमें क्या बात हुई? इसमें भी आपको एतराज है। इसमें भी आप कह रहे हैं कि वो नहीं करना चाहिए। किसको करना चाहिए, जो अफसर बैठे हैं, क्या वे करेंगे? माफ करना, जब आप बोलते हैं तो जरा सोच लिया करो, नहीं तो हमसे पूछ लिया करो, हम बता देंगे, ऐसी क्या बात है।...(व्यवधान) मैं आपसे दरख्वास्त करूंगा। ...(व्यवधान) बात यह है कि हम दिल्ली वाले हैं, हम तो सिर्फ हाथ जोड़कर प्रार्थना कर रहे हैं, हमारी बहुत बड़ी मांग है कि दिल्ली को स्टेट का दर्जा दे दो ताकि बार-बार यहां न आना पड़े। हम ये फैसले असैम्बली में कर लेंगे। दिल्ली वालों के लिए बहुत से फैसले दिल्ली सरकार ने किए हैं, आपकी राय किसी के बारे में चाहे जो हो। माफ करना, दिल्ली भारतवर्ष की राजधानी के स्वरूप को किसी ने बनाया है तो वह दिल्ली सरकार ने बनाया है। उन्होंने ये तब्दीलियां की हैं, सड़कें बनाई हैं और विकास का कार्य किया है। ...(व्यवधान) मैं नहीं जानता लेकिन आज यह जरूरी है कि उन्हें आप औरफाइनेंशियल पावर दें, पैसा दें। दिल्ली वालों की मांग हमेशा रही है, जो प्रोजेक्ट आपके पास रुक जाते हैं, उन्हें पूरा कर दें। आज जरूरत है, लोग दिल्ली की तरफ देखते हैं। दिल्ली में मेट्रो आई, आज सारी दुनिया में मेट्रो का प्रचार है कि मेट्रो ने अच्छा काम किया, अच्छी लाइनें दी, दिल्ली वालों को सुविधा दी। सर, और पैसा दो दिल्ली वालों को, हम खूब काम करेंगे। हमने दिल्ली वालों की बहुत सेवा की है। ...(व्यवधान) कीर्ति आजाद जी की बात में कोई दम नहीं है।...(व्यवधान) मैं इस संशोधन विधेयक का पुरजोर समर्थन करता हूं। ...(व्यवधान)

MR. CHAIRMAN : Now, Shri A. Sampath -- Not present.

Dr. Raghuvansh Prasad Singh

डॉ. रघुवंश प्रसाद सिंह (वैशाली): महोदय, यह नई दिल्ली नगर पालिका परिषद् विधेयक है। इसमें साधारण संशोधन है कि जो एमपी सदस्य थे, उसमें कई बिना वोट के थे, उन्हें अब वोट का अधिकार मिलेगा। तीन सदस्य एमएलए को घटाकर दो कर दिया गया, यह लॉजिक हमें ठीक नहीं लगता है। दिल्ली वर्ष 1912 में राजधानी बनी थी, उस समय चार लाख की आबादी थी। अब डेढ़ करोड़ से अधिक आबादी हो गई है। हिन्दुस्तान की राजधानी दिल्ली हम सभी का गौरव है। इस संबंध में यह विधेयक है लेकिन हम रंग बिरंगी बात सुनते हैं, एमसीडी, तीन खंड बंटवारा है, बीजेपी के लोग काएं-काएं कर रहे हैं कि क्यों बांटे? इधर एनडीएमसी का विधेयक आ गया। हमारा सवाल है कि राज्य का दर्जा क्यों नहीं मिला? दिल्ली को स्टेट का दर्जा देने में क्या कठिनाई है? बहुत दिनों से मांग हो रही है कि दिल्ली को स्टेट का दर्जा दिया जाए। हमारा यह पहला सवाल है। मैं माननीय सदस्यों को अवगत कराना चाहता हूं कि सभी निकायों में आधे-आधे महिलाओं की सदस्यता का कानून बन गया है। पंचायती राज में आधी महिलाएं हैं और यहां हो जाता है तिहाई। ये समझ में नहीं आता। यह कहा जाता है कि महिला विधेयक लाइए लेकिन तिहाई में भी इतनी हाय तौबा है। पंचायती राज में देश भर में 50 फीसदी के लिए भारत सरकार संविधान संशोधन लाई है। उपधारा में है कि 13 सदस्यों में से कम 3 सदस्य स्त्रियां होंगी यानी तिहाई से भी कम, ऐसा क्यों है? जबकि देश भर के निकायों में महिलाओं की सदस्यता की संख्या आधी हो रही है और यहां 13 में 3 हैं। ऐसा क्यों है? क्यों महिलाओं के साथ अन्याय वाला विधेयक आया है? 13 सदस्यों में से तीन महिलाएं होंगी। यह सवाल बिल में है, साधारण बिल है। ...(व्यवधान) मैं इस बात पर ज्यादा उत्तेजित हूं कि देश भर के निकायों में, पंचायती राज में आधा हो गया है।...(व्यवधान) आपने ही वहां दिया है और यहां चुप होकर बैठे हैं? मेरा यह सवाल आप लोगों से है। जब दावा करते हैं कि निकायों में महिलाओं कि सदस्य संख्या आधी होनी चाहिए लेकिन इसमें तिहाई से भी कम है, ऐसा क्यों है? हम इसका जबवा चाहते हैं।

… (*Interruptions*)

MR. CHAIRMAN : Only the speech of Dr. Raghuvansh Prasad Singh will go on record.

*(Interruptions) …**

डॉ. रघुवंश प्रसाद सिंह : आप यह सब देखिये, जो विधेयक में हैं। उपधारा 1 में निर्दिष्ट 13 सदस्यों में से कम से कम तीन सदस्य...(व्यवधान)

श्री निशिकांत दुबे : रघुवंश बाबू, वह 3 मे है या 13 में है?

---

* Not recorded.

डॉ. रघुवंश प्रसाद सिंह : न यह तीन में है और न तेरह में है। 13 के चार से अधिक तिहाई होते हैं और यह चार से भी कम हैं यानी तिहाई से भी कम हो गया। इसलिए इसमें समझ में आता है...(व्यवधान) यदि माननीय गृह मंत्री जी इसमें सुधार का वचन दे दें कि वह इस पर विचार करेंगे, क्या यह विचारणीय प्रश्न है या नहीं? पंचायती राज और नगरपालिका कानून में है, संविधान में संशोधन हुआ कि आधी संख्या महिलाओं की होगी। फिर आपने इसमें तिहाई से कम क्यों दिया? यह संविधान विरोधी विधेयक है। इसलिए इसमें यह सुधार होना चाहिए।

दिल्ली की व्यवस्था देखिये। देश भर में लोग बहुत आतंकवाद, रीजनलवाद, जातिवाद, सम्प्रदायवाद सब व्यवस्था के बारे में कहते हैं। लेकिन जो हमारी समझ में सबसे बड़ी समस्या आती है, वह जाम की समस्या है। जहां जाइये, जाम मिलेगा। दिल्ली में जाम के कारण जहाज तक छूट जाते हैं। आप कहीं भी चले जाइये, सभी शहरों में जाम लग रहे हैं। पता नहीं गाड़ियों की संख्या बढ़ गई या उसके मुताबिक हमने मैनेज नहीं किया। 1912 के बाद लुटियन जोन बना था। क्या नक्शा है, क्या प्लानिंग थी, लुटियन साहब की क्या योजना थी। कैसे सोचकर लोग कोलकाता से राजधानी को यहां लाये। पटना बिहार की राजधानी 1912 में बनी। वहां शायद राजधानी की या काउंसिल की सौवी शताब्दी मना रहे हैं। लेकिन दिल्ली की सौवी शताब्दी मनाने जा रहे हैं या नहीं, गृह मंत्री और अग्रवाल साहब आप कुछ बताइये। कुछ दिनों के बाद 1912 शुरू होने वाला है, इसलिए मैं समझता हूं कि आपको दिल्ली राजधानी की सौवीं शताब्दी जानदार और शानदार ढंग से मनानी चाहिए। ...(व्यवधान)

श्री अर्जुन राम मेघवाल (बीकानेर): 1912 नहीं, 1911 में दिल्ली देश की राजधानी बन गई थी।

डॉ. रघुवंश प्रसाद सिंह : तब तो और भी माकूल सवाल है कि 2011 साल बीतने को है, फिर आपने सौवीं शताब्दी क्यों नहीं मनाई? आपने दिल्ली को क्यों हताश, निराश और उदास कर दिया। यह संसद भवन क्यों बनाया गया था, राष्ट्रपति भवन क्यों बनाया गया था? इन सब बातों में कोई दम नहीं है। हम लोग चूक करते हैं। आने वाली पीढ़ी कैसे जानेगी कि हम कौन थे, हमारे देश में क्या स्थिति थी, देश का इतिहास क्या बोलता है? आने वाली पीढ़ी को इस बारे में अवगत होना चाहिए। इसलिए दिल्ली महोत्सव, राजधानी महोत्सव, सौवीं शताब्दी महोत्सव होगा तो देश के लोग जानेंगे। अन्यथा यहां की परम्परा को बाहरी लोग आकर खराब कर देते हैं। यह कितनी खतरनाक बात है, यह कितनी असहनीय बात है। लोग इस तरह से बोलते हैं कि देश की राजधानी सबकी है। सबको यहां आने्-जाने और रहने का हक है। वैसे यहां बहुत से उपद्रवी लोग भी हैं। देश में बहुत तरह से उपद्रवी हैं। क्षेत्रवाद, जातिवाद, सम्प्रदायवाद, आतंकवाद आदि इन सभी वादों से देश को खतरा है। दिल्ली को भी इन्हीं से खतरा है।

इसलिए मैं कहना चाहता हूं कि इन सभी बातों पर विचार करके इसका निर्धारण होना चाहिए और एनडीएमसी बिल पास होना चाहिए। इस दिल्ली से करोड़ों लोगों को बहुत आशाएं हैं, लाखों लोग यहां आ रहे हैं, जा रहे हैं और रह रहे हैं। इसलिए जो हमारे देश की एक ऐतिहासिक धरोहर है, उसके बारे में लोगों को बताना और एक जागरण पैदा करना जरूरी है कि दिल्ली क्या थी। महाभारतकाल में यह हस्तिनापुर थी। इसलिए दिल्ली का अभी तक का इतिहास सभी देशवासियों को बताना सरकार का काम है। लेकिन सरकार यह सब क्यों नहीं कर रही है? मेरा कहना है कि सरकार इस बारे में सभी बातें खुलकर बतायें, तभी यह बिल पास होगा।

*SHRI PRASANTA KUMAR MAJUMDAR (BALURGHAT) : Respected Chairman Sir, it is very surprising that we feel proud about India being the largest democracy in the world. But in the capital city of Delhi, elections are not held and the Municipal Corporation is run by the bureaucracy whereas voting takes place in all other parts of the country. We do not understand why elections do not take place here. In every village, city or town election is an important feature. I believe that if democratic tenets are missing, then development becomes a far cry while the interests of the common people are not safeguarded. Roads are not properly maintained, electricity failure is rampant and water is not adequately available. Moreover, the Class IV employees who have been serving the municipalities are not in a comfortable position. Even their children are not getting jobs and facilities. The main reason behind this is lack of democracy. Previous Speaker has just mentioned about women representation in municipalities. It is true. Why will not the women be adequately represented? If 50% reservation for women is possible in rural areas then why can't this practice be replicated in Delhi? This is the point on which I am opposing the Bill. Still there is time. So certain provisions can be incorporated and the Bill can be made functional. It must be made pro-people, this is my request to the Government. More and more people should be involved in the decision making process so that democracy can be established.

With these few words I thank you and conclude my speech.

---

*English translation of the speech originally delivered in Bengali.

DR. TARUN MANDAL (JAYNAGAR): Sir, the amendments to the NDMC Act, which is a civic body on which we are having a discussion today, houses our National Capital. A National Capital is not a simple boundary or some pack of houses or some statues, rules and regulations, there must be ideal and adequate civil liberties for the inhabitants of that civic body. Definitely, there should be elections and the elected representatives' position, as has been said by our hon. Shri Jai Prakash Agarwal, should be in proper position according to the Warrant of Precedence followed by our Government. There is no doubt about it. But definitely, there should be more people in it and senior citizens should be included in this body, who can say directly about the facilities which they are getting or not getting through the administration of that civic body.

This Capital city is one of the most polluted cities of our land. In the list of crime against women, Delhi is also topping. It is not excluding New Delhi Municipal Council. There is not only the scarcity of water and electricity but also the prices and costs of these things are gradually increasing. It is because the policy of the World Bank and the IMF for privatization of these public services is being taken up by the NDMC and by the Delhi Government.

One particular thing is that any liberated citizen, the freedom loving citizen has the right to protest and criticize its elected bodies or any authority which is governing them. The situation which has come to the New Delhi Municipal Council and other Corporations is that even the political parties and public forums or associations, which are coming for any demonstrations or to ventilate some of their grievances for genuine reasons, are to take permission from the police force and the Municipal Authorities, which is creating so much hindrance. That cannot be tolerated in a civilized country.

Being a Member of Parliament, if I have to appeal for organizing a meeting, I have to seek permission from the police; and the police ask for an affidavit from me. I do not know whether I am a citizen of India or not! On my personal letterhead, I had applied for holding a meeting, but they are still demanding an affidavit from me. There are many such obstacles. It is rather choking the voice of democracy. That should not be the sort of NDMC or any other civic body of the land, which curtails citizens' rights.

Sir, with this I would request the hon. Minister, who is in-charge of the body, to look after these amendments, should infuse more democratic norms and policies within the NDMC so that its inhabitants can get proper facilities.

श्री शैलेन्द्र कुमार (कौशाम्बी): महोदय, मैं पहले बोलता, लेकिन लोकपाल स्टैंडिंग कमेटी की बैठक थी, इसलिए मैं वहां चला गया था। अभी मैं टीवी में सुन रहा था, कीर्ति भाई बहुत जोरदार तरीके से अपनी बात रख रहे थे। मैं नई दिल्ली नगरपालिका परिषद (संशोधन) विधेयक, 2010 का जो संशोधन आपने किया है, वर्ष 1994 का, मैं उसके समर्थन में बोलते हुए अपनी बात कहना चाहूंगा। इस हाउस में जो भी हमारे सम्मानीय सदस्य हैं, चाहे वह पक्ष के हों या विपक्ष के हों, मेरे ख्याल से सबकी जिज्ञासा और उत्सुकता अपने देश की राजधानी से उनकी भावनाओं से जुड़ा हुआ एक सवाल है। जो भी सुझाव आए हैं, उन पर बल देते हुए मैं यह बात कहना चाहूंगा, जैसा हमारे साथी ने बताया कि वर्ष 1911 में जब लुटियन जोन बना, अगर तब से लेकर अब तक दिल्ली की स्थिति देखी जाए तो मेरे ख्याल से बहुत वृहद् रूप से काम हुआ है। दिल्ली दिल वालों की है। यहां जो बसा है, वह यहीं बस गया है, उसने कहीं जाने का नाम नहीं लिया है। लेकिन यहां जो मूलभूत सुविधाएं हमें मिलनी चाहिए, वे अभी तक नहीं मिल पायी हैं। इस संशोधन में जो दिया गया है, मेरे यहां उत्तर प्रदेश इलाहाबाद में एक छोटी सी नगर पालिका है, वहां जो भी एमपी और एमएलए हैं, जिनका क्षेत्र नगर महापालिका एरिया में आता है, वह सदन की कार्यवाही में भाग ले सकता है और वोट भी कर सकता है, यह अधिकार उसे प्राप्त है। मेरे ख्याल से मैं पुरजोर समर्थन करता हूं कि दिल्ली के अन्तर्गत जो भी मेंबर ऑफ पार्लियामेंट्स हैं या जो भी एमएलए हैं, उन्हें कम से कम इस बैठक में आमंत्रित सदस्य के रूप में जगह मिलनी चाहिए, उन्हें स्थान मिलना चाहिए और उन्हें वोट का राइट भी होना चाहिए ताकि एक बैलेंस रहे।

महोदय, दूसरी बात यह है कि बहुत दिनों से यह मांग उठी है कि इसे राज्य का दर्जा दिया जाये। यह बात सही है कि यह बहुत बड़ा क्षेत्र है, अभी जो चार खंडों में बांटने का विधान सभा से प्रस्ताव हुआ है तो दिल्ली को सम्पूर्ण राज्य का दर्जा मिलना अतिआवश्यक है। मैं इस संशोधन में देख रहा था कि जो नई दिल्ली नगरपालिका परिषद् के सदस्यों के भत्ते, मानदेय की बात है, इसे बढ़ाया जाये और उन्हें सुविधाएं दी जायें तब जाकर वे मन लगाकर काम करेंगे और दिल्ली के विकास में उनकी विशेष भागीदारी होगी। जहां तक महिलाओं के आरक्षण की बात की गयी है, मैं चाहूंगा की पंचायती राज की तर्ज पर निकायों में भी महिलाओं को उतना रिजर्वेशन मिलना चाहिए तभी जाकर महिलाओं के सशक्तिकरण का सपना पूरा होगा। इन्हीं बातों के साथ मैं इस बिल का पुरजोर समर्थन करते हुए अपनी बात समाप्त करता हूं।

SHRI A. SAMPATH (ATTINGAL): Mr. Chairman, Sir, I would like to speak for two minutes.

MR. CHAIRMAN : I have already called out your name, but you were not present in the House at that time.

SHRI A. SAMPATH : I was attending a meeting of the Standing Committee on Law and Justice in which there was adoption of the report on Lokpal Bill.

MR. CHAIRMAN: Just in two minutes you can make your points.

SHRI A. SAMPATH : Thank you for your kindness. I will take only two minutes, not more than that.

The New Delhi Municipal Council (Amendment) Bill should adhere more to democratic principles. If this Bill is approved as it is, we will be denying some people to exercise their franchise in the elections to local bodies. We have already amended the Constitution and we have enacted laws for the Municipalities, Corporations and Panchayat Raj. Here, some people who are living in New Delhi are not getting that right, which I term as fundamental right. Secondly, I would like to invite your attention to Page-2, Clause 2 (3) which says that:

> "Out of thirteen members referred to in sub-section (1), there shall be at least –
>
> (a) three members who are women;
> (b) two members belonging to the Scheduled Caste, out of which one member shall be from the members nominated under clause (d) of sub-section (1)."

Why are we omitting the Scheduled Tribe? Can we say that there is nobody from the Scheduled Tribes living in this area? How can we say that? It is their constitutional right. They should also get representation. Of course, if there is nobody, if there is no person whom we can identify as a Scheduled Tribe, let that seat go to a person from Scheduled Caste or OBC or general or women. I have no difference on that. But ST should also be there.

Likewise, some representation should be given for minority communities also. It is because this is the Capital of the nation. We should show such an example to the whole world. There are examples in this of other Capital cities of various nations also, and they are not denying any fundamental right, I mean, any of their franchise from the people. It is like we are taking away the right to franchise of the people in part.

So, this is my humble submission regarding these points. I am very much obliged to you for giving me an opportunity. *Romba nanri*.

MR. CHAIRMAN: Okay. Now, the hon. Minister.

… (*Interruptions*)

श्री गणेश सिंह (सतना): सभापति जी, गृह मंत्री जी वापस जाएँ चूँकि हमारा फैसला है कि हम सदन में इनको नहीं सुनेंगे। ...(व्यवधान)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Sir, what is this? In the morning they were saying that they will let the Parliament run. …(*Interruptions*)

THE MINISTER OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): Sir, when Mr. Kirti Azad spoke, he said that : "I hope that the Home Minister will answer." Please understand this. … (*Interruptions*)

श्री पवन कुमार बंसल : बहस पर बोलते हुए ये कह रहे थे कि होम मिनिस्टर साहब इसका जवाब देंगे। जब ये डिबेट में हिस्सा ले रहे थे तो ऐसा कह रहे थे। …(व्यवधान)

SHRI P. CHIDAMBARAM : Sir, I am going to speak. … (*Interruptions*) Sir, I entirely agree with Mr. Kirti Azad and Mr. J. P. Agarwal … (*Interruptions*) Sir, I entirely agree with Mr. Kirti Azad and Mr. J. P. Agarwal that we must deepen democracy in Delhi. … (*Interruptions*)

MR. CHAIRMAN: Please take your seats.

… (*Interruptions*)

SHRI P. CHIDAMBARAM : But the fact remains that Delhi has three bodies. One is the Municipal Corporation of Delhi with 1,398 sq. kms.; the other is the NDMC with 43.7 sq. kms.; and the Delhi Cantonment Board with 43 sq. kms. … (*Interruptions*) There is already a Cantonment Board here; there is an elected Municipal Corporation of Delhi, which is being trifurcated; and we have a New Delhi Municipal Council, which is only 3 per cent of the area and 80 per cent of the buildings here belong to the Government. … (*Interruptions*)

Now, while we must debate what kind of administrative setup should be there for NDMC, we must also keep in mind what Mr. Agarwal said, namely, we must have a stake for Delhi. … (*Interruptions*)

MR. CHAIRMAN: Nothing will go on record except the Minister's reply.

(Interruptions) …[*]

SHRI P. CHIDAMBARAM : These are complex questions, which cannot be decided immediately. … (*Interruptions*) But in the meanwhile, we must recognize the fact that delimitation has reduced 3 MLAs to two; delimitation has created a

[*] Not recorded.

MP constituency here; the CM is from Delhi; and under today's law, the law has to be amended to reflect the delimitation. … (*Interruptions*)

Section 4 (1) (b) says 3 MLAs. This has become two, and this has to be amended. Section 4 (1) (d) calls for two nominations, which we want to make it to four. … (*Interruptions*) The Member of Parliament has no voting right. We have now changed that MP will now have a voting right. … (*Interruptions*) Fourthly, it says that out of 11 Members, three will be women and one will be Scheduled Caste; and now three will be women and two will be Scheduled Castes. … (*Interruptions*)

As far as presiding over of the meeting is concerned, I think that Mr. Agarwal has clearly explained it. Today, the CM does not attend a meeting; the MP does not attend the meeting; the MLA does not attend the meeting because an officer is presiding over. … (*Interruptions*) What we are saying is not rotational Chairmanship, but in the order of protocol, that is, if the CM comes, the CM will preside over; if the MP comes, the MP will preside over; and if the MLA comes, the MLA will preside over. … (*Interruptions*) This is what we are providing. … (*Interruptions*)

I think that this is a simple Bill, and this has to be carried now. … (*Interruptions*) As far as looking into larger questions are concerned like whether it should be an elected body or whether it should be like a State Assembly, it is a matter that we will deliberate. … (*Interruptions*) We will call all the Parties, and we will consider the matter. … (*Interruptions*) But this Bill requires amendment because Section 4 cannot be implemented otherwise. … (*Interruptions*)

With these words, I request that this Bill be passed. … (*Interruptions*)

SHRI P. CHIDAMBARAM: Let them interrupt. Let us pass it. … (*Interruptions*)

MR. CHAIRMAN: The question is:

> "That the Bill further to amend the New Delhi Municipal Council Act, 1994, be taken into consideration."

The motion was adopted.

<u>18.00 hrs.</u>

MR. CHAIRMAN : The House will now take up clause-by-clause consideration of the Bill.

… (*Interruptions*)

SHRI P. CHIDAMBARAM: Let us pass it now. … (*Interruptions*)

Clause 2 Amendment of Section 4

MR. CHAIRMAN: The question is:

> "That clause 2 stand part of the Bill.

The motion was adopted.

Clause 2 was added to the Bill.

Clause 3 Amendment of Section 25

Amendment made:

Page 2, *for*, lines 13 to 44, *substitute*—

'**3**. In section 25 of the principal Act, for sub-section *(1)*, the following sub-section shall be substituted, namely:--

"*(1)* The meetings of the Council shall be presided over, in the following order, by,--

(a) the Chief Minister of Delhi, if he is a member of the Legislative Assembly of Delhi representing the constituency which comprises wholly or partly the New Delhi area, and attends the

meeting being a member of the Council under clause (b) of sub-section (1) of section 4; or

(b) the Union Minister, if he is a Member of Parliament representing the constituency which comprises wholly or partly the New Delhi area, and attends the meeting being a member of the Council under cluaswe (e) of sub-section (1) of section 4; or

(c) the Minister in Government of National Capital Territory of Delhi, if he is a Member of the Legislative Assembly of Delhi representing the constituency which comprises wholly or partly the New Delhi area, and attends the meeting being a member of the Council under clause (b) of sub-section (1) of section 4; or

(d) the Member of Parliament not being a Minister for the Union representing the constituency which comprises wholly or partly the New Delhi area, and attends the meeting being a member of the Council under clause (e) of sub-section (1) of section 4; or

(e) the Chairperson of the Council.".'. (3)

(Shri P. Chidambaram)

MR. CHAIRMAN: The question is:

"That clause 3, as amended, stand part of the Bill."

The motion was adopted.

Clause 3, as amended, was added to the Bill.

Clause 1 Short Title and Commencement

Amendment made:

Page 1, line 4, --

for "2010"

Substitute "2011" (2)

(Shri P. Chidambaram)

MR. CHAIRMAN: The question is:

"That clause 1, as amended, stand part of the Bill."

The motion was adopted.

Clause 1, as amended, was added to the Bill.

Enacting Formula

Amendment made:

Page 1, line 1,--

for "Sixty-first"

substitute "Sixty-second" (1)

(Shri P. Chidambaram)

MR. CHAIRMAN: The question is:

"That the Enacting Formula, as amended, stand part of the Bill."

The motion was adopted.

The Enacting formula, as amended, was added to the Bill.

… (*Interruptions*)

SHRI P. CHIDAMBARAM: The year we are in is 2011 and the year mentioned here is 2010. How can we say "2010"? Secondly, this is the Sixty-second year of the Republic. … (*Interruptions*)

MR. CHAIRMAN: The question is:

"That the Title stand part of the Bill.

The motion was adopted.

The Title was added to the Bill.

SHRI P. CHIDAMBARAM: Sir, I beg to move:

"That the Bill, as amended, be passed."

MR. CHAIRMAN: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

MR. CHAIRMAN: Now, we will take up 'Zero Hour' issues. Shri P.K. Biju.

SHRI P.K. BIJU (ALATHUR): Sir, I would like to raise one important issue pertaining my constituency.

Plachimada, a predominantly Adivasi village in Perumatty Gram Panchayat in Alathur Constituency, Palakkad District, Kerala, had over the last one decade become synonymous with the fight of the common people against corporate over-exploitation of natural resources. The Coca Cola Bottling Plant set up in March, 2000 began drawing over five-lakh litres of water from the wells on its premises each day. This resulted in the drastic depletion of water levels inviting the wrath of the locals and environmental activists alike.

18.03 hrs (Dr. Girija Vyas *in the Chair*)

The plant was producing one litre of Cola from four litres of water leaving behind 2.7 litres of wastewater and solid waste. The company distributed the solid waste to the farmers as fertilizers, thus harming the farmland too. The high-decibel campaign that ensued was quite spontaneous attracting worldwide attention and resulting in the temporary shut-down of the Plant in March, 2004. The Government has appointed a 13-member High-Powered Committee headed by the Additional Chief Secretary, Shri K. Jayakumar, of the State of Kerala. The Committee found that there has been a steady decline in the agriculture production in the area and the production of milk, meat, and eggs has declined.

The Committee also found that the Coca Cola company also violated the Water (Prevention and Control of Pollution) Act, 1974; the Environment (Protection) Act, 1986; the Factories Act, 1948; Hazardous Waste (Management and Handling) Rules, 1989; the SC/ST (Prevention of Atrocities) Act, 1989; the Indian Penal Code; the Land Utilization Order, 1967; the Kerala Groundwater (Control and Regulation) Act, 2002; and the Indian Easement Act, 1882.

Following this report the Plachimada Coca Cola Victims Relief and Compensation Claims Special Tribunal Bill 2011 adopted by the State Assembly on February 24 and forwarded the Bill for Presidential Assent. Instead of sending it for President's recognition, it was sent back to the Kerala State. The Bill, once enacted, would legitimise the constitution of a special tribunal for securing compensation of Rs. 216.25 crore to the inhabitants from the Hindustan Coca Cola Beverages (HCCB) Private Limited for profaning the ecological and socio-economic condition of the area. As per the Cabinet guidelines for disposal of State Legislative Assembly matters, the Bill would be processed without waiting for further comments if the concerned Ministry failed to submit their observations within six weeks. Within six weeks, the Home Ministry, which was coordinating the Bill at the Centre, received comments only from the Ministry of Rural Development, Ministry of Law and Justice(Department of Justice) and Ministry of Agriculture. The Home Ministry, instead of proceeding with the Bill at the end of six weeks heeds to the legal opinion sent by the Coca Cola India Private Limited. It was impetuous for the Ministry and it sent the Bill back to the Kerala seeking explanation.

It is evident that the Central Government in cahoots with the pompous corporate trying to cover up the mind-boggling ground water exploitation in the garb of technicalities. The move also sabotages the constitutional provision of Article 21 that assures the right to live with human dignity, free from exploitation. I urge upon the Central Government to take necessary action for Presidential Assent for "Coca-Cola Victim's Relief and compensation claim special Tribunal Bill" passed by Kerala Assembly.

MADAM CHAIRMAN : Shri M.B. Rajesh is allowed to associate with the issue raised by Shri P.K. Biju.

श्री अर्जुन राम मेघवाल (बीकानेर): धन्यवाद सभापति जी, आपने बहुत ही महत्वपूर्ण विषय पर मुझे बोलने का अवसर दिया। मैं आपके माध्यम से भारत सरकार के पावर मंत्रालय का ध्यान आकर्षित करना चाहता हूं। मैं बीकानेर संसदीय क्षेत्र, राजस्थान से आता हूं। वहां पर बरसिंगसर में नेवेली लिग्नाइट का पावर प्लांट

लगाया गया था और उस पावर प्लांट लगाने के सिलसिले में किसानों की जमीन ली गयी थी और उनको एक आश्वासन दिया गया था कि जितने किसानों की जमीन ली गयी है, हम उनको रोजगार देंगे। मैं आपके माध्यम से कहना चाहता हूं कि किसानों ने भी आंदोलन किया और नेवेली लिग्नाइट प्लांट का बरसिंगसर में जब उद्घाटन हुआ तो उस समय भारत सरकार के कोयला मंत्री भी गए। उनके समक्ष भी किसानों ने यह मुद्दा रखा कि हमारे कुल 172 लोगों की जमीनें ली गयी हैं और आपने अभी तक रोजगार नहीं दिया। उस बैठक में मैं भी था और मुझे ध्यान है कि मंत्री जी ने यह आश्वासन दिया था कि हम छः महीने में जिनकी जमीनें ली गयी हैं, उनको रोजगार दे देंगे। मैं आपके माध्यम से यह कहना चाहता हूं कि एक केन्द्रीय मंत्री वहां बोलकर आए। उस समय वहां के मुख्यमंत्री जी वहां थे, एम.एल.ए. और एम.पी. सभी लोग थे। इसके बाद भी वह आश्वासन पूरा नहीं हुआ तो जनता आखिर किस पर विश्वास करेगी?

अभी किसानों की जो जमीन ली जाती है, उससे देश के अन्य भागों में बहुत आंदोलन हो रहे हैं। मैं राजस्थान से आता हूं, सभापति जी आप भी राजस्थान से आती हैं। राजस्थान के लोग शांत हैं। मैं आपसे कहना चाहता हूं कि उन लोगों को अशांत न होने दें। 172 लोगों की जमीनें ली गयीं, दस साल से ज्यादा समय हो गया। मैंने इसी सिलसिले में एक अतारांकित प्रश्न पूछा था। मुझे मंत्री जी ने जो जवाब दिया, उस जवाब में मंत्री जी कह रहे हैं कि बरसिंगसर में दिए जाने वाले कुल रोजगार की संख्या है 172, अब तक दिए जा चुके रोजगार की संख्या है साठ, इतना अर्सा बीत जाने के बाद भी। दिसंबर, 2011 से पहले दिए जाने वाले रोजगार की संख्या 33, और जून, 2012 से पहले दिए जाने वाले रोजगार हैं 79।

मैं यह कहना चाहता हूं कि मंत्री जी जो साल भर पहले से आश्वासन देकर आए थे, उसका क्या हुआ? इसका मतलब मंत्री जी ने उस बैठक में असत्य बोला या मंत्री जी मेरे इस अतारांकित प्रश्न के माध्यम से असत्य बोलने का प्रयास कर रहे हैं। मैं आपसे यह कहना चाहता हूं कि या तो किसानों की जमीन न ली जाए और अगर ली जाए तो जो समझौता किया गया है, उस समझौते के अनुसार सरकार काम करें अन्यथा किसानों को आंदोलन करने से कोई रोक नहीं सकता। आपने मुझे समय दिया, उसके लिए बहुत-बहुत धन्यवाद।

SHRI S. SEMMALAI (SALEM): Thank you, Madam, for giving me this opportunity. I would like to draw the attention of hon. Minister of Power regarding the precarious power position in Tamil Nadu and the urgent need of additional power from the Central pool. It is an undeniable fact that Tamil Nadu is reeling under the severe power shortage. The power deficit of Tamil Nadu is estimated to be about 3,500 Megawatt. Agriculture is the worst hit sector.

Inadequate power supply affects food production. Frequent unscheduled load shedding has also affected the industrial sector. There is a huge gap between supply and demand. The present Government in Tamil Nadu under the able leadership of Puratchi Thalaivi is making all efforts to improve energy efficiency and reduce the gap between demand and supply.

In an effort to ease the precarious power position, my leader, hon. Chief Minister of Tamil Nadu has requested the hon. Prime Minister through a memorandum in person on 14.6.2011 for release of 1000 megwatts of electricity additionally from the Central Pool for one year. But there is no response so far from the Centre. This is highly regrettable. While Centre is liberal in announcing relief package to not only the suffering States but also to the States ruled by the allied parties, why not to Tamil Nadu? The people of Tamil Nadu expect a positive response from the Centre. I appeal to the hon. Minister of Power to supply additional power at least whatever possible from the Central Pool as a stop gap arrangement for one year as requested by our hon. Chief Minister of Tamil Nadu. … (*Interruptions*)

सभापति महोदया : श्री महेन्द्रसिंह पी. चौहाण।

…(व्यवधान)

SHRI P.T. THOMAS (IDUKKI): Madam, what about my name? …*(Interruptions)*

MADAM CHAIRMAN: I am going by the list. Please have some patience.

(Interruptions)

SHRI P.T. THOMAS : Early morning, in the open House, our hon. Speaker had given an assurance…*(Interruptions)*

सभापति महोदया: आप अभी बैठ जाइए।

…(व्यवधान)

MADAM CHAIRMAN: Please have patience. Definitely, your name is coming. But I am going by the serial number.

(Interruptions)

श्री महेन्द्रसिंह पी. चौहाण (साबरकांठा): आदरणीय सभापति महोदया, आपने मुझे आज देश में नकली एवं मिलावटी दवाइयों का प्रसार रोकने की आवश्यकता जैसे महत्व के विषय पर जीरो ऑवर में बोलने का अवसर दिया है, इसके लिए मैं आपको धन्यवाद देता हूं।

सभापति महोदया, बीमार लोगों को स्वास्थ्य प्रदान करने हेतु इलाज के जरिए दवाइयां दी जाती हैं ताकि बीमार पुन: अच्छा होकर स्वास्थ्य प्राप्त करे।...(व्यवधान)

श्री शैलेन्द्र कुमार : सभापति महोदया, हाउस में कोई भी संसदीय कार्य मंत्री नहीं है, जो हमारी बातों को नोट कर रहा हो।...(व्यवधान)

MADAM CHAIRMAN: Hon. Minister is sitting here.

...(व्यवधान)

श्री शैलेन्द्र कुमार : माननीय संसदीय कार्य मंत्री को यहां रहना चाहिए।...(व्यवधान)

सभापति महोदया: आप जानते हैं कि कलेक्टिव रेस्पोंसिबिल्टी होती है, आप खुद रहे हुए हैं और यहां मंत्री जी बैठे हुए हैं।

श्री महेन्द्रसिंह पी. चौहाण : सभापति महोदया, आज पूरे देश में एक गंभीर चिन्ता का विषय उभर कर सामने आया है कि उपचार के लिए जिन दवाइयों का प्रयोग किया जाता है, उनमें कई दवाइयां नकली एवं मिलावटी हैं। जिनका प्रयोग करने से रोगी की बीमारी ठीक नहीं होती, अंत में रोगी मर जाता है। साथ में आर्थिक रूप से भी खुवार हो जाता है और पूरा परिवार बर्बाद हो जाता है।

सभापति महोदया, एक परीक्षण की रिपोर्ट के अनुसार देश में बिकने वाली दवाइयों में से 30 प्रतिशत से ज्यादा दवाइयां नकली एवं मिलावटी पाई गई हैं, जिनका कारोबार करोड़ों के आसपास होने की संभावना है। अंतरराष्ट्रीय बाजार में भी 30-35 प्रतिशत नकली एवं मिलावटी दवाइयों की आपूर्ति भारत से होती है। अभी थोड़े दिन पूर्व एक नकली वदाइयां बनाने वाली फैक्ट्री का भी भंडाफोड़ हुआ है।

सभापति महोदया, आपके माध्यम से मेरी सरकार से मांग है कि वह इस बात को गंभीरता से ले तथा देश में औषध परीक्षण युनिटों की संख्या बढ़ाए एवं दोषी पाए गए अपराधियों के खिलाफ कड़ी कार्यवाही करे ताकि इस दुषण से देश को छुटकारा मिले। धन्यवाद।

श्रीमती जयश्रीबेन पटेल (महेसाणा): आदरणीय सभापति महोदया, मैं आपके माध्यम से गृह मंत्रालय का ध्यान एक महत्वपूर्ण विषय पर आकर्षित करना चाहती हूं। जम्मू-कश्मीर 1947 में आजाद हुआ, तब से वहां आज तक शांति नहीं है। 1947 से आज तक कितनी ही लड़ाईयां भारत-पाकिस्तान के बीच हुईं। कश्मीर के बारे में लड़ाईयां लड़ी गईं। सीमा पार से आतंक और भय का वातावरण आज तक कायम है। जम्मू-कश्मीर

के मुख्य मंत्री सार्वजनिक रूप से बार-बार बोल रहे थे तथा आफ्सपा कानून हटाने की बात कर रहे थे। थल सेना प्रमुख जनरल विजय कुमार सिंह ने जम्मू-कश्मीर के कुछ क्षेत्रों में सशस्त्र बल विशेष शक्तियां अधिनियम हटाने को लेकर सरकार को अपनी राय दे दी है। उस मसले पर केन्द्रीय गृह मंत्रालय को फैसला करना है। क्योंकि, आतंकवादी प्रवृत्ति पर जो थोड़ा-बहुत कमांड है, वह भी छूट जायेगा और आतंकवादी गतिविधियों को हवा मिलेगी, जो हमारे लिए खतरे की घंटी के समान है।

मैं सरकार से जानना चाहूंगी कि इस पर थल सेना प्रमुख की राय क्या है और उस पर गृह मंत्रालय की प्रतिक्रिया क्या है? धन्यवाद।

SHRI M.B. RAJESH (PALAKKAD): Madam Chairperson, I would like to draw the attention of the House and the Government to an anti-people, particularly an anti-farmer decision taken by the Railway authorities. Railways have increased the penal demurrage charges imposed on goods brought to Kerala through Palakkad railway station. It is a huge increase, by six times, over the existing rate. This exorbitant rate of penal demurrage charge will cause escalation of prices of rice, wheat, fertilizer, cement, etc., and this will cause an acute shortage of these items. This has happened in the past when the penal demurrage charges were increased. This time the increase is six times. Farmers and consumers will be affected badly by this. Farmers are already in distress and the phenomenon of farmers' suicide has started revisiting our State. Consumers are already facing a very difficult situation due to relentless price rise. This decision of Railways' will aggravate the situation. This shows the utter disregard the railway authorities have for the concerns of the people.

I seek urgent intervention from the hon. Minister of Railways to withdraw the irrational and unjustifiable hike in the penal demurrage charges imposed.

MADAM CHAIRMAN : Hon. Members Shri P.K. Biju and Shri A. Sampath are allowed to associate themselves with the issue.

श्री गणेश सिंह (सतना): सभापति महोदया, मैं आपके माध्यम से भारत सरकार का ध्यान देश के उन 70 प्रतिशत किसानों की खराब स्थिति की तरफ आकृष्ट कराना चाहता हूं...(व्यवधान)

सभापति महोदया : केवल एक विषय ही एलाउड है।

श्री गणेश सिंह : मैं वही बोल रहा हूं, सिर्फ किसानों का ही विषय है, दूसरा कोई विषय इसमें इन्क्लूड नहीं है।...(व्यवधान)

देश का किसान दिन-रात मेहनत करता है। जितना उत्पादन में लागत खर्च आ रहा है, उसके बदले उनकी फसलों का दाम नहीं मिलता है। वैसे भी देश में किसानों की खेती भगवान के भरोसे है। लगातार देश के किसानों को सूखा, बाढ़, पाला और अब तो इल्ली जैसे कीटाणुओं एवं अन्य बीमारियों से फसलों को भारी नुकसान हो रहा है। लगातार घाटे के कारण वे कर्ज की अदायगी नहीं कर पाते हैं। पूरे परिवार के बोझ से तंग आकर किसान आत्महत्या के लिए मजबूर हैं, जो कि देश के लिए अत्यन्त दुर्भाग्यजनक है।

देश के अन्दर कृषि एक ऐसा क्षेत्र है, जहां बड़ी मात्रा में लोगों को काम पर रखा जाता है। यदि यह क्षेत्र इसी तरह कमजोर होता रहा तो बेरोजगारी की वह हालत होगी, जिसकी देश के किसी अर्थशास्त्री ने कल्पना नहीं की होगी। कई बार सदन में इस विषय पर चिन्ता सभी माननीय सदस्यों ने की है एवं कई महत्वपूर्ण सुझाव भी आते रहे हैं, किन्तु दुर्भाग्य है कि केन्द्र सरकार ने आज तक इस दिशा में कोई ठोस कदम नहीं उठाया। अभी हाल ही में किसानों को जिस तरह से रासायनिक खाद का संकट झेलना पड़ा है और बहुत महंगी दर पर खाद खरीदकर खेत में डालनी पड़ी है, क्योंकि, केन्द्र सरकार देश के किसानों को समय पर खाद उपलब्ध नहीं करा पाई। सिंचाई के संसाधन आधे-अधूरे हैं। पैसों के अभाव में परियोजनाएं अधूरी पड़ी हैं। किसानों को बिजली भी नहीं मिल पा रही है। ऐसी स्थिति में किसान के इस दर्द को क्या गम्भीरता से नहीं लिया जायेगा?

मैंने पहले भी सुझाव दिया था कि किसानों की फसल बीमा की जो अभी तक नीति है, उसमें संशोधन करते हुए किसान के खेत को इकाई बनाया जाये एवं जो प्रीमियम किसान से लिया जाना है, उसकी 40-40 प्रतिशत राशि केन्द्र सरकार एवं राज्य सरकारें दें तथा 20 प्रतिशत प्रीमियम की राशि किसानों से ली जाये। इस नीति के बन जाने के बाद थोड़ी सी किसानों को राहत अवश्य मिलेगी, ऐसा मुझे विश्वास है। इसके साथ ही एफ.डी.आई. से देश के किसानों को बचाया जाये तथा रासायनिक खाद की सब्सिडी 100 प्रतिशत सभी किसानों को दी जाये। धन्यवाद।

श्री प्रेमदास (इटावा): माननीया सभापति जी, आपने एक बहुत महत्वपूर्ण विषय पर बोलने का मुझे मौका दिया, इसके लिए धन्यवाद।

आज का युग वैज्ञानिक युग है, आधुनिक युग है, फास्ट युग है। इस दौर में रेलवे का बहुत बड़ा महत्व है। आज 80-90 परसेंट लोग रेल से यात्रा करते हैं। जब रेल पटरियां बनाई गईं, तब जनसंख्या कम थी, जबकि आज जनसंख्या बहुत बढ़ गई है। जब रेल बनाई गई, तब शहर छोटे थे, उस साइज़ से रेलों का

निर्माण किया गया। दिल्ली-हावड़ा रूट पर इटावा एक स्टेशन पड़ता है। इसमें हर एक घंटे में तीन-चार गाड़ियां निकलती हैं। वहां पैदल पटरी पार करने के लिए लोग बहुत परेशान होते हैं। ऐसी स्थिति में इटावा स्टेशन में पश्चिम साइड में एक पैदल पुल बनाने की आवश्यकता है। इसके अलावा ग्वालियर, भिंड से इटावा एक नयी रेल पटरी बनी, जिसका पुल बहुत नीचा बना दिया है। उस पर से कोई भी ट्रक नहीं निकल सकता है, इसकी जांच की जाए। यह कचौरा रोड पर स्थापित है। आज इंजीनियर इतने फास्ट और होशियार हो गए, फिर भी इतनी बड़ी गलती जनहित में की जा रही है। सभापति महोदया, इस पर बहुत गंभीरता से विचार किया जाए।

डॉ. भोला सिंह (नवादा): सभापति महोदया जी, यह समय का बड़ा विरल संयोग है कि जब आप आसन पर होती हैं तो मेरा शून्य प्रहर प्रारम्भ होता है।

महोदया, मैं बिहार के नवादा संसदीय क्षेत्र से आता हूं। जब से आजादी मिली है, 60 वर्षों से उसकी धरती प्यासी है, नदियां प्यासी हैं और धरती की कोख सूनी है। मैं इस अवस्था में बाध्य होकर आपके माध्यम से केन्द्रीय सरकार का ध्यान आकृष्ट करना चाहता हूं। यह दो राज्यों झारखंड और बिहार का मामला है। ये नदियां अपरसकरी नहर योजना झारखंड से प्रारम्भ होती है और बिहार में हमारे क्षेत्र की ओर आती है। मैं आपके माध्यम से इस सदन में सरकार का ध्यान आकृष्ट करने के लिए इस तथ्य को रख रहा हूं।

बिहार के नवादा जिले में अपरसकरी नदी में डैम बनाकर नहर निकालने, बिजली पैदा करने का प्रश्न पिछले 58 वर्षों से लम्बित पड़ा है। प्रतिवर्ष लाखों क्यूसेक पानी नदी से सागर में चला जाता है, पर किसानों की खेती को उसका एक बूंद पानी भी नसीब नहीं होता। चुनाव के समय राजनीतिक दलों द्वारा जनता को लुभावने नारे देकर उनकी अपेक्षाओं को बढ़ाकर भ्रमित किया जाता है। अब जनता नेताओं की बातों पर विश्वास नहीं करती, आस्था नहीं रखती।

अपरसकरी नहर योजना से 50 हजार एकड़ से ज्यादा जमीन सिंचित हो सकेगी। इससे नवादा के पकड़ीबरामा, काशीचक्र, शेखपुरा जिले के बरबीघा, शेखपुरा और नालंदा जिले के कई प्रखंडों में खेती की सिंचाई हो सकेगी। वर्ष 1983 में राज्य के तत्कालीन मुख्यमंत्री स्वर्गीय श्री चन्द्रशेखर सिंह जी ने इस योजना का शिलान्यास कर शुभारम्भ करने का प्रयास किया था, पर यह योजना आकार ग्रहण नहीं कर सकी। नवादा, बरबीघा, शेखपुरा और नालंदा की धरती प्यासी है और राजनीति संवेदनाहीन होकर अट्टाहस कर रही है। इससे उग्रवादी, आतंकवादी संसदीय व्यवस्था के प्रति अनास्था पैदा हो रही है। नवादा में कोई उद्योग, कारखाना नहीं है। खेती ही एकमात्र उनकी जीविका है, वह भी पानी के अभाव में मर रही है और

जब खेती मर जाती है तो बाजार मर जाते हैं, संस्कृति और व्यवस्था भी मर जाती है। मैं इस ओर सरकार का ध्यान आकृष्ट करते हुए आग्रह करता हूं कि नवादा और शेखपुरा जिले को विशेष साधन मुहैया कराते हुए, अपरसकरी नदी परियोजना जो बारसलीगंज, बरबीघा, शेखपुरा होते हुए चिरो तक जाती है, का कार्यान्वयन करे। मैं इस ओर सरकार का ध्यान आकृष्ट करता हूं, धन्यवाद।

श्री रवीन्द्र कुमार पाण्डेय (गिरिडीह): सभापति महोदया, आपने मुझे बोलने का अवसर दिया, इसके लिए मैं आपको धन्यवाद देता हूं। आज से लगभग 15-17 दिन पहले हमारे संसदीय क्षेत्र के अंतर्गत धनबाद डिवीजन में निमियाघाट और पारसनाथ स्टेशन के बीच सुबह के लगभग तीन बजे ट्रेन नंबर 13009 हावड़ा-देहरादून एक्सप्रेस के एसी कोच में आग लग गयी और दी बर्निंग ट्रेन वाली स्थिति हो गयी। संयोग अच्छा था कि यात्रियों ने अपनी तरफ से चैन पुलिंग करके किसी प्रकार से ट्रेन को रोकने का काम किया। चूंकि गाड़ी का एसी कोच सील्ड पैक होता है, इसलिए इस दुर्घटना में सात व्यक्तियों का देहांत हुआ। भारत सरकार के रेल मंत्रालय द्वारा क्या राहत दी गयी, इसे अखबार के माध्यम से हम लोगों ने देखा। लेकिन हमारी मांग है कि इन लोगों को नौकरी भी मिले और साथ ही साथ दोबारा ऐसी घटना न घटे, इसकी व्यवस्था की जाए। धनबाद डिवीजन के अंतर्गत चन्द्रपुरा जंक्शन है। आजादी के बाद से लोग पैदल लाइन के उस पार आते-जाते थे। अभी वहां पर बोगी खड़ा करने से करीब-करीब पचास हजार लोग उससे प्रभावित हैं। लोग उस पार नहीं जा सकते हैं। हमारी मांग है कि वहां जो बोगी खड़ा किया गया है, रेल लाइन को अवरूद्ध किया गया है उसको वहां से हटाया जाए ताकि वहां के ग्रामीण जनता आराम से लाइन के उस पार आ-जा सके या फिर उसके ऊपर फ्लाई ओवर ब्रिज बनाया जाए। वहां की जनता में इसके लिए बहुत आक्रोश है। इसके लिए वहां आदोंलन भी हुआ। वहां दिन भर रेल लाइन जाम किया गया। आप से आग्रह है कि इस पर अपने स्तर से उचित कार्रवाई कराएं। आपने मुझे बोलने का समय दिया इस के लिए धन्यवाद।

SHRI MANISH TEWARI (LUDHIANA): Madam, Chairperson, over the last couple of years reports have repeatedly emerged that Indian territory, especially Pakistan occupied Kashmir and Arunachal Pradesh, is wrongly depicted on the maps of even friendly countries. When India protests, at times these countries are able to alter their maps and depict the reality properly. At times they choose to ignore the protest. The MEA has come out with a very strange sort of a rescind response that map making is not a perfect science and it depends upon the political outlook from which it is viewed. India being a rising power, I think the political

outlook which should prevail is the Indian outlook on these matters. This problem is not as if it is insurmountable. It is not that you have to deal with 173 countries. There are certain organizations which are experts at Cartography. There is the United Nations from where most of the countries take their maps.

My request to the Government through you Madam, Chairperson is that the Government of India should regularly work with these cartography organizations in an institutionalized manner so that these aberrations either do not come up and if they come up they are immediately corrected before they perpetuate themselves and it becomes an irritant with friendly countries also. That is the small request I have. Thank you Madam, Chairperson.

श्री राजेन्द्र अग्रवाल (मेरठ): मैं माननीय सदस्य श्री मनीष तिवारी जी द्वारा उठाए गए विषय के साथ अपने-आप को संबद्ध करता हूं।

श्री शैलेन्द्र कुमार : सभापति महोदय बहुत-बहुत धन्यवाद। मैं एक बहुत ही लोक महत्व के प्रश्न पर अपनी बात सदन में बताना चाहूंगा कि हिन्दुस्तान के संविधान सशोधन-3 में राज्यों के विभाजन एवं पुनर्गठन की प्रक्रिया प्रदत्त है लेकिन अभी राज्य सरकार उत्तर प्रदेश ने फैसला किया कि उत्तर प्रदेश को चार राज्यों में बांटा जाए। बड़े ही आनन-फानन में बीस करोड़ आबादी वाला जो प्रदेश है उसको मात्र 16 मिनट में प्रस्ताव कर के केन्द्र को भेजा जो पूरी तरह से राजनैतिक स्टंट के तहत काम किया गया है। जबकि संविधान में यह प्रदत्त है कि कैबिनेट का फैसला हो और वह राष्ट्रपति के पास जाए। राष्ट्रपति राज्यों की समय-सीमा निर्धारित कर के प्रस्ताव मंगाए और दोनों सदनों में चर्चा होने के उपरान्त, राष्ट्रपति की सहमति से राज्यों का पुनर्गठन होता है लेकिन उल्टा हो रहा है। इसलिए सभापति महोदय, आप के माध्यम से मैं चाहूंगा कि राज्य में डिक्टेटरशीप है, कानून-व्यवस्था की स्थिति चरमरा गई है और भ्रष्टाचार की घटनाओं को छिपाने के लिए राज्य के बंटवारे का जो पासा फेका गया है, यह एक तरीके से अंग्रेजों की तरह राज्य को बांटो और शासन करो की नीति उस ने अपनाई है। बहुत से लोगों का अपने उस क्षेत्र से जो गौरव-गरीमा और अपनत्वपन है। वहां की भौगोलिक स्थितियों को अगर देखा जाए, वहां की प्राकृतिक संपदा को अगर देखा जाए तो बहुत कुछ बयां करती हैं। जैसे अगर पूर्वांचल में राज्य को बढ़ा दिया जाएगा तो वहां पर केवल दबंग प्रवृति के लोगों का ही शासन होगा। हरित प्रदेश की मांग एक छोटे से तबके में किया गया। वहां पर एक जाति विशेष के लोगों का अधिपत्य होने की संभावना है। मध्य क्षेत्र पूरी तरह से विकसित है लेकिन अगर बुंदेलखण्ड का इलाका लिया जाए तो मात्र छः-सात जिले का प्रदेश कैसे बन सकता है? इसके लिए

मध्यप्रदेश को तोड़िए। मध्यप्रदेश के बुंदेलखंड को भरपूर बिजली मिल रही है। वह उत्तर प्रदेश में जुड़ना पसंद नहीं करेंगे। इसलिए मैं चाहूंगा कि केवल वोट की राजनीति को देखते हुए जिस प्रकार अपनी काली करतूत को छिपाते हुए उत्तर प्रदेश सरकार ने जो प्रस्ताव केन्द्र को भेजा है, उसे तत्काल निरस्त करके यहां की जो प्रक्रिया है, जन-भावनाओं का कद्र करते हुए राज्यों का बंटवारा किया जाए। समाजवादी पार्टी इस राज्य के बंटवारे का पुरजोर विरोध करती है। बहुत-बहुत धन्यवाद।

श्री राजेन्द्र अग्रवाल (मेरठ): आदरणीय सभापति महोदया जी, मेरे पास सैंकड़ों की संख्या में ऐसे लोग आते हैं जिन्हें चिकित्सा की उच्च स्तरीय सुविधा प्राप्त करने के लिए एम्स या दिल्ली के अस्पतालों में रैफर कर दिया जाता है, क्योंकि मेरठ में उस प्रकार की सुविधाएं सार्वजनिक क्षेत्र के अंदर उपलब्ध नहीं हैं। दिल्ली में बहुत भीड़ होने के कारण उन्हें सुविधाएं नहीं मिल पातीं। सरकार ने घोषणा की हुई है, एनडीए सरकार ने की और यूपीए सरकार भी उसे पूरा करना चाहती है कि देश के अंदर विभिन्न स्थानों पर एम्स के स्तर के अस्पताल खोले जाएं। मैं समझता हूं कि वह लम्बा काम है। मेरा निवेदन है कि इस प्रकार के जो कुछ बड़े अस्पताल हैं, यदि उनका उन्नयन कर दिया जाए तो इस समस्या का कुछ हल हो सकता है। मेरठ का जो लाला लाजपत राय मेडिकल कॉलेज है, वहां पर लगभग डेढ़ सौ बीघे से भी अधिक जमीन है। वहां बहुत बड़ा इन्फ्रास्ट्रक्चर बना हुआ है। 5-10 करोड़ रुपये लगाकर वहां का उन्नयन किया जा सकता है जिससे ऑल इंडिया मेडिकल इंस्टीट्यूट में आने का बोझ घट जाएगा। लोगों को सुविधाएं मिल जाएंगी। मैं आपके माध्यम से यही आग्रह करना चाहता हूं कि सरकार इस प्रकार के प्रस्ताव पर विचार करे और उसका उन्नयन करे। बहुत-बहुत धन्यवाद।

SHRI P.T. THOMAS (IDUKKI): Respected Madam, 35 lakhs people of Kerala including my parliamentary constituency, Idukki, are under constant fear of a disaster of Mullaperiyar Dam.

I am appealing to the hon. House to express its concern over this grave situation. … (*Interruptions*) Mullaperiyar Dam was constructed in the year 1885 and it is designed for 50 years. … (*Interruptions*)

सभापति महोदया : जिस विषय पर आपका मैटर है, आप उसी पर बोलिए।

…(व्यवधान)

SHRI P.T. THOMAS : But the old Victorian era Mullaperiyar Dam now completed one hundred and sixteen years. We, the people of Kerala, are requesting the Central Government to give sanction for constructing a new dam

below the Mullaperiyar Dam and protect our people. … (*Interruptions*) Madam, our slogan is 'Water for Tamil Nadu and Safety for Kerala'. That is our slogan.

I am inviting the attention of this hon. House, the temple of Indian democracy, to intervene and avoid a huge calamity which is hanging over the heads of 35 lakh people of 4 districts of Kerala.

MADAM CHAIRMAN: What is the matter Shri P.T. Thomas?

… (*Interruptions*)

SHRI P.T. THOMAS : Madam, after last July, 26 earthquakes occurred in and around Mullaperiyar Dam. … (*Interruptions*) People firmly believe that today or tomorrow the dam will collapse.

MADAM CHAIRMAN: Please send the slips who want to associate with it.

… (*Interruptions*)

SHRI P.T. THOMAS : Tens and thousands of people are on streets. It is a question of life and death.

I will request immediate attention of the Government to the series of earthquakes that occurred in Idukki district in Kerala recently.

MADAM CHAIRMAN: Nothing will go on record except Shri P.T. Thomas.

(Interruptions) ... *

SHRI P.T. THOMAS : It raises fresh concerns about the safety of the century-old Mullaperiyar Dam, which is in weak condition. The earthquake of magnitude 3.8 on the Richter scale occurred in the area recently. In the current year itself, earthquakes of magnitude up to 4 occurred many times.

सभापति महोदया : प्लीज़, आप सब बैठ जाइए।

…(व्यवधान)

SHRI P.T. THOMAS : The gravity of the fear is increasing as the district is the site of many important dams including Mullaperiyar. The IITs of Roorkee and Delhi are of the opinion that earthquakes between the magnitudes of 5 and 6.5 can

---

* Not recorded.

shake the area in the near future. It is estimated that more than 35 lakh people of Idukki in Kerala and the adjoining districts will be affected.

MADAM CHAIRMAN: Those who want to associate with this, please send the slips.

… (*Interruptions*)

SHRI P.T. THOMAS : If anything happens to the Mullaperiyar Dam in the wake of earthquakes of higher intensity, if the Dam broke, not just water but rocks and debris too would be propelled downstream and the entire dam below Mullaperiyar will break and an unpredicted calamity will occur.

MADAM CHAIRMAN: Nothing will go on record.

(Interruptions) …[*]

SHRI P.T. THOMAS : I will request immediate attention of all concerned to this grave situation and intervene in this issue for the construction of a new dam in Mullaperiyar and to save the lives of millions of people. I am also requesting the Central Water Commission to bring down the water level up to 120 which is now 136… (*Interruptions*). If this SoS is not listened to, I would humbly state that a water bomb is waiting. Who can predict what would be the result? A day may come which nobody can prevent. Once again, I am requesting all concerned to act and take proper decisions which is the need of the hour. I am requesting the hon. Prime Minister's immediate intervention… (*Interruptions*)

MADAM CHAIRMAN : Those who want to associate could send the slips at the Table.

The following hon. Members are allowed to associate themselves with the above matter raised by Shri P.T. Thomas.

Shri P.K. Biju, Shri A. Sampath, Shri M.B. Rajesh, Shri P.C. Chacko, Shri Kodikkunnil Suresh, Shri N. Peethambara Kurup, Shri Anto Antony, Shri Jose K. Mani and Shri K.P. Dhanapalan

[*] Not recorded.

डॉ. रघुवंश प्रसाद सिंह (वैशाली): सभापति महोदया, किसानों की पीड़ाएं अनंत हैं। तात्कालिक ढंग से अभी गेहूं का भाव सीज़न के मध्य में चल रहा है। किसान तबाह हैं क्योंकि उन्हें खाद नहीं मिल रही है। डीएपी और यूरिया की कीमतों में डेढ़-दो गुनी वृद्धि हो गई है। इससे किसान तबाह हैं। खाद के दाम बढ़ने से, खाद नहीं मिलने से बिहार के किसान तबाह हैं। देशभर में जहां-जहां रबी, गेहूं की खेती होती है, वहां यूरिया और डीएपी का भारी अभाव हो गया है। इस कारण उनके दामों में भी दो गुना वृद्धि हो गई है। कालाबाजारी होने की वजह से किसान महंगे दामों पर खाद खरीदने पर मजबूर हैं। एक तरफ लागत में खर्चा, खाद मिलने में अभाव, खाद की कीमत में वृद्धि और दूसरी तरफ किसान अपने धान को औने-पौने दामों पर बेचने को मजबूर हैं। सरकार ने मिनिमम सपोर्ट प्राइस की घोषणा की, लेकिन एफसीआई ने सैंटर नहीं खोले। वहां धान खरीदा नहीं जा रहा है, इसलिए किसान डिसट्रैस सैल के लिए मजबूर है।

हम आपके माध्यम से सरकार से मांग करते हैं कि वह इस बारे में एक वक्तव्य दे कि खाद की कीमतों में वृद्धि क्यों हुई, खाद की कितनी कमी है, उसकी आपूर्ति कैसे होगी, किसानों की क्या समस्याएं हैं और किसान ने जो धान, अनाज उपजाया है, उसकी खरीद कैसे हो ताकि वे डिसट्रैस सैल के लिए मजबूर न हों। एफसीआई मौजूद हो, मुस्तैद हो, नहीं तो जब किसानों की पीड़ाएं बढ़ेंगी, तो देश में भयानक संकट पैदा हो जाएगा। इसीलिए किसानों के लिए ये तीनों सवाल अहम हैं।

मेरी सभी माननीय सदस्यों से दरखास्त है कि इस बारे में सदन में बहस चलाई जाए और सरकार उसका उत्तर दे। मैं सरकार से वक्तव्य की मांग करता हूं। खाद की कमी, खाद की कीमत में वृद्धि, कालाबाजारी और साथ ही वे जो धान, चावल बेचने पर मजबूर हैं, उन्हें इसके लिए मिनिमम सपोर्ट प्राइस मिले। सरकार को इसके लिए प्रबंध करना चाहिए, नहीं तो जैसे-जैसे किसानों की समस्याएं बढ़ेंगी, उससे देश में संकट उपस्थित होगा। मेरी सरकार से दरखास्त है कि किसानों की समस्याओं का समाधान किए बिना कोई उपाय नहीं है।

सभापति महोदया : श्री राजेन्द्र अग्रवाल अपने आपको श्री रघुवंश प्रसाद सिंह के विषय के साथ सम्बद्ध करते हैं।

SHRI S.S. RAMASUBBU (TIRUNELVELI): Madam, it is related to the important problem concerning agriculturists. Japanese Quail is a domesticated and amazing creature. Many farmers in rural areas, especially in Southern States of Tamil Nadu, Kerala, Karnataka, Andhra Pradesh and Maharashtra practice Japanese Quail farming on a small scale. In Tamil Nadu alone, many farmers are involved in this business and all the farms are having countless number of birds.

In the year 1982, it was brought to Tamil Nadu by the Tamil Nadu Agricultural University. During 1984-88, the Tamil Nadu Poultry Development Corporation promoted Japanese Quail chicks on a commercial basis and the same was supported by this University. Its eggs are edible. They are inexpensive to keep and fairly disease resistant. The Union Government is also supporting commercial farming of Quails like dairying.

Recently, the Union Government *vide* a circular have prohibited farming of Japanese Quails and have directed the States/Union Territories not to issue any new licence for farming of Japanese Quails and also not to give any permission for expansion or augmentation of the existing farming facilities. Based on the Circular, the State Governments are refusing to renew the licences for existing farms. This move would adversely affect the rural economy and employment, and the livelihood of small and marginal farmers will be in jeopardy.

I shall, therefore, urge upon the Union Government to withdraw the Circular prohibiting farming Japanese Quails and promote the distribution and consumption of their eggs and to protect the poor farmers engaged in their farming throughout the country.

श्री पन्ना लाल पुनिया (बाराबंकी): सभापति महोदया, मैं आपका आभारी हूं कि आपने मुझे अत्यंत महत्वपूर्ण विषय पर बोलने का अवसर प्रदान किया।

महोदया, अल्पसंख्यक वर्ग में विशेष रूप से मुस्लिम समुदाय की आर्थिक, शैक्षिक एवं रोजगार की स्थिति की सच्चर कमेटी की तथ्यात्मक रिपोर्ट आने के बाद यह मांग जोर-शोर से उठाई जा रही है कि मुस्लिम समुदाय में, खास तौर से उस वर्ग के लोगों की जो अन्य पिछड़ा वर्ग में शामिल हैं, को अलग से आरक्षण दिया जाए। मंडल कमीशन की रिपोर्ट में गैर-हिन्दू पिछड़े वर्ग के लोगों की संख्या 8.44 प्रतिशत दिखाई गयी है और उसी को आधार मानकर केरल, कर्नाटक, आंध्र प्रदेश जैसे राज्यों में आरक्षण की व्यवस्था कर दी गयी है। प्रावधान होने के बाद भी बहुत से राज्य ऐसे हैं, जिन्होंने अपनी सरकारी सेवाओं में आरक्षण की व्यवस्था नहीं की है। केंद्रीय न्याय मंत्री जी ने कुछ दिन पूर्व यह उल्लेख किया था कि अन्य पिछड़ा वर्ग में शामिल मुसलमानों के लिए अलग से आरक्षण का प्रावधान केन्द्र सरकार की नौकरियों में जल्द ही होने जा रहा है, इससे इस समाज के लोगों में उत्साहवर्द्धक प्रतिक्रिया हुई है। मैं सदन के माध्यम

से यह अनुरोध करना चाहूंगा कि केंद्र सरकार के स्तर से केंद्रीय सेवाओं में मुसलमानों के लिए आरक्षण का शीघ्र प्रावधान किया जाए और सभी राज्यों को यह निर्देश दिया जाए कि वे अपने स्तर से भी ऐसी व्यवस्था को लागू करें। धन्यवाद।

SHRI JOSE K. MANI (KOTTAYAM): Madam, the Mullaperiyar Dam has caused a serious concern for the people of Kerala. At the outset I would like to request my colleagues from Tamil Nadu that there is no rift between the States of Tamil Nadu and Kerala. It is not a water dispute. It is a matter of life and death. It is a matter of 40 lakhs of people who live downstream of Mullaperiyar Dam. As you all know, the Mullaperiyar Dam is situated in the State of Kerala and is a source of water and the reservoir is fully located in the State of Kerala. It is about 116 years old and it has been constructed with an old technology… (*Interruptions*) It has been constructed with lime and concrete. The strength of the dam is its weight but during the last four decades… (*Interruptions*)

MADAM CHAIRMAN : Let him finish. Nothing, except the speech of Shri Jose K Mani, will go on record.

(Interruptions) …[*]

SHRI JOSE K. MANI : Let me complete it… (*Interruptions*)

MADAM CHAIRMAN : Please wind up now.

… (*Interruptions*)

SHRI JOSE K. MANI : Kindly listen to me first and then if there are any objections, then you can say … (*Interruptions*) We are not here for a fight with the State of Tamil Nadu. … (*Interruptions*) 40 per cent of the building material has been washed out… (*Interruptions*)

MADAM CHAIRMAN : Hon. Members, please maintain some discipline in the House.

… (*Interruptions*)

---

[*] Not recorded.

SHRI JOSE K. MANI (: A study by the IIT Delhi and also by Institute of Technology, Roorkie has revealed that this area is vulnerable to earthquakes… (*Interruptions*) If there is an earthquake… (*Interruptions*)

MADAM CHAIRMAN : The House stands adjourned to meet again tomorrow at 11 am.

18.44 hrs

The Lok Sabha then adjourned till Eleven of the Clock
on Thursday, December 8, 2011/Agrahayana 17, 1933 (Saka).